BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

Principal Bench, New Delhi

Original Application No. 220/2019

In the matter of: -
Adil Ansari

Applicant(s)

Vs.

M/s C.L. Gupta Exports Pvt. Ltd. & Ors.

Respondent(s)

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2.	**Annexure-I:** A copy of Hon'ble NGT order dated 06.08.2020.	
3.	**Annexure-II:** A copy of Hon'ble NGT order dated 03.12.2020.	
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Ajit Kumar Vidyarthi

(A.K. Vidyarthi)
Scientist-E
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi- 110032.

Date: 29.01.2021
Place: Delhi

Compliance Report on behalf of CPCB in compliance to Hon'ble NGT Orders dated 06th August, 2020 and 3rd December, 2020 in the matter of Adil Ansari Vs M/s C.L. Gupta in O.A. No. 220/2019

Hon'ble NGT in the matter of Adil Ansari Vs M/s C.L. Gupta (herein after referred as "the unit") O.A. No. 220/2019 vide its order dated 06th August, 2020 **(Annexure-I)** has directed:

"Compliance with environmental norms needs to be ensured by the industrial unit which needs to be monitored and cross checked and a further report furnished by the joint Committee through the CPCB. Status of compliance as on 30.11.2020 be filed by 15.12.2020 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF".

Subsequently, vide its order dated 03.12.2020 **(Annexure-II),** Hon'ble NGT in I.A .No 273/2020 in the matter of Adil Ansari Vs M/s CL Gupta Exports Ltd, has further directed:

"Let the joint Committee furnish its report accordingly with a further report of water audit of the entire complex (all the units and the residential areas). The joint Committee may also ascertain the status of the quantum of water recycling/refining and the use of energy for the purpose. The water audit component in the report may specially deal with the availability and extent of rational use for residential purpose and separately for industrial purpose"

The unit vide its letter dated 05.11.2020 **(Annexure-III)** submitted a representation to CPCB wherein comments had been made on the calculations of Environmental Compensation done by the Joint Committee in its report filed in Hon'ble NGT on 05.08.2020. In this regard, CPCB letter vide letter dated 27.11.2020 **(Annexure-IV)** requested Uttar Pradesh PCB to examine the representation received from the unit and to levy EC considering the representation of the unit & following due process of law including personal hearing of the unit if required. It was also requested to intimate CPCB about the action taken by the State Board. However, reply to the CPCB letter is still awaited.

In compliance to Hon'ble NGT order dt. 06.08.2020 and 03.12.2020, Joint Inspection of the unit was undertaken by officials from CPCB, CGWA, UPPCB and Sub-District Magistrate, Amroha on 10.12.2020. Detailed joint inspection report of the unit including Water Audit and status of the unit with respect to recommendations of the previous inspection is attached as

Annexure-V. Conclusions and recommendations made by the Joint committee in the joint Inspection report is as follows:

14.0 Conclusions

14.1 For CTO, ground water and all manufacturing sections

1. As per the previous CTO under the Water (Prevention & Control of Pollution) Act, 1974 (Consent no. 939591) and the Air (Prevention & Control of Pollution) Act, 1981 (Consent No. 927007) issued by UPPCB, which has been expired on 31.12.2019, the unit has permission for production of 150 Ton/Month of wooden art wares, 250 Ton/Month of glass art wares and 200 Ton/Month of metal Art wares. The unit is yet to obtain valid common CTO for all 06 manufacturing sections i.e., Metal Art ware, Glass Art ware, Wood Art ware, Thermocol blocks, Marble Art ware & Corrugated Paper & Carton under the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from UP Pollution Control Board.
2. As per the logbook record of borewells from Dec-2019 to Nov-2020, the unit has extracted 49,164 KL of ground water from 02 borewells (refer Table-3) against the permitted abstraction of 46,500 KL, which is violation of condition of NOC issued by CGWA.
3. Analysis result of sample collected from hand pump (near natural pond) showed Fe-1.79 mg/l against 0.3 mg/l and Mn-0.4 mg/l against 0.3 mg/l of the permissible limit of BIS IS 10500:2012 (permissible limit in absence of alternative source).
4. The unit has not provided flow meters at the consumption points of treated waste water from common STP & treated effluent common-ETP as well as effluent being pumped to Pre-ETP/common-ETP at any individual manufacturing sections.
   - Hence, the quantity of treated waste water from common-ETP and common-STP being utilized in individual sections and quantity of effluent generated from the individual sections could not be assessed due to unavailability of flow meters.
5. Separate recycling plant located at glass division was found non-operational and waste water stored in the tanks was found stagnant.
6. The quality of water samples collected from overhead storage tank at glass division and glass cutting section tap water does not match with the characteristics of effluent from common-ETP (refer table 10, 11 & 18 for analysis result of collected samples from glass division and common-ETP) indicating possibility of use of fresh water from borewell for industrial purposes.

7. Characteristics of sample collected from the tank for storage of common-ETP treated effluent located at marble section match with the characteristics of sample collected from borewell no.3, indicates that the unit is using fresh water in the manufacturing process also, violating the conditions stipulated in the valid NOC, issued by CGWA.
8. The sludge drying bed of the previous ETP at wooden art ware manufacturing division was found filled with sludge.

14.2 For Pre-ETPs, Common-ETP and Common-STP

1. As per NEERI report (10th December 2020) on Feasibility study for use of ETP/STP Treated water as process water at M/s C.L. Gupta Exports Pvt. Ltd., Amroha, U.P.
   - Over all analysis of samples indicates that the treated water from RO outlet of common-ETP and outlet of Ultra-filtration (UF) of common-STP can be used for different processes in the industry. Further, strict monitoring of treated waste water is required on regular basis to ensure continued desired quality of treated waste water.
2. The unit has not installed flow meter at inlet and outlet of both Pre-ETPs i.e., for treatment of effluent generating from electrophoretic, lacquering & paint booth processes and for treatment of floor washing effluent.
3. At common-ETP, the unit has not provided flowmeter at outlet of secondary biological treatment system, permeate of RO, MEE condensate and ATFD condensate hence, quantity of final treated effluent could not be assessed due to unavailability of flowmeters.
4. As per the characteristics of sample collected from treated water tank (which receives treated effluent from RO-permeates, MEE condensate and ATFD condensate), it is contaminated with cyanide which ranges from 0.3 mg/l (RO-1-Permeate) to 5.0 mg/l (MEE condensate).
5. Concentration of cyanide in RO-1-Permeate and MEE condensate of common-ETP, indicates usage of cyanide salt in process whereas the unit representative denied for usage of same during joint inspection.
6. As RO-3 reject is being fed to MEE, significant reduction in concentration of cyanide and nickel is observed in RO-3-reject from 8.8 mg/l to 4.4 mg/l and 66.13 mg/l to 43.07 mg/l in MEE feed respectively which could not be explained.
7. Almost negligible COD and BOD reduction is observed in common-ETP up to advanced tertiary system i.e., of ultrafiltration/before RO.

8. Increase in CN concentration from 6.3 mg/l (in raw effluent) to 7.5 mg/l (in outlet of ultrafiltration system/before RO), indicates very less efficiency of primary and secondary treatment system.
9. As per the logbook data provided for effluent being treated in common ETP and treated effluent being recycled in wood, glass and metal divisions shows that the quantity of treated effluent recycled is more than the quantity of effluent fed/treated in ETP, which is contradictory and seems that about 11.09 KLD of fresh water being added in treated effluent storage tanks and the unit is in violation of conditions imposed in NOC issued by CGWA.
10. The quality of treated sewage is non-complying w.r.t. on land discharge norms w.r.t. pH-5.9 against 6.5 to 8.5. The pH needs to be brought within permissible limit of 6.5 to 8.5; for use in horticulture.

14.3 For Water Audit

1. The unit is withdrawing about 8.08 KL to 30.06 KL per day of fresh water more than the fresh water requirement and the point of utilization of this excess quantity could not be identified due to unavailability of flow meters at individual utilization points.
   - However, the excess quantity of effluent/sewage being recycled in process section than the quantity of effluent/sewage being treated indicates that dilution of fresh water is being made in treated water tank, which is recycled for industrial purposes.
2. Exact quantity of treated effluent from common-ETP and waste water from common-STP being utilized in process as well as toilet flushing could not be identified due to unavailability of flow meters at individual utilization points.

15. Recommendations:

1. The unit shall obtain common consent to operate for all 06 manufacturing sections i.e., Metal Art ware, Glass Art ware, Wood Art ware, Thermocol blocks, Marble Art ware & Corrugated Paper & Carton under the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from UP Pollution Control Board.
2. Unit shall ensure, no fresh water is used for industrial process and comply with the conditions laid down in NOC of CGWA.
3. The unit shall engage an expert institute to carry out detailed water audit of the unit for detailed study of total actual water consumption & recycling of treated wastewater.

4. For carrying out factual water audit, unit shall ensure metering at all and individual treated waste water consumption points at each manufacturing section to ascertain actual water consumption in each process as well as for domestic purpose and maintain logbook for the same.

5. The unit shall install flow meters at inlet and outlet of both Pre-ETPs i.e., for treatment of effluent generating from electrophoretic, lacquering and paint booth processes and for treatment of floor washing effluent.

6. For common-ETP, the unit shall install flow meters at outlet of secondary biological treatment system, permeate of RO, MEE condensate and ATFD condensate.

7. The unit shall dispose off the sludge from sludge drying bed of the previous ETP at wooden art ware manufacturing division, to TSDF site.

8. Presence of cyanide upto 5.0 mg/l in treated effluent from common-ETP is observed; hence, human contact shall be strictly avoided during the recycle/re-use of common ETP treated effluent.

9. The unit shall check pH of treated sewage and maintain it in the range of 6.5-8.5 before pumping for horticulture use and FC concentration should be brought down below 1000 MPN/100 mL.

Now this compliance report is submitted to Hon'ble NGT for consideration.

ANNEXURE - I

Item No. 02 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 220/2019

(With report dated 05.08.2020)

Adil Ansari Applicant(s)

Versus

M/s. C. L. Gupta Exports Pvt. Ltd. & Ors. Respondent(s)

Date of hearing: 06.08.2020

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Respondent(s): Mr. Pradeep Misra, Mr. Daleep Dhyani, Advocates for UPPCB

ORDER

1. Remedial action against the illegal discharge of hazardous waste into the River Ramganga and illegal drawal of ground water by M/s C.L. Gupta Export Ltd., Amroha, U.P., is the issue for consideration. Vide order dated 08.03.2019, a joint action taken report was sought from the CPCB and the State PCB.

2. The matter was last considered on 04.12.2019 in the light of earlier proceedings and report dated 03.12.2019 filed by the joint Committee. The Tribunal noted that the industry was non-compliant in terms of treatment of the trade effluents, managing the hazardous waste and

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extracting ground water illegally in 'over-exploited' area. The Tribunal sought a further compliance report. It was observed:

> *"7. Thus, joint report concludes that the industry is* ***non-complying and the treated effluents from ETP and STPs are not complying with the prescribed norms. It has been observed that even highly acidic effluents are disposed, constantly posing threat of ground water contamination and also to the vegetation. The Effluent Treatment Plants for wood, glass and metal division requires upgradation and will have to work on complete ZLD System and no effluent be allowed to dispose on land. It is also clear that the Hazardous Waste is not properly managed and the unit is not having valid agreement with transport storage and disposal facility. The unit is not having permission from Ground Water Board and thus illegally withdrawing the ground water.*** *Compensation of rupees 2,49,71,157 has been assessed which is on account of non-compliance of ETP and STP norms, improper Hazardous Waste Management and Illegal drawal of ground water.*
>
> *8. Learned Counsel for the unit states that Central Ground Water Authority (CGWA) had given a letter that the unit was compliant.* ***We fail to understand how such a letter can be given and be of any help when the area is in 'over-exploited' category where ground water cannot be allowed to be extracted for commercial purposes as is being done and no such permission can be given in view of order of this Tribunal*** *dated 10.10.2019 in Original Application No. 176/2015, Shailesh Singh v. Hotel Holiday Regency, Moradabad & Ors., as follows:*
>
> > *"6. Since the OCS areas have been found to be seriously affected by overdrawal of ground water, regulation of such drawal for commercial purposes cannot be dispensed with for any industry even in industrial area. Availability of water for drinking is a first priority. The 'Precautionary' principle, 'Sustainable Development' principle and the Intergenerational equity are part of life and in absence of replenishment of ground water, unregulated drawl thereof cannot be held to be right of any commercial entity. Shortage of availability of water for commercial purposes cannot be remedied by drawal of groundwater in over exploited, critically exploited and semi-critical exploited (OCS) areas. Water is certainly a scarce resource and the industry has to put up with such scarcity. It is for the industry and the concerned authorities to find out alternative ways and means for sustenance of the industries instead of permitting indiscriminate drawal of groundwater in such areas till situation improves. Alternative means may be shifting to areas where water is not scarce or to processes where water is not required. As already noted, groundwater is*

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depleting in such areas and measures are required to check such depletion. If industries continue to draw ground water without NOC from CGWA as per current guidelines and orders of this Tribunal in OCS areas, the industries will have to face legal consequence of such illegal action."

9. *In view of the above, let further follow up action be taken by the statutory regulators-CPCB, State PCB, CGWA and District Magistrate in accordance with the due process of law. Compliance report may be filed on or before 31.01.2020 by e-mail at judicial-ngt@gov.in.*

10. *A copy of this order be sent to CPCB, SPCB, CGWA and District Magistrate, Amroha for compliance."*

3. Accordingly, the State PCB has filed its report dated 22.02.2020 mentioning the steps taken in issuing closure order and assessing compensation. The CPCB has filed its report dated 10.07.2020 followed by a further report dated 05.08.2020. It will be sufficient to refer to the latest report dated 05.08.2020 filed by the CPCB mentioning that the meeting of the joint Committee was held on 30.07.2020 and environmental compensation was revised. In the compliance status report, the Committee has mentioned:-

"4. *In the meeting, point wise compliance status of the unit with respect to the recommendations made in the joint inspection report accepted by Hon'ble NGT vide its order dated 4th December, 2019* ***(Annexure III)*** *were discussed and following observations are made:*

a) *Central Ground Water Authority (CGW A) has issued No Objection Certificate (NOC)* ***vide letter dated nil (23.04.2020: as informed by CGW A) to the unit for ground water extraction of 155 KLD for domestic and drinking purpose only, effective from 21.12.2018 (Annexure-IV). Representative of CGW A informed that NOC was granted on the basis of the affidavit submitted by the unit to use ground water for domestic purpose only and not for industrial purpose.*** *UPPCB confirmed that four bore wells are sealed with concrete structure. However, two of the operational bore wells are located one in industrial premises and other one in residential colony and it could not be ensured that use of ground water is exclusively for domestic purpose.*

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b) *It was informed by UPPCB that* ***the unit is arranging water through tanker for industrial purpose however, source of the same could not be investigated.*** *UPPCB/CGW A was requested to confirm the source of water used for industrial purpose and operational status of the industry during lockdown period, so that EC can be revised accordingly. The committee was also of the view that the lockdown period from 21.03.2020 to 28.05.2020 may not be considered while calculating EC in case the unit provides documentary evidence of non-operational status during lockdown period to the satisfaction of UPPCB*

c) *Considering the NOC received by the unit, Environmental Compensation for illegal withdrawal of ground water has been revised and recalculated by the Joint Committee. Details are given at Para.6.*

d) *The unit has only submitted the effluent analysis result (Annexure-V) of Effluent Treatment Plant (ETP) outlet carried out by NABL accredited laboratory which indicate that effluent quality parameters are within the limit of the stipulated standards, but as per the observations in the joint inspection report,* ***the unit was not having adequate two stage biological treatment system viz, primary clarifier/secondary biological treatment units at ETPs & Sewage Treatment Plants (STPs) located at Wooden art ware section, Metal art ware and Glass art ware mfg. section and STP located at residential colony, which are required to provide requisite treatment to the effluent. In absence of the same, it is not possible to achieve prescribed effluent discharge norms, hence possibility of dilution of ETPs with the fresh water could not be ruled out. Also, the report received from the unit is of July, 2019, which mentions that the sample is taken from ETP and has not specified the division of the unit.***

e) *On this matter, UPPCB Official confirmed that the unit has installed requisite primary clarifier/ secondary biological treatment units and UPPCJ3 has verified the same through inspection, which was carried out after joint inspection. UPPCB was requested to submit the point wise compliance status of the unit as per inspection carried out by UPPCB based on which the Show cause notice of the unit was withdrawn vide letters dated 8.06.2020 (Annexure-VI) and 9.06.2020 (Annexure-VII) along with levying EC.*

f) *Representative of UPPCB confirmed that as recommended by the Joint Committee, the unit has dismantled the open drain, which was observed during*

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inspection near the SIP located in the residential colony. The unit also annexed a photograph for the same in its letter-dated 21.07.2020.

g) *Minor typographical and calculation errors made in the EC calculations were observed by the Joint Committee while making the fresh calculations based on the decisions taken in the meeting. Hence, with agreement of all the joint committee members it was decided to revise the calculated EC amount and the same may be submitted to Hon'ble NGT as Status report before the next date of hearing i.e., 06th August, 2020.*

h) *The unit vide its letters dated 21.07.2020 has submitted Form-10 for hazardous waste disposal which were not provided at the time of inspection and the same to be in order. Hench, the committee decided to reconsider the EC levied for disposal/handing over hazardous waste to unauthorized place/party subject to verification of Form-10 by UPPCB and accordingly EC amount shall be revised.*

Based on the detailed deliberations held, the committee recommended the following;

The UPPCB shall submit detailed point wise compliance report to CPCB against the recommendations made by the joint committee by 01.08.2020, so that the final status report may be prepared along with the revised EC and submitted to Hon'ble NGT before the next date of hearing i.e. 06.08.2020.

4. *In compliance to the decision made by the Joint Committee in the meeting dated 30.07.2020, UPPCB submitted the pointwise Compliance status (Annexure VIII) of the unit vide email dated 1st August, 2020. On perusal of the report it is observed that the unit has complied with the recommendations of the Joint Inspection report dated 16. l0.2019 of the Joint Committee except the following:*

I. *Water Consumption of the unit & Analysis result of ground water samples*

- ***The unit shall obtain NOC from CGW A for withdrawal of groundwater, as the CGWA NOC for industrial requirements have already been expired on 20.12.2018.***
- ***All treated effluent recycling points should be metered and logbook shall be maintained against each flow meter.***

II. *For Wooden Art ware mfg. Section:*

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- ***The unit shall install flowmeter at recycled water pipeline.***

- ***The unit shall keep and maintain ETP log book record for daily dosing of chemicals in physico chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the ETP and ETP sludge disposal.***

III. *For Glass Art ware mfg. Section and for STP at Glass Section:* ***The unit shall keep and maintain ETP and STP log book record for daily dosing of chemicals in physico-chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the ETP/STP and ETP/STP sludge disposal.***

IV. *For Metal Art ware mfg. Section and for STP at Metal Section* ***The unit shall keep and maintain ETP and STP log book record for daily dosing of chemicals in physico-chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the ETP/STP and ETP/STP sludge disposal. The unit shall install flowmeter at recycled water pipeline.***

V. *For STP at Residential Colony.*
The unit shall keep and maintain STP log book record for daily dosing of chemicals in physicochemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the STP and STP sludge disposal.

VI. *For Hazardous Waste management*
Install automatic water sprinkling arrangements, fire alarming systems, flame arresters, smoke /heat detectors, fire extinguishers and other necessary provisions as stipulated under the Guidelines for storage of incinerable hazardous wastes.

7. *The Joint committee agreed that the unit needs to comply with remaining recommendations mentioned at Para. 5.*

8. *Committee examined the request made by the unit along with the documents provided by the unit and the compliance status provided by UPPCB concluding that the unit needs to deposit environmental compensation of an amount of Rs. 74,45,160/- for illegal extraction of ground water, EC of an amount of Rs. l ,08,60,000/- for violation of effluent discharge/ inadequate ETPs/ZLD norms as per CTO and EC of an amount of Rs. 7,12,567/- for not managing Haz. Waste as per management*

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as per the HOWM Rules, 2016 making a total EC of Rs. 1,90,17,727/-."

7. In view of the above, not only there are serious continuing violations of environmental norms without corresponding stringent action, the unit appears to have played fraud in obtaining NOC for ground water extraction for industrial purpose by falsely representing that purpose of extraction was residential. Action needs to be taken in this regard as per law of the land. Apart from this aspect, compliance with environmental norms needs to be ensured by the industrial unit which needs to be monitored and cross checked and a further report furnished by the joint Committee through the CPCB. Status of compliance as on 30.11.2020 be filed by 15.12.2020 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

A copy of this order be sent to the CPCB, SPCB, CGWA and District Magistrate, Amroha by email for compliance.

List for further consideration on 07.01.2021.

Adarsh Kumar Goel, CP

S. P. Wangdi, JM

Dr. Nagin Nanda, EM

August 06, 2020
Original Application No. 220/2019
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ANNEXURE – II

Item No. 01 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

I.A. No. 273/2020
(for clarification of order dated 06.08.2020)
IN
Original Application No. 220/2019

Adil Ansari Applicant

Versus

M/s. C. L. Gupta Exports Pvt. Ltd. & Ors. Respondent(s)

Date of hearing: 03.12.2020

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Respondents - Applicant : Mr. Pinaki Mishra, Senior Advocate with Mr. R.V. Prabhat, Advocate for M/s CL Gupta Experts Pvt. Ltd.
Ms. Soni Singh, Advocate for CPCB
Mr Daleep Dhyani, Advocate for the UP PCB

ORDER

1. This Application has been filed on behalf of the original Respondents for clarification of order dated 06.08.2020 passed by this Tribunal. By the said order, the Tribunal considered allegation of discharge of pollutants in the river and drawal of ground water by the unit, in continuation of earlier order dated 4.12.2019. Earlier, the Tribunal constituted a joint Committee to look into the allegations and to give a report. The Committee gave its report dated 03.12.2019 which was considered on 04.12.2019. The report was to the effect that the unit was non-compliant. Acidic effluents were being unscientifically disposed of resulting in contamination of water. The ETP required upgradation so as to work the ZLD system. Hazardous waste was not being properly

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managed. There was no permission for extraction of ground water which was being done illegally for which compensation was assessed. The stand of the unit was that it had given a letter to the Ground Water Authority with justified drawal of ground water extraction. This plea was rejected in view of the fact that the area was over-exploited and the ground water extraction for commercial purpose was not permissible in view of order of this Tribunal. Accordingly, further action taken report was sought in the matter.

2. For ready reference, the order dated 04.12.2019 is quoted below:-

"4. Accordingly the Joint Committee has filed a report on 03.12.2019. With reference to the recommendations in the last joint inspection report, the status has been indicated as follows:-

" 9.0 Compliance Status of the Recommendations provided in the last Joint committee inspection report

Table 14 Compliance status of the recommendations provided in the last Joint committee inspection report

Sr. No.	***Recommendation in the last Joint committee Inspection report***	***Remarks***	***Compliance Status (Complying/non-complying/ partial complying)***
1.	*Total domestic wastewater generated from industry/colony is about 175 KLD. The industry has installed 120 KLD capacity of STPs and rest sewage passes through septic tank. The Industry must installed STP for remaining capacity of 55 KLD.*	*The unit has constructed new STP of 120 KLD capacity at the residential colony for treatment of sewage generating from the residential colony and started its operation from 14th June, 2019.*	*Complying*

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2.	It should be ensured by the industry that drain/outlets, carrying industrial/domestic wastewater which are connected with Kacha pond are to be dismantled or sealed and no water or wastewater from the premises reach the pond at any time outside the premises.	A Leackage was observed from the periferrial wall of residential colony's STP, which was going into the Kachha Pond, which is located behind the unit. The unit has not dismantled open drain, which is carrying domestic wastewater at the residential colony behind the installed STP.	Non-complying
3.	As per the permission from CGWA only 02 bore wells are allowed for abstraction of groundwater. The remaining 04 bore wells installed in premises should be dismantled immediately.	At the time of inspection remaining 04 borewells were found just covered with the help of red cloth and all the other connections were observed along with the borewells.	Non-complying
4.	The industry must be strictly followed ZLD process.	A Leackage was observed from the periferrial wall of residential colony's STP, which was going into the Kachha Pond,which is located behind the unit. Industrial effluent was being mixed with the domestic effluent and was being used in gardening, which is not acceptable to establish ZLD.	Non-complying
5.	At the time of inspection, it was found that industry is involved in the expansion/modification in premises hence industry must be obtained CTE from UPPCB before expansion/modification,	The unit has obtained CTO under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 from UPPCB for Thermocoal Block manufacturingplant dated 27.09.2019, which is valid upto 31.12.2019	Complying

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6.	The industry has obtained the authorization for disposal of Hazardous waste ETP sludge only. At the time of inspection, it was found that other type of hazardous waste also stored in the premises like empty containers of paint, lacquer, electroplating chemicals, oil-soaked cotton rags, used oils etc. The industry must be obtained authorization for all types Hazardous waste generated from the factory and it should be ensured to dispose of through authorized TSDF only.	The industry has obtained the authorization (No. 8531, issued dated 16.07.2019) for disposal of hazardous waste like empty containers, cotton waste, used cloth mask, rubber gloves, old batteries, booth sludge, oily rags, used oil, empty corrugated cartons, melting furnace ash, asbestos gloves/cloth, filter and air filter, polishing dust and ETP sludge from UPPCB, which is valid upto 16.07.2024. Authorization No. 8531 is placed at Annexure-7.	Complying
7.	The industry should install an electromagnetic flow meter on all the water supply system as well as inlet and outlets of the ETPs and STPs and proper record/logbooks should be maintained.	The unit has not Installed electromagnetic flow meter on all the water supply system as well as inlet and outlets of the ETPs and STPs. The unit is maintaining logbook for flow meter reading only and not for daily sludge generation, hence it can be concluded that the unit is partially maintaining the record/logbooks.	Non-complying
8.	Flow meters installed at the outlet pipeline of the wood case ETP and outlet of STPs should be relocated to any suitable outlet position having easy access for getting the flow details of treated effluent.	The unit has not yet relocated the flow meters which are installed at the outlet pipeline of the wood case ETP and outlet of STPs to other suitable outlet position having easy access for getting the flow details of treated effluent.	Non-complying
9.	The performance of wood case division ETP is poor and not meeting the general effluent discharge norms for inland surface water. The unit must upgrade and augment ETP to meet the standards. The ETP treated wastewater strictly should not be used for irrigation/ horticulture purposes till up-gradation of ETP system.	Analysis result of samples collected from ETP outlet of Wood division showed BOD-43 mg/l against the General Standard of 30 mg/l and NH3-N-68 mg/l against the General Standard of 50 mg/l for discharge to inland surface water, which is non-complying (refer Table 7).	Non-complying

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10.	Cyanide value of metal and wood case division ETP is on higher sight so, unit should operate and maintain CN (Cyanide) removal unit Properly to meet the standards.	Cyanide value of metal and wood case division ETP was observed BDL and 0.09 mg/I respectively against the standard for discharge to Inland surface of 0.2 mg/I, which was within the limit.	Complying

"

5. Conclusions on various issues are as follows:-

"**10.0 Conclusion**

10.1 Ground water withdrawal

1. The unit is not having valid NOC from CGWA for withdrawal of groundwater,the NOC has been expired on 20.12.2018.
2. As per expired CGWA NOC, the unit was permitted to extract 330 KLD of ground water from 02 nos. of borewells only. However, the unit has extracted 8.45 KLD of ground water apart from 02 borewells (from borewell no, 6-refer Table-3) from July-2019 to 15th Oct-2019, which is violation of CGWA NOC. Hence, Environmental Compensation for illegal extraction of ground water shall be calculated and levied on the unit.
3. Analysis result of samples collected from Borewell No. 3 & 4 found complying with the permissible limit of drinking water quality standard while, sample collected from handpump (inside Masjid) showed Fe-1.94 mg/I against 0.3 mg/I and Mn-0.35 mg/I against 0.3 mg/I of the permissible limit of drinking water quality standard.

10.2 ETP/STP Adequacy and Effluent Discharge Norms

1. The unit does not have valid consent to operate for separate ETPs and STPs, which are provided at Wooden Artware mfg. division, Glass Artware mfg. division, Metal Artware mfg. division and Residential colony.
2. The unit has not provided adequate requisite biological treatment facility at ETPs installed at Wooden Artware mfg. division and Glass Artware mfg. division.
3. The unit has not installed Secondary/biological treatment facility in any STPs installed in the unit.
4. During visit, no ETP sludge has been found at ETP areas of Glass division, Wood division and Metal division, which indicates that the unit is not operating the ETP continuously.
5. During visit, no STP sludge has been found at STP areas of Glass division, Wood division and Residential Colony, which indicates that the unit is not operating the STP continuously.
6. The unit is not maintaining logbook for ETP/STP for daily dosing of chemicals in physico-chemical treatment, flow meter reading at inlet and recycling point, daily sludge

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generation from the ETPs/STPs at Glass division, Wood division and Metal division.

Wood Division:

i. *The ETP at Wood division found non-complying w.r.t BOD and NH3-N and the unit is not maintaining MLSS concentration in the Aeration tank of ETP, hence it can be concluded that, the unit do not have adequate ETP at wood division.*
ii. *The unit is not operating and mainaining properly the Secondary/biological treatment facility in ETP and reduction of BOD from 3240 mg/I (at inlet) to 43 mg/I (at outlet) clearly indicates dilution with fresh water addition at wood division.*
iii. *No flow meter is provided at inlet and recycled pipeline of ETP.*

Glass Division:

i. *Analysis result of samples collected from ETP outlet of Glass division found non-complying w.r.t NO3-N, Cr, Fe, Ni, Se and Zn for discharge to inland surface water.*
ii. *The unit has not installed secondary treatment unit while as per the analysis result of collected sample of ETP inlet, it is having COD concen. of 754 mg/I, which practically not possible without biological treatment, hence dilution or by-pass can not be ruled out.*
iii. *No flow meter is provided at inlet and recycled pipeline of ETP.*
iv. *The unit is mixing grinding effluent of Glass division with the domestic effluent and treating the same in STP provided for Glass division and analysis result of samples collected from STP outlet of Glass division found non-complying w.r.t pH-3.08, TSS-230 mg/I and BOD-81 mg/I, hence it can be concluded that mixing of grinding effluent with the domestic effluent is leading to the non-compliance of the Glass division's STP discharge norms as prescribed in the unit's consent and the unit cannot be allowed to utilize the treated domestic effluent for gardening purpose.*
v. *The characteristics of the STP effluent (pH-2.58, COD-475 mg/I) at inlet of STP establish the fact that the unit is treating industrial effluent along with the domestic effluent in STP.*

Metal Division:

i. *No flow meter is provided at inlet and recycled pipeline of ETP.*
ii. *Analysis result of samples collected from ETP outlet found complying w.r.t stipulated norms for discharge to inland surface water.*
iii. *Analysis result of samples collected from outlet of STP found noncomplying w.r.t BOD-104 mg/I and COD-267*

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mg/l against effluent discharge standards to all mode of disposal.

10.3 Haz. Waste Management

i. *The unit do not have valid agreement with Transport Storage and Disposal Facility (TSDF) for lifting, transportation, treatment, storage and disposal of hazardous waste generated at M/s C. L. Gupta Exports Ltd., Amroha, Uttar Pradesh. It was expired on 31/03/2019.*

ii. *The unit could not provided details of remaining categories of hazardous waste except ETP sludge, Gloves/ masks and old batteries sent to TSDF facility from year 2017 to 2019.*

iii. *As stipulated under the Guidelines for storage of incinerable hazardous wastes, the unit have not provided automatic water sprinkling arrangements, fire alarming systems, flame arresters, smoke/ heat detectors, fire extinguishers and other necessary provisions in the storage area.*

iv. *As prescribed in Form 8 of the HOWM Rules, 2016, the unit is required to label the bags with requisite details, while there was no labeling on bags stored with hazardous wastes as per the Rule 17(1) of the HOWM Rules.*

v. *The unit has not mentioned the details of other haz. Waste apart from ETP sludge, Gloves/ masks and Old battery in the annual return of year 201718 and 2018-19. Also, annual return before the year 2016-17 could not be provided by the unit.*

vi. *The unit is maintaining daily records of the hazardous waste generated and disposed, however, such daily record is not as per the Form 3 prescribed under Rule 20(1) of the HOWM Rules, 2016.*

vii. *The unit has not provided the process flow chart including material balance for production of each of the products, hence, the relationship between products manufactured and quantity waste generated, which may be utilized in the process or sent to the TSDF cannot be establish.*

In view of the above violations w.r.t haz. Waste management, Environmental Compensation has been calculated to be levied on the unit.

11.0 Recommendations based on the above observations

11.1 Water Consumption of the unit & Analysis result of ground water samples

1. *The unit shall obtain NOC from CGWA for withdrawal of groundwater, as*

the CGWA NOC have already been expired on 20.12.2018.

2. *All the fresh water consumption points and treated effluent recycling points should be metered and logbook shall be maintained against each flow meter.*

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3. *All existing meters should be periodically calibrated and records to be maintained.*
4. *The unit shall engage expert institute to carry out detailed Water Audit for detailed study of total water consumption and recycling for reduction of the withdrawal of the ground water.*

11.2 For Wooden Art ware mfg. Section

1. *The unit shall modify/upgrade the ETP and shall operate properly to comply*

with the norms stipulated in CTO.

2. *The unit shall provide sampling point at approachable location for collection of ETP outlet sample.*
3. *The unit shall install flowmeter at inlet of ETP and at recycled water pipeline.*
4. *The unit shall install primary clarifier in the ETP provided at Wood division and shall maintain MLSS concentration in Aeration tank-1 and Aeration tank-2.*
5. *The unit shall maintain ETP log book record for daily dosing of chemicals in physico-chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the ETP and ETP sludge disposal.*
6. *The unit shall operate ETP regularly and shall have trained ETP operator with environment background, who is able to operate the ETP properly.*
7. *The unit shall discard the extra pipelines which are connected with the final HDPE treated tank.*
8. *The unit shall obtain consent to operate for separate ETP provided at Wooden Artware mfg. division.*

11.3 For Glass Art ware mfg. Section and for STP at Glass Section

1. *The unit shall stop mixing of industrial effluent in STP and shall stop using treated effluent in gardening within the premises.*
2. *The unit shall keep and maintain ETP and STP log book record for daily dosing of chemicals in physico-chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the ETP/STP and ETP/STP sludge disposal.*
3. *The unit shall install flowmeter at inlet of ETP and at recycled water pipeline.*
4. *The unit shall display the actual flow chart of the actual unit processes being followed in the ETP,*
5. *The unit shall have trained operator for ETP and STP with environment background, who is able to operate the ETP and STP properly.*
6. *The unit shall stop the practice of treatment of mixed effluent of grinding section and domestic waste water in the STP and shall treat domestic effluent separately.*
7. *The unit shall install Secondary/biological treatment facility in the STP installed at Glass division for treatment of*

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sewage and to use the same for toilet flushing/gardening within the premises.

8. *The unit shall obtain consent to operate for separate ETP provided at Glass Artware mfg. division,*

11.4 For Metal Art ware mfg. Section and for STP at Metal Section

1. *The unit shall operate ETP as well as STP properly & continuously.*
2. *The unit shall keep and maintain ETP and STP log book record for daily dosing of chemicals in physico-chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the ETP/STP and ETP/STP sludge disposal.*

   The unit shall install flowmeter at inlet of ETP and at recycled water pipeline.

3. *The unit shall have trained operator for ETP and STP with environment*

   background, who is able to operate the ETP and STP properly.

4. *The unit shall install Secondary/biological treatment facility in the STP installed at Metal division for treatment of sewage and to use the same for toilet flushing/gardening within the premises,*
5. *The unit shall obtain consent to operate for separate ETP provided at Metal Artware mfg. division.*

11.5 For SIP provided at Residential Colony

1. *As Leackage was observed on the periferrial wall of residential colony's STP, hence it can be concluded that, the unit failed to comply with the consent condition of reuse of treated domestic effluent in flushing/gardening within the premises. The unit shall seal/close the leackage and shall ensure that in any condition, the treated/untreated domestic/industrial effluent shall not go outside of the unit's premises and shall strictly follow the ZLD condition as per the consent to operate.*

2. *The unit shall keep and maintain STP log book record for daily dosing of chemicals in physico-chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the STP and STP sludge disposal.*
3. *The unit shall operate STP regularly and shall have trained STP operator with environment background, who is able to operate the STP properly.*
4. *The unit shall seal all the open drains which transfer the treated STP and shall install proper closed pipe system for the same.*
5. *The unit shall obtain consent to operate for separate STP provided at Residential colony.*

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11.6 For Haz. Waste management

The unit shall:

1. *Send hazardous waste to the TSDF with valid agreement with TSDF;*
2. *Maintain daily records on generation, storage, management of hazardous wastes in compliance with Rule 20(1) of the HOWM Rules, 2016;*
3. *Submit the Annual return w.r.t. generation and management of each of the hazardous waste to Uttar Pradesh Pollution Control Board, as required under Rule 20(2) of the HOWM Rules, 2016.*
4. *Package and label the hazardous waste in accordance with provisions stipulated under Rule-17 of the HOWM Rules, 2016;*
5. *Install automatic water sprinkling arrangements, fire alarming systems, flame arresters, smoke / heat detectors, fire extinguishers and other necessary provisions as stipulated under the Guidelines for storage of incinerable hazardous wastes;*
6. *Install necessary slope, channelization drain and collection pit for management of spilled oil; and*
7. *Install display board outside the factory gate displaying details of hazardous wastes being handled by the unit.*

11.7 For Recommendations provided in the last Joint committee inspection report

1. *The unit has failed to comply with the recommendation mentioned at*

para10 at point 2, 3, 7, 8 & 9 and shall, taken necessary action immediately. In addition following are recommended.

2. *The unit shall dismantle the channel carrying effluent from STP located at residential colony.*
3. *The unit shall seal illegal 04 borewells properly and shall dismantle all the electrical and pipeline connections along with the same and shall not withdraw ground water from the illegal borewells.*
4. *The unit shall maintain ETP & STP log book record properly for flow meter reading, daily sludge generation and sludge disposal.*
5. *As per the Analysis result of samples collected from ETP outlet of Wood division, it found non-complying w,r.t BOD-43 mg/I and NH3-N-68 mg/I for discharge to inland surface water. Hence, the unit shall operate ETP properly and treated effluent must meet the discharge norms as mentioned in the granted CTO. Treated wastewater should not be used for irrigation/ horticulture purposes, if the quality of treated effluent is not meeting with the stipulated discharge norms.*

11.8 For NGT order dt. 29.08.2019 in O.A. No. 220/2019 Principal Bench, New Delhi

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1. *Hon'ble NGT vide order dated 29.08.2019 directed that, "The joint Committee may also make an assessment of the compensation to be recovered for the damage caused which should cover the entire period of damage and should be deterrent having regard to financial capacity of the unit and the nature of violations."*

   Assessment of the compensation to be recovered for the damage caused covering the entire period of damage needs detailed survey through expert institutes. Hence, expert institute may be engaged for the detailed study of environmental damage caused by the unit for the entire period to cover the environmental compensation from the unit.

2. *However, the committee has been calculated Environmental Compensation for illegal extraction of ground water, for ZLD condition violation and for not managing Haz. Waste as per management as per the the HOWM Rules, 2016 in the following section (Section 12.0).*

12.0 Environmental Compensation

12.1 EC for illegal extraction of ground water

1. *EC has been calculated as per the Report prepared by CPCB on "Assessment of Environmental Compensation in caseof illegal extraction of Ground water" dated 26 June, 2019 which was submitted in compliance to hon'ble NGT order dated 07/05/2019 in O.A. No. 327/2018 in the matter of Shailesh Singh Vs Central Ground Water Board & Ors. The copy of the Report is placed at Annexure-11.*

2. *The EC has been calculated for the period beyond the expiry of CGWA NOC that is 20.12.2018 to 16.10.2019 and also for illegal annual extraction of 99,691 m^3 for the period of 01.10.2017 to 30.09.2018, which is higher than the permitted ground water extraction of 99,000 $m^3/_a$nnum as below:*

ECGW = Water consumption per day x EC rate for illegal extraction of ground water (ECRGw) x No. of days x Deterrent Factor

(A) Year: 2018-19

ECGW = 330 (m^3/day) x 120 (Rs/m^3) x 300 (days) x 1*

= Rs. 1,18,80,000 /-..... (I)

**CGWA NOC was valis upto 20.12.2018. Hence days calculated from the date of NOC expiration to the Joint inspection date (21.12.2018 to 16.10.2019=300 days)*

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- *As per the above detailed calculation, the unit is liable to pay Rs. 1,18,80,000/- of EC for illegal ground water extraction.*

(B) Year: 2017-18

ECGW = 2.30 (m^3/day) x 120 (Rs/m^3) x 365 (days) x 1*

= Rs. 1,00,740 I- ..... (II)

As per the compliance status of CGWA NOC prepared by CGWA (placed at **Annexure-12), the unit extracted 99,691 m^3/annum during 01.10.2017 to*

30.09.2018, which is higher than the permitted ground water extraction of 99,000 m^3/annum. Hence days calculated from 01.10.2017 to 30.09.2018=365 days

3. As per the above detailed calculation, the unit is liable to pay Rs,1,00,740/-of EC for illegal ground water extraction.

***(C)** In addition, the unit have total 06 borewells, while CGWA have issued NOC for extraction of ground water from 02 borewells only. Hence, illegal extraction of ground water from illegal 04 borewells could not be excessed as the unit has not installed flow meter, Hence environmental compensation for the same could not be calculated.*

-The unit is liable to pay total Environmental compensation amount of Rs. 1,19,80,740 (Rs. 1,18,80,000 + Rs. 1,00,740) for illegal ground water extraction for the period of 01.10.2017 to 16.10.2019.

12.2 Environmental Compensation for violation of effluent discharge/ inadequate ETPs/ZLD norms as per CTO

1. As per the valid consent to operate issued under section 25/26 of The Water (Prevention and Control of Pollutino) Act, 1974 it is mentioned that the domestic effluent shall be treated and reused in flushing/gardening within the premises.

2. But during inspection, a Leackage was observed from the periferrial wall of residential colony's STP, which was going into the Kachha Pond, which is located behind the unit. This is violation of effluent discharge/ inadequate ETPs/ZLD norms as per CTO. Hence the following EC has been calculated as per the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund" acknowledged by Hon'ble NGT vide order dated 19.02.2019 in the matter of Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors. in O.A. No. 93/2017:

Environmental Compensation (EC) = PI x N x R x S x LF

Where,

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PI = *Pollution index of industrial sector (here-80, for red category industrial sector),*

N = *Number of days of violation took place (here-203 days, from date of inspection carried out by the joint team and found violation of ZLD*

norms dated 28.03.2019 to date of inspection of 2nd inspection of the joint team dated 16.10.2019)

R = *A factor in Rupees for Penalty (R to be taken as 250)*

S = *Factor for scale of Operation of the facility (here-1.5, for large scale*

industry)

LF = *Location factor (Here-1, for less than 1 million population)*

Here,

Date of last inspection: 28.03.2019

Date of current inspection: 16.10.2019

As per the EC formula, EC has been calculated as follows:

A). 28.03.2019-25.06.2019
*(EC=PI*N*R*S*LF)*
=80 90*250*1.5*1*

=27,00,000/-

B). 26.06,2019-23.09.2019
*(EC= PI *N*R*S* LF)*2*
=80 90*250*1.5*1*2*

=54,00,000/-

C). 23.09.2019-16.10.2019
*(EC= PI *N*R*S* LF)*4*
=80 23*250*1.5*1*4*

=27,60,000/-

Total EC (A+B+C)= Rs. 1,08,60,000/- ..... (III)

The unit is liable to pay total Environmental compensation amount of Rs. ***1,08,60,000*** */-for violation of ZLD norms for the period of 28.03.2017 to 16,10.2019.*

12.3 Environmental Compensation for not managing Haz. Waste as per management as per the the HOWM Rules, 2016

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As per the methodology prepared by CPCB on "Determination of Environmental Compensation for violation of Hazardous waste and other Waste (Management and Transboundary Movement) Rules, 2016" financial penalty and Environmental Compensation have been calculated as follows;

1. Financial Penalty

The unit was found violating 07 provisions (at Sl. No. 2, 3, 5b, 6(B)d, 8, 7 and 31) of HoWM Rules, 2016 for which 07 lakhs financial penalty may be imposed.

2. Environmental Compensation

The following violations have been considered for calculation of EC a) When hazardous and others wastes is disposed at unauthorised place or handed over or sold to unauthorised party and b)Waste found stored beyond the stipulated period (refer Rule 8 of the HOWM Rules, 2008)

a) When hazardous and others wastes is disposed at unauthorised place or handed over or sold to unauthorised party

Hazardous Waste

During inspection, it was observed that about 914 Kg of ETP sludge was found stored in the covered shed which is considered to be generated during the period from 1st April, 2019 to 15th October, 2019 i.e. in 6.5 months.

Whereas, as per the information provided by the unit, annual average ETP sludge generation during 2017-18 & 2018-19 is 4.567 MT and therefore during 6.5 moths ETP sludge is estimated 2968 kg.

The estimated quantity of ETP sludge disposed to unauthorized places is 2968914 = 2054 kg (,) 2.05 tonnes in 6.5 months.

Environmental Compensation = Q x ERF x R

Q = Quantity in tonnes/year = 3.15 tonne/year
ERF = Environmental Risk Factor = 1.5

R = Environmental Compensation factor = Rs. 30,000

= 3.15 x 1.5 x 30,000 = Rs.14,17,750 —Rs. 14.17 lakhs

Other waste

Estimated other waste stored is 551kg in 6.5 months

Environmental Compensation = Q x ERF x R

Q = Quantity in tonnes/year = 0.847 tonne/year

ERF = Environmental Risk Factor = 0.3

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R = Environmental Compensation factor = Rs, 30,000

= 0.847 x 0.3 x 30,000 = Rs.7623

b) Waste found stored beyond the stipulated period (refer Rule 8 of the HOWM

Rules, 2008)

Environmental Compensation for Hazardous Waste = Q x ERF x R

= 1.406 x 0.1 x 30000 = Rs. 4218

Environmental Compensation for Other Waste = Q x ERF x R = 0.551 x 0.05 x 30000= Rs. 826

Total amount determined for Environmental Compensation and Penalty for violation of Hazardous waste and other Waste (Management and Transboundary Movement) Rules, 2016 is [7,00,000 + (14,17,750+7,523+4,218+826)]

= Rs. 21,30,417/- ..... (IV) ***12.4 Total***

Environmental Compensation

1. *As per the available methodology, Environmental Compensation has been calculated for illegal extraction of ground water, for ZLD condition violation and for not managing Haz. Waste as per management as per the the HOWM Rules, 2016 however for assessment of the compensation to be recovered for the damage caused, covering the entire period of damage needs detailed survey through expert institutes. Hence, expert institute may be engaged for the detailed study of environmental damage caused by the unit for the entire period to cover the environmental compensation from the unit.*
2. *Total Environmental Compensation for illegal extraction of ground water, for ZLD condition violation and for not managing Haz. Waste as per management as per the the HOWM Rules, 2016 is as below:*

=(I) + (II) + (III) + (IV)

=Rs. 1,18,80,000 + Rs. 1,00,740 + Rs. 1,08,60,000 + Rs. 21,30,417

=Rs. 2,49,71,157

The unit is liable to pay total Environmental compensation amount of ***Rs. 2,49,71,157/-.****"*

7. ***Thus joint report concludes that the industry is non-complying and the treated effluents from ETP and STPs are not complying with the prescribed norms. It has been observed that even highly acidic effluents are disposed,***

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constantly posing threat of ground water contamination and also to the vegetations. The Effluent Treatment Plants for wood, glass and metal division requires upgradation and will have to work on complete ZLD System and no effluent be allowed to dispose on land. It is also clear that the Hazardous Waste is not properly managed and the unit is not having valid agreement with transport storage and disposal facility. The unit is not having permission from Ground Water Board and thus illegally withdrawing the ground water. Compensation of rupees 2,49,71,157 has been assessed which is on account of non-compliance of ETP and STP norms, improper Hazardous Waste Management and Illegal drawal of ground water.

8. Learned Counsel for the unit states that Central Ground Water Authority (CGWA) had given a letter that the unit was compliant. We fail to understand how such a letter can be given and be of any help when the area is in 'over-exploited' category where ground water cannot be allowed to be extracted for commercial purposes as is being done and no such permission can be given in view of order of this Tribunal dated 10.10.2019 in Original Application No. 176/2015, Shailesh Singh v. Hotel Holiday Regency, Moradabad &Ors. as follows:

> ***"6. Since the OCS areas have been found to be seriously affected by overdrawal of ground water, regulation of such drawal for commercial purposes cannot be dispensed with for any industry even in industrial area. Availability of water for drinking is a first priority. The 'Precautionary' principle, 'Sustainable Development' principle and the Inter-generational equity are part of life and in absence of replenishment of ground water, unregulated drawl thereof cannot be held to be right of any commercial entity. Shortage of availability of water for commercial purposes cannot be remedied by drawal of groundwater in over exploited, critically exploited and semi-critical exploited (OCS) areas. Water is certainly a scarce resource and the industry has to put up with such scarcity. It is for the industry and the concerned authorities to find out alternative ways and means for sustenance of the industries instead of permitting indiscriminate drawal of groundwater in such areas till situation improves. Alternative means may be shifting to areas where water is not scarce or to processes where water is not required. As already noted, groundwater is depleting in such areas and measures are required to check such depletion. If industries continue to draw ground water without NOC from CGWA as per current guidelines and orders of this Tribunal in OCS areas, the industries will have to face legal consequence of such illegal action."***

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3. The said order dated 04.12.2019 admittedly attained finality. Subsequent order dated 06.08.2020 is follow up of order dated 04.12.2019. The order was passed on further report of the joint Committee Report dated 22.02.2020 by the State PCB that the unit was ordered to be closed for non-compliances. Report of the CPCB dated 10.07.2020 and 05.08.2020 were that the NOC was given for extraction of 155 KLD water for domestic and drinking purpose only but water was being extracted for commercial purpose. The Committee directed the unit to obtain NOC for its industrial requirement and take other remedial steps to prevent discharge of pollutants into the water bodies. Assessed compensation was also required to be paid. The Tribunal accordingly observed that the report showed that there was violation of environmental norms without stringent action and that the unit appeared to have played fraud in obtaining NOC for industrial purpose, by misrepresentation that extraction was to be for residential purpose. The Tribunal directed remedial action for compliance of environmental norms. Further report was directed to be filed. Relevant extracts from the said order are:

> "3 *Accordingly, the State PCB has filed its report dated 22.02.2020 mentioning the steps taken in issuing closure order and assessing compensation. The CPCB has filed its report dated 10.07.2020 followed by a further report dated 05.08.2020. It will be sufficient to refer to the latest report dated 05.08.2020 filed by the CPCB mentioning that the meeting of the joint Committee was held on 30.07.2020 and environmental compensation was revised. In the compliance status report, the Committee has mentioned:-*
>
> "4. *In the meeting, point wise compliance status of the unit with respect to the recommendations made in the joint inspection report accepted by Hon'ble NGT vide its order dated 4th December, 2019* ***(Annexure III)*** *were discussed and following observations are made:*
>
> a) *Central Ground Water Authority (CGW A) has issued No Objection Certificate (NOC)* ***vide letter dated nil (23.04.2020: as informed by CGW A) to the unit for ground water extraction of 155 KLD for domestic and drinking purpose only, effective from***

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21.12.2018 (Annexure-IV). Representative of CGW A informed that NOC was granted on the basis of the affidavit submitted by the unit to use ground water for domestic purpose only and not for industrial purpose. *UPPCB confirmed that four bore wells are sealed with concrete structure. However, two of the operational bore wells are located one in industrial premises and other one in residential colony and it could not be ensured that use of ground water is exclusively for domestic purpose.*

b) *It was informed by UPPCB that* ***the unit is arranging water through tanker for industrial purpose however, source of the same could not be investigated.*** *UPPCB/CGW A was requested to confirm the source of water used for industrial purpose and operational status of the industry during lockdown period, so that EC can be revised accordingly. The committee was also of the view that the lockdown period from 21.03.2020 to 28.05.2020 may not be considered while calculating EC in case the unit provides documentary evidence of non-operational status during lockdown period to the satisfaction of UPPCB*

c) *Considering the NOC received by the unit, Environmental Compensation for illegal withdrawal of ground water has been revised and recalculated by the Joint Committee. Details are given at Para.6.*

d) *The unit has only submitted the effluent analysis result (Annexure-V) of Effluent Treatment Plant (ETP) outlet carried out by NABL accredited laboratory which indicate that effluent quality parameters are within the limit of the stipulated standards, but as per the observations in the joint inspection report,* ***the unit was not having adequate two stage biological treatment system viz, primary clarifier/secondary biological treatment units at ETPs & Sewage Treatment Plants (STPs) located at Wooden art ware section, Metal art ware and Glass art ware mfg. section and STP located at residential colony, which are required to provide requisite treatment to the effluent. In absence of the same, it is not possible to achieve prescribed effluent discharge norms, hence possibility of dilution of ETPs with the fresh water could not be ruled out. Also, the report received from the unit is of July, 2019, which mentions that the sample is taken from ETP and has not specified the division of the unit.***

e) *On this matter, UPPCB Official confirmed that the unit has installed requisite primary clarifier/ secondary biological treatment units and UPPCJ3 has verified the same through inspection, which was carried out after*

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joint inspection. UPPCB was requested to submit the point wise compliance status of the unit as per inspection carried out by UPPCB based on which the Show cause notice of the unit was withdrawn vide letters dated 8.06.2020 (Annexure-VI) and 9.06.2020 (Annexure-VII) along with levying EC.

f) Representative of UPPCB confirmed that as recommended by the Joint Committee, the unit has dismantled the open drain, which was observed during inspection near the SIP located in the residential colony. The unit also annexed a photograph for the same in its letter-dated 21.07.2020.

g) Minor typographical and calculation errors made in the EC calculations were observed by the Joint Committee while making the fresh calculations based on the decisions taken in the meeting. Hence, with agreement of all the joint committee members it was decided to revise the calculated EC amount and the same may be submitted to Hon'ble NGT as Status report before the next date of hearing i.e., 06th August, 2020.

h) The unit vide its letters dated 21.07.2020 has submitted Form-10 for hazardous waste disposal which were not provided at the time of inspection and the same to be in order. Hench, the committee decided to reconsider the EC levied for disposal/handing over hazardous waste to unauthorized place/party subject to verification of Form-10 by UPPCB and accordingly EC amount shall be revised.

Based on the detailed deliberations held, the committee recommended the following;

The UPPCB shall submit detailed point wise compliance report to CPCB against the recommendations made by the joint committee by 01.08.2020, so that the final status report may be prepared along with the revised EC and submitted to Hon'ble NGT before the next date of hearing i.e. 06.08.2020.

4. In compliance to the decision made by the Joint Committee in the meeting dated 30.07.2020, UPPCB submitted the pointwise Compliance status (Annexure VIII) of the unit vide email dated 1st August, 2020. On perusal of the report it is observed that the unit has complied with the recommendations of the Joint Inspection report dated 16. l0.2019 of the Joint Committee except the following:

I. Water Consumption of the unit & Analysis result of ground water samples

- ***The unit shall obtain NOC from CGW A for withdrawal of groundwater, as the CGWA NOC***

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for industrial requirements have already been expired on 20.12.2018.

- ***All treated effluent recycling points should be metered and logbook shall be maintained against each flow meter.***

II. *For Wooden Art ware mfg. Section:*

- ***The unit shall install flowmeter at recycled water pipeline.***

- ***The unit shall keep and maintain ETP log book record for daily dosing of chemicals in physico chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the ETP and ETP sludge disposal.***

III. *For Glass Art ware mfg. Section and for STP at Glass Section:* ***The unit shall keep and maintain ETP and STP log book record for daily dosing of chemicals in physico-chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the ETP/STP and ETP/STP sludge disposal.***

IV. *For Metal Art ware mfg. Section and for STP at Metal Section* ***The unit shall keep and maintain ETP and STP log book record for daily dosing of chemicals in physico-chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the ETP/STP and ETP/STP sludge disposal. The unit shall install flowmeter at recycled water pipeline.***

V. *For STP at Residential Colony.*
The unit shall keep and maintain STP log book record for daily dosing of chemicals in physicochemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the STP and STP sludge disposal.

VI. *For Hazardous Waste management*
Install automatic water sprinkling arrangements, fire alarming systems, flame arresters, smoke /heat detectors, fire extinguishers and other necessary provisions as stipulated under the Guidelines for storage of incinerable hazardous wastes.

5. *The Joint committee agreed that the unit needs to comply with remaining recommendations mentioned at Para. 5.*

(31)

6. Committee examined the request made by the unit along with the documents provided by the unit and the compliance status provided by UPPCB concluding that the unit needs to deposit environmental compensation of an amount of Rs. 74,45,160/- for illegal extraction of ground water, EC of an amount of Rs. 1 ,08,60,000/- for violation of effluent discharge/ inadequate ETPs/ZLD norms as per CTO and EC of an amount of Rs. 7,12,567/- for not managing Haz. Waste as per management as per the HOWM Rules, 2016 making a total EC of Rs. 1,90,17,727/-.

7. In view of the above, not only there are serious continuing violations of environmental norms without corresponding stringent action, the unit appears to have played fraud in obtaining NOC for ground water extraction for industrial purpose by falsely representing that purpose of extraction was residential. Action needs to be taken in this regard as per law of the land. Apart from this aspect, compliance with environmental norms needs to be ensured by the industrial unit which needs to be monitored and cross checked and a further report furnished by the joint Committee through the CPCB. Status of compliance as on 30.11.2020 be filed by 15.12.2020 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."

4. The respondent-Applicant filed an Appeal before the Hon'ble Supreme Court being Civil Appeal Diary No(s). 23355/2020, M/s. C.L. Gupta Exports Pvt. Ltd. v. Uttar Pradesh Pollution Control Board & Ors. wherein following order has been passed on 16.11.2020:

"Mr. Shyam Divan, learned senior counsel appearing on behalf of the appellant submits that I.A. No. 273/2020 was filed by the appellant before the National Green Tribunal for clarification of the order dated 06.08.2020 on the ground that the counsel appearing for the appellant herein was not given an opportunity of hearing before the Tribunal.

Learned senior counsel seeks permission to withdraw this appeal with liberty to pursue the application pending before the Tribunal and seek expeditious disposal of the application as there is a likelihood of coercive action being taken against the appellant herein.

We permit the appellant to withdraw this appeal with liberty to approach the National Green Tribunal to pursue the interlocutory application filed for clarification. The appeal is dismissed as withdrawn with the said liberty.

The National Green Tribunal is directed to dispose of the said application at the earliest. In case, the application is decided against the appellant, the appellant is at liberty to approach this Court by

challenging the said decision and the orders date 04.09.2019 and 06.08.2020."

5. We have heard Learned Counsel for the parties.

6. The application states that upto 2018, there was permission for drawal of ground water for industrial as well as drinking purpose and that thereafter it has not been drawing ground water for industrial purpose. The water requirement was being met from the water recycling plant. This position would have been explained during the hearing on 6.08.2020 but the virtual link for the hearing did not reach the Counsel in time. The link was received by 1 p.m. It is now submitted that no groundwater was extracted for industrial purpose and therefore the observations in the joint Committee report and the order of this Tribunal that after taking groundwater extraction permission for domestic purposes, extraction for industrial purpose was done is erroneous.

7. We have duly considered the above submission. As already noted, the Tribunal had earlier considered the matter on 04.12.2019, after hearing the Counsel for Respondent No. 1, in light of the joint Committee report dated 03.12.2019. In the said report, it was clearly mentioned that apart from other violations, there was illegal extraction of ground water for industrial purpose for which compensation was liable to be paid. Explanation by the unit was that such extraction was justified because a letter had been given to the CGWA for the purpose. Further report dated 20.02.2020 is follow up of earlier action. The Tribunal accordingly accepted the same. Thus, the stand now sought to be taken that the ground water had not been extracted for industrial purpose is in conflict with the earlier stand of the unit itself that extraction was valid because a letter had been filed for permission and is an afterthought and cannot be accepted. There is thus no scope for clarification sought nor any error

33

in the observations of the Committee or in the order of this Tribunal. The application is accordingly dismissed.

8. Vide order dated 06.08.2020, this Tribunal directed compliance of environmental norms to be monitored and cross-checked by the joint Committee and filing of further status of compliance as on 30.11.2020 by 15.12.2020. Let the joint Committee furnish its report accordingly **with a further report of water audit of the entire complex (all the units and the residential areas). The joint Committee may also ascertain the status of the quantum of water recycling/refining and the use of energy for the purpose. The water audit component in the report may specially deal with the availability and extent of rational use for residential purpose and separately for industrial purpose.**

A copy of this order be forwarded to the CPCB by e-mail for compliance.

I.A. No. 402/2020

This application is for urgent listing of I.A. No. 273/2020.

In view of the above order, I.A. No. 402/2020 stands disposed of accordingly.

List the main matter on the date fixed.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

December 03, 2020
I.A. No. 273/2020 & I.A. No. 402/2020
In Original Application No. 220/2019
SN

(34)

ANNEXURE – III

C.L. Gupta Exports Ltd.

18 km Before Moradabad, Delhi Highway,
vill. Jivai, Amroha-244221, India
Cin :- U74999 DL2004 PLC 125090

Tel. : +91-591-2477000
Fax : +91-591-2477300
e-mail : mail@clgupta.com

167/06/MS
17/11

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110 032
167/06
13 NOV 2020
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

5.11.2020
CHAIRMAN OFFICE
C. P. C. B.
No. 167106
Date 17/11/2020

CLG/HR-31/20-21/101
The Chairman
Central Pollution Control Board
Parivesh Bhawan East Arjun Nagar
New Delhi-110032

DS
Room-11
18.11.2020

Subject: Compliance Status Report of the unit in the matter of Adil Ansari Vs. M/s. C. L. Gupta Exports Pvt. Ltd. & Ors. in O.A. No. 220/2019, filed on 05.08.2020

Dear Sir,

We write with reference to the above report filed with the Hon'ble NGT in the captioned matter.

You may note that we have already filed a compliance status report on 16.10.2020 with the UPPCB and a copy of the same was also marked to your good offices.

We write this letter with specific reference to the penalties recommended to be imposed upon us for the past and we submit the following:

A. Violation of ZLD Norms:

In paragraph 5 (d) of your report you have stated that in the absence of a 2-stage filtration system the possibility of dilutions of ETPs with fresh water could not be ruled out. You had further stated that it is not clear from the reports of July 2019, as to which division of our factory the reports pertain to.

We submit that it is certainly possible to remain within the prescribed norms even without the 2-stage filtration system, as detailed in **Annexure-I** hereto. This was a system in place during the period of March to October 2019, and this was also communicated to the UPPCB vide our letters dated 4.12.2019 (**Annexure-II**). However, the UPPCB completely ignored the submission during the inspection. We humbly submit that so long as we are maintaining within the prescribed limits all parameters, we should not be penalised.

PR discuss.

The reports from July 2019 that were previously filed with your good offices do indicate their respective divisions that they pertain to, by reference to the name of the responsible person. Inadvertently, the NABL accredited laboratory mentioned the name of the responsible person rather than by the department name. You may kindly consider the below details:

17/11/20

SEE SCS(AC)

Report Ref No.	Description of the Division	Responsible Person
RTCL-29081/2019-20/Q2D-192007001012	ETP Untreated Water Glass Div.	Mr. Partush
RTCL-29081/2019-20/Q2D-192007001013	ETP Treated Water Glass Div.	Mr. Partush
RTCL-29081/2019-20/Q2D-192007001015	STP Treated Water Glass Div.	Mr. Partush
RTCL-29081/2019-20/Q2D-192007001014	STP Untreated Water Glass Div.	Mr. Partush
RTCL-29058/2019-20/Q2D-192007000968	STP Treated Water Metal Div.	Mr. Shrikant
Note: For the Wood division, there is no chemical process and the very limited usage of chemicals, if any, from time to time, is merged with the ETP of the Glass Division		

These reports of July 2019 are once again attached for your reference as **Annexure III**.

Moreover, you may kindly consider that similar reports were also filed with the UPPCB in January 2020 as well as in June 2020. These are attached herewith as **Annexure IV** and **Annexure -V**, respectively. These reports were accepted by the UPPCB and therefore, we humbly submit that the mere non-mentioning of the division name ought not to be considered as a negative reason to impose such a high penalty.

Therefore, we only request that the penalty for alleged violation of the ZLD norms be completely waived. We are certainly not a habitual offender in anyway and we have always strived to ensure full compliance.

B. Hazardous Waste:

We note from your report that you acknowledge that we have disposed of hazardous waste in accordance with the required norms, and you have acknowledged that we have filed of the requested documents. You have, however, indicated that these were not presented earlier with the UPPCB.

We humbly submit that this was informed to the UPPCB in 2019 itself and ultimately, since we have done regular reporting to the UPPCB, we believed that the UPPCB had all the requisite information. We had also filed these documents with the UPPCB several times vide our letters dated 16.10.19, 14.01.2020 and 17.10.2020.

Nevertheless, even though we believe that there was no violation committed by us, we are depositing the penalty imposed in this respect under protest. We had previously deposited □ 1 lakh vide reference RTGS-UTR-No. SBIN220171867465 dated 19.06.2020 and the remaining rupees 6,12,567/- (Six Lacs Twelve Thousand Five Hundred Sixty Seven) has now been deposited vide reference RTGS-UTR-No. SBINR52020110500162607 dated 05.11.2020.

C. Groundwater extraction:

We note in your report that the lock down period may be excluded for the purposes of imposition of penalty, subject to proof of non-operation status during the same period. Please find enclosed herewith **Annexure-VI** as proof that our factory was shut down between 21.03.2020 and 10.05.2020. Moreover, no wet processes were undertaken until 28.05.2020 due to COVID-19 situation and non-availability of labour. As your good self may appreciate, we do not have separate evidence for this purpose and therefore, we are annexing a notarised affidavit for the purposes of stating that no wet processes were undertaken until 28.05.2020 (**Annexure-VII**). Therefore, a total of 69 days (21.03.2020 till 28.05.2020) may be excluded for the purposes of penalty.

Further, we note that for the period 21.12.2018 till 30.05.2020, you have assumed that we were withdrawing 175 m3/ day for the purposes of penalty calculation. This was arrived at by assuming that our total requirement was 330 m3/day. However, as per the actual meter readings for this period, we have consumed only a total of 102,448 KL. Attached herewith as **Annexure-VIII** is evidence of our meter readings during the period as proof of the same. Further, as you have rightly noted, we have approval for 155 KL a day (which translates to 71,300 KL for the relevant period). Therefore, we humbly submit that the actual quantum for which penalty may be imposed is only 31,148 KL for the relevant period.

In view of the above, we humbly submit that the penalty imposition, if at all, can only be calculated for 460 days **(20.12.2018 to 21.03.2020 plus 28.05.2020 to 30.05.2020)** and on the basis of 31,148 KL. As per the formula indicated by your good self, this only comes down to **Rs. 37,53,600. [68 (m^3/day) * 120 (Rs/m^3) * 460 * 1]**. You may kindly note that this amount has already been paid under protest on 19.06.2020, vide reference RTGS-UTR No. SBIN220171842298.

Accordingly, we only submit that there is no further penalty to be payable by us on this ground. We humbly also submit that this penalty amount was paid under protest because we believe that no penalty is imposable on us in the first place and we have already pursued our appropriate legal remedies in this respect.

We request you to take this on record. A copy of the same is also been filed with the UPPCB.

Thanking You
Your sincerely,

(Teevra Gupta)
Director

CC: 1-Member Secretary, UPPCB.
2-DM-Amroha.
3-RO, UPPCB, Bijnore

Annexure_I

8th Mar, 2016
Bachir Achour
Université de Biskra
Dear Lalinda,

You can reduce COD and BOD by adding hydrogen peroxide to the wastewater solution. The hydrogen peroxide will chemically attack the organics in the wastewater, degrading them and reducing the measured COD and BOD.

Hydrogen peroxide (H2O2) has been used to reduce the BOD and COD of industrial wastewaters for many years. While the cost of removing BOD and COD through chemical oxidation with hydrogen peroxide is typically greater than that through physical or biological means, there are nonetheless specific situations which justify the use of hydrogen peroxide. These include: Predigestion of wastewaters which contain moderate to high levels of compounds that are toxic, inhibitory, or recalcitrant to biological treatment (e.g., pesticides, plasticizers, resins, coolants, and dyestuffs);

- Pretreatment of high strength / low flow wastewaters – where biotreatment may not be practical – prior to discharge to a Publicly Owned Treatment Works (POTW);

- Enhanced separation of entrained organics by flotation and settling processes; and

- Supply of supplemental Dissolved Oxygen (DO) when biological treatment systems experience temporary overloads or equipment failure.

As indicated by these examples, H2O2 can be used as a stand-alone treatment or as an enhancement to existing physical or biological treatment processes, depending on the situation.

With my best regards

Prof. Bachir ACHOUR

Ref. https://www.researchgate.net/

Status sent to UPPCB-Bijnore, UPPCB-Lucknow and CPCB, New Delhi on 4/12/19

Annexure II

10.2.1 **ETP/STP Adequacy and Effluent discharge norms:** We have consents of hazardous/dangerous plating etc. The STP/ETP installed are to comply the Conditions of consents, i.e. if we do not run the plant there will be no Job for ETP/STP.

10.2.2 **Limit of Biological treatment.** We are using water base lacquer in no pump spray booths. The water flows continuously in the booth tanks where breaking compound (Alkali base) dosing is done and its treatment/replacement is done once in fortnight or more. During the periodic inspection the operation was not in use but we do have all processes of doing treatment.

10.2.3 **Secondary/Biological Treatment.** We are using water base lacquer in no pump spray booths. The water flows continuously in the booth tanks where breaking compound (Alkali base) dosing is done and its treatment/replacement is done once in fortnight or more. During the periodic inspection the operation was not in use but we do have all processes of doing treatment.

10.2.4 **Non-running of ETP continuously:** It is wrong to say that no sludge at Glass, Wood and Metal division was available. The sludge at wood and glass is sent to metal division with proper records of transactions (as and when accumulated) viz 7.700Kg on 18.9.19 from wood div. (C/G) to metal (folio 39).

10.2.5 **Non-existence of STP sludge in Glass, Wood &Res. Area:** It is wrong to say that no sludge at Glass, Wood and Metal division was available. The sludge at wood and glass is sent to metal division with proper records of transactions (as and when accumulated) viz 7.700Kg 18.9.19 from wood div. (C/G) to metal (folio 39).

10.2.6 **Non-maintaining Logbook for ETP/STP:** Logbooks of physic-chemical treatment flow meters and sludge generation from ETPs / STPs at the divisions are maintained (copies attached).

Wood Division:

(i/6) **Non- Adequate ETP at Wood Division:** Running of ETP is very well maintained wrt BOD and NH3- N while the plant is in operation. During inspection day the plant was not in operation because of maintenance which is done fortnightly. However the treated water is recycled in booths and BOD as 43 mg/l is not very objectionable as the water, so treated is recycled in booths and used. Question of fresh water addition does not arise at all and has no reasoning once plant is closed.

(ii/6) **Non-maintained of BOD:** Running of ETP is very well maintained wrt BOD and NH3- N while the plant is in operation. During inspection day the plant was not in operation because of maintenance which is done fortnightly. However the treated water is recycled in booths and BOD as 43 mg/l is not very objectionable as the water, so treated is recycled in booths and used. Question of fresh water addition does not arise at all and has no reasoning once plant is closed.

(iii/6) **No flow meter at inlet:** Flow meter is provided at outlet which is quite sufficient as the water is recycled within the plant itself. Now to get the calculation of energy and water balance inlet meter have also been provided.

Glass Division:

(i/6) **ETP result of Glass Division non-complined:** It is wrong. Earlier reports of **Jamia Millia Islamia / UPPCB Lucknow are all complined.** Samples were collected by the reputed Jamia Millia Islamia and UPPCB (joint inspection) on 11.6.2019. **Existence of Cr/ Fe/Zn as reported by CPCB is sufficient to** challenge the testing of CPCB this time (Report of UPPCB is attached).

Annexure 3(e)

अनुसंधान, परीक्षण एवं कैलीब्रेशन प्रयोगशाला
RESEARCH TESTING AND CALIBRATION LABORATORY
RTC LABORATORY
[NABL ACCREDITED LABORATORY as per ISO / IEC: 17025-2005]
(A Division of Metal Handicrafts Service Centre)
वस्त्र मंत्रालय भारत सरकार के नियन्त्रणाधीन
(Under Control of Ministry of Textiles Govt. of India, New Delhi)
Peetal Nagri, Rampur Road, Moradabad - 244001 (U.P.) INDIA
Indian Handicrafts
✆ : 91-591-6532354
Telefax : 91-591-2460131
Website : www.handicrafts.nic.in/mhsc/mhsc.htm
E-mail : rtclindia@gmail.com
rtcl_mhsc@consultant.com

TEST REPORT

TR REF. No. : RTCL- 29081 / 2019 - 20 / Q2D- 192007001012 Date of TR : 22.07.2019
Customer Ref. : TC668318000001529F Date of Test Start : 18.07.2019
ULR No. : NIL DATED : 17.07.2019 Date of Test End : 20.07.2019
Customer Name : M/S C.L. GUPTA EXPORT LTD. Page 1 of : 3
Address : VILL- JIWAI, DELHI ROAD, DIST. AMROHA
Tel. No. : 8057961529
Contact Person : MR. PARTUSH (glass)

Sample Information

* Sample Description	: ETP UNTREATED WATER	Order No.	: N.A.
* Qty. Submitted	: 01(ONE) NO. (5 LTRS.)	Buyer Name	: N.A.
* Date of Receipt	: 17.07.2019	Buying House	: N.A.
* Colour	: LIGHT YELLOWISH	Country of Destination	: N.A.
* Ref. No.	: NIL	Country Origin	: INDIA
* Style No. / Article No.	: ------	SKU No./ Item No.	: ------
* Type of Test Required	: WATER PARAMETERS EXCEPT BL TEST, AS SPECIFIED BY CUSTOMER		
* Deviation if any from the standard including environmental condition	: N.A.		

Sample from : (RM / In process / Finished Product) : - N.A.

027539

Contd..2

डा० रविन्द्र कुमार/Dr. Ravindra Kumar
महाप्रबन्धक/General Manager
एम०एच०एस०सी०/M.H.S.C.
मुरादाबाद (उ०प्र०)/Moradabad (U.P.)
244001 / 244001

indian भारतीय handicrafts हस्तशिल्प continuing tradition

Date of TR : 22.07.2019

TR REF. No. : RTCL-29081 / 2019 - 20 / Q2D- 192907001012

RESULT : Type of Test Conducted : - Water Parameters Except BL Test.

Sample / Item No.	Type of Test Conducted	Ref. to Test method / Standard	Test Results
ETP UNTREATED WATER	P^H	IS : 3025 (11):02	6.50
	COLOUR	IS : 3025 (4):06	Light Yellowish
	ODOUR	IS : 3025 (5):06	Objectionable
	TURBIDITY	IS : 3025 (10):06	<5.0 NTU
	TOTAL DISSOLVED SOLIDS (T.D.S.)	IS : 3025 (15):09	1.11 ppt
	CHLORIDE	IS : 3025 (32):09	248.1 mg /l.
	TOTAL HARDNESS	IS : 3025 (21):06	256.2 mg /l.
	CYANIDE (CN)	IS : 3025 (26):86	<0.01 mg /l.
	T.S.S.	IS : 3025 (17):99	18.0 mg /l.
	LEAD (Pb)	APHA 22nd ED12/ ASTM D:1976:12 [ICPOES]	<0.02 mg /l.
	CADMIUM (Cd)	- do -	<0.003 mg /L
	IRON (Fe)	- do -	4.2 mg /L
	NICKEL (Ni)	- do -	0.12 mg /l.
	MANGANESE (Mn)	- do -	0.10 mg /l.
	COPPER (Cu)	- do -	0.08 mg /l.
	CHROMIUM (Cr)	- do -	0.07 mg /l.
	ZINC (Zn)	- do -	0.79 mg /l.

Contd..3

027539

डा० रविन्द्र कुमार/Dr. Ravindra Kumar
महाप्रबन्धक/General Manager
एम०एच०एस०सी०/M.H.S.C.
मुरादाबाद (उ०प्र०)/Moradabad (U.P.)
244001

RTC
LABORATORY
Continuation Sheet

भारतीय hand[illegible] हस्तशि[illegible] continuing [illegible]
indian

Date of TR : 22.07.2019

TR REF. No. : RTCL- 29081 / 2019 - 20 / Q2D- 192007001012

CONCLUSION / REMARKS : Except P^H, Colour, Odour, Taste & Turbidity all limits are in mg /L.
mg /L = miligram per litre, < = Less than
: 1 mg/kg = 1 ppm (PART PER MILLION)= 0.0001%

Note :

1. The test results relate only to the Item(s) tested & we do not accept any Legal Liabilities.
2. This report is not to be reproduced wholly or in part and can not be used as an Evidence in the Court of Law & should not be used in any Advertising Media without prior permission of the Centre in writing.

SAMPLE NOT DRAWN BY RTCL

Authorised Signatory

(Dr. R.K. SHARMA)
GENERAL MANAGER
डा० रविन्द्र कुमार/Dr. Ravindra Kumar
महाप्रबन्धक/General Manager
मुरादाबाद (उ०प्र०)/Moradabad (U.P.)
244001 / 244001

END OF REPORT

Facilities available at R.T.C.L. : -

*Testing :- Lead & Cadmium Leaching, Total Lacquer Quality Test (Salt Spray, Humidity, Pin Hole, Adhesion etc.) Metallic & Non - Metalic Coating Thickness (Silver, Copper, Nickel, Zinc & Chrome etc. and Paint, Powder & Lacquer), Metal & Metal Alloys Composition, Drop Test & Bursting Test
*Any Other problem in the field of Metal Finishing, Casting & Forming, Water & Waste Water Testing.
*Consignment Inspection, Expert Opinion & Handicrafts Product Test as per Buyer Protocol.

SRS -

(Under Control of Development Commissioner (Handicrafts), Ministry of Textiles, Govt. of India, New Delhi)

027539

NABL ACCREDITED LABORATORY

Listed with ASTM International Directory of Testing Labs

Pls. refer the website www.nabl-india.org to view our scope of Accredited Tests.

संधान, परीक्षण एवं कैलीब्रेशन प्रयोगशाला
RESEARCH TESTING AND CALIBRATION LABORATORY
[NABL ACCREDITED LABORATORY as per ISO / IEC: 17025-2005]
(A Division of Metal Handicrafts Service Centre)
वस्त्र मंत्रालय भारत सरकार के नियन्त्रणाधीन
(Under Control of Ministry of Textiles Govt. of India, New Delhi).
Peetal Nagri, Rampur Road, Moradabad - 244001 (U.P.) INDIA
RTC LABORATORY
Annexure 3(D)
indian handicrafts हस्तशिल्प continuing tradition
✆ : 91-591-6532354
Telefax : 91-591-2460131
Website : www.handicrafts.nic.in/mhsc/mhsc.htm
E-mail : rtclindia@gmail.com
rtcl_mhsc@consultant.com

TEST REPORT

Date of TR : 22.07.2019
Date of Test Start : 18.07.2019
Date of Test End : 20.07.2019
Page 1 of : 3

TR REF. No. : RTCL- 29081 / 2019 - 20 / Q2D- 192007001013
ULR No. : TC668318000001530F
Customer Ref. : NIL DATED : 17.07.2019
Customer Name : M/S C.L. GUPTA EXPORT LTD.
Address : VILL- JIWAI, DELHI ROAD. DIST. AMROHA
Tel. No. : 8057961529
Contact Person : MR. PARTUSH (W QDA)

Sample Information

* Sample Description	: ETP TREATED WATER	Order No.	: N.A.
* Qty. Submitted	: 01(ONE) NO. (5 LTRS.)	Buyer Name	: N.A.
* Date of Receipt	: 17.07.2019	Buying House	: N.A.
* Colour	: COLOURLESS	Country of Destination	: N.A
* Ref. No.	: NIL	Country Origin	: INDIA
* Style No. / Article No.	: ----------	SKU No./ Item No.	: ----------
* Type of Test Required	: WATER PARAMETERS EXCEPT BL TEST, AS SPECIFIED BY CUSTOMER		
* Deviation if any from the standard including environmental condition	: N.A.		

Sample from : (RM / In process / Finished Product) : N.A.

Contd..2

027540

डा० रविन्द्र कुमार/Dr. Ravindra Kumar
महाप्रबन्धक/General Manager
एम०एच०एस०सी०/M.H.S.C.
मुरादाबाद (उ०प्र०)/Moradabad (U.P.)
244001

RTC LABORATORY
Continuation Sheet

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हस्तशिल्प
continuing traditi

TR REF. No. : RTCL- 29081 / 2019 - 20 / Q2D- 192007001013

Date of TR : 22.07.2019

RESULT : Type of Test Conducted : - Water Parameters Except BL Test.

Sample / Item No.	Type of Test Conducted	Ref. to Test method / Standard	Test Results
ETP TREATED WATER	P^H	IS : 3025 (11):02	6.90 -
	COLOUR	IS : 3025 (4):06	Colourless
	ODOUR	IS : 3025 (5):06	Unobjectionable
	TURBIDITY	IS : 3025 (10):06	<5.0 NTU
	TOTAL DISSOLVED SOLIDS (T.D.S.)	IS : 3025 (15):09	700.0 mg/l.
	CHLORIDE	IS : 3025 (32):09	135.1 mg /l.
	TOTAL HARDNESS	IS : 3025 (21):06	140.2 mg /l.
	CYANIDE (CN)	IS : 3025 (26):86	<0.01 mg /l.
	T.S.S.	IS : 3025 (17):99	15.0 mg /l.
	LEAD (Pb)	APHA 22nd ED12/ ASTM D:1976:12 [ICPOES]	<0.02 mg /l.
	CADMIUM (Cd)	- do -	<0.003 mg /l.
	IRON (Fe)	- do -	0.09 mg /l.
	NICKEL (Ni)	- do -	0.07 mg /l.
	MANGANESE (Mn)	- do -	0.06 mg /l.
	COPPER (Cu)	- do -	0.05 mg /l
	CHROMIUM (Cr)	- do -	0.05 mg /l.
	ZINC (Zn)	- do -	0.65 mg /l.

027540

Contd..3

डा० रविन्द्र कुमार/Dr. Ravindra Kumar
महाप्रबन्धक/General Manager
एम०एच०एस०सी०/M.H.S.C.
मुरादाबाद (उ०प्र०)/Moradabad (U.P.)
244001/2[illegible]

(44)

Date of TR : 22.07.2019

TR REF. No. : RTCL- 29081 / 2019 - 20 / Q2D- 192007001013

CONCLUSION / REMARKS : Except P^{H}, Colour, Odour, Taste & Turbidity all limits are in mg /L.

mg /L = miligram per litre, < = Less than

: 1 mg/kg = 1 ppm (PART PER MILLION)= 0.0001 %

Note :

1. The test results relate only to the Item(s) tested & we do not accept any Legal Liabilities.

2. This report is not to be reproduced wholly or in part and can not be used as an Evidence in the Court of Law & should not be used in any Advertising Media without prior permission of the Centre in writing.

SAMPLE NOT DRAWN BY RTCL

Authorised Signatory

(Dr. R.K. SHARMA)
GENERAL MANAGER

डा० रविन्द्र कुमार/Dr. Ravindra Kumar
महाप्रबन्धक/General Manager
एम०एच०एस०सी०/M.H.S.C.
मुरादाबाद (उ०प्र०)/Moradabad (U.P.)
244001 / 244001

END OF REPORT

+91-591-2460864

Facilities available at R.T.C.L. : -

- Testing - Lead & Cadmium Leaching, Total Lacquer Quality Test (Salt Spray, Humidity, Pin Hole, Adhesion etc) Metallic & Non - Metalic Coating Thickness (Silver, Copper, Nickel, Zinc & Chrome etc. and Paint, Powder & Lacquer), Metal & Metal Alloys Composition, Drop Test & Bursting Test
- Any Other problem in the field of Metal Finishing, Casting & Forming, Water & Waste Water Testing.
- Consignment Inspection, Expert Opinion & Handicrafts Product Test as per Buyer Protocol.

Annexure 2(c)

अनुसंधान, परीक्षण एवं कैलीब्रेशन प्रयोगशाला
RESEARCH TESTING AND CALIBRATION LABORATORY

RTC LABORATORY

[NABL ACCREDITED LABORATORY as per ISO / IEC: 17025-2005]

(A Division of Metal Handicrafts Service Centre)

वस्त्र मंत्रालय, भारत सरकार के नियन्त्रणाधीन

(Under Control of Ministry of Textiles Govt. of India, New Delhi)

Peetal Nagri, Rampur Road, Moradabad - 244001 (U.P.) INDIA

✆ : 91-591-6532354

Telefax : 91-591-2460131

Website : www.handicrafts.nic.in/mhsc/mhsc.htm

E-mail : rtclindia@gmail.com
rtcl_mhsc@consultant.com

TEST REPORT

Date of TR : 22.07.2019
Date of Test Start : 18.07.2019
Date of Test End : 20.07.2019
Page 1 of : 3

TR REF. No.	: RTCL- 29081 / 2019 - 20 / Q2D- 192007001015	
ULR No.	: TC668318000001532F	
Customer Ref.	: NIL DATED	: 17.07.2019
Customer Name		: M/S C.L. GUPTA EXPORT LTD.
Address		: VILL- JIWAI, DELHI ROAD, DIST. AMROHA
Tel. No.		: 8057961529
Contact Person		: MR. PARTUSH

(glass)

Sample Information

* Sample Description	: STP TREATED WATER
* Qty. Submitted	: 01(ONE) NO. (5 LTRS.)
* Date of Receipt	: 17.07.2019
* Colour	: COLOURLESS
* Ref. No.	: NIL
* Style No. / Article No.	: ----------
* Type of Test Required	: WATER PARAMETERS EXCEPT BL TEST, AS SPECIFIED BY CUSTOMER
* Deviation if any from the standard including environmental condition	: N.A.

Order No.	:	N.A.
Buyer Name	:	N.A.
Buying House	:	N.A.
Country of Destination	:	N.A.
Country Origin	:	INDIA
SKU No./ Item No.	:	----------

Sample from : (RM / In process / Finished Product) : - N.A.

027542

Contd..2

डा० रविन्द्र कुमार/Dr. Ravindra Kumar
महाप्रबन्धक/General Manager
एम०एच०एस०सी०/M.H.S.C.
मुरादाबाद (उ०प्र०)/Moradabad (U.P.)
244001 / 244001

027542

RTC LABORATORY
Continuation Sheet

indian handicrafts
भारतीय हस्तशिल्प
continuing tradition

Date of TR : 22.07.2019

TR REF. No. : RTCL- 29081 / 2019 - 20 / Q2D- 192007001015

RESULT : Type of Test Conducted : - Water Parameters Except BL Test.

Sample / Item No.	Type of Test Conducted	Ref. to Test method / Standard	Test Results
STP TREATED WATER	p^H	IS : 3025 (11):02	7.01
	COLOUR	IS : 3025 (4):06	Colourless
	ODOUR	IS : 3025 (5):06	Unobjectionable
	TURBIDITY	IS : 3025 (10):06	< 5.0 NTU
	TOTAL DISSOLVED SOLIDS (T.D.S.)	IS : 3025 (15):09	235.0.0 mg/l.
	CHLORIDE	IS : 3025 (32):09	94.2 mg /l.
	TOTAL HARDNESS	IS : 3025 (21):06	101.5 mg /l.
	CYANIDE (CN)	IS : 3025 (26):86	<0.01 mg /l.
	T.S.S.	IS : 3025 (17):99	12.0 mg /l.
	LEAD (Pb)	APHA 22nd ED12/ ASTM D:1976:12 [ICPOES]	<0.02 mg /l.
	CADMIUM (Cd)	- do -	<0.003 mg /l.
	IRON (Fe)	- do -	0.07 mg /l.
	NICKEL (Ni)	- do -	0.06 mg /l.
	MANGANESE (Mn)	- do -	0.05 mg /l.
	COPPER (Cu)	- do -	0.04 mg /l.
	CHROMIUM (Cr)	- do -	0.04 mg /l.
	ZINC (Zn)	- do -	0.35 mg /l.

Contd...3

027542

डा० रविन्द्र कुमार / Dr. Ravindra Kumar
महाप्रबन्धक/General Manager

(47)

RTC LABORATORY

Continuation Sheet

भारतीय हस्तशिल्प indian handicrafts continuing tr...

TR REF. No. : RTCL- 29081 / 2019 - 20 / Q2D- 192007001015

Date of TR : 22 ... 2019

CONCLUSION / REMARKS : Except P^H, Colour, Odour, Taste & Turbidity all limits are in mg /L.
mg /L = miligram per litre, <= Less than
: 1 mg/kg = 1 ppm (PART PER MILLION)= 0.0001%

Note :

1.The test results relate only to the Item(s) tested & we do not accept any Legal Liabilities.

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SAMPLE NOT DRAWN BY RTCL

Authorised Signatory

(Dr. R.K. SHARMA)

डा० रविन्द्र कुमार / Dr. Ravindra Kumar
महाप्रबन्धक / General Manager
एम०एच०एस०सी० / M.H.S.C. 0591 - 2460864
मुरादाबाद (उ०प्र०) / Moradabad (U.P.) ...om
244001 / 244001

END OF REPORT

Facilities available at R.T.C.L. : -

Testing :- Lead & Cadmium Leaching, Total Lacquer Quality Test (Salt Spray, Humidity, Pin Hole, Adhesion etc.) Metallic & Non - Metallic Coating Thickness (Silver, Copper, Nickel, Zinc & Chrome etc. and Paint, Powder & Lacquer), Metal & Metal Alloys Composition, Drop Test & Bursting Test Any Other problem in the field of Metal Finishing, Casting & Forming, Water & Waste Water Testing.

Consignment Inspection, Expert Opinion & Handicrafts Product Test as per Buyer Protocol.

SRS -

(Under Control of Development Commissioner (Handicrafts), Ministry of Textiles, Govt. of India, New Delhi)

027542

 # NABL ACCREDITED LABORATORY #

Listed with ASTM International Directory of Testing Labs

Pls. refer the website www.nabl-india.org to view our scope of Accredited Tests.

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Annexure 3(d)

LF-SC-04

अनुसंधान, परीक्षण एवं कैलीब्रेशन प्रयोगशाला
RESEARCH TESTING AND CALIBRATION LABORATORY

RTC LABORATORY

[NABL ACCREDITED LABORATORY as per ISO / IEC: 17025-2005]

(A Division of Metal Handicrafts Service Centre)

वस्त्र मंत्रालय भारत सरकार के नियन्त्रणाधीन

(Under Control of Ministry of Textiles Govt. of India, New Delhi)

Peetal Nagri, Rampur Road, Moradabad - 244001 (U.P.) INDIA

✆ : 91-591-6532354

Telefax : 91-591-2460131 Website : www.handicrafts.nic.in/mhsc/mhsc.htm E-mail : rtclindia@gmail.com rtcl_mhsc@consultant.com

Indian handicrafts हस्तशिल्प continuing tradition

TEST REPORT

TR REF. No. : RTCL-29081/2019-20/Q2D-192007001014
Customer Ref. : TC668318000001531F
ULR No. : NIL DATED : 17.07.2019
Customer Name : M/S C.L. GUPTA EXPORT LTD.
Address : VILL- JIWAI, DELHI ROAD, DIST. AMROHA
Tel. No. : 8057961529
Contact Person : MR. PARTUSH

Date of TR : 22.07.2019
Date of Test Start : 18.07.2019
Date of Test End : 20.07.2019
Page 1 of : 3

(glass)

Sample Information

* Sample Description	: STP UNTREATED WATER
* Qty. Submitted	: C1(ONE) NO. (5 LTRS.)
* Date of Receipt	: 17.07.2019
* Colour	: LIGHT MILKY
* Ref. No.	: Nil
* Style No. / Article No.	: ------
* Type of Test Required	: WATER PARAMETERS EXCEPT BL TEST, AS SPECIFIED BY CUSTOMER
* Deviation if any from the standard including environmental condition	: N.A.

Order No.	:	N.A
Buyer Name	:	N.A
Buying House	:	N.A.
Country of Destination	:	N.A.
Country Origin	:	INDIA
SKU No./ Item No.	:	------

Sample from : (RM / In process / Finished Product) : - N.A.

027541

Contd.....

डा० रवेन्द्र कुमार/Dr. Ravindra Kumar
महाप्रबन्धक/General Manager
एम०एच०एस०सी०/M.H.S.C.
मुरादाबाद (उ०प्र०)/Moradabad (U.P.)
244001 / 244001

RTC LABORATORY
Continuation Sheet

indian भारतीय handicrafts हस्तशिल्प continuing tradition

TR REF. No. : RTCL- 29081 / 2019 - 20 / Q2D- 192007001014 Date of TR : 22.07.2019

CONCLUSION / REMARKS : Except P^{H}, Colour, Odour, Taste & Turbidity all limits are in mg /L.
mg /L = miligram per litre, < = Less than
: 1 mg/kg = 1 ppm (PART PER MILLION)= 0.0001%

Note :

1.The test results relate only to the Item(s) tested & we do not accept any Legal Liabilities.

2.This report is not to be reproduced wholly or in part and can not be used as an Evidence in the Court of Law & should not be used in any Advertising Media without prior permission of the Centre in writing.

SAMPLE NOT DRAWN BY RTCL

Authorised Signatory

(Dr. R.K. SHARMA)

डा० रविन्द्र कुमार शर्मा/DR. RAVINDRA KUMAR SHARMA
महाप्रबन्धक/General Manager
एम०एच०एस०सी०/M.H.S.C.
मुरादाबाद (उ०प्र०)/Moradabad (U.P.)
91-591-2460864
244001 / 244001

END OF REPORT

Facilities available at R.T.C.L. : -

*Testing :- Lead & Cadmium Leaching, Total Lacquer Quality Test (Salt Spray, Humidity, Pin Hole, Adhesion etc) Metallic & Non - Metallic Coating Thickness (Silver, Copper, Nickel, Zinc & Chrome etc. and Paint, Powder & Lacquer), Metal & Metal Alloys Composition, Drop Test & Bursting Test

*Any Other problem in the field of Metal Finishing, Casting & Forming, Water & Waste Water Testing

*Consignment Inspection, Expert Opinion & Handicrafts Product Test as per Buyer Protocol.

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RTC LABORATORY
Continuation Sheet

भारतीय handicrafts हस्तशिल्प continuing tradition

TR REF. No. : RTCL-29081 / 2019 - 20 / Q2D- 192007001014

Date of TR : 22.07.2019

CONCLUSION / REMARKS : Except P^{H}, Colour, Odour, Taste & Turbidity all limits are in mg /L.

mg /L = miligram per litre, < = Less than

: 1 mg/kg = 1 ppm (PART PER MILLION)= 0.0001 %

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SAMPLE NOT DRAWN BY RTCL

Authorised Signatory

(Dr. R.K. SHARMA)

डा० रवेन्द्र कुमार शर्मा/DR. RAVINDER KUMAR SHARMA
महाप्रबन्धक/General Manager
एम०एच०एस०सी०/M.H.S.C.
मुरादाबाद (उ०प्र०)/Moradabad (U.P.)
244001 / 244001

91-591-2460864

END OF REPORT

Facilities available at R.T.C.L. : -

*Testing - Lead & Cadmium Leaching, Total Lacquer Quality Test (Salt Spray, Humidity, Pin Hole, Adhesion etc) Metallic & Non - Metallic Coating Thickness (Silver, Copper, Nickel, Zinc & Chrome etc and Paint, Powder & Lacquer), Metal & Metal Alloys Composition Drop Test & Bursting Test

*Any Other problem in the field of Metal Finishing, Casting & Forming, Water & Waste Water Testing

*Consignment Inspection, Expert Opinion & Handicrafts Product Test as per Buyer Protocol.

51

Annexure II

RTC LABORATORY

[NABL ACCREDITED LABORATORY as per ISO / IEC: 17025-2005]
(A Division of Metal Handicrafts Service Centre)
वस्त्र मंत्रालय भारत सरकार के नियन्त्रणाधीन
(Under Control of Ministry of Textiles Govt. of India, New Delhi)
Peetal Nagri, Rampur Road, Moradabad - 244001 (U.P.) INDIA
Website : www.handicrafts.nic.in/mhsc/mhsc.htm
E-mail : rtclindia@gmail.com, rtcl_mhsc@consultant.com
:91-591-6532354
Telefax : 91-591-2460131

TEST REPORT

TR REF. No. : RTCL- 29058 / 2019 - 20 / Q2D- 192007000968 — Date of TR : 17.07.2019
ULR No. : TC668318000001487F — Date of Test Start : 15.07.2019
Customer Ref. : NIL DATED : 12.07.2019 — Date of Test End : 17.07.2019
Customer Name : M/S C.L. GUPTA EXPORT LTD. — Page 1 of : 3
Address : VILL- JIWAI, DELHI ROAD, DIST. AMROHA
Tel. No. : 9719715446
Contact Person : MR. SHRIKANT (Metal)

Sample Information

* Sample Description	: STP TREATED WATER
* Qty. Submitted	: 01(ONE) NO. (5 LTRS.)
* Date of Receipt	: 12.07.2019
* Colour	: COLOURLESS
* Ref. No.	: NIL
* Style No. / Article No.	: ———
* Type of Test Required	: WATER PARAMETERS EXCEPT BL TEST, AS SPECIFIED BY CUSTOMER
* Deviation if any from the standard including environmental condition	: N.A.

Order No.	:	N.A.
Buyer Name	:	N.A.
Buying House	:	N.A.
Country of Destination	:	N.A.
Country Origin	:	INDIA
SKU No./ Item No.	:	———

Sample from : (RM / In process / Finished Product) : - N.A.

027495

Contd..2

डा० रविन्द्र कुमार/Dr. Ravindra Kumar
महाप्रबन्धक/General Manager
एम०एच०एस०सी०/M.H.S.C.
मुरादाबाद (उ०प्र०)/Moradabad (U.P.)

027495/100

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RTC
LABORATORY

indian handicrafts
continuing tradition

TR REF. No. : RTCL- 29058 / 2019 - 20 / Q2D- 192007000968 Date of TR : 17.07.2019

RESULT : Type of Test Conducted : - Water Parameters Except BL Test.

Sample / Item No.	Type of Test Conducted	Ref. to Test method / Standard	Test Results
STP TREATED WATER	P^H	IS : 3025 (11):02	7.02
	COLOUR	IS : 3025 (4):06	Colourless
	ODOUR	IS : 3025 (5):06	Unobjectionable
	TURBIDITY	IS : 3025 (10):06	< 5.0 NTU
	TOTAL DISSOLVED SOLIDS (T.D.S.)	IS : 3025 (15):09	455.0 mg/L
	CHLORIDE	IS : 3025 (32):09	85.2 mg /L
	TOTAL HARDNESS	IS : 3025 (21):06	96.3 mg /L
	CYANIDE (CN)	IS : 3025 (26):86	<0.01 mg /L
	T.S.S.	IS : 3025 (17):99	16.0 mg /L
	LEAD (Pb)	APHA 22nd ED12/ ASTM D:1976:12 [ICPOES]	<0.02 mg /L
	CADMIUM (Cd)	- do -	<0.003 mg /L
	IRON (Fe)	- do -	0.08 mg /L
	NICKEL (Ni)	- do -	0.07 mg /L
	MANGANESE (Mn)	- do -	0.05 mg /L
	COPPER (Cu)	- do -	0.05 mg /L
	CHROMIUM (Cr)	- do -	0.04 mg /L
	ZINC (Zn)	- do -	0.37 mg /L

Contd..3

027495

डा० रविन्द्र कुमार/Dr Ravindra Kumar
महाप्रबन्धक/General Manager
एम०एच०एस०सी०/M.H.S.C.
मुरादाबाद (उ०प्र०)/Moradabad (U.P.)
244001 / 244001

53

TR REF. No. : RTCL - 29058 / 2019 - 20 / Q2D- 192007000968

Date of TR : 17.07.2019

CONCLUSION / REMARKS : Except P[H], Colour, Odour, Taste & Turbidity all limits are in mg /L.
mg /L = miligram per litre, < = Less than
: 1 mg/kg = 1 ppm (PART PER MILLION)= 0.0001%

Note :

1. The test results relate only to the items) tested & we do not accept any Legal Liabilities.
2. This report is not to be reproduced wholly or in part and can not be used as an Evidence in the Court of Law & should not be used in any Advertising Media without prior permission of the Centre in writing.

SAMPLE NOT DRAWN BY RTCL

Authorised Signatory

(Dr. R.K. SHARMA)
डा० रविन्द्र कुमार/Dr. Ravindra Kumar
महाप्रबन्धक/General Manager
GENERAL MANAGER
एम०एस०एम०ई० M.S.R.C 2460864
मुरादाबाद (उ०प्र०)/Moradabad (U.P.)
rtclindia@gmail.com

END OF REPORT

Facilities available at R.T.C.L. : -

*Testing : - Lead & Cadmium Leaching, Total Lacquer Quality Test (Salt Spray, Humidity, Pin Hole Adhesion etc.) Metallic & Non - Metalic Coating Thickness (Silver, Copper, Nickel, Zinc & Chrome etc. and Paint, Powder & Lacquer), Metal & Metal Alloys Composition, Drop Test & Bursting Test
*Any Other problem in the field of Metal Finishing, Casting & Forming, Water & Waste Water Testing.
*Consignment inspection, Expert Opinion & Handicrafts Product Test as per Buyer Protocol.

SRS -

CENTRAL LABORATORY, U.P. POLLUTION CONTROL BOARD
T.C.-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone: 0522-2720832, 2720480

TEST REPORT: WASTE WATER LABORATORY

S.No. ....

Dt. of compilation of test report 23/1/2020

Certificate No. TC-3579

Dt./period of testing 15/1/2020 - 23/1/2020

1. इण्डस्ट्री/एस.टी.पी. का नाम एवं पता / Name and Address of Industry/S.T.P. M/s C.L. Gupta Exports Ltd Vill- Jiwai, NH-24, Chajlaipur, Amroha
2. नमूने का प्रकार (ग्रैब/कम्पोजिट/इन्टिग्रेटेड)/Type of Sample (Grab/Composite/Integrated) Grab
3. नमूने एकत्र करने वाले व्यक्ति का विवरण/Sample Collected by A.K. Sharma AEE, Rajiv Gupta MA
4. एकत्रित नमूने का रंग एवं गंध/Colour & Odour : ....
5. एकत्रित नमूने की मात्रा एवं पैकिंग/ Quantity & Packing (Plastic Jerican/Any Other) 2 lit
6. नमूने एकत्रण की तिथि/ Date of Sample Collection: 14-1-2020
7. विश्लेषण हेतु आवेदनकर्ता/ Analysis indented by : R.O. Bijnor
8. प्रयोगशाला में नमूना प्राप्ति की तिथि/ Date of Sample receipt in Laboratory : 15/1/2020
9. विश्लेषण विधि/method of analysis .... APHA, AWWA, WEF,23rd Edition,2017, IS 3025(Part-44) : For BOD

क्रम सं./S.No.	पैरामीटर/Parameter	इकाई/Unit	Results नमूने का कोड नं./ एकत्रण स्थल Code No./Sampling Point UPPCB(CL)(WW) 49/2020 Outlet of STP-1	Detection Range
1	पी. एच./pH, 4500 H⁺ B Electrometric Method	-	7.68	02-12
2	सस्पेन्डेड सॉलिड/Suspended Solids, 2540 D Total Suspended Solids dried at 103-105°C	मि.ग्रा./ली. / mg/l	84.0	10-20000 mg/l
3	डिजॉल्वड सॉलिड/Dissolved Solids, 2540 C Total Dissolved Solids dried at 180°C	मि.ग्रा./ली. / mg/l	1162.0	10-50000 mg/l
4	टोटल सॉलिड/Total Solids, 2540 B Total Solids dried at 103-105 °C	मि.ग्रा./ली. / mg/l	/	10-50000 mg/l
5	बी.ओ.डी./BOD, 3 day 27 °C IS 3025 (Part 44): 1993 Bio chemical Oxygen Demand	मि.ग्रा./ली. / mg/l	27.0	1.0 -50000 mg/l
6	सी.ओ.डी./COD, 5220 B Open Reflux Method	मि.ग्रा./ली. / mg/l	228.0	5.0 -100000 mg/l
7	सल्फेट/Sulphate as SO_4^{-2}, 4500 -SO_4^{-2} E Turbidimetric Method	मि.ग्रा./ली. / mg/l	/	01-1000 mg/l
8	फॉस्फेट-पी/Phosphate as P, 4500 P D Stannous Chloride Method	मि.ग्रा./ली. / mg/l	4.6	0.03-100 mg/l
9	अमोनिया/Ammonia, 4500 NH_3-F Phenate Method	मि.ग्रा./ली. / mg/l	/	0.1-50 mg/l
10	नाइट्रेट/Nitrate, 4500- NO_3^--B, Ultraviolet Spectophotometric Method	मि.ग्रा./ली. / mg/l	/	0.05-100 mg/l
11	सोडियम/Sodium Na, 3500-Na B Flame Emission Photometric Method	मि.ग्रा./ली. / mg/l	/	1.0- 200mg/l
12	पोटैशियम/Potassium K, 3500-K B Flame Emission Photometric Method	मि.ग्रा./ली. / mg/l	/	1.0- 100mg/l
13	क्लोराइड/Chloride as Cl⁻, 4500- Cl⁻ B Argentometric Method	मि.ग्रा./ली. / mg/l	/	1.0-5000mg/l
14	फ्लोराइड/Fluoride as F⁻, 4500- F⁻ D SPADNS Method	मि.ग्रा./ली. / mg/l	/	0.1-100 mg/l
15	हेक्सावेलेन्ट क्रोमियम/Hexavalent Chromium (Cr^{+6}), 3500-Cr B Colorimetric Method	मि.ग्रा./ली. / mg/l	/	0.1-100mg/l
16	टोटल क्रोमियम/Total Chromium (T.Cr), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l	/	0.1-1000mg/l
17	कॉपर/Copper (Cu), 3111- B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l	/	0.01-1000mg/l
18	कैडमियम /Cadmium (Cd), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l	/	0.01-1000mg/l
19	लेड/Lead (Pb), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l	/	0.02-1000mg/l
20	आयरन/Iron (Fe), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l	/	0.05-1000mg/l
21	निकिल /Nickel (Ni), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l	/	0.02-1000mg/l
22	जिंक/Zinc (Zn), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l	/	0.01-1000mg/l
23	टोटल कोलीफार्म /Total Coliform, 9221 B Multiple Tube Fermentation Technique	एम.पी.एन./100 मि.ली. / MPN/100 ml	/	<1.8 MPN/100 ml & above
24	फीकल कोलीफार्म /Fecal Coliform, 9221 E Multiple Tube Fermentation Technique	एम.पी.एन./100 मि.ली. / MPN/100 ml	/	<1.8 MPN/100 ml & above

Reference: (1) General Standards for Discharge of Environmental Pollutants are as per Part -A : Effluents (Schedule - VI) The Environment (Protection) Rules, 1986 Source: http://cpcb.nic.in/GeneralStandards.pdf ;

(2) Besides these standards, refer EPA standards for specific industry Source : cpcb.nic.in/Industry_Specific_Standards.php

परीक्षणकर्ता के हस्ताक्षर/Analysed by Jyoti 23/1/2020 23/1/2020

अधिकृत हस्ताक्षरकर्ता/ Authorised Signatory .... AAO 23/1/20 23/1/2020

(B.B. Awasthi)
मु० पर्या० अधि० केन्द्रीय प्रयोगशाला/Chief Environmental Officer
C.E.O. Central Laboratory
U.P. Pollution Control Board, Lucknow

Note: 1 The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

CENTRAL LABORATORY, U.P. POLLUTION CONTROL BOARD
T.C.-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone: 0522-2720832, 2720480

TEST REPORT: WASTE WATER LABORATORY

S.No. ....

Dt. of compilation of test report 23/1/2020

Certificate No. TC-3579

Dt./period of testing 15/1/2020 - 23/1/2020

1. इकाई/एस.टी.पी. का नाम एवं पता / Name and Address of Industry/S.T.P. M/s C.L. Gupta Exports Ltd Vill - Jiwai, NH-24, Chaudharpur, Amroha
2. नमूने का प्रकार (ग्रैब/कम्पोजिट/इंटिग्रेटेड) / Type of Sample (Grab/Composite/Integrated)........ Grab
3. नमूने एकत्र करने वाले व्यक्ति का विवरण / Sample Collected by........ A.K. Sharma AEE, Rajiv Gupta MA
4. एकत्रित नमूने का रंग एवं गंध / Colour & Odour : ....
5. एकत्रित नमूने की मात्रा एवं पैकिंग / Quantity & Packing (Plastic Jerican/Any Other) 2 lit
6. नमूने एकत्रण की तिथि / Date of Sample Collection:........ 14-1-2020
7. विश्लेषण हेतु आदेशकर्ता / Analysis indented by : .... R.D. Bajpai
8. प्रयोगशाला में नमूना प्राप्ति की तिथि / Date of Sample receipt in Laboratory : 15/1/2020
9. विश्लेषण विधि / method of analysis .... APHA, AWWA, WEF, 23rd Edition, 2017, IS 3025(Part-44) : For BOD

क्रम सं. / S.No.	पैरामीटर / Parameter	इकाई / Unit	Results नमूने का कोड नं./ एकत्रण स्थल Code No./Sampling Point UPPCB/CL/WW/150/2020 Outlet of STP-2	Detection Range
1	पी एच / pH, 4500 H^+ B Electrometric Method	-	7.81	02-12
2	निलंबित ठोस / Suspended Solids, 2540 D Total Suspended Solids dried at 103-105°C	मि.ग्रा./ली. / mg/l	80.0	10-20000 mg/l
3	विलेय ठोस / Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 °C	मि.ग्रा./ली. / mg/l	1110.0	10- 50000 mg/l
4	टोटल सॉलिड / Total Solids, 2540 B Total Solids dried at 103-105 °C	मि.ग्रा./ली. / mg/l	/	10-50000 mg/l
5	बी.ओ.डी. / BOD, 3 day 27 °C IS 3025 (Part 44): 1993 Bio chemical Oxygen Demand	मि.ग्रा./ली. / mg/l	25.0	1.0 -50000 mg/l
6	सी.ओ.डी. / COD, 5220 B Open Reflux Method	मि.ग्रा./ली. / mg/l	222.0	5.0 -100000 mg/l
7	सल्फेट / Sulphate as SO_4^{2-}, 4500-SO_4^{2-} E Turbidimetric Method	मि.ग्रा./ली. / mg/l	/	01-1000 mg/l
8	फॉस्फेट-पी / Phosphate as P, 4500 P D Stannous Chloride Method	मि.ग्रा./ली. / mg/l	1.5	0.03-100 mg/l
9	अमोनिया / Ammonia, 4500 NH_3-F Phenate Method	मि.ग्रा./ली. / mg/l		0.1-50 mg/l
10	नाइट्रेट / Nitrate, 4500- NO_3^- -B, Ultraviolet Spectophotometric Method	मि.ग्रा./ली. / mg/l		0.05-100 mg/l
11	सोडियम / Sodium Na, 3500-Na B Flame Emission Photometric Method	मि.ग्रा./ली. / mg/l		1.0- 200mg/l
12	पोटैशियम / Potassium K, 3500-K B Flame Emission Photometric Method	मि.ग्रा./ली. / mg/l		1.0- 100mg/l
13	क्लोराइड / Chloride as Cl^-, 4500- Cl^- B Argentometric Method	मि.ग्रा./ली. / mg/l		1.0-5000mg/l
14	फ्लोराइड / Fluoride as F, 4500- F^- D SPADNS Method	मि.ग्रा./ली. / mg/l		0.1-100 mg/l
15	हेक्सावेलेन्ट क्रोमियम / Hexavalent Chromium (Cr^{6+}), 3500-Cr B Colorimetric Method	मि.ग्रा./ली. / mg/l		0.1-100mg/l
16	टोटल क्रोमियम / Total Chromium (T.Cr), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l		0.1-1000mg/l
17	कॉपर / Copper (Cu), 3111- B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l		0.01-1000mg/l
18	कैडमियम / Cadmium (Cd), 3111 B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l		0.01-1000mg/l
19	लेड / Lead (Pb), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l		0.02-1000mg/l
20	आयरन / Iron (Fe), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l		0.05-1000mg/l
21	निकिल / Nickel (Ni), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l		0.02-1000mg/l
22	जिंक / Zinc (Zn), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l		0.01-1000mg/l
23	टोटल कोलीफार्म / Total Coliform, 9221 B Multiple Tube Fermentation Technique	एमपीएन/100 मि.ली. / MPN/100 ml		<1.8 MPN/100 ml & above
24	फीकल कोलीफार्म / Fecal Coliform, 9221 E Multiple Tube Fermentation Technique	एमपीएन/100 मि.ली. / MPN/100 ml		<1.8 MPN/100 ml & above

Reference: (1) General Standards for Discharge of Environmental Pollutants are as per Part -A : Effluents (Schedule - VI) The Environment (Protection) Rules, 1986 Source: http://cpcb.nic.in/GeneralStandards.pdf ;

(2) Besides these standards, refer EPA standards for specific industry Source : cpcb.nic.in/Industry_Specific_Standards.php

परीक्षणकर्ता के हस्ताक्षर / Analysed by........ 23/1/2020 23/1/2020

अधिकृत हस्ताक्षरकर्ता / Authorised Signatory .... ASO 23/1/2020

मुख्य अधिकारी केन्द्रीय प्रयोगशाला / C.E.O. Central Laboratory

Dr. B. B. Awasthi, Environmental Officer, Central Laboratory, U.P. Pollution Control Board

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CENTRAL LABORATORY, U.P. POLLUTION CONTROL BOARD
T.C.-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone: 0522-2720832, 2720480

TEST REPORT: WASTE WATER LABORATORY

S.No. ....
Dt. of compilation of test report 23/1/2020

Certificate No. TC-3579
Dt./period of testing 15/1/2020 – 23/1/2020

1. इण्डस्ट्री/एस.टी.पी. का नाम एवं पता/Name and Address of Industry/S.T.P. M/s C.L. Gupta Exports Ltd. Vill – Jiwai, NH-24, Chandausi, Amroha
2. नमूने का प्रकार (ग्रैब/कम्पोजिट/इंटीग्रेटेड)/Type of Sample (Grab/Composite/Integrated)........ Grab
3. नमूने एकत्र करने वाले व्यक्ति का विवरण/Sample Collected by A.K. Sharma AEE, Rajiv Gupta, MA
4. एकत्रित नमूने का रंग एवं गंध/Colour & Odour : ....
5. एकत्रित नमूने की मात्रा एवं पैकिंग/ Quantity & Packing (Plastic Jerican/Any Other) .... 2 lit
6. नमूने एकत्रण की तिथि/Date of Sample Collection:.................... 14-1-2020
7. विश्लेषण हेतु आदेशकर्ता/Analysis indented by : .... R.O. Bareilly
8. प्रयोगशाला में नमूना प्राप्ति की तिथि/Date of Sample receipt in Laboratory : 15/1/2020
9. विश्लेषण विधि/method of analysis ... APHA, AWWA, WEF,23rd Edition,2017, IS 3025(Part-44) : For BOD

क्र.सं. S.N.	पैरामीटर / Parameter	इकाई /Unit	Results नमूने का कोड नं०/ एकत्रण स्थल Code No./Sampling Point UPPCB/CL/WW/S 1/2020 Outlet of STP-3	Detection Range
1	पी एच/pH, 4500 H⁺ B Electrometric Method	-	7.41	02-12
2	निलंबित ठोस/Suspended Solids, 2540 D Total Suspended Solids dried at 103-105°C	मि॰ग्रा॰/ली॰ / mg/l	92.0	10-20000 mg/l
3	घुलित ठोस/Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 °C	मि॰ग्रा॰/ली॰ / mg/l	1188.0	10- 50000 mg/l
4	टोटल सॉलिड/Total Solids, 2540 B Total Solids dried at 103-105 °C	मि॰ग्रा॰/ली॰ / mg/l	/	10-50000 mg/l
5	बी.ओ.डी./BOD, 3 day 27 °C IS 3025 (Part 44): 1993 Bio chemical Oxygen Demand	मि॰ग्रा॰/ली॰ / mg/l	28.0	1.0 -50000 mg/l
6	सी.ओ.डी./COD, 5220 B Open Reflux Method	मि॰ग्रा॰/ली॰ / mg/l	242.0	5.0 -100000 mg/l
7	सल्फेट/Sulphate as SO_4^{2-}, 4500 -SO_4^{2-} E Turbidimetric Method	मि॰ग्रा॰/ली॰ / mg/l	/	01-1000 mg/l
8	फॉस्फेट-पी/Phosphate as P, 4500 P D Stannous Chloride Method	मि॰ग्रा॰/ली॰ / mg/l	4.2	0.03-100 mg/l
9	अमोनिया/Ammonia, 4500 NH_3-F Phenate Method	मि॰ग्रा॰/ली॰ / mg/l		0.1-50 mg/l
10	नाइट्रेट/Nitrate, 4500- NO_3^--B, Ultraviolet Spectophotometric Method	मि॰ग्रा॰/ली॰ / mg/l		0.05-100 mg/l
11	सोडियम/Sodium Na, 3500-Na B Flame Emission Photometric Method	मि॰ग्रा॰/ली॰ / mg/l		1.0- 200mg/l
12	पोटेशियम/Potassium K, 3500-K B Flame Emission Photometric Method	मि॰ग्रा॰/ली॰ / mg/l		1.0- 100mg/l
13	क्लोराइड/Chloride as Cl, 4500- Cl B Argentometric Method	मि॰ग्रा॰/ली॰ / mg/l		1.0-5000mg/l
14	फ्लोराइड/Fluoride as F, 4500- F D SPADNS Method	मि॰ग्रा॰/ली॰ / mg/l		0.1-100 mg/l
15	हेक्सावेलेन्ट क्रोमियम/Hexavalent Chromium (Cr^{+6}), 3500-Cr B Colorimetric Method	मि॰ग्रा॰/ली॰ / mg/l		0.1-100mg/l
16	टोटल क्रोमियम/Total Chromium (T.Cr), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि॰ग्रा॰/ली॰ / mg/l		0.1-1000mg/l
17	कॉपर/Copper (Cu), 3111- B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि॰ग्रा॰/ली॰ / mg/l		0.01-1000mg/l
18	कैडमियम /Cadmium (Cd), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि॰ग्रा॰/ली॰ / mg/l		0.01-1000mg/l
19	लेड/Lead (Pb), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि॰ग्रा॰/ली॰ / mg/l		0.02-1000mg/l
20	आयरन/Iron (Fe), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि॰ग्रा॰/ली॰ / mg/l		0.05-1000mg/l
21	निकिल /Nickel (Ni), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि॰ग्रा॰/ली॰ / mg/l		0.02-1000mg/l
22	जिंक/Zinc (Zn), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि॰ग्रा॰/ली॰ / mg/l		0.01-1000mg/l
23	टोटल कोलीफार्म /Total Coliform, 9221 B Multiple Tube Fermentation Technique	एम॰पी॰एन॰/100 मि॰ली॰ / MPN/100 ml		<1.8 MPN/100 ml & above
24	फीकल कोलीफार्म /Fecal Coliform, 9221 E Multiple Tube Fermentation Technique	एम॰पी॰एन॰/100 मि॰ली॰ / MPN/100 ml		<1.8 MPN/100 ml & above

Reference: (1) General Standards for Discharge of Environmental Pollutants are as per Part -A : Effluents (Schedule - VI) The Environment (Protection) Rules, 1986 Source: http://cpcb.nic.in/GeneralStandards.pdf ;

(2) Besides these standards, refer EPA standards for specific industry Source : cpcb.nic.in/Industry_Specific_Standards.php

परीक्षणकर्ता के हस्ताक्षर/Analysed by... Jyoti 23/1/2020 23/1/2020

अधिकृत हस्ताक्षरकर्ता/ Authorised Signatory 23/01

Dr. B. B. Awasthi
Chief Environmental Officer
ASO 23/1/2020
मुख्य पर्यावरण अधिकारी केन्द्रीय प्रयोगशाला/C.E.O. Central Laboratory

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(57)

CENTRAL LABORATORY, U.P. POLLUTION CONTROL BOARD
T.C.-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone: 0522-2720832, 2720480

TEST REPORT: WASTE WATER LABORATORY

S.No. .... Certificate No. TC-3579

Dt. of compilation of test report 23/1/2020 Dt./period of testing 15/1/2020 - 23/1/2020

1. इण्डस्ट्री/एस.टी.पी. का नाम एवं पता / Name and Address of Industry/S.T.P. M/s C.L. Gupta Export Ltd Vill - Jivai, NH-24, Chandra Pur, Amroha
2. नमूने का प्रकार (ग्रैब/कम्पोज़िट/इन्टीग्रेटेड)/Type of Sample (Grab/Composite/Integrated)........ Grab
3. नमूने एकत्र करने वाले व्यक्ति का विवरण/Sample Collected by...... A.K. Sharma AEE, Rajiv Gupta JEA
4. एकत्रित नमूने का रंग एवं गंध/Colour & Odour : ....
5. एकत्रित नमूने की मात्रा एवं पैकिंग/ Quantity & Packing (Plastic Jerrican/Any Other) 2 lit + 1 lit
6. नमूने एकत्रण की तिथि/Date of Sample Collection:...... 14-1-2020
7. विश्लेषण हेतु आदेशकर्ता/Analysis indented by : .... R.O.-Bijnor
8. प्रयोगशाला में नमूना प्राप्ति की तिथि/Date of Sample receipt in Laboratory : 15/1/2020
9. विश्लेषण विधि/method of analysis .... APHA, AWWA, WEF,23rd Edition,2017, IS 3025(Part-44) : For BOD

क्रम सं./S.No.	पैरामीटर/Parameter	इकाई/Unit	Results नमूने का कोड नं./ एकत्रण स्थल Code No./Sampling Point UPPCB/CL/(H.N.) 53 ARB/2020 Outlet of ETP - metal div	Detection Range
1	पी एच/pH , 4500 H^+ B Electrometric Method	-		02-12
2	सस्पेंडेड सॉलिड्स/Suspended Solids , 2540 D Total Suspended Solids dried at 103-105°C	मि.ग्रा./ली. / mg/l		10-20000 mg/l
3	डिज़ॉल्व्ड सॉलिड्स/Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 °C	मि.ग्रा./ली. / mg/l		10- 50000 mg/l
4	टोटल सॉलिड्स/Total Solids, 2540 B Total Solids dried at 103-105 °C	मि.ग्रा./ली. / mg/l		10-50000 mg/l
5	बी.ओ.डी./BOD, 3 day 27 °C IS 3025 (Part 44): 1993 Bio chemical Oxygen Demand	मि.ग्रा./ली. / mg/l		1.0 -50000 mg/l
6	सी.ओ.डी./COD, 5220 B Open Reflux Method	मि.ग्रा./ली. / mg/l		5.0 -100000 mg/l
7	सल्फेट/Sulphate as SO_4^{-2}, 4500 -SO_4^{-2} E Turbidimetric Method	मि.ग्रा./ली. / mg/l		01-1000 mg/l
8	फॉस्फेट-पी/Phosphate as P , 4500 P D Stannous Chloride Method	मि.ग्रा./ली. / mg/l		0.03-100 mg/l
9	अमोनिया/Ammonia, 4500 NH_3-F Phenate Method	मि.ग्रा./ली. / mg/l		0.1-50 mg/l
10	नाइट्रेट/Nitrate, 4500- NO_3^- -B, Ultraviolet Spectophotometric Method	मि.ग्रा./ली. / mg/l		0.05-100 mg/l
11	सोडियम/Sodium Na , 3500-Na B Flame Emission Photometric Method	मि.ग्रा./ली. / mg/l		1.0- 200mg/l
12	पोटैशियम/Potassium K , 3500-K B Flame Emission Photometric Method	मि.ग्रा./ली. / mg/l		1.0– 100mg/l
13	क्लोराइड /Chloride as Cl^-, 4500- Cl B Argentometric Method	मि.ग्रा./ली. / mg/l		1.0-5000mg/l
14	फ्लोराइड/Fluoride as F^-, 4500- F D SPADNS Method	मि.ग्रा./ली. / mg/l		0.1-100 mg/l
15	हेक्सावेलेन्ट क्रोमियम/Hexavalent Chromium (Cr^{+6}) , 3500-Cr B Colorimetric Method	मि.ग्रा./ली. / mg/l		0.1-100mg/l
16	टोटल क्रोमियम/Total Chromium (T.Cr) , 3111-B Atomic Absorption Spectrametry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l		0.1-1000mg/l
17	कॉपर/Copper (Cu), 3111- B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l	1.020	0.01-1000mg/l
18	कैडमियम /Cadmium (Cd), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l		0.01-1000mg/l
19	लेड/Lead (Pb) , 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l	0.077	0.02-1000mg/l
20	आयरन/Iron (Fe), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l		0.05-1000mg/l
21	निकिल /Nickel (Ni) , 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l	2.043	0.02-1000mg/l
22	जिंक/Zinc (Zn), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l	0.211	0.01-1000mg/l
23	टोटल कोलीफार्म /Total Coliform, 9221 B Multiple Tube Fermentation Technique	एम0पी0एन0/100 मि0ली0 / MPN/100 ml		<1.8 MPN/100 ml & above
24	फीकल कोलीफार्म /Fecal Coliform, 9221 E Multiple Tube Fermentation Technique	एम0पी0एन0/100 मि0ली0 / MPN/100 ml		<1.8 MPN/100 ml & above
*25	Oil & Grease		8.8	

Reference: (1) General Standards for Discharge of Environmental Pollutants are as per Part -A : Effluents (Schedule - VI) The Environment (Protection) Rules, 1986 Source: http://cpcb.nic.in/GeneralStandards.pdf ;

(2) Besides these standards, refer EPA standards for specific industry Source : cpcb.nic.in/Industry_Specific_Standards.php

* Non-NABL Parameter

परीक्षणकर्ता के हस्ताक्षर/Analysed by... [signature] 23/1/2020 [signature] 23/1/2020

अधिकृत हस्ताक्षरकर्ता/ Authorised Signatory ....

[signature] 23/1/2020 Dr. B. B. Awasthi
Chief Environmental Officer
Central Laboratory
U.P. Pollution Control Board
Lucknow

मुख्य पर्यावरण अधिकारी केन्द्रीय प्रयोगशाला/C.E.O., Central Laboratory

Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced except in full without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

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CENTRAL LABORATORY, U.P. POLLUTION CONTROL BOARD
T.C.-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone: 0522-2720832, 2720480

TEST REPORT: WASTE WATER LABORATORY

S.No. ....
Certificate No. TC-3579

Dt. of compilation of test report 23/1/2020
Dt./period of testing 15/1/2020 - 23/1/2020

1. उद्योग/एस.टी.पी. का नाम एवं पता / Name and Address of Industry/S.T.P. M/s C.L. Gupta Export Ltd, Vill - Jiwai, NH-24, Chandausi, Amroha
2. नमूने का प्रकार (ग्रैब/कम्पोजिट/इंटीग्रेटेड)/Type of Sample (Grab/Composite/Integrated)........ Grab
3. नमूने एकत्र करने वाले व्यक्ति का विवरण/Sample Collected by...... A.K. Sharma AEE, Rajiv Gupta MA
4. एकत्रित नमूने का रंग एवं गंध/Colour & Odour : ....
5. एकत्रित नमूने की मात्रा एवं पैकिंग/ Quantity & Packing (Plastic Jerican/Any Other) ...... 2 lit + 500ml
6. नमूने एकत्रण की तिथि/Date of Sample Collection:...... 14-1-2020
7. विश्लेषण हेतु आदेशकर्ता/Analysis indented by : ...... R.O. Bijnor
8. प्रयोगशाला में नमूना प्राप्ति की तिथि/Date of Sample receipt in Laboratory : ......15/1/2020......
9. विश्लेषण विधि/method of analysis .... APHA, AWWA, WEF,23rd Edition,2017, IS 3025(Part-44) : For BOD

क्रम सं./S.No.	पैरामीटर/Parameter	इकाई/Unit	Results नमूने का कोड नं./ एकत्रण स्थान Code No./Sampling Point UPPCB/CL/WW/52 A&B/2020 Outlet of ETP - Glass Div.	Detection Range
1	पी. एच./pH , 4500 H⁺ B Electrometric Method	-		02-12
2	निलंबित ठोस/Suspended Solids , 2540 D Total Suspended Solids dried at 103-105°C	मि.ग्रा./ली. / mg/l		10-20000 mg/l
3	विलेय ठोस/Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 °C	मि.ग्रा./ली. / mg/l		10- 50000 mg/l
4	टोटल सॉलिड/Total Solids, 2540 B Total Solids dried at 103-105 °C	मि.ग्रा./ली. / mg/l		10-50000 mg/l
5	बी.ओ.डी./BOD, 3 day 27 °C IS 3025 (Part 44): 1993 Bio chemical Oxygen Demand	मि.ग्रा./ली. / mg/l		1.0 -50000 mg/l
6	सी.ओ.डी./COD, 5220 B Open Reflux Method	मि.ग्रा./ली. / mg/l		5.0 -100000 mg/l
7	सल्फेट/Sulphate as SO_4^{-2}, 4500 -SO_4^{-2} E Turbidimetric Method	मि.ग्रा./ली. / mg/l		01-1000 mg/l
8	फॉस्फेट-पी/Phosphate as P , 4500 P D Stannous Chloride Method	मि.ग्रा./ली. / mg/l		0.03-100 mg/l
9	अमोनिया/Ammonia, 4500 NH_3-F Phenate Method	मि.ग्रा./ली. / mg/l		0.1-50 mg/l
10	नाइट्रेट/Nitrate, 4500- NO_3^- -B, Ultraviolet Spectophotometric Method	मि.ग्रा./ली. / mg/l		0.05-100 mg/l
11	सोडियम/Sodium Na , 3500-Na B Flame Emission Photometric Method	मि.ग्रा./ली. / mg/l		1.0- 200mg/l
12	पोटैशियम/Potassium K , 3500-K B Flame Emission Photometric Method	मि.ग्रा./ली. / mg/l		1.0- 100mg/l
13	क्लोराइड/Chloride as Cl⁻, 4500- Cl⁻ B Argentometric Method	मि.ग्रा./ली. / mg/l		1.0-5000mg/l
14	फ्लोराइड/Fluoride as F⁻, 4500- F D SPADNS Method	मि.ग्रा./ली. / mg/l		0.1-100 mg/l
15	हेक्सावेलेन्ट क्रोमियम/Hexavalent Chromium (Cr^{+6}), 3500-Cr B Colorimetric Method	मि.ग्रा./ली. / mg/l		0.1-100mg/l
16	टोटल क्रोमियम/Total Chromium (T.Cr) , 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l		0.1-1000mg/l
17	कॉपर/Copper (Cu), 3111- B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l	1.224	0.01-1000mg/l
18	कैडमियम /Cadmium (Cd), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l		0.01-1000mg/l
19	लेड/Lead (Pb) , 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l	0.033	0.02-1000mg/l
20	आयरन/Iron (Fe), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l		0.05-1000mg/l
21	निकिल /Nickel (Ni) , 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l	1.738	0.02-1000mg/l
22	जिंक/Zinc (Zn), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	मि.ग्रा./ली. / mg/l	4.40	0.01-1000mg/l
23	टोटल कोलीफार्म /Total Coliform, 9221 B Multiple Tube Fermentation Technique	एम0पी0एन0 / 100 मि0ली0 / MPN/100 ml		<1.8 MPN/100 ml & above
24	फीकल कोलीफार्म /Fecal Coliform, 9221 E Multiple Tube Fermentation Technique	एम0पी0एन0 / 100 मि0ली0 / MPN/100 ml		<1.8 MPN/100 ml & above
*25	Oil & Grease	mg/l	8.0	

Reference: (1) General Standards for Discharge of Environmental Pollutants are as per Part -A : Effluents (Schedule - VI) The Environment (Protection) Rules, 1986 Source: http://cpcb.nic.in/GeneralStandards.pdf ;

(2) Besides these standards, refer EPA standards for specific industry Source : cpcb.nic.in/Industry_Specific_Standards.php

* Non-NABL Parameter

परीक्षणकर्ता के हस्ताक्षर/Analysed by....Jyoti 23/1/2020 23/1/2020

अधिकृत हस्ताक्षरकर्ता/ Authorised Signatory ....

Dr. B. B. Awasthi
Chief Environmental Officer
Central Laboratory
U.P. Pollution Control Board

मुख्य पर्यावरण अधिकारी केन्द्रीय प्रयोगशाला/C.E.O. Central Laboratory

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CENTRAL LABORATORY, U.P. POLLUTION CONTROL BOARD

CENTRAL LABORATORY, U.P. POLLUTION CONTROL BOARD
T.C.-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone: 0522-2720832, 2720480

TEST REPORT: WASTE WATER LABORATORY

Certificate No. TC-3579

S.No. ....

Dt. of compilation of test report 23/1/2020

Dt./period of testing 15/1/2020 – 23/1/2020

1. Name and Address of Industry/S.T.P. M/s C L Gupta Export Ltd, Vill – Jivai, NH-24, Chaudharpur, Amroha
2. Type of Sample (Grab/Composite/Integrated) Grab
3. Sample Collected by R.K. Sharma AEE, Papu Gupta ma
4. Colour & Odour : ....
5. Quantity & Packing (Plastic Jerican/Any Other) 2 lit + 1 lit
6. Date of Sample Collection: 14-1-2020
7. Analysis indented by : R.O. Rajnor
8. Date of Sample receipt in Laboratory : 15/1/2020
9. method of analysis APHA, AWWA, WEF, 23rd Edition, 2017, IS 3025(Part-44) : For BOD

S.N.	Parameter	Unit	Results Code No./Sampling Point UPPCB/CL/WW/54/2020 Outlet of ETP - Lagunator	Detection Range
1	pH, 4500 H⁺ B Electrometric Method	-		02-12
2	Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 °C	mg/l		10-20000 mg/l
3	Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 °C	mg/l		10- 50000 mg/l
4	Total Solids, 2540 B Total Solids dried at 103-105 °C	mg/l		10-50000 mg/l
5	BOD, 3 day 27 °C IS 3025 (Part 44): 1993 Bio chemical Oxygen Demand	mg/l		1.0 -50000 mg/l
6	COD, 5220 B Open Reflux Method	mg/l		5.0 -100000 mg/l
7	Sulphate as SO_4^{2-}, 4500 SO_4^{2-} E Turbidimetric Method	mg/l		01-1000 mg/l
8	Phosphate as P, 4500 P D Stannous Chloride Method	mg/l		0.03-100 mg/l
9	Ammonia, 4500 NH_3-F Phenate Method	mg/l		0.1-50 mg/l
10	Nitrate, 4500- NO_3^- -B, Ultraviolet Spectophotometric Method	mg/l		0.05-100 mg/l
11	Sodium Na, 3500-Na B Flame Emission Photometric Method	mg/l		1.0- 200mg/l
12	Potassium K, 3500-K B Flame Emission Photometric Method	mg/l		1.0- 100mg/l
13	Chloride as Cl⁻, 4500- Cl⁻ B Argentometric Method	mg/l		1.0-5000mg/l
14	Fluoride as F, 4500- F D SPADNS Method	mg/l		0.1-100 mg/l
15	Hexavalent Chromium (Cr^{+6}), 3500-Cr B Colorimetric Method	mg/l		0.1-100mg/l
16	Total Chromium (T.Cr), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	mg/l		0.1-1000mg/l
17	Copper (Cu), 3111- B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	mg/l	BDL	0.01-1000mg/l
18	Cadmium (Cd), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	mg/l	/	0.01-1000mg/l
19	Lead (Pb), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	mg/l	0.036	0.02-1000mg/l
20	Iron (Fe), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	mg/l	/	0.05-1000mg/l
21	Nickel (Ni), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	mg/l	0.057	0.02-1000mg/l
22	Zinc (Zn), 3111-B Atomic Absorption Spectrometry (Direct Air-Ac Flame Method)	mg/l	0.035	0.01-1000mg/l
23	Total Coliform, 9221 B Multiple Tube Fermentation Technique	MPN/100 ml	/	<1.8 MPN/100 ml & above
24	Fecal Coliform, 9221 E Multiple Tube Fermentation Technique	MPN/100 ml		<1.8 MPN/100 ml & above

Reference: (1) General Standards for Discharge of Environmental Pollutants are as per Part -A : Effluents (Schedule - VI) The Environment (Protection) Rules, 1986 Source: http://cpcb.nic.in/GeneralStandards.pdf ;

(2) Besides these standards, refer EPA standards for specific industry Source : cpcb.nic.in/Industry_Specific_Standards.php

परीक्षणकर्ता के हस्ताक्षर/Analysed by 23/1/2020 23/1/2020

अधिकृत हस्ताक्षरकर्ता/ Authorised Signatory .... ASO 23/1/2020 23/1/20 23/01

Dr. B. B. Awasthi
Environmental Officer
Central Laboratory

Note: 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced except in full, without the written permission of laboratory; 3. The test report pertains to the sample as received in Lab.

Phone : 0591-2485594

REGIONAL OFFICE
Uttar Pradesh Pollution Control Board
MORADABAD-244 001

Analysis Report of Effluent Sample

Name of Industry : M/s C.L. Gupta Exports Ltd. (Metal Div.) Jiwai, NH-24, Chaudharpur Road, Amroha
Sample Collected by : Sri J.L. Maurya R.O, Sri A.K. Sharma AEE Chhaya Verma JRF, Divya Agrawal JRF
Date of Sampling : 30-05-20
Date of Analysis Completion : 06-06-20
Sampling Point : E.T.P. Outlet
Sample Code : CLG/20/Amro-1
Parameters Analysed : —

pH. BOD, COD, TSS, TDS, TS

Parameters :	Analytical Results	Standard for Trade Effluent Discharged In stream	Discharged on land
1. Colour	: Yellowish	Absent	
2. Odour	: Odourless		
3. Temperature (°C)	: —	40°C Max	
4. pH	: 7.3	5.5 - 9.0	5.5 - 9.0
5. Total-Suspended Solids	: 64.0	30/50/75/100	
6. Total-Dissolved solids	: 1040.0	2000.00	
7. Total Solids	: —		
8. B.O.D. (3 days at 27°C)	: 8.0	30.00	100.00
9. C.O.D.	: 108.0	225.00/250.00	
10. Oil and Grease	: —	10.00	20.00
11. Chromium (Hexavalent) as Cr	: —	0.10	1.00
12. Nickel as Ni	: 2.24	3.00	3.00
13. ~~Fluoride as F~~ Copper as Cu	: 1.14	3.00	
14. ~~Sulphate as SO~~ Zinc as Zn	: 1.52	5.00	
15. Phosphate as PO_4	: /	5.00	
16. Ammonical Nitrogen as NH_4	: /	50.00	
17. Free Ammonia as N	: /	5.00	
18. Cyanide as CN	: /	0.20	

Note : All the values in mg./l except pH or stated otherwise.

Alok JRF — Scientific Asstt. 08.06.2020 — Asstt. Scientific Officer — Regional Officer

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Phone : 0591-2485594

REGIONAL OFFICE

Uttar Pradesh Pollution Control Board

MORADABAD-244 001

Analysis Report of Effluent Sample

Name of Industry : M/S C.L. Gupta Exports Ltd (Wood Logs Div) Dhrai, NH-24, Chaudharpur Road, Amroha.

Sample Collected by : Sh. D.P. Maurya R.O., Sh. A.K. Sharma AEE, Chhaya Verma JRF, Divya Agarwal JRF

Date of Sampling : 30-05-20

Date of Analysis Completion : 06-06-20

Sampling Point : Outlet of E.T.P.

Sample Code : GLG/20/Amro-5

Parameters Analysed : pH. BOD, COD, TSS, TDS, TS

Parameters :	Analytical Results	Standard for Trade Effluent Discharged	
		In stream	on land
1. Colour	: Turbid	Absent	
2. Odour	Slightly Odour		
3. Temperature (°C)	:	40°C Max	
4. pH	: 7.5	5.5 - 9.0	5.5 - 9.0
5. Total-Suspended Solids	: 52.0	30/50/75/100	
6. Total-Dissolved solids	: 880.0	2000.00	
7. Total Solids	: —		
8. B.O.D. (3 days at 27°C)	: 28.0	30.00	100.00
9. C.O.D.	: 212.0	225.00/250.00	
10. Oil and Grease	:	10.00	20.00
11. Chromium (Hexavalent) as Cr^{+6}	:	0.10	1.00
12. Nickel as Ni	:	3.00	3.00
13. Fluoride as F	:	2.00	
14. Sulphate as SO_4	:	2.00	
15. Phosphate as PO_4	:	5.00	
16. Ammonical Nitrogen as NH_4	:	50.00	
17. Free Ammonia as N	:	5.00	
18. Cyanide as CN	:	0.20	

Note : All the values in mg./l except pH or stated otherwise.

08.06.20

Scientific Asstt. | Asstt. Scientific Officer | Regional Officer

Phone : 0591-2485594

REGIONAL OFFICE
Uttar Pradesh Pollution Control Board
MORADABAD-244 001

Analysis Report of Effluent Sample

Name of Industry : M/s S.L. Gupta Exports Ltd. (Glass Div.) Jiwai, NH-24, Chaudharpur Road, Amroha
Sample Collected by : Sh. J.L. Maurya R.O. Sh. A.K. Sharma AEE Chhaya Verma JRF, Divya Agarwal JRF
Date of Sampling : 31-5-20
Date of Analysis Completion : 06-06-20
Sampling Point : E.T.P. Outlet
Sample Code : CLA/20/Amr-3
Parameters Analysed : —

pH. BOD, COD, TSS, TDS, TS

	Analytical Results	Standard for Trade Effluent Discharged	
		In stream	on land
Parameters :			
1. Colour	: Turbid	Absent	
2. Odour	Slightly odour		
3. Temperature (°C)	: —	40°C Max	
4. pH	: 7.5	5.5 - 9.0	5.5 - 9.0
5. Total-Suspended Solids	: 72.0	30/50/75/100	
6. Total-Dissolved solids	: 1350.0	2000.00	
7. Total Solids	: —		
8. B.O.D. (3 days at 27°C)	: 24.0	30.00	100.00
9. C.O.D.	: 208.0	225.00/250.00	
10. Oil and Grease	: 4.8	10.00	20.00
11. Chromium (Hexavalent) as Cr	: —	0.10	1.00
12. Nickel as Ni	: 1.70	3.00	3.00
13. ~~Fluoride as F~~ Copper as Cu	: 0.71	3.00	
14. ~~Sulphate as SO_4~~ Zinc as Zn	: 3.80	5.00	
15. Phosphate as PO_4	: /	5.00	
16. Ammonical Nitrogen as NH_4	: /	50.00	
17. Free Ammonia as N	: /	5.00	
18. Cyanide as CN	: /	0.20	

Note : All the values in mg./l except pH or stated otherwise.

(63)

Anil 6.06.2020
Scientific Asstt.

Asstt. Scientific Officer

Regional Officer

Phone : 0591-2485594

REGIONAL OFFICE
Uttar Pradesh Pollution Control Board
MORADABAD-244 001

Analysis Report of Effluent Sample

Name of Industry : M/s C.L. Gupta Exports Ltd., (Metal Div.) Jiwai, NH-24, Chandhanpur Road, Amroha

Sample Collected by : Sri J.P. Maurya R.O. Sri A.K. Sharma AEE Chhaya Verma JRF, Divya Agrawal JRF

Date of Sampling : 30-05-20

Date of Analysis Completion : 06-06-20

Sampling Point : S.T.P. Outlet

Sample Code : CLS/20/Amr-2

Parameters Analysed : —

pH. BOD, COD, TSS, TDS, TS

	Analytical Results	Standard for Trade Effluent Discharged	
		In stream	on land
Parameters :			
1. Colour	: Yellowish	Absent	
2. Odour	: Odourless		
3. Temperature (°C)	: —	40°C Max	
4. pH	: 7.7	5.5 - 9.0	5.5 - 9.0
5. Total-Suspended Solids	: 80.0	30/50/75/100	
6. Total-Dissolved solids	: 1340.0	2000.00	
7. Total Solids	: —		
8. B.O.D. (3 days at 27°C)	: 25.0	30.00	100.00
9. C.O.D.	: 232.0	225.00/250.00	
10. Oil and Grease	:	10.00	20.00
11. Chromium (Hexavalent) as Cr^{+6}	:	0.10	1.00
12. Nickel as Ni	:	3.00	3.00
13. Fluoride as F	:	2.00	
14. Sulphate as SO_4	:	2.00	
15. Phosphate as PO_4	:	5.00	
16. Ammonical Nitrogen as NH_3	:	50.00	
17. Free Ammonia as N	:	5.00	
18. Cyanide as CN	:	0.20	

Note : All the values in mg./l except pH or stated otherwise.

ABK 08.06.20

Scientific Asstt.

Asstt. Scientific Officer

Regional Officer

(64)

Phone : 0591-2485594

REGIONAL OFFICE
Uttar Pradesh Pollution Control Board
MORADABAD-244 001

Analysis Report of Effluent Sample

Name of Industry : M/s G.L. Gupta Exports Ltd. (Glass Div.) Jiwai, NH-24, Chaudharpur Road, Amroha
Sample Collected by : Sri J.L. Maurya R.O., Sri A.K. Sharma AEE Chhaya Verma JRF, Divya Agarwal JRF
Date of Sampling : 30-05-20
Date of Analysis Completion : 06-06-20
Sampling Point : S.T.P. Outlet
Sample Code : GLG/20/Amro-4
Parameters Analysed : pH. BOD, COD, TSS, TDS, TS

	Analytical Results	Standard for Trade Effluent Discharged In stream	Standard for Trade Effluent Discharged on land
Parameters :			
1. Colour	: Turbid	Absent	
2. Odour	Slightly Odour		
3. Temperature (°C)	: —	40°C Max	
4. pH	: 7.4	5.5 - 9.0	5.5 - 9.0
5. Total-Suspended Solids	: 76.0	30/50/75/100	
6. Total-Dissolved solids	: 1410.0	2000.00	
7. Total Solids	: —		
8. B.O.D. (3 days at 27°C)	: 26.0	30.00	100.00
9. C.O.D.	: 216.0	225.00/250.00	
10. Oil and Grease	: 2.4	10.00	20.00
11. Chromium (Hexavalent) as Cr^{+6}	:	0.10	1.00
12. Nickel as Ni	:	3.00	3.00
13. Fluoride as F	:	2.00	
14. Sulphate as SO_4	:	2.00	
15. Phosphate as PO_4	:	5.00	
16. Ammonical Nitrogen as NH_4	:	50.00	
17. Free Ammonia as N	:	5.00	
18. Cyanide as CN	:	0.20	

Note : All the values in mg./l except pH or stated otherwise.

Alok JRF
Scientific Asstt. Anil K 10.06.2020
Asstt. Scientific Officer
Regional Officer
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Phone : 0591-2485594

REGIONAL OFFICE

Uttar Pradesh Pollution Control Board

MORADABAD-244 001

Analysis Report of Effluent Sample

Name of Industry : M/s C.L. Gupta Exports Ltd. Jiwai, N.H.-24, Chaudharpur Road, Amroha

Sample Collected by : Sri J.P. Maurya R.O., Sri A.K. Sharma AEE, Chaya Verma JRF, Divya Agarwal JRF

Date of Sampling : 30-05-20

Date of Analysis Completion : 06-06-20

Sampling Point : Outlet of Colony S.T.P.

Sample Code : CLG/20/Amr-6

Parameters Analysed : —

pH. BOD, COD, TSS, TDS, TS

	Analytical Results	Standard for Trade Effluent Discharged	
		In stream	on land
Parameters :			
1. Colour	: Turbid.	Absent	
2. Odour	: Odourless		
3. Temperature (°C)	: —	40°C Max	
4. pH	: 7.4	5.5 - 9.0	5.5 - 9.0
5. Total-Suspended Solids	: 76.0	30/50/75/100	
6. Total-Dissolved solids	: 1080.0	2000.00	
7. Total Solids	: —		
8. B.O.D. (3 days at 27°C)	: 27.0	30.00	100.00
9. C.O.D.	: 232.0	225.00/250.00	
10. Oil and Grease	: 3.2	10.00	20.00
11. Chromium (Hexavalent) as Cr^{6}	:	0.10	1.00
12. Nickel as Ni	:	3.00	3.00
13. Fluoride as F	:	2.00	
14. Sulphate as SO_4	:	2.00	
15. Phosphate as PO_4	:	5.00	
16. Ammonical Nitrogen as NH_3	:	50.00	
17. Free Ammonia as N	:	5.00	
18. Cyanide as CN	:	0.20	

Note : All the values in mg./l except pH or stated otherwise.

ABK JRF 06.06.2020

Scientific Asstt.

Asstt. Scientific Officer

Regional Officer

(66)

Annexure VI

कार्यालय उपायुक्त उद्योग, जिला उद्योग प्रोत्साहन तथा उधमिता विकास केंद्र,
पुष्कर नगर मालीखेड़ा रोड अमरोहा
दूरभाषः– 05922–252029 ई–मेल **gmdicamroha@rediffmail.com**

पत्रांक 672 /जि०उ०प्रो० तथा उ०वि०के०(अम०)/2021–21/ दिनांक 26-8-20

मैसर्स सी०एल०गुप्ता एक्सपोर्ट्स लि०
ग्राम- जिवाई, 18 किमी० स्टोन, दिल्ली रोड, जिला – अमरोहा

विषयः– कोविड–19 के कारण कार्य स्थगन

महोदय,

कृपया अवगत कराना है कि मैसर्स सी०एल०गुप्ता एक्सपोर्ट्स लि० अमरोहा द्वारा कोविड–19 के बीच शासन के निर्देशों का पूर्ण पालन किया गया, जो प्रशंसनीय है । इसमें प्रमुख रूप से फैक्ट्री में दिनांक 23 मार्च 2020 से 10 मई 2020 का सम्पूर्ण कार्य स्थगन रखने से कोविड–19 के फैलने से अप्रत्यक्ष रूप से बचाव रहा ।

(विकास यादव)
उपायुक्त उद्योग
जिला उद्योग प्रोत्साहन
तथा उद्यमिता विकास केंद्र
अमरोहा

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Annexure-VII

भारतीय गैर न्यायिक

भारत

दस रुपये रु.10

सत्यमेव जयते

INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

00AE 127538

Affidavit of Teevra Gupta S/o Shri Anil Gupta R/o Rampur Road, Moradabad

The applicant states as under:

1. That the applicant is the Director of C. L. Gupta Exports Ltd., 18 Km Moradabad –Delhi NH-24, Village – Jivai, Amroha.
2. That the applicant is aware of facts pertaining to the operations of the company and its divisions.
3. That the factory remained closed from 23.03.2020 to 10.5.20 on account of Lockdown and then from 11.05.20 to 28.05.20, we had been conducting only dry processes of final finishing due to lack of labour and COVID-19 lockdown. We did not start any wet processes till 28.05.2020.

Certified that the contents of this affidavit from S.No. 1 to 3 are true to best of my knowledge and belief. Nothing has been hidden.

Verified this 31st day of October'2020.

Witness:

(1) (Sharif Ahmad)
S/o Late Shabbir Ahmad
Pital Nagari Moradabad

(Teevra Gupta)
Applicant

Teevra Gupta 3/11/2020

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Summary				
Borewell #4	Initial Reading	Final Reading	Total (in KL)	Remarks
21.12.18 to 16.10.19	53582	74989	21407	
22.10.19 to 18.01.20	0	7697	7697	Meter Replaced
19.1.20 to 21.3.20	0	2071	2071	Meter Replaced
21.3.20 to 30.5.20	2071	3389	1318	
	Total 1		**32493**	
Borewell No#3	Initial Reading	Final Reading	Total (in KL)	Remarks
21.12.18 to 26.12.18	98984	100000	1016	
27.10.19 to 15.10.19	0	45154	45154	Meter Restart
16.10.19 to 22.10.19	45154	46404	1250	
22.10.19 to 18.01.20	0	12754	12754	Meter Replaced
19.1.20 to 21.3.20	0	6355	6355	Meter Replaced
21.3.20 to 30.5.20	6355	9781	3426	
	Total 2		69955	

Total Water Withdraw **102448 KL**

21.12.18 to 30.5.20

Borewell No. 3

Dec. 18

Remarks	Date	Initial Read.	Final Read.	Water Cons.	Sign.	Remarks
	01/12/18	96216	96354	138	RJKalh	
	02/12/18	96354	96395	41	RJKalh	
	03/12/18	96395	96562	167	RJKalh	
	04/12/18	96562	96769	207	RJKalh	
	05/12/18	96769	96930	161	RJKalh	
	06/12/18	96930	97103	173	RJKalh	
	07/12/18	97103	97241	138	RJKalh	
	08/12/18	97241	97395	154	RJKalh	
	09/12/18	97395	97438	43	RJKalh	
	10/12/18	97438	97571	133	RJKalh	
	11/12/18	97571	97749	178	RJKalh	
	12/12/18	97749	97915	166	RJKalh	
	13/12/18	97915	98074	159	RJKalh	
	14/12/18	98074	98211	137	RJKalh	
	15/12/18	98211	98352	141	RJKalh	
	16/12/18	98352	98390	38	RJKalh	
	17/12/18	98390	98551	161	RJKalh	
	18/12/18	98551	98694	143	RJKalh	
	19/12/18	98694	98840	146	RJKalh	
	20/12/18	98840	98984	144	RJKalh	
—	21/12/18	98984	99171	187	RJKalh	
	22/12/18	99171	99344	173	RJKalh	
	23/12/18	99344	99397	53	RJKalh	
	24/12/18	99397	99594	197	RJKalh	
	25/12/18	99594	99817	223	RJKalh	
	26/12/18	99817	100,000	183	RJKalh	
	27/12/18	100,000	000223	223	RJKalh	Meter Restart
	28/12/18	223	366	143	RJKalh	RJKalh
—						

May-2020

Date	Initial Reading	Final Reading	water cons.	Sign	Remark
06/05/2020	2621	2642	21		
07/05/2020	2642	2663	21		
08/05/20	2663	2680	17		
09/05/20	2680	2699	19		
10/05/20	2699	2713	14		
11/05/20	2713	2740	27		
12/05/20	2740	2769	29		
13/05/20	2769	2797	20		
14/05/20	2797	2827	30		
15/05/20	2827	2859	32		
16/05/20	2859	2890	31		
17/05/20	2890	2907	17		
18/05/20	2907	2940	33		
19/05/20	2940	2972	32		
20/05/20	2972	3008	36		
21/05/20	3008	3043	35		
22/05/20	3043	3079	36		
23/05/20	3079	3119	40		
24/05/20	3119	3139	20		
25/05/20	3139	3168	29		
26/05/20	3168	3216	48		
27/05/20	3216	3258	42		
28/05/20	3258	3298	40		
29/05/20	3298	3338	40		
30/05/20	3338	3371	33		
31/05/20	3371	3389	18		

ANNEXURE - IV

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

By Speed Post/Email

B-Others(N)/CPCB/Distillery/2019-20 **Date: 27.11.2020**

To,

Member Secretary,
Uttar Pradesh Pollution Control Board (UPPCB),
H.N.O. TC-12 Vibhuti Khand,
Gomti Nagar,
Lucknow-226010
Uttar Pradesh

Subject: Letter received from M/s C.L.Gupta Exports Pvt. Ltd., Amroha, UP in O.A. no. 220/2019 in the matter of Adil Ansari Vs. M/s. C.L.Gupta Exports Pvt. Ltd. & Ors. -reg.

Sir,

This has reference to the letter dated 5.11.2020 (enclosed) received from M/s C.L.Gupta Exports Pvt. Ltd., Amroha, UP in O.A. no. 220/2019 which may be kindly examined. EC may be levied by the Uttar Pradesh Pollution Board considering the representation received from the unit and following due process of law including personal hearing of the unit if required. It is also requested to intimate CPCB about the action taken in pursuance of Hon'ble NGT order dated 06.08.2020.

Yours faithfully,

Encl: As above

27/11/20
(A.K.Vidyarthi)
Scientist 'E' & Divisional
Head, WQM-II Division

Joint Inspection Report

(10.12.2020)

of

M/s C.L. Gupta Exports PVT. Ltd., Amroha, U.P

In The Matter Of

Adil Ansari Vs. M/s C. L. Gupta Exports Pvt. Ltd. & ors.

[O.A. NO. 220/2019]

-Prepared by-
The Joint Committee of CPCB, UPPCB, CGWA & SDM-Amroha

Constituted by

Hon'ble National Green Tribunal

(Order dated 06th August, 2020)

Sc-B, CPCB Sc'D' CPCB Sc-B, CPCB Sc D, CPCB (Sc-'E' CPCB)

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Contents

Sc-B, CPCB Sc D, CPCB Sc D, CPCB (Sc-E' CPCB) Sub., CPCB

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Sr. O, CPCB

List of Tables

Sc D, CPCB

Sc-E (CPCB)

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List of Annexures

Annexure-1a	CTO for Glass Art ware, Metal Art ware and Wooden Art ware under the Water (Prevention & Control of Pollution) Act, 1974 (Consent no. 939591)
Annexure-1b	CTO for Glass Art ware, Metal Art ware and Wooden Art ware under the Air (Prevention & Control of Pollution) Act, 1981 (Consent No. 927007)
Annexure-2	CTO for Thermocol blocks under the Air (Prevention & Control of Pollution) Act, 1981 (Consent No. 5223743)
Annexure-3a	Common-CTO application rejection copy from UPPCB dated 30.09.2020 under the Water (Prevention & Control of Pollution) Act, 1974
Annexure-3b	Common-CTO application rejection copy from UPPCB dated 30.09.2020 under the Air (Prevention & Control of Pollution) Act, 1981
Annexure-4a	Common-CTO application copy under the Air (Prevention & Control of Pollution) Act, 1981
Annexure-4b	Common-CTO application copy under the Water (Prevention & Control of Pollution) Act, 1974
Annexure-5	Expired CGWA NOC (valid from 21.12.2016 to 20.12.2018)
Annexure-6	Application copy for renewal of CGWA NOC dated 08.12.2018
Annexure-7	Valid CGWA NOC for domestic, drinking and/or greenbelt purpose and not for industrial purpose (valid from 21.12.2018 to 19.12.2021)
Annexure-8	Feasibility report for use of ETP/STP Treated water as process water at M/s C.L. Gupta Exports Pvt. Ltd., Amroha, U.P prepared by NEERI, Nagpur
Annexure-9	Hazardous waste authorization (Authorization no. 8531) (valid up to 16.07.2024)
Annexure-10	Membership certificate of M/s Bharat Oil & Waste Management Ltd., Kanpur
Annexure-11	Haz. waste disposal data for year: 2020-21, as submitted by the unit
Annexure-12	Annual return (Form-4) for the year 2019-20
Annexure-13	Monthly data of treated waste water, as provided by the unit
Annexure-14	Monthly energy consumption data, as provided by the unit
Annexure-15	List of flow meters provided by the unit
Annexure-16	Calibration certificates

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JOINT INSPECTION REPORT OF M/S C. L. GUPTA EXPORTS PVT. LTD., 18 KM BEFORE MORADABAD, VILL. JIVAI, AMROHA-244001 AS PER HON'BLE NGT ORDER DATED 06.08.2020 & 03.12.2020 CARRIED OUT BY JOINT INSPECTION COMMITTEE OF SDM-AMROHA, UPPCB, CGWA & CPCB ON 10.12.2020

1.0 Subject Matter

Matter: Adil Ansari Vs. M/s. C.L. Gupta Exports Pvt. Ltd., O.A. No. 220/2019

Subject: Compliance of environmental norms to be monitored and cross-checked by the joint Committee also to ascertain the water audit component with the availability and extent of rational use for residential purpose and separately for industrial purpose.

2.0 Order of Hon'ble NGT dated 06.08.2020 and 03.12.2020

The Hon'ble NGT in the said matter passed the following directions vide its order dated 06.08.2020:

"7. In view of the above, not only there are serious continuing violations of environmental norms without corresponding stringent action, the unit appears to have played fraud in obtaining NOC for ground water extraction for industrial purpose by falsely representing that purpose of extraction was residential. Action needs to be taken in this regard as per law of the land. Apart from this aspect, compliance with environmental norms needs to be ensured by the industrial unit which needs to be monitored and cross checked and a further report furnished by the joint Committee through the CPCB. Status of compliance as on 30.11.2020 be filed by 15.12.2020 by e-mail at judicial-ngt@gov.in preferably in the form"

The Hon'ble NGT in the said matter passed the following directions vide its order dated 03.12.2020:

"8. Vide order dated 06.08.2020, this Tribunal directed compliance of environmental norms to be monitored and cross-checked by the joint Committee and filing of further status of compliance as on 30.11.2020 by 15.12.2020. Let the joint Committee furnish its report accordingly with a further report of water audit of the entire complex (all the units and the residential areas). The joint Committee may also ascertain the status of the quantum of water recycling/refining and the use of energy for the purpose. The water audit component in the report may specially deal with the availability and extent of rational use for residential purpose and separately for industrial purpose."

3.0 Observations made in relevant NGT orders

3.1 NGT order dated 29.08.2019 O.A. No. 220/2019

1. In view of the joint Committee report filed on 07.05.2019, NGT vide order dated 29.08.2019 directed a joint Committee of SDM-Amroha, CPCB, UP State PCB and CGWA to submit further updated status. The joint Committee may also make an

SCD, CPCB

SE(CPCB)

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assessment of the compensation to be recovered for the damage caused which should cover the entire period of damage and should be deterrent having regard to financial capacity of the unit and the nature of violations. The nodal agency was the State PCB for coordination and compliance.

2. A joint Committee of CPCB, UP State PCB and CGWA inspected the unit M/s C.L. Gupta Exports Pvt. Ltd. dated 16.10.2019 and filed the joint inspection report to Hon'ble NGT on 03.12.2019, which was considered by the Hon'ble NGT vide it's order dated 04.12.2019.

3.2 NGT order dated 04.12.2019 O.A. No. 220/2019

- Hon'ble NGT considered the joint inspection report filed by joint Committee of CPCB, UP State PCB and CGWA on 03.12.2019 and directed,

  "9. In view of the above, let further follow up action be taken by the statutory regulators-CPCB, State PCB, CGWA and District Magistrate in accordance with the due process of law. Compliance report may be filed on or before 31.01.2020 by e-mail at judicial-ngt@gov.in."

3.3 NGT order dated 06.08.2020 O.A. No. 220/2019

- Compliance with environmental norms needs to be ensured by the industrial unit which needs to be monitored and cross checked and a further report furnished by the joint Committee through the CPCB. Status of compliance as on 30.11.2020 be filed by 15.12.2020.

3.4 NGT order dated 03.12.2020 O.A. No. 220/2019

- Tribunal directed compliance of environmental norms to be monitored and cross-checked by the joint Committee and filing of further status of compliance as on 30.11.2020 by 15.12.2020. Let the joint Committee furnish its report accordingly with a further report of water audit of the entire complex (all the units and the residential areas). The joint Committee may also ascertain the status of the quantum of water recycling/refining and the use of energy for the purpose.
- The water audit component in the report may specially deal with the availability and extent of rational use for residential purpose and separately for industrial purpose.

4.0 The Joint Inspection dated 10.12.2020

- In compliance to the Hon'ble NGT order dated 06.08.2020 and 03.12.2020, inspection of M/s C.L. Gupta Exports Pvt. Ltd., Amroha, U.P (hereinafter referred as 'the unit') was carried out on 10th December, 2020 by a joint committee comprising of SDM-Amroha, officials from RO-Bijnor, Uttar Pradesh Pollution Control Board (UPPCB),

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Central Ground Water Authority (CGWA), Lucknow and Central Pollution Control Board (CPCB), Delhi.

- The unit has following manufacturing sections:
  a) Glass art ware manufacturing section
  b) Metal art ware manufacturing section
  c) Wooden art ware manufacturing section
  d) Marble art ware manufacturing section
  e) Thermocol block manufacturing section
  f) Corrugated paper & carton section
- Previously, the unit had separate 03 Nos. of Effluent Treatment Plants (ETPs) i.e., for Wood section (25 KLD capacity), for Glass section (100 KLD capacity) and for Metal section (175 KLD capacity) and 03 Nos. of Sewage Treatment Plants (STPs) i.e., near Glass section (60 KLD capacity), near Metal section (60 KLD capacity) and at Residential colony (120 KLD capacity) for treatment of industrial effluent and domestic waste water.
- However, during joint inspection dated 10.12.2020, it was observed that, the unit has two Pre- Effluent Treatment Plants (ETP), one common ETP and one common STP in the unit premises as mentioned below:
  i. Pre-ETP for effluent generated from electrophoretic, lacquering and paint booth sections (Pre-ETP-1)– 25 KLD
  ii. Pre-ETP for treatment of floor washing effluent (Pre-ETP-2)
  iii. Common Effluent Treatment Plant for all manufacturing sections – 150 KLD
  iv. Common Sewage Treatment Plant for treatment of domestic waste water generated from all manufacturing sections and Residential Colony – 250 KLD

The joint inspection team visited all 06 manufacturing sections and all effluent/waste water treatment facilities located in units premises at Village: Jivai, Amroha. The Committee focused on Ground water abstraction, water consumption Hazardous waste management, performance of ETPs and STP, compliance verification w.r.t effluent discharge norms/Zero Liquid Discharge (ZLD), water audit, status of quantum of recycling of treated waste water, energy consumption in effluent treatment & recycling/refining and availability & extent of use of fresh and treated waste water for residential purpose and separately for industrial purpose.

5.0 Status of Consent to Operate (CTO)

- Previously the unit had two separate Consent to Operate (CTOs):
  a) Common consent to operate for Glass Art ware-150 Ton/Month, Metal Art ware-30 Ton/Month and Wooden Art ware-15 Ton/Month under the Water (Prevention & Control of Pollution) Act, 1974 (Consent no. 939591) and the Air (Prevention &

SCD, CPCB

(SCE CPCB)

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Control of Pollution) Act, 1981 (Consent No. 927007) issued by Uttar Pradesh Pollution Control Board are placed at **Annexure-1a** and **Annexure-1b** respectively, both were valid upto 31.12.2019.

b) Consent to operate for Thermocol block-65 Ton/Month under the Air (Prevention & Control of Pollution) Act, 1981 (Consent No. 5223743) issued by Uttar Pradesh Pollution Control Board are placed at **Annexure-2**, valid upto 31.12.2019.

- The unit applied for obtaining common CTO for all 06 manufacturing sections i.e., Glass Art ware, Metal Art ware, Wooden Art ware, Marble Art ware, Thermocol block & Corrugated Paper & Carton under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 on 16.12.2019, however the same were rejected by UPPCB dated 30.09.2020 due to (i) non-submission of calculated Environmental Compensation amount of Rs. 74,45,160/- for illegal abstraction of ground water for industrial purpose, Rs. 1,08,60,000 for discharging the effluent in violation of prescribed norms and Rs. 7,12,567/- for violation of hazardous waste rules till 30.09.2020 and non-issuance of CGWA NOC for abstraction of ground water for industrial use, in compliance to Hon'ble NGT order dated 06.08.2020.
- Application rejection copy from UPPCB to the unit dated 30.09.2020 under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 is placed at **Annexure-3a** and **Annexure-3b**.
- The unit again applied on 29.11.2020 & 30.11.2020 for obtaining common CTO for all 06 manufacturing sections i.e., Glass Art ware, Metal Art ware, Wooden Art ware, Marble Art ware, Thermocol block & Corrugated Paper & Carton under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, however the unit is yet to obtain valid common CTO from UPPCB.
- Application copy for obtaining common CTO under the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 is placed at **Annexure-4a** & **Annexure-4b**.

6.0 Samples Collection

The Joint Committee collected samples from various locations from each manufacturing section, different points of Pre-ETP, common-ETP & common-STP to ascertain the performance of ETPs & STP as well as to verify unit's claim about using treated effluent of common-ETP & common-STP in process and other areas. Groundwater samples within the industrial premises were also collected. All samples collected from the unit were sealed in the presence of unit representative and duplicate samples were provided to the unit representative. The samples have been analyzed in CPCB laboratory, Delhi.

The detail of collected water & effluent samples and analysis results are mentioned in the following sections.

7.0 Freshwater Consumption

7.1 Observations on sources of fresh water

1. As per the earlier joint inspection dated 16.10.2019, the unit had total 06 nos. of bore wells located at different places within the premises as mentioned below:

Table 1: Borewell locations with Co-ordinates

Sr. No	Borewell No.	Location	Meter Identification Number	Coordinates	
				Northing (Latitude)	Easting (Longitude)
1	Borewell No. 1	Residential Area	Not in Operation	28.82069	78.5964
2	Borewell No. 2	Residential Area	Not in Operation	28.8195	78.5961
3	Borewell No. 3	Residential Area	26209	28.8200	78.5967
4	Borewell No. 4	Glass Div.	10946	28.8179	78.5956
5	Borewell No. 5	Glass Div.	Not in Operation	28.8184	78.5961
6	Borewell No. 6 (For fire hydrant)	Pump House	Not in Operation	28.8201	78.5972

2. During the joint inspection dated 10.12.2020, the joint committee observed that four (04) borewells were found sealed with metal cap and submersible pump & wiring were found removed.
3. Among total 06 nos. of borewells observed during previous inspection dated 16.10.2019, only two borewells i.e., borewell no. 3 & borewell no. 4 were found active and being used by the unit to meet its freshwater requirements during joint inspection dated 10.12.2020.
4. At the time of joint inspection reading of flow meter installed on borewell no. 3 and borewell no. 4 were found 26209 m^3 (34.24 m^3/hr) and 10946 m^3 (39.32 m^3/hr) respectively.
5. Status of all borewells, observed during previous and current joint inspection is mentioned below.

Table 2: Status of all borewells, during previous and current inspection

Sr. No.	Borewell No.	Location	Status as per previous joint inspection dated 16.10.2019	Status as per current joint inspection dated 10.12.2020
1	Borewell No. 1	Residential Area	Not in Operation	The borewell was not dismantled. It was sealed with metal cap. Submersible pump and wiring were found removed
2	Borewell No. 2	Residential Area	Not in Operation	The borewell was not dismantled. It was sealed with metal cap.

				Submersible pump and wiring were found removed
3	Borewell No. 3	Residential Area	Operational	Active/In operation (**Fig. 1**)
4	Borewell No. 4	Glass Div.	Operational	Active/In operation (**Fig. 2**)
5	Borewell No. 5	Glass Div.	Not in Operation	The borewell was not dismantled. It was sealed with metal cap. Submersible pump and wiring were found removed (**Fig. 3**)
6	Borewell No. 6 (For fire hydrant)	Pump House	Not in Operation	The borewell was not dismantled. It was sealed with metal cap. Submersible pump and wiring were found removed

6. As per the expired NOC issued by CGWA which was valid from 21.12.2016 to 20.12.2018 the unit had permission for abstracting 330 m^3/day (not exceeding 99,000 m^3/year) ground water from 02 borewells only for domestic and industrial purpose (Expired CGWA NOC copy placed at **Annexure-5**). Thereafter, the unit applied for renewal of CGWA NOC dated 08.12.2018 (Application for Renewal placed at **Annexure-6**).
7. Currently, the unit has obtained CGWA NOC (NOC No. CGWA/NOC/IND/REN/1/2020/5657) dated 23.04.2020, for abstracting ground water of 155 m^3/day (46,500 m^3/year) from 03 borewells, only for domestic, drinking and/or greenbelt purpose and not for industrial purpose, which is valid from 21.12.2018 to 19.12.2021. Valid NOC for domestic purpose issued by CGWA is placed at **Annexure-7**.

Table 3: CGWA permission for ground water abstraction

No. of Borewell	**Max. Abstraction Permission from CGWA (KLD)**	**Not exceeding (KL/Year) by CGWA**	**Valid from**	**Valid upto**
03	155 (only for domestic, drinking and/or greenbelt purpose)	46500 (only for domestic, drinking and/or greenbelt purpose)	21.12.2018	19.12.2021

7.2 Observations on fresh water consumption

1. As per the record of borewells meters reading provided by the unit, the total freshwater consumption from Dec-2019 to Nov-2020 through two active borewells is as below:

Table 4: Quantity of fresh water consumption from Dec-2019 to Nov-2020, as submitted by the unit

Sr. No.	**Month**	**Fresh water abstraction (KL)**		
		Borewell No. 3	**Borewell No. 4**	**Total**
1.	Dec-19	5096	3132	8228
2.	Jan-20	4598	1714	6312
3.	Feb-20	2653	1828	4481

(83)

4.	Mar-20 (upto 21.03.20)	1963	658	2621
5.	22-Mar-20 to 05-May-20 (Lockdown due to COVID-19)	1107	550	1657
6.	06-May-20 to 31-May-20	2392	768	3160
7.	June-20	3002	1212	4214
8.	July-20	2792	1347	4139
9.	Aug-20	2523	1328	3851
10.	Sep-20	2429	1146	3575
11.	Oct-20	2492	1141	3633
12.	Nov-20	2265	1028	3293
Total fresh water consumption (m^3/year) (from Dec-2019 to Nov-2020)		33312	15852	**49164**
		49164 m^3/year against permitted 46500 m^3/year (as per granted CGWA NOC)		
Average freshwater consumption (m^3/month)		2776	1321	4097
Average Fresh water consumption per day (considering 366 days from Dec-19 to Nov-20)			**136.6 KLD* against permitted 155 KLD**	

***Excluding lockdown period from 22.03.20 to 05.05.20**

2. As on date the unit have valid CGWA NOC, according to which the unit is permitted to extract 155 KLD (46,500 m^3/year) of ground water from 03 borewells, only for domestic, drinking and/or greenbelt purpose, however, during joint inspection only 02 borewells were found operational to meet daily fresh water requirement.
3. However, as per the logbook record of borewells, the unit has extracted 49,164 KL of ground water from 02 borewells (refer Table-3) from Dec-2019 to Nov-2020 (i.e. in one year), which is 2664 KL higher than the permitted abstraction of 46,500 KL and violation of condition of CGWA NOC for permission of abstraction of ground water.
4. As per logbook data provided by the unit from 01.11.20 to 09.12.20 for abstraction of ground water, the unit has abstracted about 114.08 KL of ground/fresh water per day.

7.3 Piezometer detail

- The Unit has installed 02 nos. of Piezometers for measurement of groundwater level at the following locations:

Table 5 Piezometric wells location details

Piezometric well Locations			**Coordinates**	
S. No.	**Piezometric well No.**	**Location**	**Northing (Latitude)**	**Easting (Longitude)**
1	Piezometric well No. 1 (**Fig. 4**)	Residential Area near Borewell No-3	28.820163	78.596513
2	Piezometric well No. 2	At entrance of glass div. near Borewell No.-4	28.818078	78.596445

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7.4 Rain Water harvesting system

- As informed by the unit, total 12 nos. of rainwater harvesting pits has been provided for recharge of groundwater having potential to recharge 1,07,526 m^3/year at different locations against the minimum required potential of 1,06,000 m^3/year. Details as follows;

Table 6: Rain water harvesting pits details

As Per CGWA ground water recharge to be implemented at least (m^3/year)	Recharge Potential (m^3/year)	No. of rain water harvesting pits	Location	Size of each pit
1,06,000	1,07,526	Pit No. 1, 2, 3 & 4	Metal division (Near ETP)	3m × 3m × 2.5m = 22.5 m^3
		Pit No. 5, 6, 7 & 8	At gas yard	
		Pit No. 9 & 10	Glass division (near F.O. tank)	
		Pit no. 11 & 12	Residential area	
		Total 12 nos. of rain water harvesting pits		

7.5 Characteristics of the Ground Water

- The analysis results of samples collected from the borewells of the unit are as below:

Table 7: Characteristics of ground water samples of the unit

S. No.	Parameters	Hand Pump near Natural pond (Fig. 25)	Borewell -3	Borewell -4	BIS IS 10500:2012 (Permissible limit in absence of alternative source)
1	**pH**	7.6	7.8	7.8	6.5-8.5
2	**COD**	12	BDL	BDL	-
3	**TDS**	344	572	300	2000
4	**TSS**	BDL	BDL	10	-
5	**Chloride**	13	25	118	1000
6	**Sulphate**	BDL	7	21	400
7	**Phosphate**	BDL	0.1	0.08	-
8	**Fluoride**	0.2	0.3	BDL	1.5
9	**NO_3^-**	BDL	BDL	1.7	45
10	**As**	BDL	0.04	BDL	0.05
11	**Cd**	BDL	BDL	BDL	0.003
12	**Co**	BDL	BDL	BDL	-
13	**Cr**	BDL	BDL	BDL	0.05
14	**Cu**	BDL	BDL	BDL	1.5
15	**Fe**	**1.79**	0.03	0.1	0.3
16	**Mn**	**0.4**	0.12	0.21	0.3
17	**Ni**	BDL	BDL	BDL	0.02
18	**Pb**	0.01	BDL	BDL	0.01

19	**Sb**	BDL	BDL	BDL	-
20	**Se**	BDL	BDL	BDL	0.01
21	**V**	BDL	BDL	BDL	-
22	**Zn**	14.25	0.05	BDL	15

(all values are in mg/l except pH and Hg(µg/l))

7.6 Observation on Analysis result of groundwater samples

1. Analysis result of samples collected from Borewell No. 3 & Borewell No. 4 found complying with the permissible limit of drinking water quality standard.
2. Sample collected from hand pump (near natural pond) showed Fe-1.79 mg/l against 0.3 mg/l and Mn-0.4 mg/l against 0.3 mg/l of the permissible limit of BIS IS 10500:2012 (permissible limit in absence of alternative source).
3. As per CGWB report "National Compilation on Dynamic Ground Water Recourses Assessment of India, 2017" (Page No. 146) Joya, District Amroha is in Over Exploited category.

8.0 Observations on manufacturing sections of Glass Art ware, Metal Art ware, Wooden Art ware, Marble Art ware, Thermocol block and Corrugated Sheet & Box

8.1 Observations on Glass Art ware Manufacturing Section

1. During the joint inspection, the glass art ware manufacturing section was found operational. In this section, the unit is manufacturing Glass art wares using silica sand, soda ash, limestone and feldspar as a raw material.
2. As per the previous CTO under the Water (Prevention & Control of Pollution) Act, 1974 (Consent no. 939591) and the Air (Prevention & Control of Pollution) Act, 1981 (Consent No. 927007) issued by UPPCB, which has been expired on 31.12.2019, the unit has permission for production of Glass Art ware-150 Ton/Month. On the day of joint inspection, the production was reported 9 Ton.
3. Monthly production in data from June-2020 to Nov-2020 of glass art wares as submitted by the unit is as below:

Table 8: Production of Glass art wares from June-20 to Nov-20 as submitted by the unit

Sr. No.	Month	Production of Glass art wares (Ton)	Production capacity permitted as per expired CTO
1.	June-2020	236	**250 Ton/Month**
2.	July-2020	239	
3.	Aug-2020	241	
4.	Sept-2020	238	
5.	Oct-2020	242	
6.	Nov-2020	231	

4. To fulfill the fresh water requirement for drinking purpose in this section, the unit has provided three tanks of 5000 lit capacity each.

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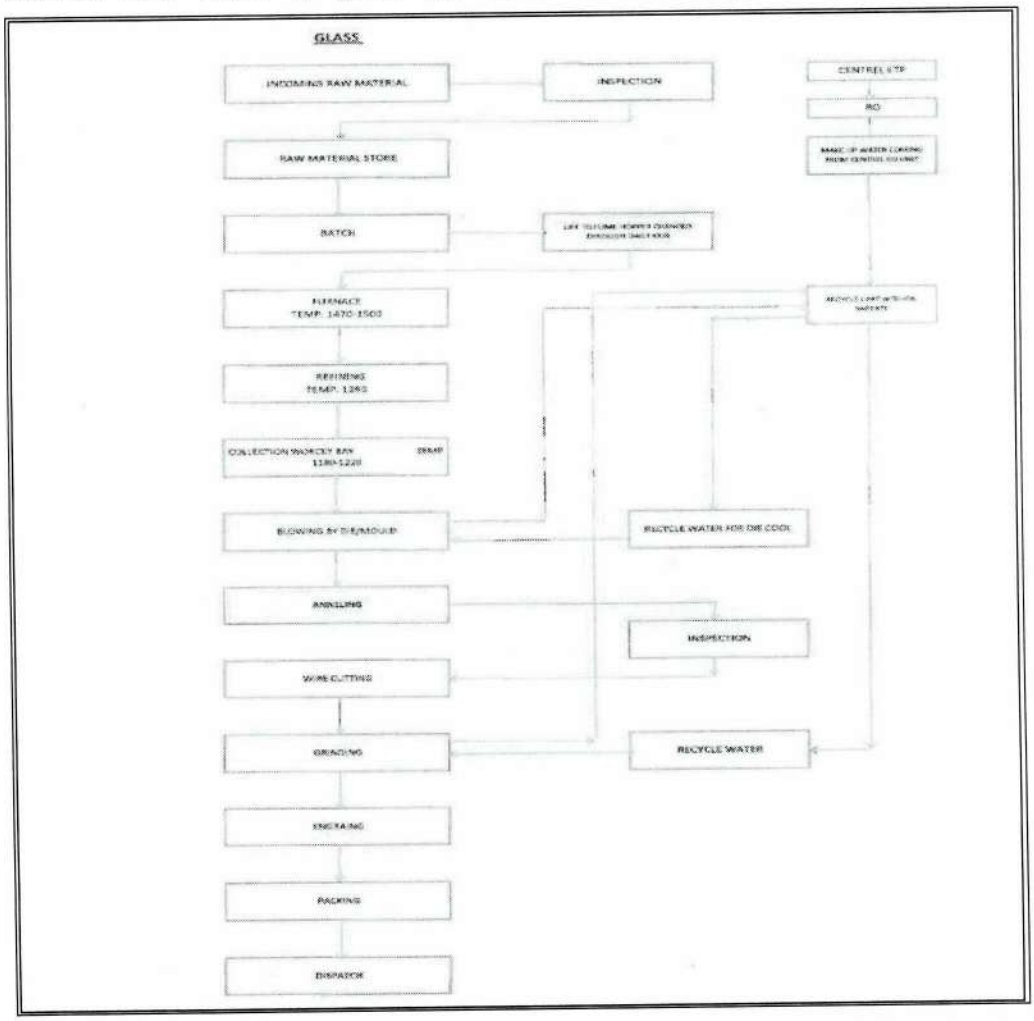
5. The unit has 02 nos. of PNG/Propane gas fired Glass Melting Furnace (operating at 1500 °C-melting point of glass), 02 nos. of float bath (glass from the furnace gently flows over the refractory spout on to the mirror-like surface of molten tin, starting at 1100 °C and leaving the float bath as solid ribbon at 600 °C), 03 nos. of annealing furnace, 07 nos. of chakkas (grinding-for removing sharp edges) and 02 nos. of drilling sections.
6. Glass art wares manufacturing process comprises of raw material storage, batch mixing, lifting to furnace hopper, charging through DOG house, melting furnace (1470-1500 °C), refining (@ 1260°C), working bay (@ 1180-1220 °C), blowing, annealing, inspection, wire cutting, grinding, etching and packing.
7. Process flow chart of glass art ware manufacturing is mentioned below:



8. In this section, the unit has also provision for Zinc, Nickel, Copper plating/phosphating, which is a part of glass art wares section.
9. Treated waste water from common-ETP and common-STP is utilized in this section to fulfill the water requirement in different processes for manufacturing of glass art wares and in toilet flushing. One tank of 14,000 lit capacity & three tanks of 5000 lit

capacity each are provided for storage of treated effluent from common-ETP and three tanks of 5000 lit capacity each are provided for storage of treated waste water from common-STP.

10. The source of effluent generation are

a) Blowing, grinding & drilling process:

- For treatment of effluent generated from blowing, grinding and drilling process, the unit has a separate waste water recycling plant comprises of one collection tank, oil & grease skimming tank, settling tank, sand filter, carbon filter and Activated Carbon Filter (ACF), which is located at glass division.
- Treated effluent from this recycling plant is stored in a tank of 80,000 lit capacity (located under the PNG gas fired glass melting furnace of the glass division) and then re-used/utilized in the glass division and top up is being made with treated effluent from common-ETP.
- At the time of joint inspection, this recycling plant was found non-operational and waste water stored in the tanks was found stagnant.

b) Plating/phosphating process:

- Effluent generated from the plating/phosphating section is being sent to Pre-ETP-1 (25 KLD capacity) for treatment.
- Details of Pre-ETP is mentioned in Section- 9.0.

11. The unit has not provided flow meter at the utilization point of treated waste water consumption as well as effluent being pumped to Pre-ETPs/common-ETP. Hence, the quantity of treated effluent consumed and quantity of effluent generated from this section could not be assessed due to unavailability of flow meters.
12. As per the logbook record from 01.11.2020 to 09.12.2020 provided by the unit, about 83.21 KLD of treated waste water is being used in this section.
13. Previously, the unit had one Effluent Treatment Plant (ETP) of 100 KLD capacity for treatment of the effluent generating from glass division, however during joint inspection, the same was found non-operational and in defunct condition (**Fig. 5**).
14. Sample of water being used in glass division from treated effluent storage tank, the tap and from drain of the glass cutting section were collected for analysis purpose and analysis result is presented below.

Table 9: Characteristics of sample collected from glass section-General parameters

Parameters / Sampling location	pH	TSS	COD	BOD	Chlorides	PO_4-P	NO_3-N	Colour	Sulphate
Tank over glass unit	7.5	68	173	**99**	136	BDL	1.6	**31**	45
drain of the glass cutting section	7.5	88	**335**	**115**	165	2.71	9.1	**13**	43
Water used in Glass unit	7.1	12	148	**57**	105	BDL	12.3	BDL	158

(all values are in mg/l except pH and colour (Hazen unit))

Table 10:Characteristics of sample collected from glass section-Heavy metals

Parameters / Sampling location	As	Cd	Co	Cr	Cu	Fe	Mn	Ni	Pb	Sb	Se	V	Zn
Tank over glass unit	BDL	BDL	BDL	BDL	0.03	0.4	0.09	0.02	1.2	BDL	BDL	0.13	BDL
drain of the glass cutting section	0.01	BDL	BDL	BDL	0.04	0.44	0.09	0.04	1.52	BDL	BDL	0.15	0.05
Water used in Glass unit	0.02	BDL	BDL	BDL	0.32	0.53	0.78	0.55	0.02	BDL	BDL	0.13	2.05

(all values are in mg/l except Hg(µg/l))

15. The unit representative informed that the water from this glass cutting section drain is being stored in a tank of capacity 80,000 litres, located below the furnace of the glass section and same is pumped to overhead tank for consumption in manufacturing operations at Glass division.

8.2 Observations on Metal Art ware Manufacturing Section

1. During joint inspection the metal art ware manufacturing section was found operational.
2. As per the previous CTO under the Water (Prevention & Control of Pollution) Act, 1974 (Consent no. 939591) and the Air (Prevention & Control of Pollution) Act, 1981 (Consent No. 927007) issued by UPPCB, which has been expired on 31.12.2019, the unit has permission for production of Metal Art ware-30 Ton/Month. On the day of joint inspection, the production was reported 8 Ton.
3. Monthly production in data from June-2020 to Nov-2020 of metal art wares as submitted by the unit is as below:

Table 11: Production of Metal art wares from June-20 to Nov-20 as submitted by the unit

Sr. No.	Month	Production of Metal art wares (Ton)	Production capacity permitted as per expired CTO
1.	June-2020	189	**200 Ton/Month**
2.	July-2020	191	
3.	Aug-2020	194	
4.	Sept-2020	193	
5.	Oct-2020	190	
6.	Nov-2020	182	

4. To fulfill the fresh water requirement for drinking purpose in this section, the unit has provided three tanks of 5000 liters capacity each.
5. Manufacturing process comprises of raw material storage, pre-treatment i.e., polishing, phosphating & shot blasting, finishing of goods i.e., powder coating, painting & plating/electrophoresis coating, packing and dispatch.
6. Process flow chart of metal art ware manufacturing is mentioned below:

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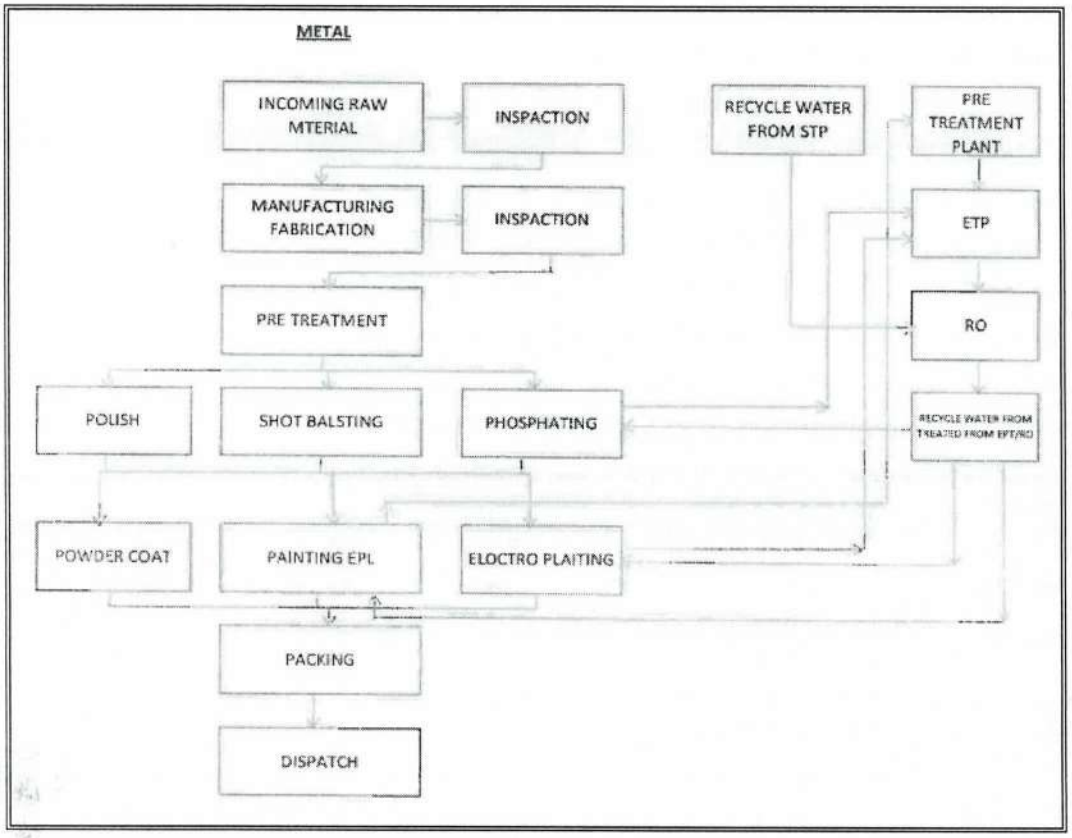

7. The water requirement in painting, phosphating, electrophoresis, electro-plating process and in toilet flushing is fulfilled by using treated effluent from common-ETP as well as treated waste water from common-STP. As informed by the unit representative Ni, Cu, Zn and brass plating is carried out in this section and cyanide is not used in any process within the section.
8. For storage of treated effluent from common-ETP, there are total six tanks of 5000 liters capacity each and for storage of treated waste water from common-STP, the unit has provided total six tanks of 5000 liters capacity each.
9. The main source of wastewater generation is from phosphating, electroplating, electrophoresis, paint booth and from floor washing.
10. The waste water generated from:
    a) Electrophoresis and paint booth (lacquering) sections is being sent to Pre-ETP-1 (25 KLD capacity) followed by common-ETP for treatment and
    b) Phosphating & electroplating is directly sent to common-ETP for treatment
    c) Floor washing is sent to Pre-ETP-2 provided for treatment of effluent generating from floor washing
11. Previously, the unit had one Effluent Treatment Plant (ETP) of 175 KLD capacity for treatment of the effluent generating from metal division, however during joint inspection, the same was found upgraded and converted into one common-ETP for

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treatment of effluent generating from all the manufacturing sections. Details of common-ETP is mentioned in Section- 9.0.

12. The unit has not provided flow meter at the utilization point of treated waste water consumption as well as effluent being pumped to Pre-ETPs/common-ETP. Hence, the quantity of treated effluent consumed and quantity of effluent generated from this section could not be assessed due to unavailability of flow meters.
13. As per the logbook record from 01.11.2020 to 09.12.2020 provided by the unit, about 95.95 KLD of treated waste water is being used in this section (refer table 28).
14. Sample of treated wastewater being used in metal phosphating process was collected for analysis purpose and analysis result is presented below.

Table 12: Characteristics of sample collected from metal section-General parameters

Parameters / Sampling location	pH	TSS	COD	BOD	Chloride	PO_4-P	NO_3-N	Colour	Sulphate
Water used in Metal Phosphating section	7.1	12	171	61	151	BDL	20.6	9	166

(all values are in mg/l except pH and colour (Hazen unit))

Table 13: Characteristics of sample collected from metal section-Heavy metals

Parameters / Sampling location	As	Cd	Co	Cr	Cu	Fe	Mn	Ni	Pb	Sb	Se	V	Zn
Water used in Metal Phosphating section	0.01	BDL	BDL	BDL	0.7	0.08	0.01	1.19	BDL	BDL	BDL	0.1	0.14

(all values are in mg/l except Hg(µg/l))

8.3 Observations on Wooden Art ware Manufacturing Section

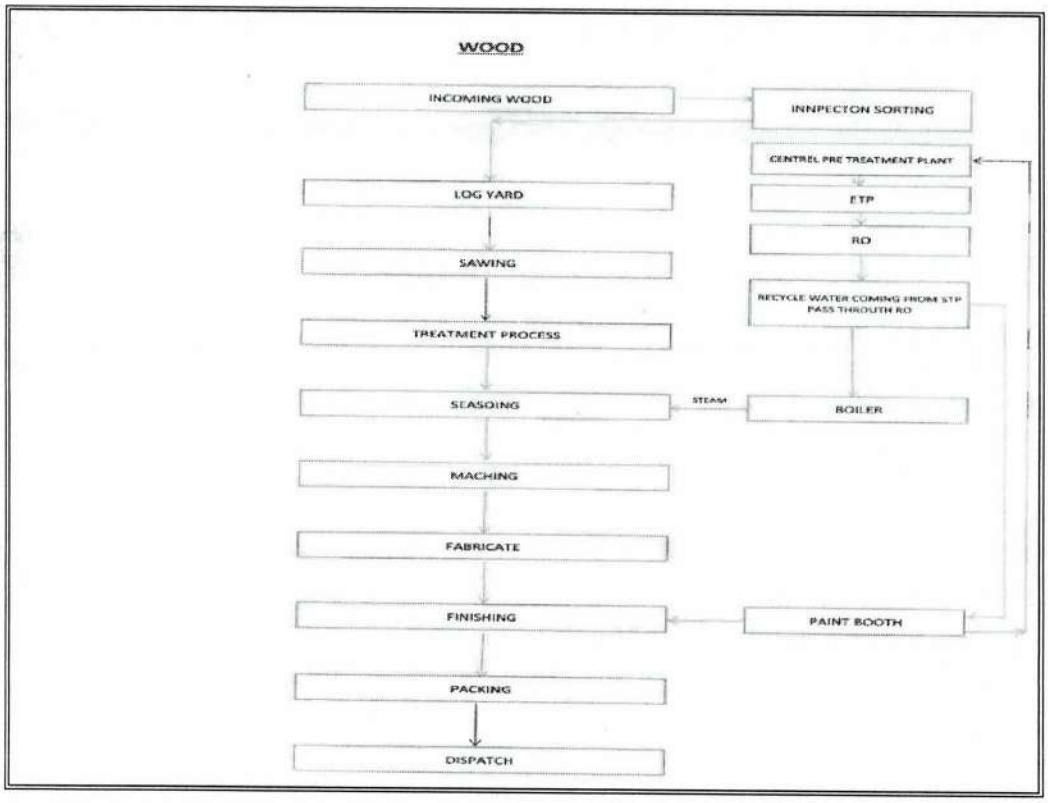
1. At the time of inspection, the wooden art ware manufacturing section was found operational.
2. As per the previous CTO under the Water (Prevention & Control of Pollution) Act, 1974 (Consent no. 939591) and the Air (Prevention & Control of Pollution) Act, 1981 (Consent No. 927007) issued by UPPCB, which has been expired on 31.12.2019, the unit had permission for production of Wooden Art ware-15 Ton/Month. On the day of joint inspection, the production was reported 8 Ton.
3. Monthly production in data from June-2020 to Nov-2020 of wooden art wares as submitted by the unit is as below:

Table 14: Production of Wooden art wares from June-20 to Nov-20 as submitted by the unit

Sr. No.	Month	Production of Wooden art wares (Ton)	Production capacity permitted as per expired CTO
1.	June-2020	137	**150 Ton/Month**
2.	July-2020	138	
3.	Aug-2020	141	
4.	Sept-2020	142	
5.	Oct-2020	137	

6.	Nov-2020	133	

4. The unit has common drinking water point and common toilets, located between wooden and marble art ware sections for employees working at wooden and marble sections.
5. To fulfill the fresh water requirement for drinking purpose in wooden and marble art ware sections, the unit has provided two tanks of 5000 lit capacity each. These two tanks are placed at terrace of marble art ware section.
6. Manufacturing process of the wooden art ware comprises of log yard, sawing, treatment Process, seasoning, machining, fabrication, finishing, lacquer spray booths/paint booths (total 40 nos.), packing and dispatch. Process flow chart of wooden art ware manufacturing is mentioned below:



7. For steam requirement in seasoning process, the unit has one wood chips fired Thermic Fluid Heater (TFH) of 10 lac Kcal/hr capacity, followed by cyclone separator & wet scrubber as Air Pollution Control Device (APCD). Height of the stack attached to this TFH is 40 meters.
8. Treated waste water from common-ETP is utilized in this section to fulfill the water requirement in TFH and lacquering booths/paint booths. Two tanks of 2000 lit capacity each is provided for storage of treated effluent from common-ETP.
9. Treated waste water from common-STP is utilized for flushing in toilets located between wooden and marble art ware sections. Two tanks of 5000 litre capacity

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each is provided for storage of treated waste water from common-STP. These two tanks are placed at terrace of marble art ware section.

10. Source of effluent generation is lacquer spray booths/paint booths, which is being sent to Pre-ETP-1 (25 KLD capacity) for treatment and then further sent to common-ETP.
11. The unit has not provided flow meter at the utilization point of treated waste water consumption as well as effluent being pumped to Pre-ETPs/common-ETP. Hence, the quantity of treated effluent consumed and quantity of effluent generated from this section could not be assessed due to unavailability of flow meters.
12. As per the logbook record from 01.11.2020 to 09.12.2020 provided by the unit, about 25.97 KLD of treated waste water has been used in this section.
13. Previously, the effluent generated from wooden art ware division, was treated in Effluent Treatment Plant (ETP) of 25 KLPD capacity. Now the unit has installed common Pre-ETPs and common-ETP for treatment of effluent generated from all the manufacturing sections. Details of Pre-ETPs and Common-ETP is mentioned in Section- 9.0.
14. During joint inspection, one tank of old ETP was found to be utilized for purpose of water cooling & recirculation for wet scrubber. However, the sludge drying bed of the previous ETP was found filled with sludge.
15. Sample of process water from one Lacquer spray booth/paint booth in wood division was collected for analysis purpose. The analysis result of collected sample is mentioned below:

Table 15: Characteristics of sample collected from wood section

Parameters	pH	TSS	COD	BOD	Chloride	PO_4-P	NO_3-N	Colour	Sulphate
Process water from wood section	5.7	61	**20409**	**9900**	116	BDL	14	BDL	41

(all values are in mg/l except pH and colour (Hazen unit))

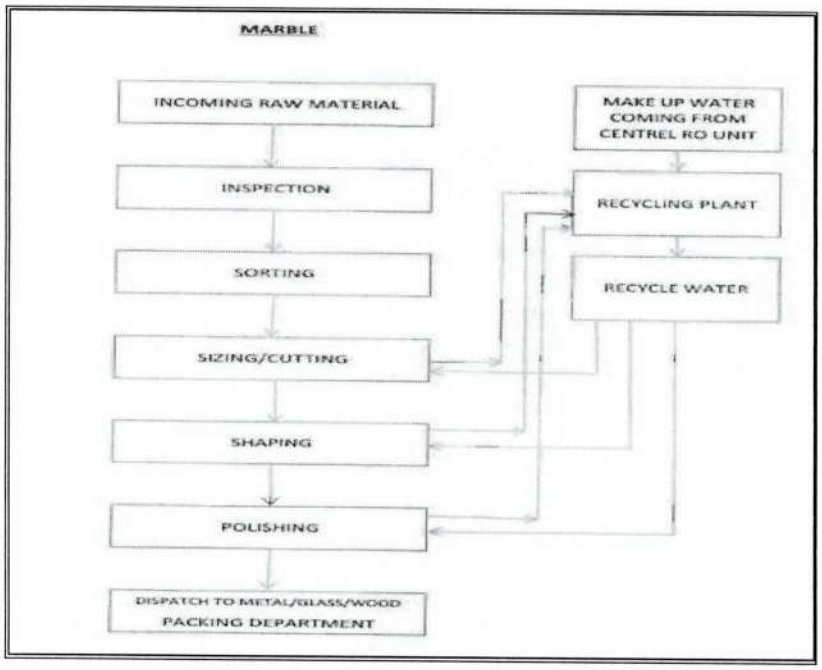
16. Analysis result of process water collected from paint booth in wood division shows high BOD-9900 mg/l and COD-20409 mg/l, indicating the process water.

8.4 Observations on Marble Art ware Manufacturing Section

1. During joint inspection Marble art ware section was found operational.
2. The unit is not having valid CTO under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 for operation of marble art wares manufacturing section, however the unit has applied for obtaining common CTO for all 06 manufacturing sections i.e., Metal Art ware, Glass Art ware, Wood Art ware, Thermocol blocks, Marble Art ware & Corrugated Paper & Carton under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention &

Control of Pollution) Act, 1981 in Nov-2020. The unit has yet not obtained valid common CTO from UPPCB.

3. Manufacturing process of marble art wares comprises of raw material storage, sorting, sizing/cutting, shaping, polishing and dispatch to metal/glass/wood packing department.
4. Process flow chart of marble art ware manufacturing is mentioned below:



5. The major source of wastewater generation in this section are sizing/cutting, shaping and polishing process. For the treatment of the same, the unit has provided separate wastewater recycling plant comprises of collection tank, settling tank followed by MGF and ACF, located at marble section.
6. The effluent is collected in a collection cum settling tank and being recycled after passing through MGF and ACF. The water loss during the process is make-up by use of treated effluent from common-ETP.
7. As informed by the unit representative, cleaning of the settling tank (of separate recycling plant) is carried out in time interval of 45 days by adding the treated waste water from common-ETP and collected sludge is used as filler material in floor making within the unit premises and excess/balance, if any is sold to building materials contractor.
8. The unit has provided two tanks of 2000-liter capacity each for the storage of treated effluent from common-ETP which is being used as make-up water in the process.
9. Treated waste water from common-STP is utilized for flushing in toilets located between wooden and marble art ware sections for employees of wooden and marble art ware sections. Two tanks of 5000-liter capacity each is provided for storage of treated waste

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water from common-STP. These two tanks are placed at terrace of marble art ware section. A sample was collected from one tank, which is being used for storage of treated waste water from common-STP.

10. The unit has not provided flow meter at the utilization point of treated waste water consumption as well as effluent being pumped to common-ETP. Hence, the quantity of treated effluent consumed and quantity of effluent generated from this section could not be assessed due to unavailability of flow meters.
11. Wastewater samples were collected from (a) tank for storage of common-STP treated water, (b) tank for storage of common-ETP treated effluent and (c) water used for polishing process, for analysis purpose. The analysis results are presented below;

Table 16: Characteristics of sample collected from marble section-General parameters

Parameters / Sampling location	pH	Colour	TSS	COD	BOD	Chloride	PO_4-P	NO_3-N	Sulphate
Tank over Stone Plant (Treated water of STP)	8.7	BDL	229	33	9.1	198	BDL	57.9	165
Tank over Stone Plant (Treated Effluent from Common ETP)	7.4	7	BDL	BDL	In-adequate sample	25	0.23	1.4	18
Water used in Polishing of marble	8.7	BDL	190	43	12	194	0.1	57.3	71

(all values are in mg/l except pH and Colour)

Table 17: Characteristics of sample collected from marble section-Heavy metals

Parameters / Sampling location	As	Cd	Co	Cr	Cu	Fe	Mn	Ni	Pb	Sb	Se	V	Zn
Tank over Stone Plant (Treated water of STP)	0.01	BDL	BDL	BDL	0.02	0.73	0.12	0.04	BDL	BDL	BDL	0.09	0.04
Tank over Stone Plant (Treated Effluent from Common ETP)	0.04	BDL	BDL	BDL	BDL	0.11	0.02	BDL	BDL	BDL	BDL	0.1	0.07
Water used in Polishing of marble	0.02	BDL	BDL	BDL	0.02	0.58	0.1	0.04	BDL	BDL	BDL	0.11	0.03

(all values are in mg/l except Hg(µg/l))

12. Characteristics of sample collected from the tank for storage of common-ETP treated effluent located at marble section (pH-7.4, colour- 7 Hz, TDSS- BDL, COD- BDL, Chloride- 25 mg/L, Phosphate- 0.23 mg/L, Nitrate- 1.4 mg/L and Sulphate- 18 mg/L) match with the characteristics of sample collected from borewell no.3 (pH-7.8, TSS-

BDL, COD- BDL, Chloride- 25 mg/L, Phosphate- 0.10 mg/L, Nitrate- BDL and Sulphate- 7 mg/L). This indicates that the unit is using fresh water in the manufacturing process also, violating the conditions stipulated in the valid NOC, issued by CGWA.

8.5 Observations on Thermocol Block Manufacturing Section

1. At the time of inspection, manufacturing process of thermocol block section was going on.
2. Thermocol Block manufacturing process comprises of raw material storage, pre-foaming, making of blocks (using steam) and storage of blocks.
3. In Thermocol division, the unit has one wood fired Boiler of 4 TPH capacity and the same was found operational at the time of inspection.
4. As informed by the unit's representative, there is no water requirement in this division and no waste water generation from this division, hence no samples were collected.

8.6 Observations on Corrugated Sheet and Box Manufacturing Section

1 Corrugated sheet and box manufacturing section comprises of raw material storage, making of corrugated box and storage of corrugated box.

2 The unit is not having valid CTO under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 for operation of Corrugated sheet and box manufacturing section, however the unit has applied for obtaining common CTO for all 06 manufacturing sections i.e., Metal Art ware, Glass Art ware, Wood Art ware, Thermocol blocks, Marble Art ware & Corrugated Paper & Carton under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 in Nov-2020. The unit has yet not obtained valid common CTO from UPPCB.

3 As observed, there is no waste water generation from this section, hence no samples was collected.

8.7 Overall Observation on all manufacturing sections

1. As per the previous CTO under the Water (Prevention & Control of Pollution) Act, 1974 (Consent no. 939591) and the Air (Prevention & Control of Pollution) Act, 1981 (Consent No. 927007) issued by UPPCB, which has been expired on 31.12.2019, the unit has permission for production of 150 Ton/Month of wooden art wares, 250 Ton/Month of glass art wares and 200 Ton/Month of metal Art wares. The unit has applied for the CTO in Nov-2020 for permission for production of 200 Ton per month of wooden art wares, 275 Ton per month of glass art wares, 45 Ton per month of metal art wares, 345 Ton per month of marble art wares, 65 Ton per month of thermocol art wares and 500 Ton per month of corrugated sheets and boxes.

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2. The unit has not provided flow meter at the utilization point of treated waste water consumption as well as effluent being pumped from different manufacturing sections to Pre-ETPs/common-ETP/common STP. Hence, the quantity of treated effluent consumed and quantity of effluent generated from different manufacturing sections could not be assessed due to unavailability of flow meters at respective points.
3. Characteristics of water stored in the tanks provided for treated effluent to be used in marble section matches with the characteristics of fresh water sample collected from borewell no.3, indicating usage of fresh water in manufacturing process in violation of the conditions stipulated in the valid NOC, issued by CGWA.

9.0 Wastewater Treatment Systems

1. Out of previous three Effluent Treatment Plants (ETPs), two has been replaced by a new common-ETP (commissioned in September-2020). Third existing ETP (at Metal division) has been upgraded to this new common-ETP.
2. In addition to common ETP; the unit has provided two pre-ETP system
   a) Pre-ETP for treatment of effluent from Electrophoretic, lacquering, plating (EPL) and paint booth sections (stream-1)
   b) Pre-ETP for treatment of floor washing effluent (stream-2)
3. Common-ETP is provided for treatment of effluent generated from electro-plating and phosphating plants of metal & glass sections; Pre-treated stream-1; Pre-treated stream-2; effluent from wet scrubber of thermic fluid heater and Boiler blow down.
4. Status of ETPs as per previous inspection and as per current joint inspection is as below:

Table 18: Status of ETP during previous joint inspection and current joint inspection

ETPs	**Status as per Joint Inspection dated 16.10.2019**	**Status as per Joint Inspection dated 10.12.20**
ETP of 25 KLD capacity at Wood Section	Operational/Working	ETP tanks are utilized for other purpose i.e., for water cooling
ETP of 100 KLD capacity at Glass Section	Operational/Working	Found non-operational and raw effluent pumping to new common ETP
ETP of 175 KLD capacity at Metal Section	Operational/Working	found upgraded and converted into one common ETP for treatment of effluent generating from all the manufacturing sections

5. Previous three Sewage Treatment Plants (STPs), has been dismantled and a new common-STP has been installed (commissioned in August-2020) at residential colony.
6. New common-STP receives sewage from the entire campus i.e., from toilets, bathrooms, kitchens of residential colony; toilets of factory area & offices and metal

buffing section. The sewage from all sources is collected in respective locations and pumped to new common STP.

7. Status of STPs as per previous inspection and as per current joint inspection is as below:

Table 19: Status of STP during previous joint inspection and current joint inspection

STPs	**Status as per Joint Inspection dtd 16.10.2019**	**Status as per Joint Inspection dtd 10.12.20**
STP of 60 KLD capacity at Glass Section	Operational/Working	found abandoned and raw sewage pumped to new common STP
STP of 60 KLD capacity at Metal Section	Operational/Working	found abandoned and raw sewage pumped to new common STP
STP of 120 KLD capacity at Residential colony	Operational/Working	found dismantled and raw sewage pumped to new common STP

8. At the time of joint inspection Pre-ETPs, common-ETP and common-STP were found operational.
9. The unit has displayed treatment process flow charts and hydraulic diagrams at respective locations of Pre-ETPs, common-ETP and common-STP.
10. The unit is maintaining separate log-books for Pre-ETP, common-ETP and common STP operation.
11. The unit has established environmental laboratory for analysis of effluent and sewage parameters i.e., pH, TSS, TDS, BOD, COD, Oil & grease, Total Nitrogen, Microbial analysis and heavy metals (using AAS).
12. The unit has submitted summary report prepared by NEERI, Nagpur on Feasibility study for use of ETP/STP Treated water as process water at M/s C.L. Gupta Exports Pvt. Ltd., Amroha, U.P. The feasibility report is placed at **Annexure-8**.

9.1 Pre-ETPs

(A) Pre-ETP for treatment of effluent from Electrophoretic, lacquering and paint booth sections

1. The unit has provided a Pre-ETP for treatment of effluent generating from electrophoretic, lacquering and paint booth processes having design capacity of 25 KLD.
2. At the time of joint inspection Pre-ETP was found operational **(Fig.6)**.
3. Pre-ETP comprises of screens, equalization tank, physico-chemical treatment with three stage flash mixer/reaction tanks **(Fig. 7)**, Settling tanks (2 stage, batch), biological treatment (Activated sludge process-SBR-I, SBR-II & SBR-III with decanters) **(Fig. 8)**, and tertiary treatment, i.e., Filtration (Duel media filter, Activated Carbon Filter (ACF)) followed by ultra-filtration **(Fig. 9)**. The treatment scheme sequence is presented below:

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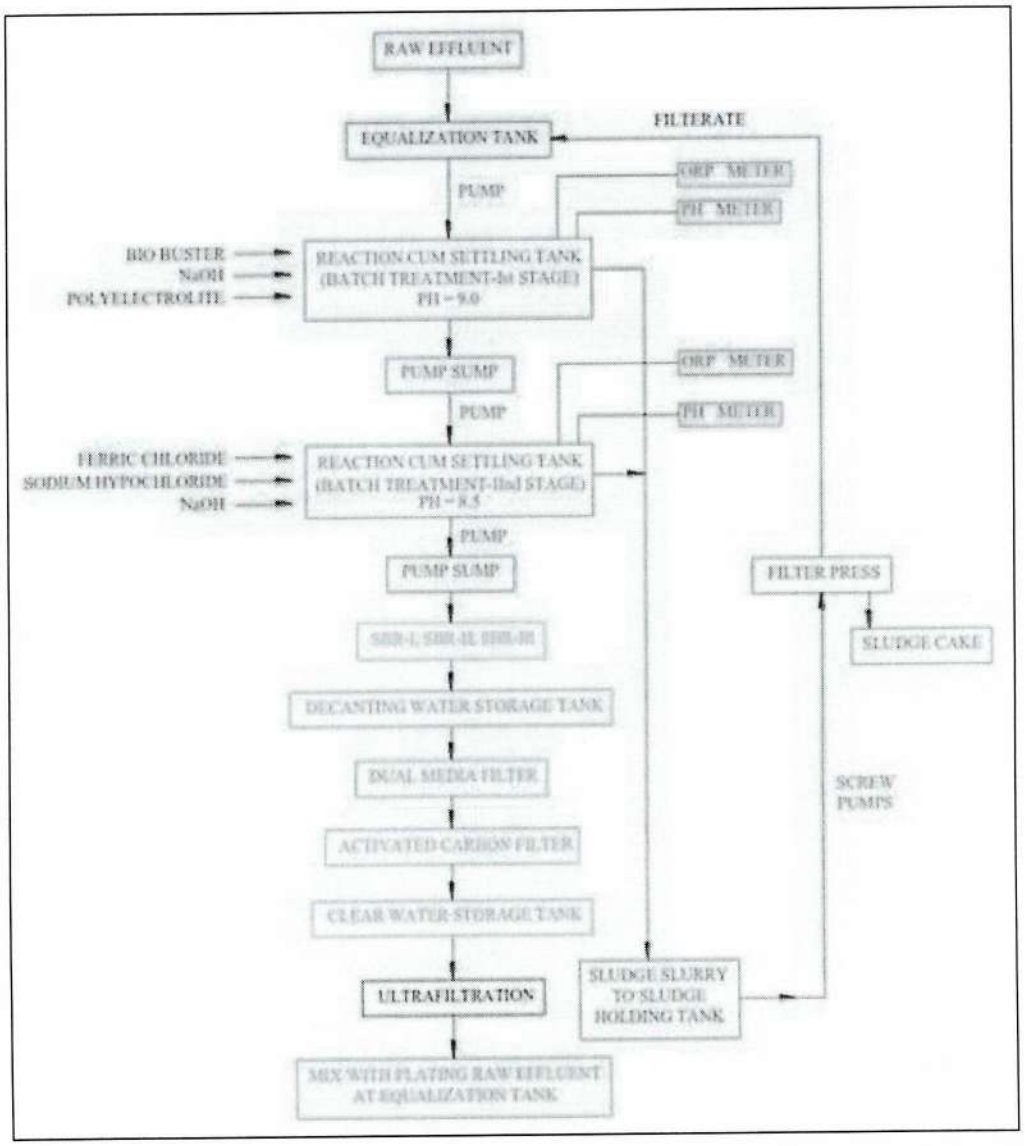
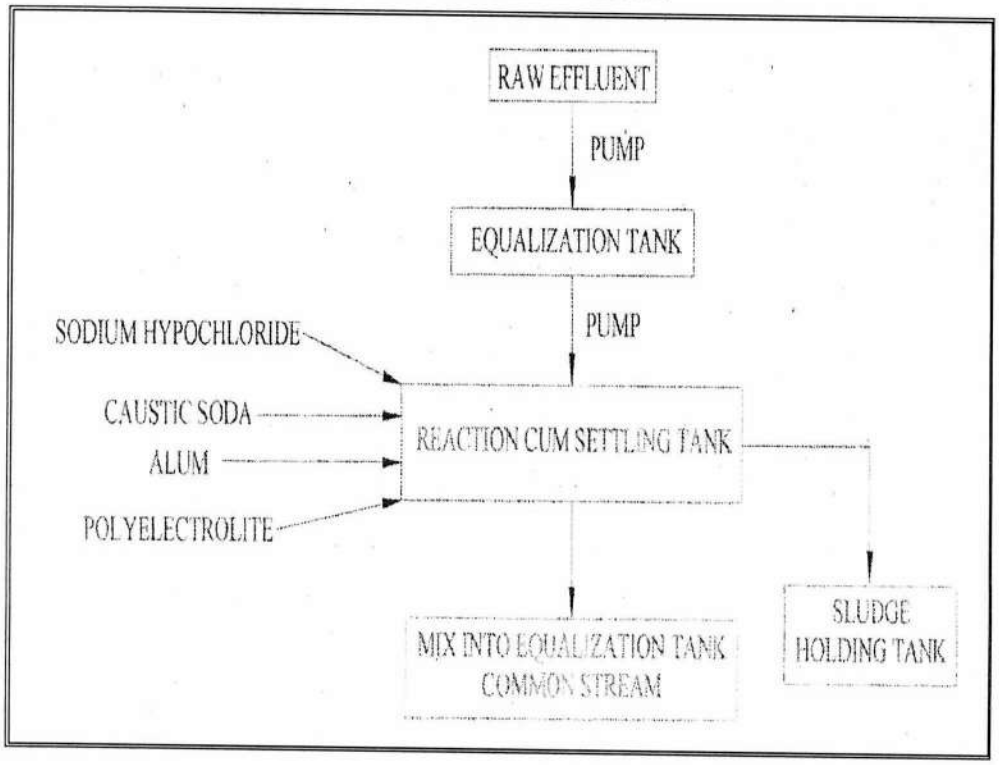


4. At the time of joint inspection, it was observed that, the unit has not installed flow meter at inlet and outlet of this Pre-ETP. However, it was informed that, 02 nos. of Electromagnetic flow meters has been procured for the same **(Fig. 10).**
5. The pH control and chemicals solutions dosing is automatically carried out through metering type-dosing pump and pH is displayed in digital lucent panels. **(Fig. 11).**
6. Treated effluent from this Pre-ETP is pumped to equalization tank of Common-ETP for further treatment.
7. For sludge generated from settling tank, the unit has a sludge holding tank followed by filter press and finally sludge cake is stored in covered sludge storage room. Filtrate from the filter press flows under gravity into the equalization tank.
8. Effluent samples were collected from inlet (equalization tank) and outlet (treated effluent after ultra-filtration) for analysis purpose and to assess the performance of this Pre-ETP. Refer Section 9.3 for analysis result of collected samples.

(B) Pre-ETP for treatment of effluent from Floor washing

1. The unit has also provided a Pre-ETP for treatment of floor washing effluent comprises of equalization tank & reaction cum settling tank. This pre-ETP is being operated on batch mode.
2. At the time of joint inspection Pre-ETP was found operational.
3. Pre-ETP treatment scheme flow chart is as follows:



4. Treated effluent from this Pre-ETP also pumped to equalization tank of Common-ETP for further treatment.
5. The unit has not provided flowmeters at inlet and outlet of this Pre-ETP, hence the quantity of effluent being treated through this Pre-ETP could not be assessed due to absence of flowmeters.

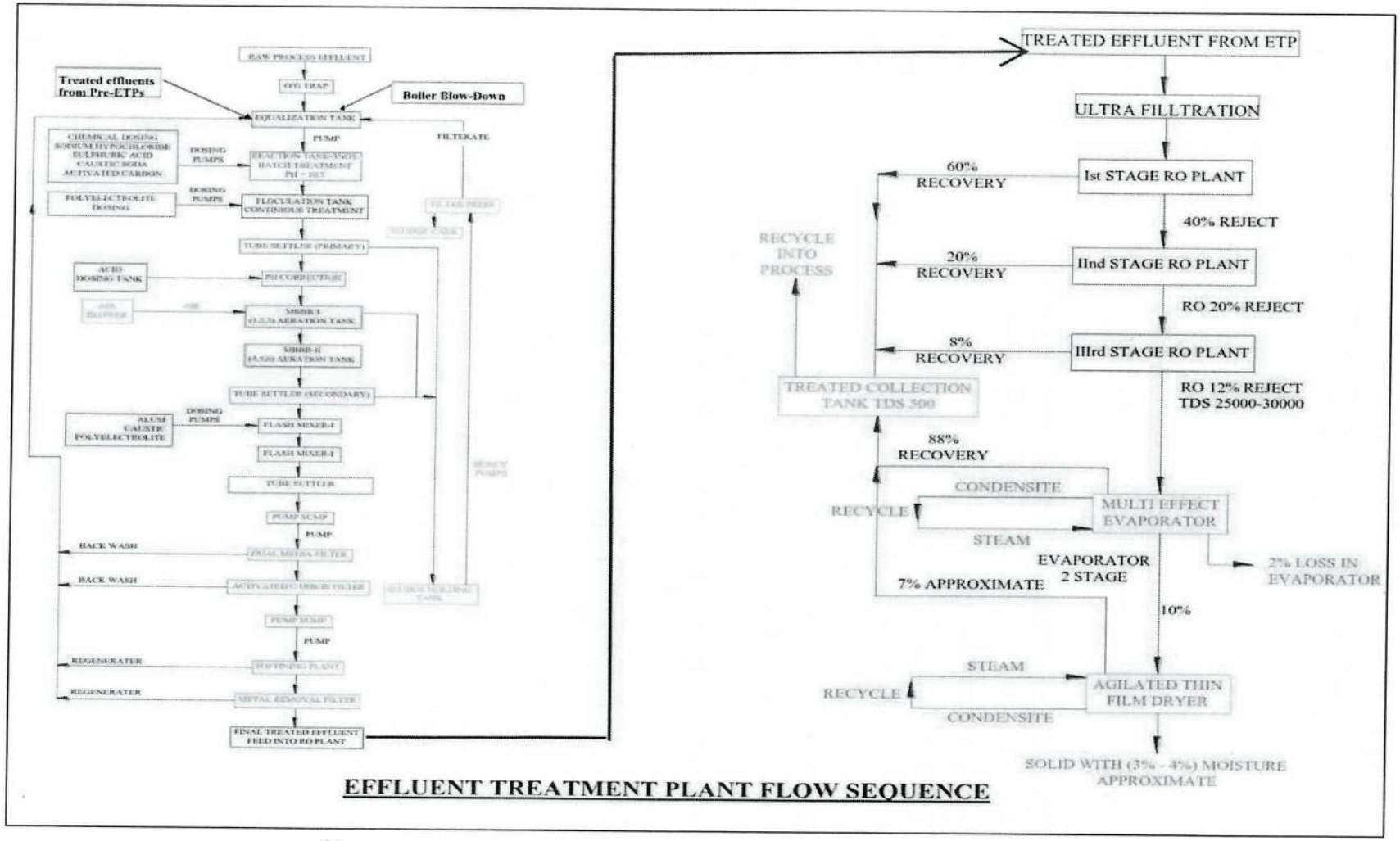
9.2 Common ETP

1. The unit has provided a common–ETP for the effluent generated from electro-plating and phosphating plant of metal & glass section + treated effluent from two Pre-ETPs + effluent from wet scrubber of thermic fluid heater + boiler blow-down having capacity of 150 KLD.
2. At the time of joint inspection, Common-ETP was found operational.
3. Common-ETP comprises of oil & grease trap, equalization tank, physico-chemical treatment with three stage flash mixer & reaction tanks, flocculation tank, Primary tube-settlers, pH correction, biological treatment (06 nos. MBBR units) **(Fig. 12),** Secondary tube-settlers, tertiary treatment-Filtration (Duel Media Filter (DMF) and

ACF), Softening plant, Ion-exchange **(Fig. 13),** ultrafiltration, three stage RO i.e., RO-1, RO-2 & RO-3 followed by three stage Multiple Effect Evaporator (MEE) and Agitated Thin Film Dryer (ATFD) **(Fig. 14)**.

4. The treatment scheme sequence of common-ETP is as follows:

(101)



EFFLUENT TREATMENT PLANT FLOW SEQUENCE

5. The effluent from collection cum equalization tank is treated through Physico-chemical methods followed by MBBR system. The biological treated effluent is fed to DMF, ACF, softening plant, ion-exchange, ultrafiltration and collected in clear water tank.
6. From clear water tank the effluent is fed into three stage RO system in series. Permeate of all three ROs collected in treated water collection tank and RO-3 reject is fed to three stage MEE. MEE condensate is collected in treated water collection tank and MEE concentrate is fed to ATFD for conversion of MEE concentrate in to salt.
7. ATFD condensate is collected in treated water collection tank and solids/salt having 3-4 % moisture content is being sent to Treatment, Storage and Disposal Facility (TSDF) for final disposal.
8. Permeate of RO-1, RO-2 & RO-3 is mixed with MEE condensate & ATFD condensate and then mixed treated effluent is pumped to glass, metal and wood section for utilization in different production process.
9. During joint inspection MEE and ATFD were found operational.
10. The unit has provided flowmeter at equalization point of common-ETP (common-ETP feed) (**Fig. 15**), UF Feed, treated effluent reuse (RO) to Wood division, treated effluent reuse (RO) to Glass division and treated effluent reuse (RO) to Metal division (**Fig. 16**).
11. At the time inspection following readings were observed;
    a) Common ETP to feed: flow rate- 0.0 m^3/hr, totalized-3409.69 m^3. Reaction tanks operating in batch mode were already filled with raw effluent and reaction was in process, hence 0.0 m^3/hr flow rate is indicated.
    b) Common-ETP: Ultrafiltration flow rate-7.7 m^3/hr, totalized-3334.56 m^3
    c) Treated effluent reuse (RO) to Metal division: flow rate-11.45 m^3/hr, totalized-1322.4 m^3
    d) Treated effluent reuse (RO) to Glass division: flow rate-3.57 m^3/hr, totalized-2282.9 m^3
12. Based on instantaneous operating flow rate of 7.7 m^3/hr observed during the inspection, total quantity of treated effluent is estimated to be 184.0 KLD (7.7 m^3/hr x 24 hrs.)
13. The other flow rates mentioned, are taken instantaneous values at full valve open conditions in order to check maximum pumping capacity and functioning status of the pump.
14. Rotameter were found installed at RO-1 inlet, RO-1 permeate, RO-2 permeate, RO-3 permeate and RO-3 Reject. Turbine type flow meter was found installed at MEE feed.

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15. The unit has not provided flowmeter at outlet of secondary biological treatment system, permeate of RO, MEE condensate and ATFD condensate.
16. The quantity of final treated effluent on the inspection day, could not be assessed due to unavailability of flowmeters at RO permeates, MEE condensate and ATFD condensate. However, totalized readings of flowmeters installed on recycle lines to metal division, glass division and wood division were verified in log-book and the same have been used for calculation of daily average quantity of final treated effluent.
17. The pH control and chemicals solutions dosing are automatically carried out through auto dozer-pump and pH is displayed in digital lucent panels.
18. For sludge generated from primary and secondary tube settlers, the unit has a sludge holding tank followed by filter press and finally sludge cake is stored in covered sludge storage room. Filtrate from the filter press is pumped to equalization tank of the common-ETP.
19. Filter press for sludge dewatering was observed operational. Sludge cake was found stored in covered sludge store room.
20. The log-books are maintained for ETP inlet, ETP outlet (feed to ultrafiltration), ETP treated effluent to Metal division, ETP treated effluent to Glass division, ETP treated effluent to Wood division and energy consumption. The unit has submitted copy of log-books.
21. As per the logbook data submitted by the unit from Nov-2020 to Dec-2020 (01.12.2020 to 09.12.2020), ETP inlet, ETP outlet (feed to ultrafiltration) and treated effluent being sent to wood, glass and metal division is as below:

Table 20: Logbook data from Nov-2020 to Dec-2020 submitted by the unit for ETP inlet, ETP outlet (Feed to Ultrafiltration) and treated effluent recycled to Metal, Glass and wood division

Common-ETP inlet				
Sr. No.	**Month**	**Total effluent quantity (KL)**	**No. of days**	**Average (KLD)**
1.	Nov-20	2025.36	22	92.06
2.	Dec-20 (01.12.20 to 09.12.20)	819.3	8	102.41
	Total	**2844.66**	**30**	**94.82**
Common-ETP outlet (feed to Ultrafiltration)				
1.	Nov-20	2003.99	22	91.09
2.	Dec-20 (01.12.20 to 09.12.20)	790.44	8	98.68
	Total	**2794.93**	**30**	**93.16**
Treated ETP effluent to Wood division				
1.	Nov-20	147	23	6.68
2.	Dec-20 (01.12.20 to 09.12.20)	62	8	7.75
	Total	**209**	**31**	**6.97**
Treated ETP effluent to Glass division				
1.	Nov-20	1653	28	59.04

2.	Dec-20 (01.12.20 to 09.12.20)	600	9	66.67
	Total	**2253**	**37**	**60.89**
Treated ETP effluent to Metal division				
1.	Nov-20	949	22	43.14
2.	Dec-20 (01.12.20 to 09.12.20)	359	8	44.87
	Total	**1308**	**30**	**43.60**

22. From above data, it can be concluded that, in Nov-2020 the quantity of effluent sent in common-ETP (inlet of common-ETP) is 2025.36 KL, however quantity of treated effluent sent to Wood, glass and metal division in Nov-2020 is 147 KL, 1653 KL and 949 KL respectively, making total of 2749 KL, which indicates excess quantity of about 25.85 KLD (considering average 28 days) of treated effluent is being recycled to different section than the actual quantity of effluent received at ETP inlet.
23. Also, in Dec-2020 (01.12.20 to 09.12.20) the quantity of effluent sent in common-ETP (inlet of common-ETP) is 819.3 KL, however quantity of treated effluent sent to wood, glass and metal division is 62 KL, 600 KL and 359 KL respectively, making total of 1021 KL, which indicates higher quantity of about 22.41 KLD (considering average 9 days) is recycled than actual quantity of effluent being fed to common-ETP.
24. The difference in quantity of effluent being treated and recycled in process section (wood, glass and metal division) shows that the quantity of treated effluent being recycled is more than the quantity of effluent being fed/treated in ETP, which is contradictory and indicates that about 22 - 25 KLD of fresh water being added in treated effluent storage tanks and the unit is in violation of conditions imposed in NOC, issued by CGWA.
25. Samples were collected from inlet of common-ETP (equalization tank), inlet of RO plant-1st stage, RO-1 permeate, RO-1 reject, RO-3 permeate (treated effluent) and RO-3 reject for performance assessment of common-ETP.
26. Samples were also collected from feed to MEE. MEE condensate and MEE concentrate. Analysis result of collected samples is presented in the following section.

9.3 Characteristics of samples collected from Pre-ETP, Common-ETP and MEE of common-ETP

Analysis result of samples collected from Pre-ETP, common-ETP and MEE of common-ETP are mentioned below:

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Table 21: Analysis results of samples collected from Pre-ETP and Common -ETP

S. No.	Para-meters	Effluent samples collection locations							
		Pre-ETP-1 Inlet (Untreated)	Pre-ETP-1 Outlet	Common -ETP Inlet- Equalization tank (Untreated)	Common ETP before RO	Common- ETP RO-1 Permeate	Common- ETP RO-1 Reject	Common- ETP RO-3 Permeate	Common-ETP RO-3 Reject
1.	pH	8.2	7.1	3.1	7.3	7.1	7.3	9.0	7.4
2.	TSS	185	73	424	17	BDL	50	BDL	136
3.	COD	6186	2505	383	376	46	1395	42	2609
4.	BOD	2873	1453	143	127	15	460	9.2	967
5.	Chloride	31	408	582	621	33	2601	21	6099
6.	PO_4-P	1.80	0.15	0.67	BDL	BDL	1.76	BDL	0.61
7.	NO_3-N	18.6	25.1	57.9	55.5	21.1	42.4	8	36.6
8.	Colour	166	BDL	15	BDL	BDL	64	BDL	79
9.	Sulphate	252	253	924	252	107	229	06	182
10.	As	BDL	0.01	BDL	0.02	BDL	0.03	BDL	0.05
11.	Cd	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
12.	Co	0.02	BDL	0.07	0.02	BDL	0.08	BDL	0.15
13.	Cr	0.03	BDL	0.30	BDL	BDL	BDL	BDL	0.01
14.	Cu	0.59	0.21	5.13	2.85	0.33	9.91	0.13	22.64
15.	Fe	2.81	1.37	74.68	0.06	BDL	0.15	0.03	0.26
16.	Mn	0.21	0.15	1.01	0.04	BDL	0.16	BDL	0.30
17.	Ni	2.00	0.54	12.10	7.69	0.03	35.64	0.02	66.13
18.	Pb	BDL	BDL	0.02	BDL	BDL	0.01	BDL	0.02
19.	Sb	BDL	BDL	BDL	BDL	BDL	0.03	BDL	0.03
20.	Se	0.02	0.02	BDL	0.04	BDL	0.17	BDL	0.33
21.	V	0.13	0.15	BDL	BDL	0.09	BDL	0.12	BDL
22.	Zn	1.34	0.12	32.68	0.26	BDL	1.09	BDL	1.39
23.	Hg	-	-	BDL	BDL	BDL	BDL	BDL	BDL
24.	NH_3-N	-	-	43	48	7	178	12	361
25.	CN	-	-	6.3	7.5	0.3	21.1	0.7	8.8
26.	Oil/ Grease		-	-	BDL	-	-	-	-
27	Phenol	--	-	BDL	BDL	BDL	BDL	0.08	0.11

(except pH ***and colour (Hazen unit)***, all values are in mg/l and Hg in µg/l)

Table 22: Analysis results of samples collected from MEE of Common-ETP

S. No.	Parameters	Feed to MEE	MEE Concentrate	MEE Condensate
1.	pH	7.4	6.5	8.2
2.	COD	2338	15998	1018
3.	TDS	29168	369776	1752
4.	TS	29872	450560	1880
5.	BOD	913	6175	327
6.	As	0.04	0.14	BDL
7.	Cd	BDL	BDL	BDL
8.	Co	0.13	0.15	BDL
9.	Cr	0.01	0.05	BDL
10.	Cu	20.27	123.46	0.01
11.	Fe	0.32	0.69	0.12
12.	Mn	0.24	0.27	0.02
13.	Ni	43.07	271.98	0.04
14.	Pb	0.01	BDL	BDL
15.	Sb	0.04	0.14	BDL
16.	Se	0.25	1.55	BDL
17.	V	BDL	BDL	0.12
18.	Zn	1.26	3.71	BDL
19.	Hg	BDL	BDL	BDL
20.	NH_3-N	-	-	-
21.	CN	4.4	49.1	05

(except pH, all values are in mg/l and Hg in µg/l)

9.4 Observations on Analysis result of samples collected from Pre- ETP, common-ETP and MEE of common-ETP

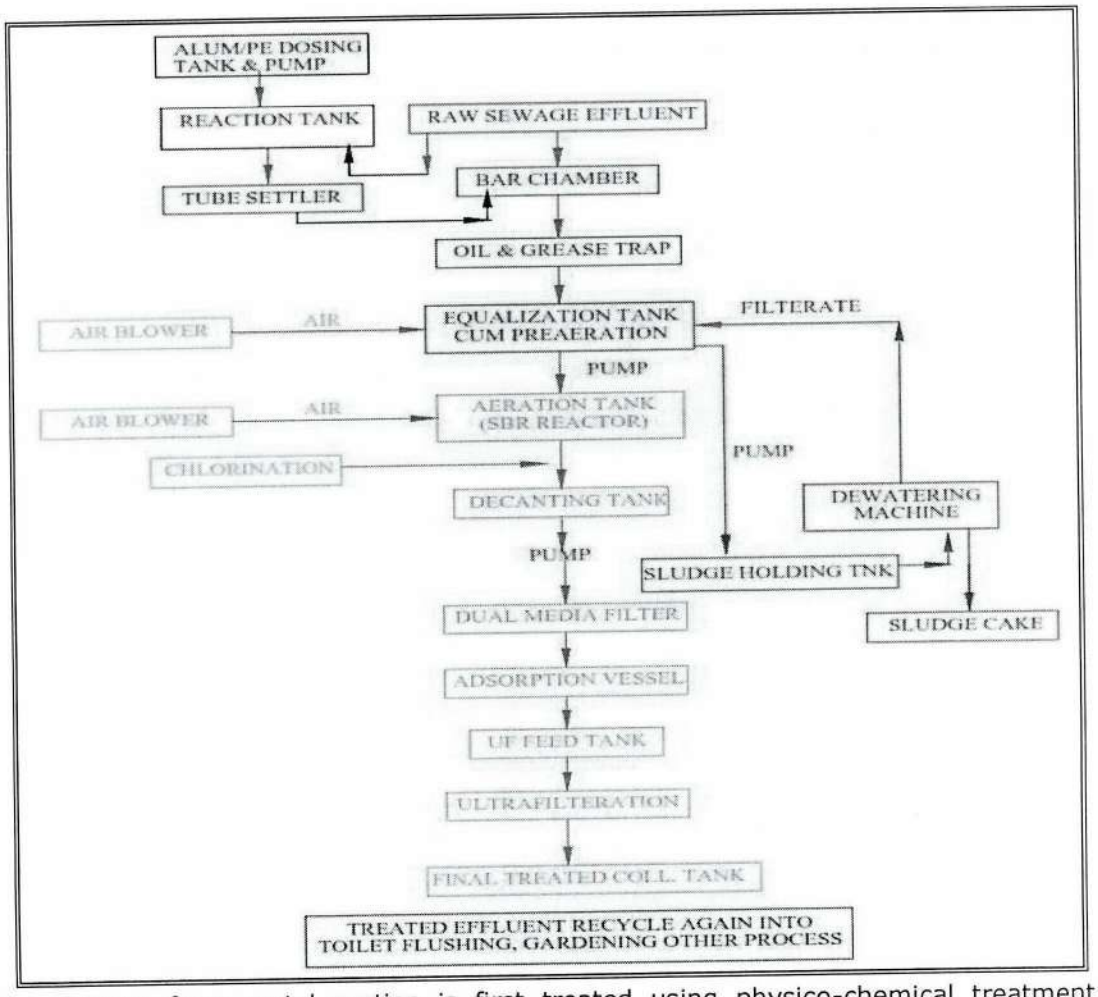
1. Analysis result of samples collected from Pre-ETP show 59.5% COD reduction, 49% BOD reduction and increase in Chlorides value from 31.0 mg/l at Pre-ETP inlet (untreated wastewater) to 408 mg/l at Pre-ETP outlet (treated wastewater). The increase in Chloride concentration is due to use of ferric chloride in physico-chemical treatment.
2. Sample of treated effluent from common-ETP is collected from treated water tank which receives treated effluent from RO-permeates, MEE condensate and ATFD condensate is contaminated with cyanide which ranges from 0.3 mg/l (RO-1-Permeate) to 5.0 mg/l (MEE condensate).
3. Such high concentration of cyanide indicates usage of cyanide salt in process whereas the unit representative denied for usage of same during joint inspection.

Human contact shall be avoided during the uses of recycle effluent as it contains Cyanide.

4. Significant reduction in concentration of cyanide and nickel is observed in RO-3-reject from 8.8 mg/l to 4.4 mg/l in MEE feed and 66.13 mg/l to 43.07 mg/l respectively which could not be explained as RO-3 reject is being fed to MEE.
5. Total solids concentration of 29872 mg/l at of MEE Feed and 450560 mg/l of MEE concentrate, indicates 93% efficiency of MEE in volume reduction.
6. Only 2% COD reduction and 12% BOD reduction is observed in common-ETP upto advanced tertiary system i.e., ultrafiltration/before RO, which is almost negligible.
7. It may be possible that, aeration tank filled with dead sludge due to cyanide and chromium toxicity.
8. Concentration of CN in is increasing from 6.3 mg/l (in raw effluent) to 7.5 mg/l (in outlet of ultrafiltration system/before RO), which indicates very less efficiency of primary and secondary treatment system.

9.5 Common STP

1. The unit has provided a common–STP for treatment of domestic waste water generated from the entire campus i.e., from toilets, bathrooms, kitchens of residential colony; toilets of factory area & offices and metal buffing section having capacity of 250 KLD (**Fig. 17**).
2. Common-STP was found operational at the time of joint inspection and instantaneous outlet flow was observed as 9.3 m^3/hr.
3. Common-STP comprises of collection tank, screens, oil grease removal trap, equalization/holding tank, Sequential Batch Reactor unit, Tertiary treatment, i.e., Filtration (PSF, ACF and Ultra-filtration) followed by chlorination (**Fig. 20**).
4. Sewage treatment scheme sequence of new common-STP is as follows:



5. Sewage from metal section is first treated using physico-chemical treatment installed in STP and outlet of tube settler is discharged in to 1st inlet chamber of STP.
6. Screw type (volute) press is installed for continuous dewatering of sludge.
7. The unit has provided flow meter at inlet and outlet of common-STP and logbook for the same has been maintained by the unit.
8. Treated effluent from STP is being utilized for
   a) Green belt for horticulture,
   b) Metal division for domestic purpose,
   c) Metal division for processing,
   d) Glass division and
   e) Wood division
9. The unit has provided flow meter at inlet (**Fig. 18**) final outlet of common-STP (**Fig. 19**) and also provided 05 nos. flow meters at STP outlet line to horticulture, metal division for toilet flushing, metal division for processing, glass division and wood division (**Fig. 21 to Fig. 24**).
10. Totalized readings observed during joint inspection are mentioned below:

a) Inlet flow meter =17641.9 m^3 (Batch feed to SBR: flow rate-0.0 m^3/hr)
b) Treated sewage pump to Glass division = 3281.8 m^3, flow rate-13.23 m^3/hr
c) Treated sewage pump to green belt for horticulture = 4289.5 m^3, flow rate-8.92 m^3/hr
d) Treated sewage pump to metal division for toilet flushing = 4366.1 m^3
e) Treated sewage pump to wood division = 1809.7 m^3
f) Treated sewage pump to metal division for processing = 3495.6m^3
g) Outlet Flow-meter – 173220.77 m^3 (Flow rate - 9.3 m^3/hr)
h) Energy meter reading - 17932.432 KWH

11. The STP is based on SBR technology having total cycle time 5.15 hours (including 15-minute ideal time). Total number of cycles per day work out to be 4.5.
12. During the joint inspection, the SBR tank was already loaded with sewage and aeration process was in progress, hence the feed flow rate was indicated as 0.0 m3/hr.
13. Designed out flow per decant is 65 KL per cycle, hence daily quantity of aerated sewage that can be decanted per day work out to be 292.5 KL.
14. As per the logbook data from Nov-20 to Dec-2020 (till 09.12.20) submitted by the unit, sewage fed to common-STP, treated waste water outlet from common-STP and treated STP waste water being supplied to different divisions & for horticulture is as below:

Table 23: Logbook data from Nov-20 to Dec-2020 (till 09.12.20) submitted by the unit for treated waste water outlet from common-STP and treated STP waste water being sent to different divisions and horticulture

STP Outlet and Use of Treated wastewater				
STP inlet				
Sr. No.	**Month**	**Total influent quantity (KL)**	**No. of days**	**KLD**
1	Nov-20	4028	30	134.27
2	Dec-20 (01.12.20 to 09.12.20)	1409	9	156.56
	Total	**5437**	**39**	**139.41**
STP outlet				
Sr. No.	**Month**	**Total effluent quantity (KL)**	**No. of days**	**KLD**
1	Nov-20	3954	30	131.80
2	Dec-20 (01.12.20 to 09.12.20)	1385	9	153.89
	Total	**5339**	**39**	**136.89**
Treated STP waste water to Wood division				
1	Nov-20	410	22	18.64
2	Dec-20 (01.12.20 to 09.12.20)	160	8	20.00
	Total	**570**	**30**	**19.00**

Treated STP waste water to Glass division				
1	Nov-20	721	24	30.04
2	Dec-20 (01.12.20 to 09.12.20)	271	9	30.11
	Total	**992**	**33**	**30.06**
Treated STP waste water to Metal division for Process				
1	Nov-20	848	30	28.27
2	Dec-20 (01.12.20 to 09.12.20)	263	9	29.22
	Total	**1111**	**39**	**28.49**
Treated STP waste water to Metal division for domestic purpose				
1	Nov-20	978	22	44.45
2	Dec-20 (01.12.20 to 09.12.20)	345	8	43.13
	Total	**1323**	**30**	**44.10**
Treated STP waste water to Green belt/Horticulture				
1	Nov-20	994	30	33.13
2	Dec-20 (01.12.20 to 09.12.20)	352	9	39.11
	Total	**1346**	**39**	**34.51**

15. From above data, it can be concluded that, from Nov-2020 to Dec-2020 (Till 09.12.2020) total quantity of waste water fed in common-STP is 5437 KL, total quantity at common-STP outlet is 5339 KL and total quantity of treated waste water sent to Wood division, glass division, metal division for process, metal division for domestic purpose and to green belt/horticulture is 570 KL, 992 KL, 1111 KL, 1323 KL and 1346 KL respectively, making total of 5342 KL.
16. As per the information provided by the unit representative about 44 KLD treated sewage is being used for horticulture purpose whereas as per logbook record from 01.11.2020 to 09.12.2020 around 34.51 KLD of treated sewage is being used for horticulture purpose and rest is being sent for usage in different manufacturing divisions for domestic as well as for industrial process.
17. Sewage generated from local population, residing outside the unit premises, gets collected in natural pond (**Fig. 26**). Samples were collected from STP inlet and STP outlet. Sample from natural pond located near the unit (about 250-300 meter away from the unit premises) was also collected for analysis purpose. Analysis results are mentioned in next section.

9.6 Characteristics of samples collected from common STP

Table 24: Analysis result of samples collected from common-STP and natural pond near unit premises

Sr. No.	Parameters	STP Inlet	STP Outlet	Natural Pond	Domestic Effluent discharge standards as per Consent
1	pH	7.9	5.9	07	6.5-9.0
2	TSS	489	12	37	100

3	COD	676	22	102	250
6	BOD	291	4.7	23	30
7	Chloride	252	223	157	-
8	PO_4-P	10.15	1.1	0.61	-
9	NO_3-N	4.4	61.9	1.6	-
10	Colour	147	10	23	-
11	Sulphate	100	87	33	-
12	As	0.04	0.04	BDL	-
13	Cd	BDL	BDL	BDL	-
14	Co	0.02	0.01	BDL	-
15	Cr	0.16	BDL	BDL	-
16	Cu	1.55	0.11	0.02	-
17	Fe	4.74	0.11	0.42	-
18	Mn	0.3	0.48	0.23	-
19	Ni	5.55	1.39	0.09	-
20	Pb	0.07	BDL	BDL	-
21	Sb	BDL	0.02	BDL	-
22	Se	BDL	BDL	BDL	-
23	V	0.11	BDL	0.09	-
24	Zn	3.5	1.67	0.1	-
25	NH3-N	151	6	-	-
26	Oil & Grease	-	BDL	-	-
27	MLSS	-	11408	-	-
28	MLVSS	-	6830	-	-
29	Total coliform (MPN/100 mL)	9.2×10^6	4.6×10^5	--	-
30	Faecal coliform (MPN/100mL)	3.5×10^6	2.3×10^5	--	-

(except pH and colour (Hazen unit) all parameters are in mg/l)

9.7 Observations on Analysis result of samples collected from common-STP

1. The quality of treated sewage is non-complying w.r.t. on land discharge norms w.r.t. pH-5.9 against 6.5 to 8.5 and is not suitable for on land discharge i.e., in horticulture.
2. The concentration of TC/FC at STP outlet indicates that chlorination is not adequate to remove coliform concentration upto 1000 MPN/100mL.
3. Analysis results of sample collected from natural pond near the unit, indicates no contribution of industrial effluent.

10.0 Hazardous Waste Management

1. The unit has Hazardous waste authorization (Authorization no. 8531) issued under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for 13 different category hazardous wastes as mentioned in table below, which is valid up to 16.07.2024. Authorization no. 8531 is placed at **Annexure-9**.

Table 25: Authorized Haz. waste categories with quantity and mode of disposal as per valid haz. waste authorization

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S. No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorized mode of disposal/recycling/ utilization/co-processing, etc.	Quantity (ton/annum)
1.	Schedule 1 (category 33.1) Empty Containers	TSDF/Authorized Recyclers	50 no. per day
2.	Schedule 1 (category 33.2) Cotton Waste, Used Cloth Mask	TSDF/Authorized Recyclers	10 kg/day
3.	Part B Schedule 3 (Category B3040) Rubber Gloves	TSDF/Authorized Recyclers	5 kg/Month
4.	Part B Schedule 4 (category B4030) Old Batteries	TSDF/Authorized Recyclers	20 no./Month
5.	Schedule 4 (category 19) Paint Booth sludge	TSDF/Authorized Recyclers	50 kg/Month
6.	Schedule 1 (category 1.3) Oily Rags	TSDF/Authorized Recyclers	0.15 kg/day
7.	Schedule 1 (category 5.1) Used Oil	TSDF/Authorized Recyclers	0.1 KL/Month
8.	Part D Schedule 3 (category B3020) Empty Corrugated Cartons	TSDF/Authorized Recyclers	8 kg/day
9.	Schedule 1 (category 6.3) Melting Furnace Ash	TSDF	20 kg/ Month
10.	Schedule 1 (category 15.2) Asbestos Gloves/Cloth	TSDF/Authorized Recyclers	5 kg/Month
11.	Schedule 1 (category 3.3) Fuel Filter and Air Filter	TSDF/Authorized Recyclers	5 no./Month
12.	Schedule 1 (category 12.6) Polishing Dust	TSDF	1000 kg/Month
13.	Schedule 1 (category 35.3) ETP Sludge	TSDF	40 kg/day

10.1 Observations:

1. The unit has membership certificate of Transport Storage and Disposal Facility (TSDF) namely, M/s Bharat Oil & Waste Management Ltd., Kanpur for lifting, transportation, treatment, storage and disposal of hazardous waste generated at M/s C. L. Gupta Exports Pvt. Ltd., Amroha, Uttar Pradesh, which is valid up to 31.03.2021. Membership certificate of M/s Bharat Oil & Waste Management Ltd., Kanpur is placed at **Annexure-10**.
2. Unit has two separate covered closed hazardous waste storage areas. One is used for storing sludge from the common ETP and the other one is used for storage of haz. waste from different manufacturing sections.
3. At the time of inspection, approx. 626 kg of ETP sludge, 500 kg of MEE sludge, 15-20 discarded containers, 2 fuel filters, 40 rubber gloves and 30 batteries were found stored in the dedicated haz. waste storage area.

4. The unit is maintaining daily records of the hazardous waste generation and disposal for tube light (fused), bulb & CFL (fused), used rubber gloves, old battery, used face masks, used cotton gloves, empty container, used oil, empty corrugated cartons and ETP sludge.

5. The unit has sent generated hazardous waste to the TSDF for which the unit has maintained Manifest document (as required under Rule 19 of the HOWM Rules, 2016). The unit has provided the following data of haz. waste disposal for year: 2020-21, the same is placed at **Annexure-11.**

Table 26: Hazardous waste disposal to M/s Bharat Oil & Waste Management Ltd., Kanpur for Year: 2020-21

Sr. No.	Hazardous waste	Year: 2020-21 (from May-2020 to Nov-2020)	Disposal
1.	ETP sludge	7051 kg	**M/s Bharat Oil & Waste Management Ltd., Kanpur**
2.	Old battery	365.4 kg	
3.	Cotton gloves	49.75 kg	
4.	Rubber gloves	111.6 kg	
5.	Used mask	127.48 kg	
6.	Empty container	71 nos./29.33 kg	
7.	Empty corrugated cartons	71 nos./14.5 kg	
8.	Used filter	13.16 kg	
9.	Polish dust	1200 kg	
	Total	**8962.22 kg**	

6. Automatic water sprinkling arrangements, fire alarming systems, flame arresters, smoke/ heat detectors, fire extinguishers and other necessary provisions provided in the storage area as stipulated under the Guidelines for storage of incinerable hazardous wastes.
7. Labeling on bags stored with hazardous wastes was not as per the requisite details as prescribed in Form 8 of the HOWM Rules, 2016.
8. The unit has submitted Annual return (Form-4) for year: 2019-20 w.r.t. generation and management of hazardous waste to Uttar Pradesh Pollution Control Board. The copy of the Annual return (Form-4) for the year 2019-20 is placed at **Annexure-12**.
9. The unit has not installed display board displaying the details w.r.t hazardous wastes outside the main gate of the unit.

11.0 Water Audit

All the calculations mentioned below w.r.t. water audit are done based on the information/logbook/data provided by the unit.

11.1 Observations on Freshwater Consumption

1. The unit is abstracting fresh water from two borewells to meet the daily freshwater requirement.
2. Flowmeters are provided at the abstraction point of borewells.
3. Abstracted freshwater from borewells is stored in two overhead tanks of capacity 0.5 lakhs litres and 2 lakhs litre and then it is distributed in different areas for domestic purposes.
4. Flowmeters were not provided at area/section wise distribution points. So, actual water consumption in different sections for different purposes cannot be carried out.
5. However, water audit has been carried out based on the logbook/data provided by the unit and as per CPHEEO/CGWA guidelines for water utilization and wastewater generation.
6. Logbook readings are considered for estimation of freshwater abstraction through two borewells and per capita per litre consumption of water is calculated based on CPHEEO/CGWA manual.
7. Total freshwater consumption of the unit comprises of residential use, employees working in office & workers in all 06 manufacturing sections and office canteen as below:

Table 27: Fresh water consumption calculation of the unit

Water Use	Manpower	Water consumption per capita/day	Total water consumption
a) Residential Use	Total Residents = 350	135 l/capita/day	= 350 Person × 135 l/capita/day = 47,250 l/day =47.25 KLD
b) Employees working in Office and workers in all 05 manufacturing sections (for domestic purpose only)	(Total Manpower - No. of employees using canteen) + No. of visitors = (5325-200) + 150 = 5275	10 l/capita/day	=5275 × 10 =52,750 l/day =52.75 KLD
c) Office Canteen	No. of employees using canteen = 200	30 l/capita/day	= 200 × 30 = 6 KLD
Total Freshwater Consumption			**= 47.25 KLD + 52.75 KLD + 6 KLD = 106.0 KLD**

11.2 Waste water treatment through ETP and STP

1. The unit has submitted the data w.r.t quantity of waste water treated through the new common-ETP and new common-STP from Nov-2020 to Dec-2020 (till 09.12.2020), the same is as below:

Table 28: Waste water treated through common-ETP & common-STP from Nov-20 to Dec-20 (till 09.12.2020), as submitted by the unit

New common STP			New common ETP		
Date	**Inlet (KL)**	**Outlet (KL)**	**Date**	**Inlet (KL)**	**Outlet (feed to ultrafiltration) (KL)**
01.11.20	72	71	01.11.20	0	0
02.11.20	170	167	02.11.20	88.255	86.225
03.11.20	159	156	03.11.20	76.958	75.445
04.11.20	171	168	04.11.20	84.266	83.048
05.11.20	164	161	05.11.20	96.024	93.624
06.11.20	164	161	06.11.20	107.383	103.289
07.11.20	170	167	07.11.20	124.371	107.969
08.11.20	70	69	08.11.20	0	0
09.11.20	146	143	09.11.20	106.534	90.369
10.11.20	150	147	10.11.20	85.959	108.151
11.11.20	150	147	11.11.20	97.678	121.551
12.11.20	154	151	12.11.20	97.701	94.606
13.11.20	150	147	13.11.20	26.105	52.229
14.11.20	49	48	14.11.20	0	0
15.11.20	42	41	15.11.20	0	0
16.11.20	40	39	16.11.20	0	0
17.11.20	44	43	17.11.20	0	0
18.11.20	166	163	18.11.20	88.867	85.486
19.11.20	168	165	19.11.20	89.319	89.201
20.11.20	169	166	20.11.20	101.824	100.977
21.11.20	171	168	21.11.20	89.493	91.069
22.11.20	48	47	22.11.20	0	0
23.11.20	173	170	23.11.20	99.95	78.5
24.11.20	170	167	24.11.20	88.278	83.519
25.11.20	166	163	25.11.20	84.899	82.63
26.11.20	164	161	26.11.20	110.873	104.846
27.11.20	173	170	27.11.20	88.068	86.315
28.11.20	166	163	28.11.20	96.028	91.369
29.11.20	56	55	29.11.20	0	0
30.11.20	173	170	30.11.20	96.531	93.571
Total	**4028**	**3954**	**Total**	**2025.364**	**2003.989**
Average	**134.27**	**131.8**	**Average**	**92.06**	**91.09**
01.12.20	168	165	01.12.20	98.326	96.923
02.12.20	165	162	02.12.20	98.336	97.212

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03.12.20	166	163	03.12.20	96.642	94.441
04.12.20	170	167	04.12.20	107.709	92.102
05.12.20	172	170	05.12.20	114.103	110.567
06.12.20	63	62	06.12.20	0	0
07.12.20	171	168	07.12.20	84.476	83.731
08.12.20	168	165	08.12.20	114.353	112.154
09.12.20	166	163	09.12.20	105.368	103.814
Total	**1409**	**1385**	**Total**	**819.313**	**790.944**
Average	**156.56**	**153.89**	**Average**	**102.4141**	**98.868**
Total	**5437**	**5339**	**Total**	**2844.68**	**2794.93**
Average	**139.41**	**136.897**	**Average**	**94.8226**	**93.1644**

2. As per the data submitted by the unit,
   a) Till Sept-2020 the unit had 03 individual ETPs for treatment of effluent located at wood division, metal division & glass sections, however from September-2020, two ETPs located at glass division & wood division were closed and consolidated to one common-ETP by upgrading the old ETP at Metal division.
   b) Till Aug-2020, the unit had 03 individual STPs for treatment of domestic waste water located at glass division, metal division and residential colony, however from August-2020 onwards all three STPs were closed and it was consolidated to one common STP at residential colony.
3. As per the data submitted by the unit from Nov-2020 to Dec-2020 (Till 09.12.2020), total quantity of effluent fed to common-ETP was 2844.66 KL and total quantity of treated effluent found at outlet (feed to ultrafiltration) of common-ETP was 2794.93 KL.
4. As per the data submitted by the unit from Nov-2020 to Dec-2020 (Till 09.12.2020), total quantity of sewage fed to common-STP was 5437 KL and total quantity of treated waste water found at outlet of common-STP was 5339 KL.

11.3 Re-use of treated waste water from ETP and STP

1. Treated waste water from STP is used for following purpose:
   a) Green belt for horticulture,
   b) Metal division for domestic purpose,
   c) Metal division for processing,
   d) Glass division and
   e) Wood division
2. Treated waste water from ETP is used for:
   a) Metal division,
   b) Glass division and
   c) Wood division

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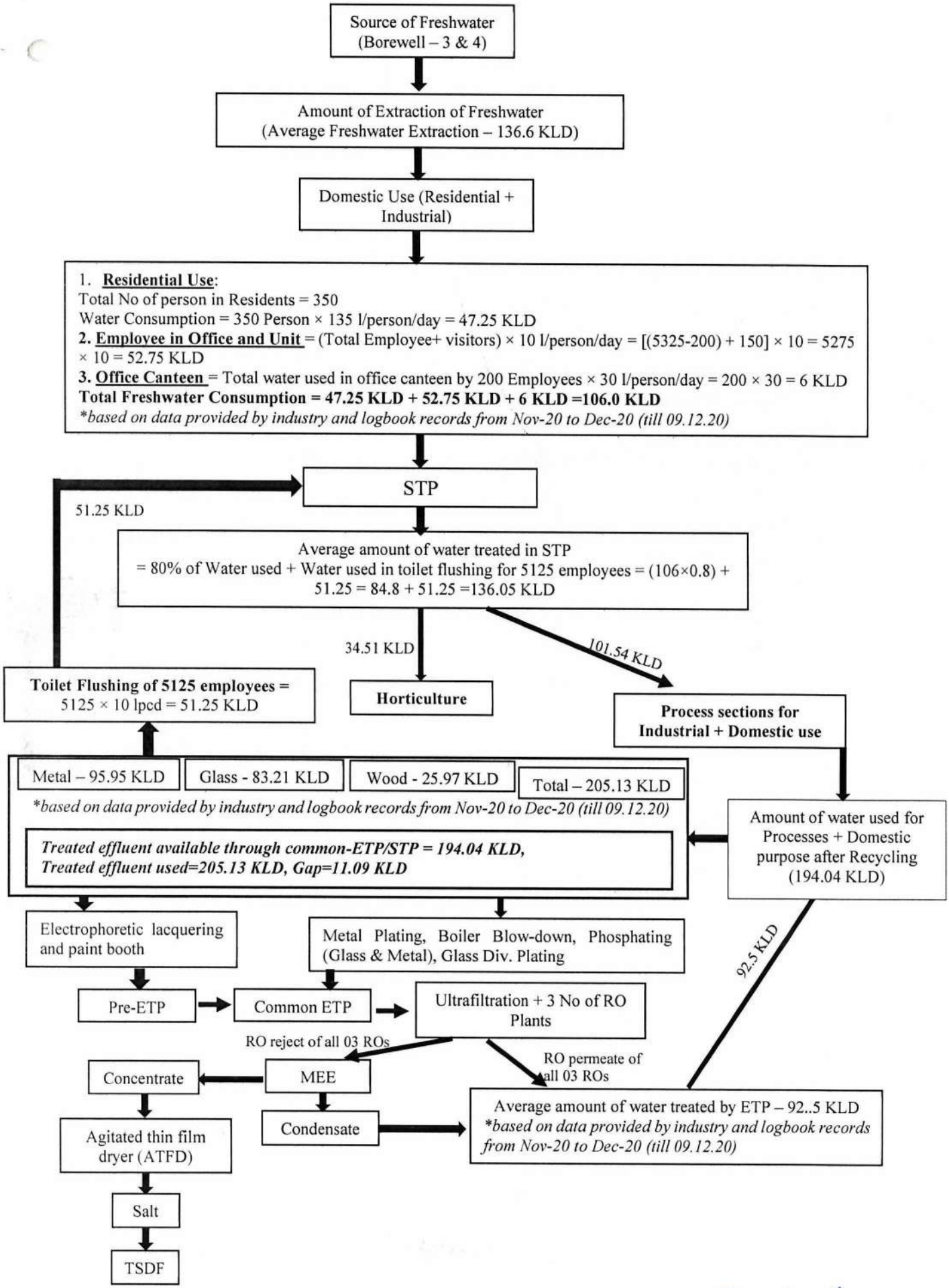
3. The unit has submitted monthly data of treated waste water utilized in wood division, metal division for process, metal division for domestic purpose, glass division and for horticulture purpose from Nov-20 to Dec-20 (till 09.12.2020) as below:

Table 29: Treated waste water from common-ETP & common-STP sent to different divisions from Nov-20 to Dec-20 (till 09.12.2020), as submitted by the unit

	STP treated waste water recycled to different divisions (KL)					**ETP treated effluent recycled to different divisions (KL)**			**Total treated w/w recycled to different divisions (KL)**		
	Metal div.										
Date	Process	Domestic	Glass Div.	Wood Div.	Green Belt	Metal Div.	Glass Div.	Wood Div.	Metal Div.	Glass Div.	Wood Div.
01-11-2020	25	0	12	0	30	0	0	0	25	12	0
02-11-2020	30	46	34	19	38	45	60	8	121	94	27
03-11-2020	28	45	32	18	33	36	57	5	109	89	23
04-11-2020	30	46	33	21	38	40	64	6	116	97	27
05-11-2020	27	45	32	19	35	42	68	6	114	100	25
06-11-2020	30	46	30	18	36	49	75	5	125	105	23
07-11-2020	29	45	31	17	38	50	78	7	124	109	24
08-11-2020	26	0	0	0	34	0	28	0	26	28	0
09-11-2020	30	39	28	18	28	42	67	7	111	95	25
10-11-2020	28	44	29	16	30	48	74	6	120	103	22
11-11-2020	27	43	28	17	31	52	81	9	122	109	26
12-11-2020	30	41	30	18	33	47	71	7	118	101	25
13-11-2020	29	43	29	16	30	23	46	5	95	75	21
14-11-2020	24	0	0	0	28	0	0	0	24	0	0
15-11-2020	28	0	0	0	20	0	31	0	28	31	0
16-11-2020	26	0	0	0	18	0	29	0	26	29	0
17-11-2020	27	0	0	0	20	0	25	0	27	25	0
18-11-2020	30	46	31	18	38	45	63	6	121	94	24
19-11-2020	29	45	34	19	36	42	68	7	116	102	26
20-11-2020	30	44	33	20	39	47	75	8	121	108	28
21-11-2020	29	45	34	19	42	48	63	6	122	97	25

22-11-2020	24	0	0	0	24	0	27	0	24	27	0
23-11-2020	30	46	34	18	41	39	63	6	115	97	24
24-11-2020	29	45	33	21	38	40	67	7	114	100	28
25-11-2020	28	46	32	19	36	40	64	6	114	96	25
26-11-2020	30	42	34	18	38	48	75	8	120	109	26
27-11-2020	29	46	32	22	41	41	66	6	116	98	28
28-11-2020	30	44	34	19	36	42	68	8	116	102	27
29-11-2020	27	0	8	0	26	0	30	0	27	38	0
30-11-2020	29	46	34	20	39	43	70	8	118	104	28
01-12-2020	30	44	31	18	44	45	70	7	119	101	25
02-12-2020	28	46	29	17	47	44	72	8	118	101	25
03-12-2020	30	44	30	19	44	43	70	7	117	100	26
04-12-2020	29	42	34	20	40	42	68	8	113	102	28
05-12-2020	30	43	34	22	39	50	76	9	123	110	31
06-12-2020	25	0	15	0	22	0	29	0	25	44	0
07-12-2020	30	44	33	22	38	40	64	7	114	97	29
08-12-2020	30	42	33	20	40	50	74	9	122	107	29
09-12-2020	31	40	32	22	38	45	77	7	116	109	29
Total	**1111**	**1323**	**992**	**570**	**1346**	**1308**	**2253**	**209**	**3742**	**3245**	**779**
Over-all Avg.	**28.5**	**44.1**	**30.0**	**19.0**	**34.5**	**43.0**	**60.9**	**6.9**	**95.9**	**83.2**	**25.9**

4. As per the data submitted by the unit from Nov-2020 to Dec-2020 (Till 09.12.2020), total quantity of treated waste water from common-STP pumped to metal division for process, metal division for domestic purpose, glass division, wood division and for horticulture purpose is 1111 KL i.e., 28.5 KLD, 1323 KL i.e., 44.1 KLD, 992 KL i.e., 30.0 KLD, 570 KL i.e., 19.0 KLD and 1346 KL i.e., 34.5 KLD respectively.
5. As per the data submitted by the unit from Nov-2020 to Dec-2020 (Till 09.12.2020), total quantity of treated effluent from common-ETP pumped to metal division, glass division and wood division is 1308 KL i.e., 43.0 KLD, 2253 KL i.e., 60.9 KLD and 209 KL i.e., 6.9 KLD respectively.
6. Total quantity of treated waste water from common-ETP & common-STP pumped to metal division, glass division and wood division is 3742 KL i.e., 95.9 KLD, 3245 KL i.e., 83.2 KLD and 779 KL i.e., 25.9 KLD respectively.


Source of Freshwater (Borewell – 3 & 4)
Amount of Extraction of Freshwater (Average Freshwater Extraction – 136.6 KLD)
Domestic Use (Residential + Industrial)
1. Residential Use:
Total No of person in Residents = 350
Water Consumption = 350 Person × 135 l/person/day = 47.25 KLD
2. Employee in Office and Unit = (Total Employee+ visitors) × 10 l/person/day = [(5325-200) + 150] × 10 = 5275 × 10 = 52.75 KLD
3. Office Canteen = Total water used in office canteen by 200 Employees × 30 l/person/day = 200 × 30 = 6 KLD
Total Freshwater Consumption = 47.25 KLD + 52.75 KLD + 6 KLD =106.0 KLD
*based on data provided by industry and logbook records from Nov-20 to Dec-20 (till 09.12.20)
STP
51.25 KLD
Average amount of water treated in STP = 80% of Water used + Water used in toilet flushing for 5125 employees = (106×0.8) + 51.25 = 84.8 + 51.25 =136.05 KLD
34.51 KLD
101.54 KLD
Toilet Flushing of 5125 employees = 5125 × 10 lpcd = 51.25 KLD
Horticulture
Process sections for Industrial + Domestic use
Metal – 95.95 KLD
Glass - 83.21 KLD
Wood - 25.97 KLD
Total – 205.13 KLD
*based on data provided by industry and logbook records from Nov-20 to Dec-20 (till 09.12.20)
Treated effluent available through common-ETP/STP = 194.04 KLD,
Treated effluent used=205.13 KLD, Gap=11.09 KLD
Amount of water used for Processes + Domestic purpose after Recycling (194.04 KLD)
92.5 KLD
Electrophoretic lacquering and paint booth
Metal Plating, Boiler Blow-down, Phosphating (Glass & Metal), Glass Div. Plating
Pre-ETP
Common ETP
Ultrafiltration + 3 No of RO Plants
RO reject of all 03 ROs
RO permeate of all 03 ROs
Concentrate
MEE
Agitated thin film dryer (ATFD)
Condensate
Average amount of water treated by ETP – 92..5 KLD
*based on data provided by industry and logbook records from Nov-20 to Dec-20 (till 09.12.20)
Salt
TSDF

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11.4 Observation on Water Audit (based on information and logbooks provided by the unit):

11.4.1 Fresh water requirement for domestic purpose

1. Considering 135 lpcd water requirement for domestic use, total fresh water use in residential colony for 350 persons is 47.25 KLD.
2. The unit has total 5325 nos. of employees working in the process and about 150 nos. of daily visitors are coming to premises. Out of 5325 employees, as reported, 200 employees are availing canteen facility in the premises.
3. Total water requirement in canteen is 200 x 30 lpcd= 6 KLD
4. Water consumption for (5325-200) = 5125 employees and 150 visitors for drinking purposes is 5275 x 10 lpcd= 52.75 KLD.
5. Total fresh water requirement for domestic purposes is 106 KLD (47.25 KLD + 6 KLD + 52.75 KLD).
6. Logbook data of fresh water abstraction from active borewell no.3 & 4 from Nov-2020 to Dec-2020 (till 09.12.2020) submitted by the unit is as below:

Table 30: Fresh water abstraction from Nov-2020 to Dec-2020 (till 09.12.2020) from active borewells, as submitted by the unit

Sr. No.	Month	Fresh water abstraction (KL)	
		Borewell No. 3	Borewell No. 4
1.	Nov-20	2265	1028
2.	Dec-20 (till 09.12.20)	809	347
	Total (KL)	**4449**	
	Average (KLD)	**114.08**	

7. There is a gap of about 8.08 KLD between fresh water requirement (106 KLD) and fresh water withdrawn (114.08 KLD) during Nov-20 to Dec-20 (till 09.12.2020) and gap of 30.6 KL per day between fresh water requirement (106 KLD) and fresh water withdrawn (136.06 KLD) during Dec-2019 to Nov-2020.

- It can be concluded from above that unit is withdrawing about 8.08 KL to 30.06 KL per day of fresh water more than the fresh water requirement for domestic purposes.
- The excess quantity of effluent/sewage being recycled in process section than the quantity of effluent/sewage indicates that this excess quantity (8.08 KL to 30.06 KL per day) of fresh water is being used in the industrial process, which is violation of conditions laid down in NOC of CGWB.

11.4.2 Treated wastewater quantities and utilization

1. The unit has provided following storage tanks for fresh water, treated waste water from common-STP and treated effluent from common-ETP:

Sr. No.	Type	Metal division	Glass division	Wood division	Marble division
1.	Fresh water	03 (5000 lit each)	03 (5000 lit each)	02 (5000 lit each)	
2.	Common-STP treated waste water	06 (5000 lit each)	03 (5000 lit each)	02 (5000 lit each)	
3.	Common ETP treated effluent	06 (5000 lit each)	01 (14,000 lit) 03 (5000 lit each)	02 (2000 lit each)	02 (5000 lit each)

2. Total capacity of tanks provided for storage of fresh water, treated waste water from common-STP and treated effluent from common-ETP at all the manufacturing divisions are 40,000 liters, 55,000 liters and 73,000 liters respectively.
3. As per logbook data of common-STP from 01.11.20 to 09.12.20 (refer table 25) provided by the unit, average 136.05 KLD of sewage has been treated through common-STP.
4. As reported by unit representative,
   a) 34.5 KLD treated sewage is used in horticulture;
   b) 50.29 KLD treated sewage is sent to industrial section for utilization in different process sections and 51.25 KLD of treated sewage is utilized in toilet flushing by employees within the unit premises in different sections
5. As per data provided by unit from 01.11.20 to 09.12.20 w.r.t utilization of treated effluent from common-ETP and treated waste water from common-STP in industrial process (refer table 26) is 205.13 KLD (83.21 KLD in glass section + 25.97 KLD in wood section + 95.95 KLD in metal section).
6. Out of total 93.16 KLD of feed to UF/RO of common-ETP, 92.5 KLD of treated effluent is being recovered and utilized in industrial process; considering total 88 % recovery/permeate and 12 % reject through three stage RO; 88% recovery through three stage MEE and 7 % recovery through ATFD (as reported by the unit).
7. Total treated effluent from common-ETP and treated waste water common-STP being utilized in industrial process is 142.79 KLD (92.5 KLD + 50.29 KLD).
8. Total treated waste water utilization from common-ETP & common-STP in process and for toilet flushing is 194.04 KLD (142.79 KLD + 51.25 KLD).
9. Based on instantaneous operating flow rate of 7.7 m^3/hr observed at common ETP during the inspection, total quantity of treated effluent is estimated to be 184.0

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KLD (7.7 m^3/hr x 24 hrs.). However, the designed capacity of common ETP is 175 m^3/day.

10. The common STP, based on SBR technology having total cycle time 5.15 hours (including 15-minute ideal time). Total number of cycles per day work out to be 4.5. hr. Designed out flow per decant is 65 KL per cycle, hence daily quantity of aerated sewage that can be decanted per day work out to be 292.5 KL.
11. The unit has not provided metering system at individual utilization points within different divisions to access the treated effluent consumption in different process/sections.

- Based on calculation of per capita per day water consumption in domestic purposes and logbook data provided for industrial purposes, the following can be concluded:

1. The excess quantity of effluent/sewage being recycled in process section than the quantity of effluent/sewage being treated indicates that dilution of fresh water is being made in treated water tank, which is recycled for industrial purposes
2. The unit is violating the conditions of ground water utilization as mentioned in NOC of CGWB.
3. The exact quantity of treated effluent from common-ETP and waste water from common-STP being utilized in process as well as toilet flushing cannot be identified due to unavailability of flow meters at individual utilization points.

12.0 Energy Audit for Effluent and Sewage Treatment Systems and reuse

- The unit submitted the log-books (Sept.2020 to Nov.2020) of Energy consumption and quantity of sewage and trade (industrial) effluent treated (after upgradation of treatment systems for sewage and trade (industrial) effluent) in the formats as required by the joint inspection team.
- The unit has not provided separate energy meter at borewells.
- Monthly quantity of treated waste water and energy consumption data is placed at **Annexure-13** and **Annexure-14** respectively.
- Data of Energy consumption and quantity of sewage and trade effluent treated were examined and the following observations are made:

A. For trade effluent treatment and its reuse:

- Total quantity of trade effluent treated from Sept.2020 to Nov.2020= 6667 KL
- Total Energy consumption for treatment of trade effluent in corresponding period = 15615 KWh.

1. Specific Energy consumption = 15615 KWh/ 6667 KL = 2.34 KWh per KL.
2. Out of 2.34 KWh energy consumption, per KL of trade effluent treated, 1.5 KWh per KL may be considered towards tertiary treatment (UF and RO) and pumping for reuse.

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3. Specific Energy consumption in MEE is not worked out in KWh per KL, because except for pumping, the entire requirement of energy is in form of steam, which is supplied from existing boiler.

B. For sewage treatment and its reuse:

- Total quantity of sewage treated from Sept.2020 to Nov.2020= 12607 KL
- Total Energy consumption for treatment of trade effluent in corresponding period = 31020 7KWh

1. Specific Energy consumption = 31020 KWh/12607 KL = 2.46 KWh per KL
2. Out of 2.46 KWh per KL, energy consumption 1.0KWh per KL may be considered towards tertiary treatment (media Filtration and ultra-filtration) and pumping for reuse.
3. There are no established standards on Specific Energy consumption (KWh per KL) pertaining to different stages of effluent treatment. However, energy consumption about 0.5KWh per KL for Activated sludge process in small STPs (up to 2.5MLD), is mentioned in Chapter 5.0 of CPHEEO Manual on Sewage Treatment.

13.0 Status of Recommendations w.r.t Previous Joint inspection dated 16.10.2019 and Joint inspection dated 10.12.2020

Table 31: Compliance status of recommendation of previous joint inspection dated 16.10.2019

S.No.	Recommendations as per Joint inspection dated 16.10.2019	Status as per Joint inspection dated 10.12.2020
A	**Water Consumption of the unit & Analysis result of ground water samples**	
1.	The unit shall obtain NOC from CGWA for withdrawal of groundwater, as the CGWA NOC have already been expired on 20.12.2018.	**For domestic purpose:** The unit has obtained CGWA NOC (NOC No. CGWA/NOC/IND/REN/1/2020/5657) dated 23.04.2020, for abstracting ground water of 155 m3/day (46,500 m3/year) from 03 borewells, only for domestic, drinking and/or greenbelt purpose and not for industrial purpose, which is valid from 21.12.2018 to 19.12.2021. (Refer **Annexure-7**) **For industrial purpose:** Previous CGWA NOC was valid from 21.12.2016 to 20.12.2018 in which the unit had permission for abstracting 330 m^3/day (not exceeding 99,000 m^3/year) ground water from 02 borewells only for domestic and industrial purpose. The unit has applied for renewal of CGWA NOC dated 08.12.2018 and yet to obtain valid CGWA NOC (Refer **Annexure-6** for application copy for Renewal).
2.	All the fresh water consumption points and treated effluent recycling points should be metered and	The unit has provided list of flow meters for common ETPs, common STP and effluent recycle lines including 02 nos for fresh water bore wells. List of flow meters provided by the unit is placed at **Annexure-15**.

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	logbook shall be maintained against each flow meter.	However, the unit needs to install flow meter at individual treated waste water consumption points at different manufacturing sections.
3.	All existing meters should be periodically calibrated and records to be maintained.	The unit has calibrated the meter provided at active borewell no. 3 and borewell no. 4 dated 01.12.2020 and submitted the calibration certificate of the same (**Annexure-16**).
4.	The unit shall engage expert institute to carry out detailed Water Audit for detailed study of total water consumption and recycling for reduction of the withdrawal of the ground water.	The unit has not carried out detailed Water Audit for detailed study of total water consumption and recycling for reduction of the withdrawal of the ground water. However, the unit has submitted summary report prepared by NEERI, Nagpur on Feasibility study for use of ETP/STP Treated water as process water at M/s C.L. Gupta Exports Pvt. Ltd., Amroha, U.P. The feasibility report is placed at **Annexure-8**.
B	**For Wooden Art ware manufacturing Section**	
1.	The unit shall modify/upgrade the ETP and shall operate properly to comply with the norms stipulated in CTO.	Previously, the unit had total three ETPs. However, now two ETPs at wood and glass division has been replaced by a new ZLD based common-ETP (commissioned in September-2020) by upgrading the third ETP at Metal division. Now the unit has two Pre-ETPs i.e., for treatment of effluent from Electrophoretic, lacquering, plating (EPL) & paint booth sections (stream-1), for treatment of floor washing effluent (stream-2) and a common ETP.
2.	The unit shall provide sampling point at approachable location for collection of ETP outlet sample.	The unit has provided sampling points at approachable location at newly provided Pre-ETPs and common-ETP.
3.	The unit shall install flowmeter at inlet of ETP and at recycled water pipeline.	The unit has provided flowmeter at common-ETP at equalization point (common-ETP feed), UF Feed, treated effluent reuse (RO) to Wood division, treated effluent reuse (RO) to Glass division and treated effluent reuse (RO) to Metal division.
4.	The unit shall install primary clarifier in the ETP provided at Wood division and shall maintain MLSS concentration in Aeration tank-1 and 2.	Not applicable
5.	The unit shall maintain ETP log book record for daily dosing of chemicals in physico-chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the ETP and ETP sludge disposal.	Separate log-books are maintained for Pre-ETP, common-ETP (including RO & MEE) and common STP. The log-books were observed and signed by the inspection team. In the logbooks, the unit is maintaining record for daily chemical dosing in physico-chemical treatment, flow meter reading at inlet and outlet point, daily sludge generation and sludge disposal.
6.	The unit shall operate ETP regularly and shall have	As per the logbook data, the unit is operating ETP regularly.

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	trained ETP operator with environment background, who is able to operate the ETP properly.	The unit has employed experienced operators for common-ETPs on regular basis.
7.	The unit shall discard the extra pipelines which are connected with the final HDPE treated tank.	Not applicable
8.	The unit shall obtain consent to operate for separate ETP provided at Wooden Art ware manufacturing division.	The unit applied for obtaining common CTO for all 06 manufacturing sections i.e., Metal Art ware, Glass Art ware, Wood Art ware, Thermocol blocks, Marble Art ware & Corrugated Paper & Carton under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 on 16.12.2019, however the same were rejected by UPPCB dated 30.09.2020 due to (i) non-submission of calculated Environmental Compensation amount of Rs. 74,45,160/- for illegal abstraction of ground water for industrial purpose, Rs. 1,08,60,000 for discharging the effluent in violation of prescribed norms and Rs. 7,12,567/- for violation of hazardous waste rules till 30.09.2020, (ii) non-issuance of CGWA NOC for abstraction of ground water for industrial use and (iii) in compliance to Hon'ble NGT order dated 06.08.2020. Application rejection copy from UPPCB to the unit dated 30.09.2020 under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 is placed at **Annexure-3a** and **Annexure-3b**. The unit again applied for obtaining common CTO for all 06 manufacturing sections under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 in Nov-2020. However, the unit is yet to obtain valid common CTO from UPPCB. Application copy placed at **Annexure-4a** & **Annexure-4b**.
C	**For Glass Art ware manufacturing Section and for STP at Glass Section**	
1.	The unit shall stop mixing of industrial effluent in STP and shall stop using treated effluent in gardening within the premises.	**For ETP:** Previously, the unit had total three ETPs. However, now two ETPs at wood and glass division has been replaced by a new ZLD based common ETP (commissioned in September-2020) by upgrading the third ETP at Metal division. Now the unit has two Pre-ETPs i.e., for treatment of effluent from Electrophoretic, lacquering, plating (EPL) & paint booth sections (stream-1), for treatment of floor washing effluent (stream-2) and a common ETP. **For STP:**

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		Previously, the unit had three STPs. Now all three previous STPs which were installed at glass division, metal division and residential colony have been dismantled and a new common STP has been installed (commissioned in August-2020) at residential colony.
2.	The unit shall keep and maintain ETP and STP log book record for daily dosing of chemicals in physico-chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the ETP/STP and ETP/STP sludge disposal.	Separate log-books are maintained for Pre-ETP, common-ETP (including RO & MEE) and common STP. The log-books were observed and signed by the inspection team. In the logbooks, the unit is maintaining record for daily chemical dosing in physico-chemical treatment, flow meter reading at inlet and outlet point, daily sludge generation and sludge disposal.
3.	The unit shall install flowmeter at inlet of ETP and at recycled water pipeline	The unit has provided flowmeter at common-ETP at equalization point (common-ETP feed), UF Feed, treated effluent reuse (RO) to Wood division, treated effluent reuse (RO) to Glass division and treated effluent reuse (RO) to Metal division.
4.	The unit shall display the actual flow chart of the actual unit processes being followed in the ETP.	The unit has displayed treatment process flow charts and hydraulic diagrams on permanent boards at respective locations of common-ETPs and common-STP.
5.	The unit shall have trained operator for ETP and STP with environment background, who is able to operate the ETP and STP properly.	The unit has employed experienced operators for common ETPs and common STP operation on regular basis.
6.	The unit shall stop the practice of treatment of mixed effluent of grinding section and domestic waste water in the STP and shall treat domestic effluent separately.	Not applicable
7.	The unit shall install Secondary/biological treatment facility in the STP installed at Glass division for treatment of sewage and to use the same for toilet flushing/gardening within the premises.	Previously, the unit had three STPs. Now all three previous STPs which were installed at glass division, metal division and residential colony have been dismantled and a new common STP has been installed (commissioned in August-2020) at residential colony.
8.	The unit shall obtain consent to operate for separate ETP provided at Glass Art ware manufacturing division.	Refer point No. 8 of Section B: For Wooden Art ware manufacturing Section, of this table
D	**For Metal Art ware manufacturing Section and for STP at Metal Section**	
1.	The unit shall operate ETP as well as STP properly & continuously.	Newly installed Pre-ETPs, common-ETP & common-STP were found operational during joint inspection dated 10.12.2020.
2.	The unit shall keep and maintain ETP and STP log book record for daily dosing of chemicals in Physico-chemical	Separate log-books are maintained for Pre-ETP, common-ETP (including RO & MEE) and common STP. The log-books were observed and signed by the inspection team.

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	treatment, flow meter reading at inlet and recycling point, daily sludge generation from the ETP/STP and ETP/STP sludge disposal.	In the logbooks, the unit is maintaining record for daily chemical dosing in physico-chemical treatment, flow meter reading at inlet and outlet point, daily sludge generation and sludge disposal.
3.	The unit shall install flowmeter at inlet of ETP and at recycled water pipeline.	The unit has provided flowmeter at common-ETP at equalization point (common-ETP feed), UF Feed, treated effluent reuse (RO) to Wood division, treated effluent reuse (RO) to Glass division and treated effluent reuse (RO) to Metal division.
4.	The unit shall have trained operator for ETP and STP with environment background, who is able to operate the ETP and STP properly.	The unit has employed experienced operators for common ETPs and common STP operation on regular basis.
5.	The unit shall install Secondary/biological treatment facility in the STP installed at Metal division for treatment of sewage and to use the same for toilet flushing/gardening within the premises.	Not applicable
6.	The unit shall obtain consent to operate for separate ETP provided at Metal Artware manufacturing division.	Refer point No. 8 of Section B: For Wooden Art ware manufacturing Section, of this table
E	**For STP provided at Residential Colony**	
1.	As leakage was observed on the peripheral wall of residential colony's STP, hence it can be concluded that, the unit failed to comply with the consent condition of reuse of treated domestic effluent in flushing/gardening within the premises. The unit shall seal/close the leakage and shall ensure that in any condition, the treated/untreated domestic/industrial effluent shall not go outside of the unit's premises and shall strictly follow the ZLD condition as per the consent to operate.	Leakage was found repaired and sealed.
2.	The unit shall keep and maintain STP log book record for daily dosing of chemicals in physico-chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the STP and STP sludge disposal.	Separate log-books are maintained for Pre-ETP, common-ETP (including RO & MEE) and common STP. The log-books were observed and signed by the inspection team. In the logbooks, the unit is maintaining record for daily chemical dosing in physico-chemical treatment, flow meter reading at inlet and outlet point, daily sludge generation and sludge disposal.

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3.	The unit shall operate STP regularly and shall have trained STP operator with environment background, who is able to operate the STP properly.	The unit has employed experienced operators for common ETPs and common STP operation on regular basis.
4.	The unit shall seal all the open drains which transfer the treated STP and shall install proper closed pipe system for the same.	The unit has installed closed pipelines to transfer sewage.
5.	The unit shall obtain consent to operate for separate STP provided at Residential colony.	Unit has applied for CTO, seeking permission for STP of 175 KL per day.
F	**For Haz. Waste management**	
1.	The unit shall send hazardous waste to the TSDF with valid agreement with TSDF.	The unit is sending hazardous waste to the TSDF with valid agreement with TSDF.
2.	The unit shall maintain daily records on generation, storage, management of hazardous wastes in compliance with Rule 20(1) of the HOWM Rules, 2016.	The unit is maintaining daily records on generation, storage and disposal of hazardous wastes in compliance with Rule 20(1) of the HOWM Rules, 2016;
3.	The unit shall submit the Annual return w.r.t. generation and management of each of the hazardous waste to Uttar Pradesh Pollution Control Board, as required under Rule 20(2) of the HOWM Rules, 2016.	The unit is submitting the Annual return w.r.t. generation and management of each of the hazardous waste to Uttar Pradesh Pollution Control Board, as required under Rule 20(2) of the HOWM Rules, 2016. The unit has submitted the Annual return (Form-4) for year: 2019-20 w.r.t. generation and management of hazardous waste to Uttar Pradesh Pollution Control Board. For copy of the Annual return (Form-4) for the year 2019-20, refer **Annexure-12**.
4.	The unit shall package and label the hazardous waste in accordance with provisions stipulated under Rule-17 of the HOWM Rules, 2016.	During joint inspection, it was observed that, there was labeling on bags stored with hazardous wastes as per the Rule 17(1) of the HOWM Rules, whereas, the unit is required to label the bags with requisite details as prescribed in Form 8 of the HOWM Rules, 2016.
5.	The unit shall install automatic water sprinkling arrangements, fire alarming systems, flame arresters, smoke /heat detectors, fire extinguishers and other necessary provisions as stipulated under the Guidelines for storage of incinerable hazardous wastes.	During joint inspection, it was observed that, there were automatic water sprinkling arrangements, fire alarming systems, flame arresters, smoke/ heat detectors, fire extinguishers and other necessary provisions provided in the storage area as stipulated under the Guidelines for storage of incinerable hazardous wastes.
6.	The unit shall install necessary slope, channelization drain and collection pit for management of spilled oil.	No spilled oil was found at haz. waste storage area at the time of joint inspection.

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7.	The unit shall install display board outside the factory gate displaying details of hazardous wastes being handled by the unit.	The unit has not installed display board displaying the details w.r.t hazardous wastes outside the main gate of the unit.
G	**For Recommendations provided in the last Joint committee inspection report**	
1.	The unit has failed to comply with the recommendation mentioned at para-10 at point 2, 3, 7, 8 & 9 and shall take necessary action immediately. In addition following are recommended.	All the points have been covered in above respective sections.
2.	The unit shall dismantle the channel carrying effluent from STP located at residential colony.	The unit has installed closed pipelines to transfer sewage.
3.	The unit shall seal illegal 04 borewells properly and shall dismantle all the electrical and pipeline connections along with the same and shall not withdraw ground water from the illegal borewells.	The unit has sealed borewell no. 1, 2, 5 and 6 with metal cap and submersible pump & wiring were found removed. Now the unit is abstracting fresh water from two active borewells i.e., borewell no. 3 and borewell no. 4.
4.	The unit shall maintain ETP & STP log book record properly for flow meter reading, daily sludge generation and sludge disposal.	Separate log-books are maintained for Pre-ETP, common-ETP (including RO & MEE) and common STP. The log-books were observed and signed by the inspection team. In the logbooks, the unit is maintaining record for daily chemical dosing in physico-chemical treatment, flow meter reading at inlet and outlet point, daily sludge generation and sludge disposal.
5.	As per the Analysis result of samples collected from ETP outlet of Wood division, it found non-complying w.r.t BOD-43 mg/l and NH3-N-68 mg/l for discharge to inland surface water. Hence, the unit shall operate ETP properly and treated effluent must meet the discharge norms as mentioned in the granted CTO. Treated wastewater should not be used for irrigation/horticulture purposes, if the quality of treated effluent is not meeting with the stipulated discharge norms.	- Two ETPs at wood and glass division has been replaced by a new ZLD based common ETP (commissioned in September-2020) by upgrading the third ETP at Metal division. - Now the unit has two Pre-ETPs i.e., for treatment of effluent from Electrophoretic, lacquering, plating (EPL) & paint booth sections (stream-1), for treatment of floor washing effluent (stream-2) and a common ETP. - No trade effluent is being used in horticulture. - Treated sewage from common-STP is being utilized for horticulture, analysis result of which has showed pH-5.9 against the notified general discharge norms for inland surface of 6.5-8.5, which is non-complying.

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14.0 Conclusions

14.1 For CTO, ground water and all manufacturing sections

1. As per the previous CTO under the Water (Prevention & Control of Pollution) Act, 1974 (Consent no. 939591) and the Air (Prevention & Control of Pollution) Act, 1981 (Consent No. 927007) issued by UPPCB, which has been expired on 31.12.2019, the unit has permission for production of 150 Ton/Month of wooden art wares, 250 Ton/Month of glass art wares and 200 Ton/Month of metal Art wares. The unit is yet to obtain valid common CTO for all 06 manufacturing sections i.e., Metal Art ware, Glass Art ware, Wood Art ware, Thermocol blocks, Marble Art ware & Corrugated Paper & Carton under the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from UP Pollution Control Board.
2. As per the logbook record of borewells from Dec-2019 to Nov-2020, the unit has extracted 49,164 KL of ground water from 02 borewells (refer Table-3) against the permitted abstraction of 46,500 KL, which is violation of condition of NOC issued by CGWA.
3. Analysis result of sample collected from hand pump (near natural pond) showed Fe-1.79 mg/l against 0.3 mg/l and Mn-0.4 mg/l against 0.3 mg/l of the permissible limit of BIS IS 10500:2012 (permissible limit in absence of alternative source).
4. The unit has not provided flow meters at the consumption points of treated waste water from common STP & treated effluent common-ETP as well as effluent being pumped to Pre-ETP/common-ETP at any individual manufacturing sections.
   - Hence, the quantity of treated waste water from common-ETP and common-STP being utilized in individual sections and quantity of effluent generated from the individual sections could not be assessed due to unavailability of flow meters.
5. Separate recycling plant located at glass division was found non-operational and waste water stored in the tanks was found stagnant.
6. The quality of water samples collected from overhead storage tank at glass division and glass cutting section tap water does not match with the characteristics of effluent from common-ETP (refer table 10, 11 & 18 for analysis result of collected samples from glass division and common-ETP) indicating possibility of use of fresh water from borewell for industrial purposes.
7. Characteristics of sample collected from the tank for storage of common-ETP treated effluent located at marble section match with the characteristics of sample collected from borewell no.3, indicates that the unit is using fresh water in the manufacturing process also, violating the conditions stipulated in the valid NOC, issued by CGWA.

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8. The sludge drying bed of the previous ETP at wooden art ware manufacturing division was found filled with sludge.

14.2 For Pre-ETPs, Common-ETP and Common-STP

1. As per NEERI report (10th December 2020) on Feasibility study for use of ETP/STP Treated water as process water at M/s C.L. Gupta Exports Pvt. Ltd., Amroha, U.P.
   - Over all analysis of samples indicates that the treated water from RO outlet of common-ETP and outlet of Ultra-filtration (UF) of common-STP can be used for different processes in the industry. Further, strict monitoring of treated waste water is required on regular basis to ensure continued desired quality of treated waste water.
2. The unit has not installed flow meter at inlet and outlet of both Pre-ETPs i.e., for treatment of effluent generating from electrophoretic, lacquering & paint booth processes and for treatment of floor washing effluent.
3. At common-ETP, the unit has not provided flowmeter at outlet of secondary biological treatment system, permeate of RO, MEE condensate and ATFD condensate hence, quantity of final treated effluent could not be assessed due to unavailability of flowmeters.
4. As per the characteristics of sample collected from treated water tank (which receives treated effluent from RO-permeates, MEE condensate and ATFD condensate), it is contaminated with cyanide which ranges from 0.3 mg/l (RO-1-Permeate) to 5.0 mg/l (MEE condensate).
5. Concentration of cyanide in RO-1-Permeate and MEE condensate of common-ETP, indicates usage of cyanide salt in process whereas the unit representative denied for usage of same during joint inspection.
6. As RO-3 reject is being fed to MEE, significant reduction in concentration of cyanide and nickel is observed in RO-3-reject from 8.8 mg/l to 4.4 mg/l and 66.13 mg/l to 43.07 mg/l in MEE feed respectively which could not be explained.
7. Almost negligible COD and BOD reduction is observed in common-ETP up to advanced tertiary system i.e., of ultrafiltration/before RO.
8. Increase in CN concentration from 6.3 mg/l (in raw effluent) to 7.5 mg/l (in outlet of ultrafiltration system/before RO), indicates very less efficiency of primary and secondary treatment system.
9. As per the logbook data provided for effluent being treated in common ETP and treated effluent being recycled in wood, glass and metal divisions shows that the quantity of treated effluent recycled is more than the quantity of effluent fed/treated in ETP, which is contradictory and seems that about 11.09 KLD of fresh

water being added in treated effluent storage tanks and the unit is in violation of conditions imposed in NOC issued by CGWA.

10. The quality of treated sewage is non-complying w.r.t. on land discharge norms w.r.t. pH-5.9 against 6.5 to 8.5. The pH needs to be brought within permissible limit of 6.5 to 8.5; for use in horticulture.

14.3 For Water Audit

1. The unit is withdrawing about 8.08 KL to 30.06 KL per day of fresh water more than the fresh water requirement and the point of utilization of this excess quantity could not be identified due to unavailability of flow meters at individual utilization points.
   - However, the excess quantity of effluent/sewage being recycled in process section than the quantity of effluent/sewage being treated indicates that dilution of fresh water is being made in treated water tank, which is recycled for industrial purposes.
2. Exact quantity of treated effluent from common-ETP and waste water from common-STP being utilized in process as well as toilet flushing could not be identified due to unavailability of flow meters at individual utilization points.

14.4 For imposed Environmental Compensation

1. As per the information provided by UPPCB, the unit has deposited
   i. Rs. 37,53,600 /- dated 19.06.2020 against the imposed EC amount of Rs. 74,45,160/- for illegal extraction of ground water,
   ii. Rs. 10,000/- dated 19.06.2020 against the imposed EC amount of Rs. 1,08,60,000 for effluent discharge/ inadequate ETPs/ZLD norms in violation of CTO,
   iii. Rs. 1,00,000/ dated 19.06.2020 and Rs. 6,12,567/- dated 05.11.2020, making total of Rs. Rs. 7,12,567/- against the imposed EC amount of Rs. 7,12,567/- for not managing Haz. Waste as per the HOWM Rules, 2016.

- **Hence, the unit has deposited total Rs. 44,76,167/- against the total imposed EC amount of Rs. 1,90,17,727/-.**
- **Remaining amount to be deposited by the unit is Rs. 1,45,41,560/-.**

15.0 Recommendations

1. The unit shall obtain common consent to operate for all 06 manufacturing sections i.e., Metal Art ware, Glass Art ware, Wood Art ware, Thermocol blocks, Marble Art ware & Corrugated Paper & Carton under the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from UP Pollution Control Board.

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2. Unit shall ensure, no fresh water is used for industrial process and comply with the conditions laid down in NOC of CGWA.
3. The unit shall engage expert institute to carry out detailed & water audit for detailed study of total actual water consumption & recycling of treated waste water.
4. For carrying out factual water audit, unit shall ensure metering at all and individual treated waste water consumption points at each manufacturing section to ascertain actual water consumption in each process as well as for domestic purpose and maintain logbook for the same.
5. The unit shall install flow meters at inlet and outlet of both Pre-ETPs i.e., for treatment of effluent generating from electrophoretic, lacquering and paint booth processes and for treatment of floor washing effluent.
6. For common-ETP, the unit shall install flow meters at outlet of secondary biological treatment system, permeate of RO, MEE condensate and ATFD condensate.
7. The unit shall dispose off the sludge from sludge drying bed of the previous ETP at wooden art ware manufacturing division, to TSDF site.
8. Presence of cyanide upto 5.0 mg/l in treated effluent from common-ETP is observed; hence human contact shall be strictly avoided during the recycle/re-use of common ETP treated effluent.
9. The unit shall check pH of treated sewage and maintain in the range of 6.5-8.5 before pumping for horticulture use and FC concentration should be brought down below 1000 MPN/100 mL.

(Sc-E' CPCB)

16.0 Photographs

Figure 1: Operational Bore well no 3 in residential area

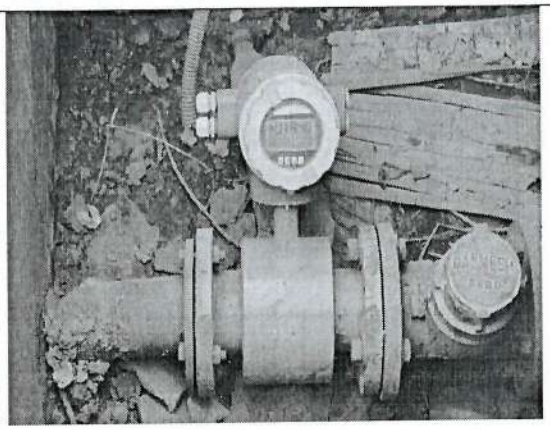


Figure 2: Operational Bore well No. 4 in Glass division

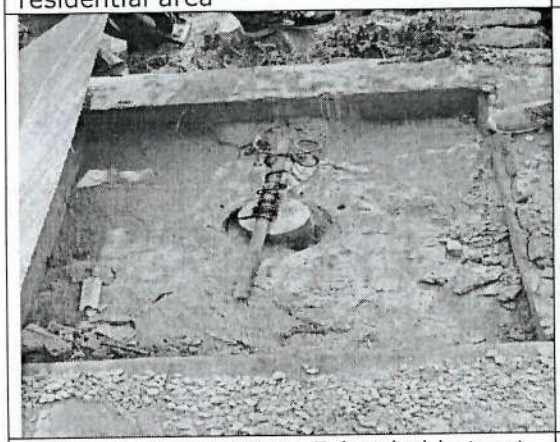


Figure 3: Bore well no 5 (sealed but not dismantled) in Glass division

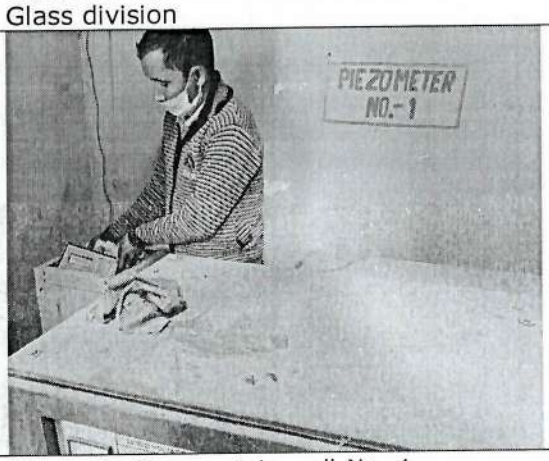
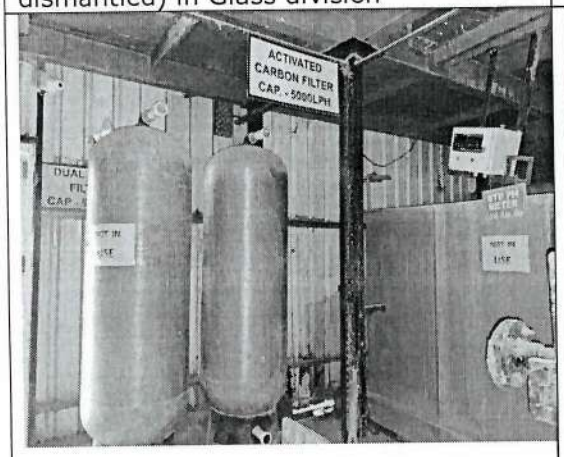


Figure 4: Piezometric well No. 1



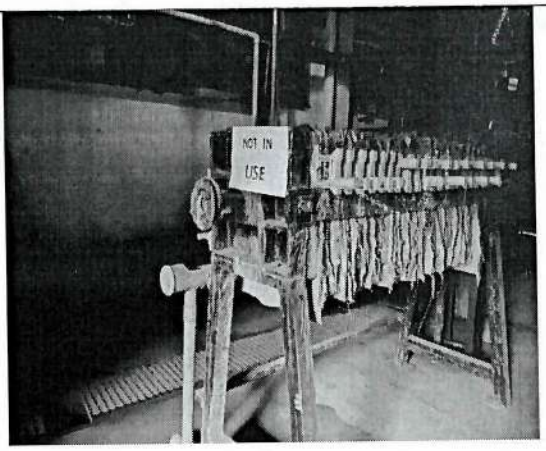


Figure 5: Old defunct & non-operational ETP at glass division

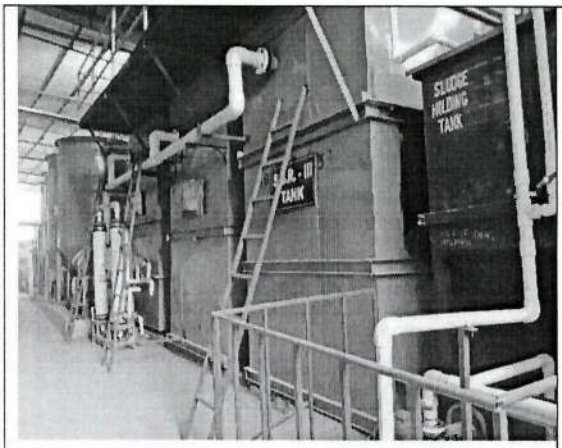


Figure 6: Operational Pre-ETP

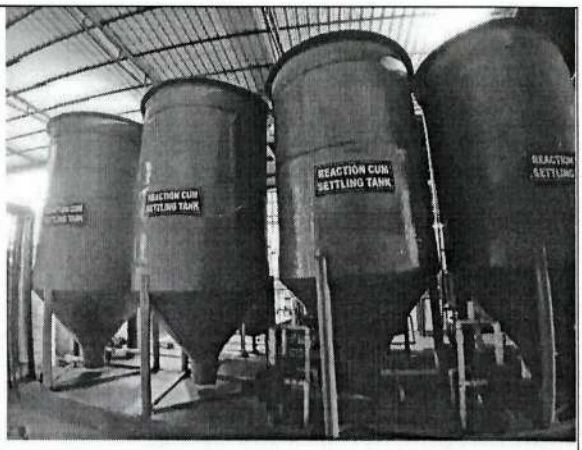


Figure 7: Reaction cum Settling tank of Pre-ETP

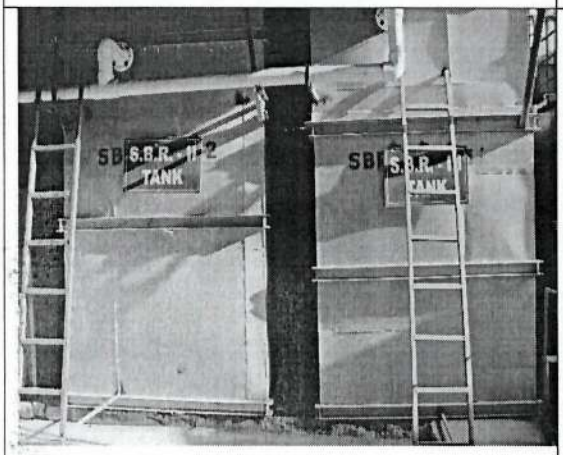


Figure 8: SBR TankS of Pre-ETP

Figure 9: Dual Media Filter of Pre-ETP

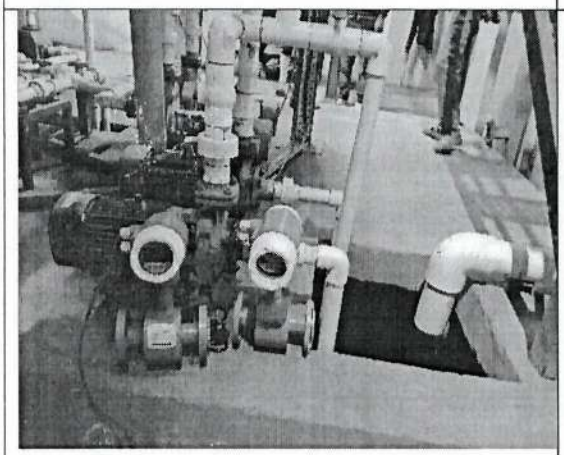


Figure 10: Purchased flow meters to be installed at inlet and outlet of Pre-ETP

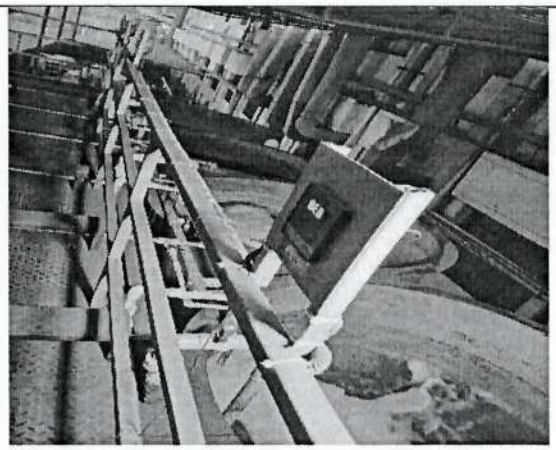


Figure 11: pH control & chemical solution dosing through metering type dosing pumps at Pre-ETP

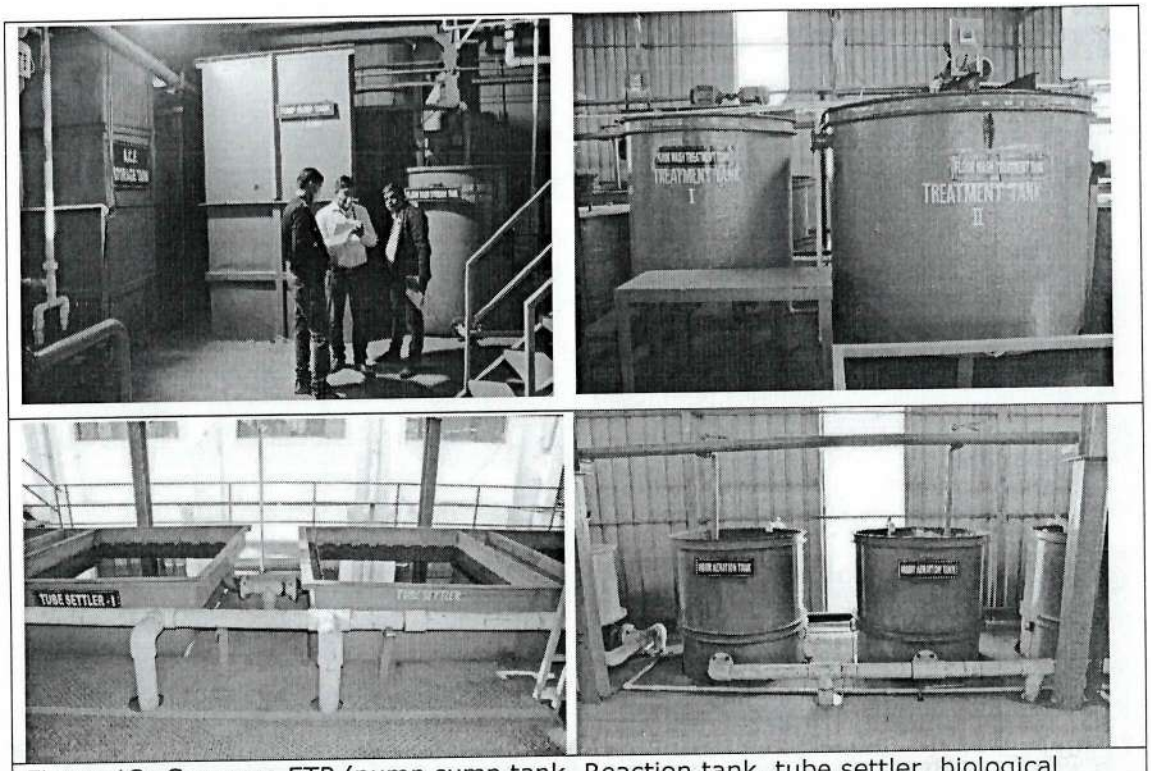


Figure 12: Common ETP (pump sump tank, Reaction tank, tube settler, biological treatment)

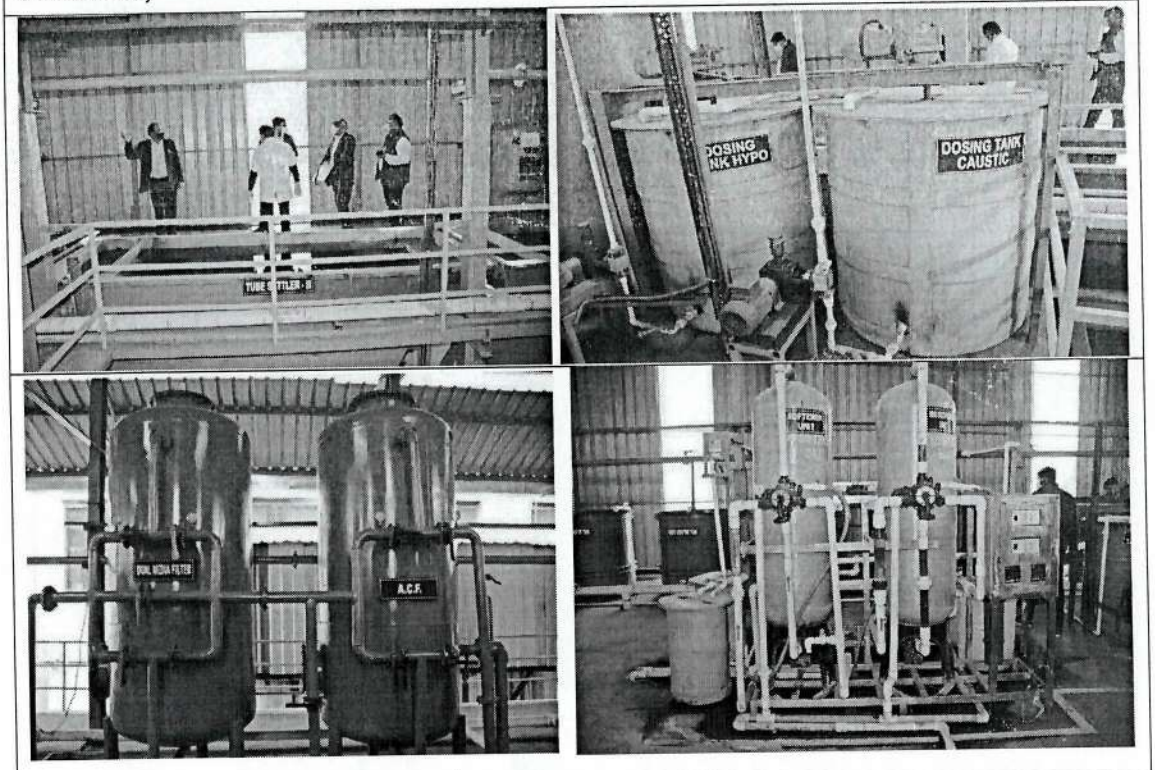


Figure 13: Common ETP (Secondary tube setteler tank, dosing tank, dual media filter, softner & ion exchange unit)

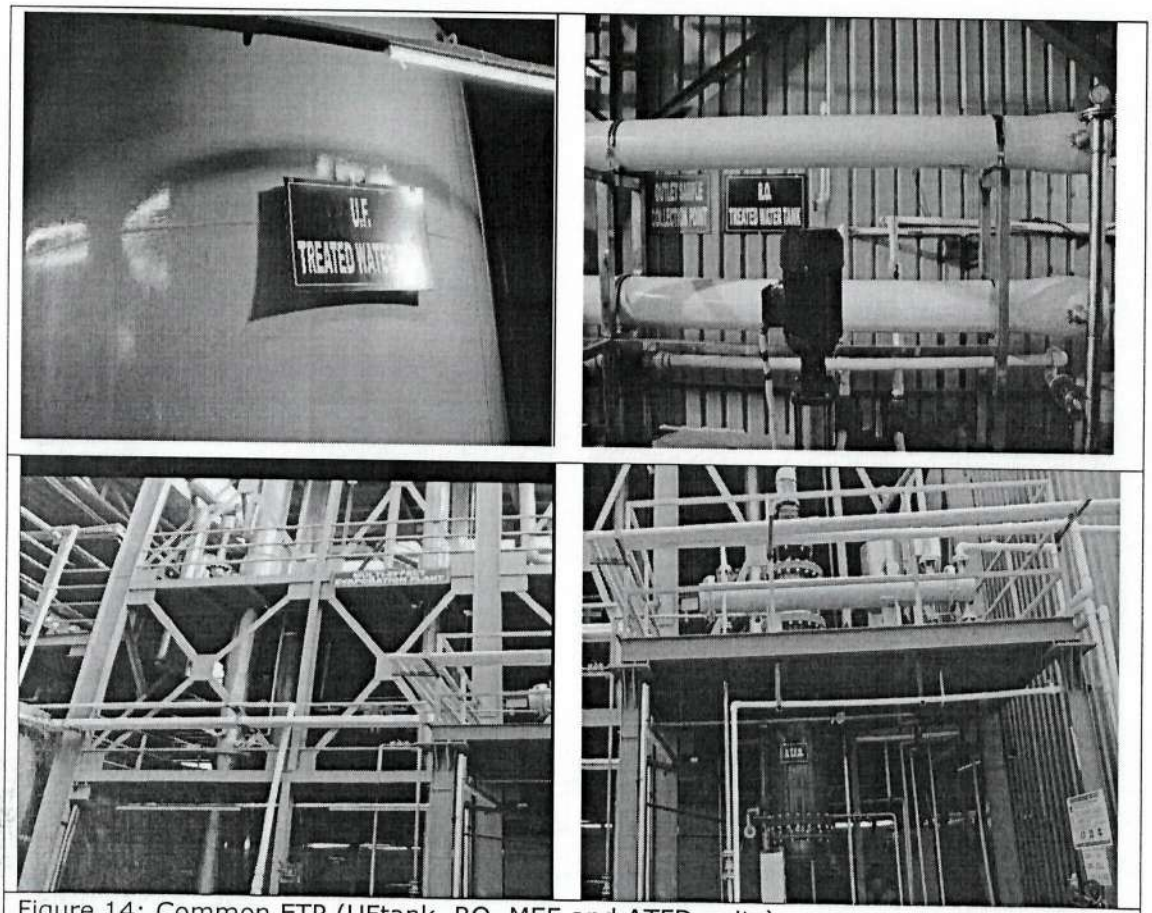


Figure 14: Common ETP (UFtank, RO, MEE and ATFD units)

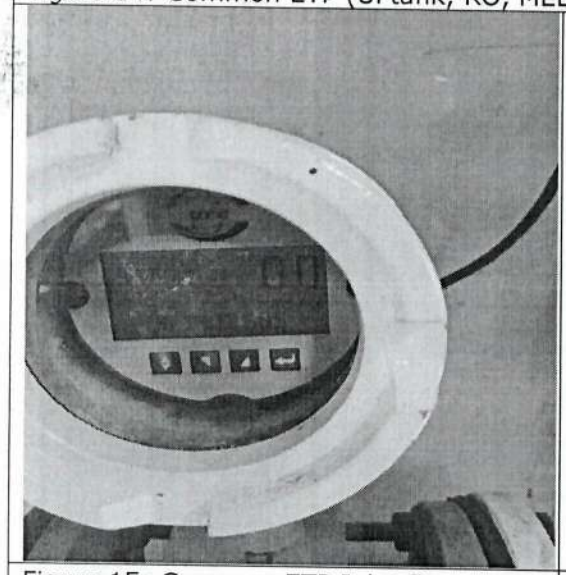


Figure 15: Common ETP Inlet flowmeter

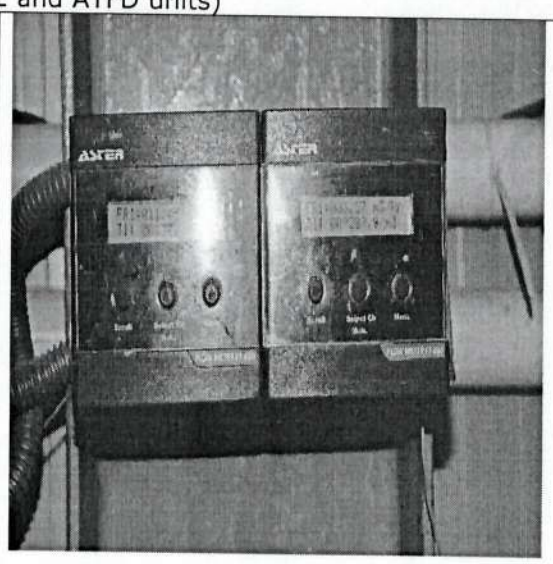


Figure 16: Common ETP Outlet flowmeter

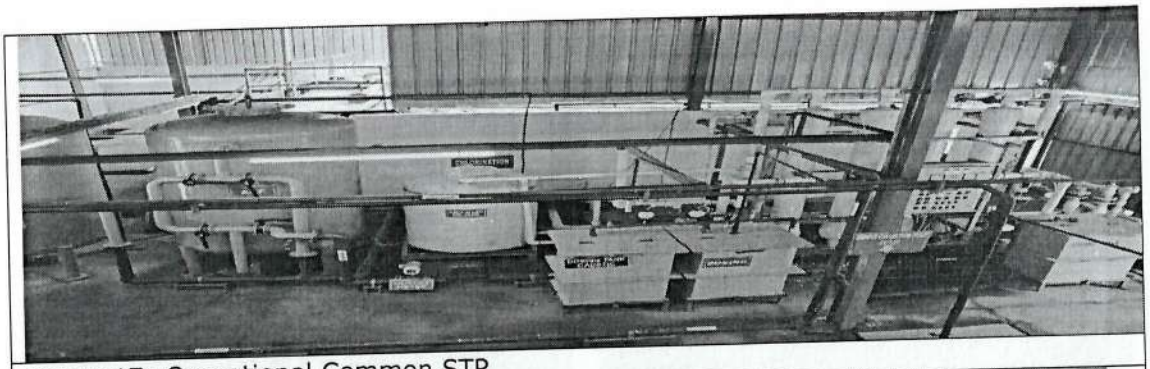


Figure 17: Operational Common STP

Figure 18: Common STP inlet flowmeter

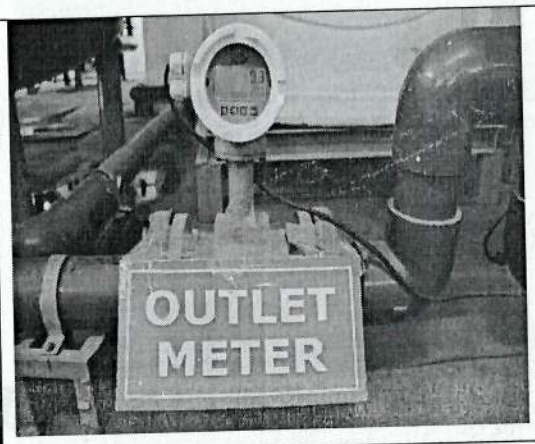
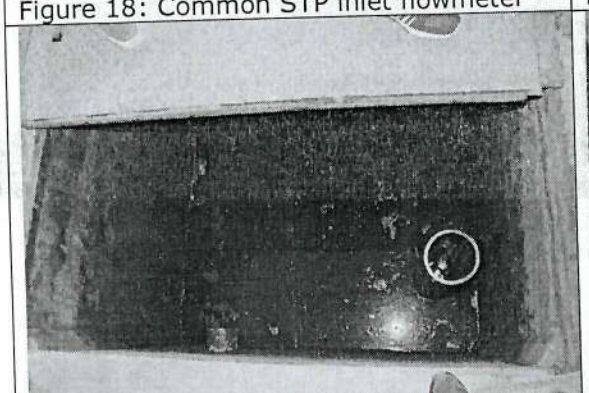
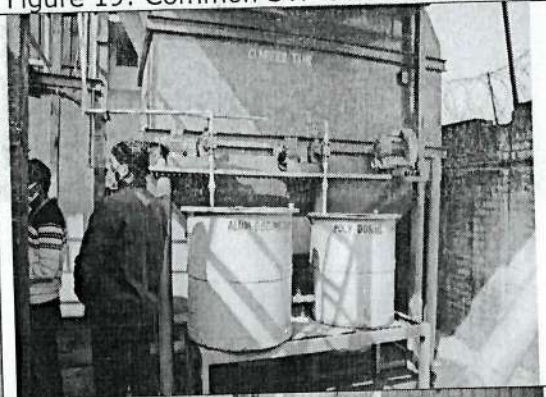


Figure 19: Common STP Outlet flowmeter





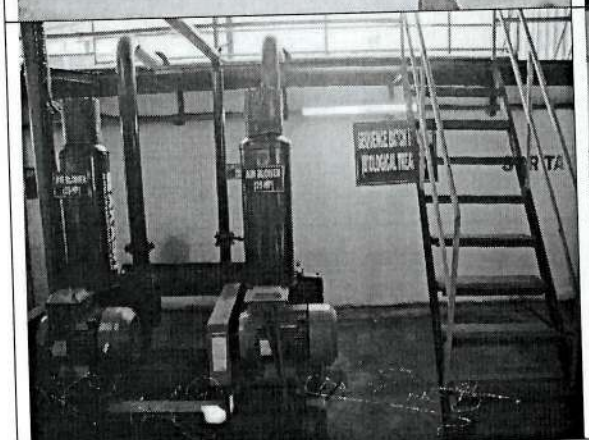


Figure 20: Collection tank, dosing tank, clarifier tank, SBR Tank and dual media filter of common STP

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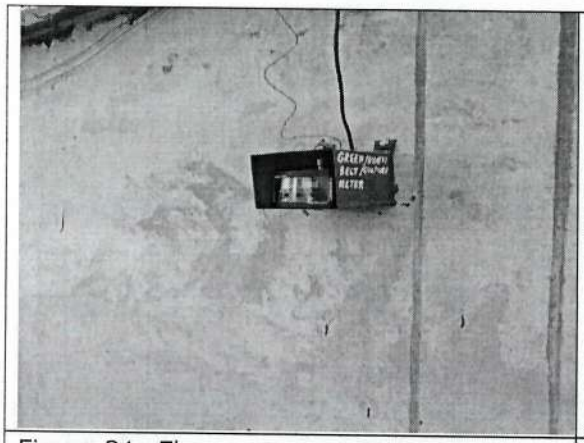

Figure 21: Flow meters at STP outlet line to Green belt for horticulture.

Figure 22: Flow meters at STP outlet line to metal division.

Figure 23: Flow meters at STP outlet line to glass division

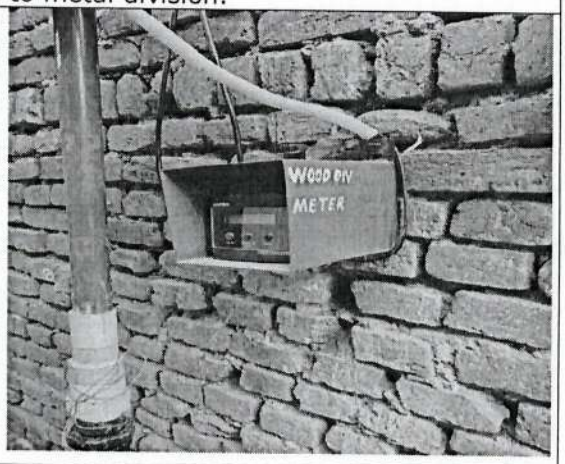

Figure 24: Flow meters at STP outlet line to wood division

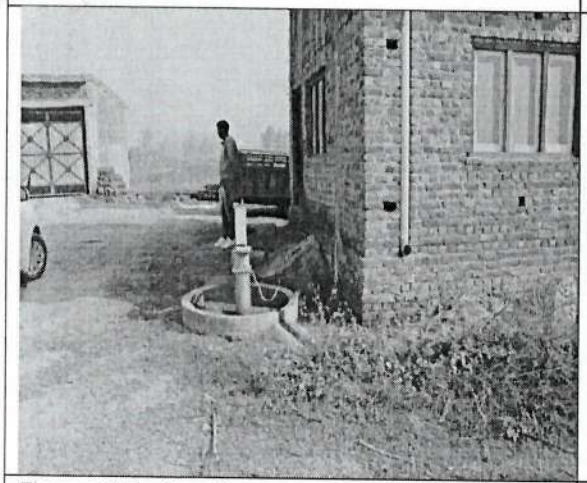

Figure 25: Hand pump near the unit

Figure 26: Pond near the unit

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Figure 27: Glass division

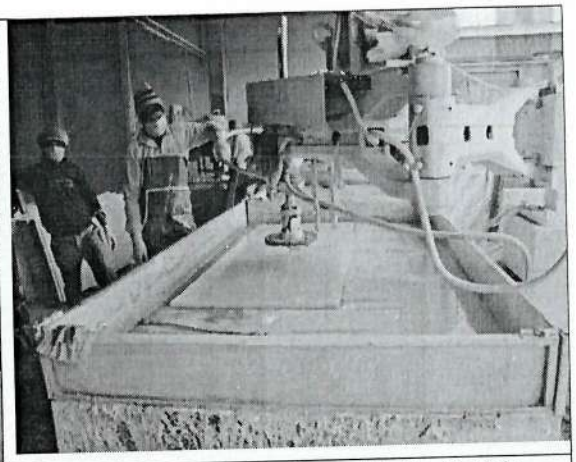

Figure 28: Polishing of marble in Marble plant

Figure 29: Corrugated Sheet & Box division

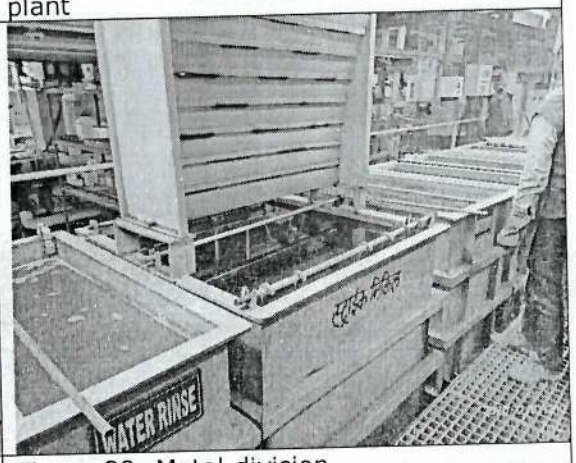

Figure 30: Metal division

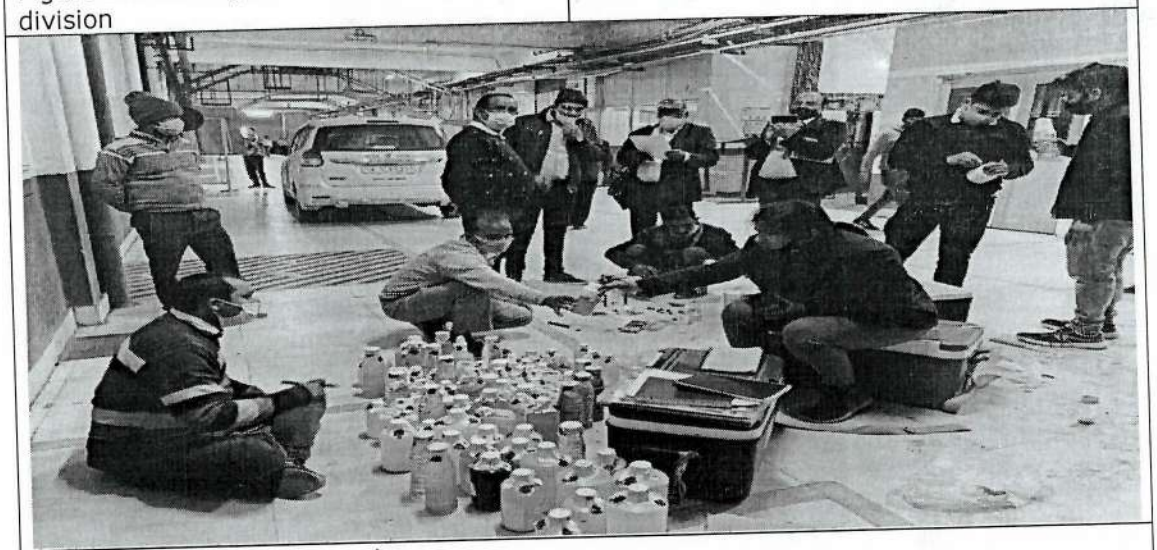

Figure 31: Sealing of samples

Reg. SCD, CPCB

(K.E. CPCB)

17.0 Signature of the inspecting officials

Date of Inspection: 10.12.2020

Sr. No.	Name of the Officials	Signature
1.	Sh. Shashank Chaudhary, SDM, Amroha	
2.	Mrs. Reena Satavan, Sc. 'D' CPCB, Delhi	
3.	Sh. C. B Chourasia, Sc.'E', CPCB, Delhi	
4.	Sh. J.P. Maurya, Regional Officer UPPCB, RO Bijnor	
5.	Dr. R.K Singh, Sc. 'D' CPCB, Delhi	
6.	Sh. Tejas Y. Mankikar, Sc. B, CGWB, Lucknow	Tejas.Y.M 28/01/2021
7.	Dr. Anu Chetal, Sc. B, CPCB, Delhi	
8.	Dr. Prabhat Ranjan, Sc. B, CPCB, Delhi	
9.	Sh. Anil Kumar Sharma, Assistant Env. Engineer , UPPCB, Bijnor	
10.	Ms. Shivangi Goswami, RA-II, CHCB, Delhi	
11.	Dr. Sachin Mishra, SRF, CPCB, Delhi	

ANNEXURE – 1a

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
18602/UPPCB/Bijnore(UPPCBRO)/CTO/water/J YOTIBA PHULE NAGAR /2018

Dated : 09/05/2018

To ,

Shri TEEVRA GUPTA
M/s C.L. GUPTA EXPORTS LTD
18 KM DELHI-MORADABAD HIGHWAY NH-24, VILL-JIVAI, AMROHA
JYOTIBA PHULE NAGAR

Sub : **Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. C.L. GUPTA EXPORTS LTD.**

Reference Application No :939591

Dated :09/05/2018

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. C.L. GUPTA EXPORTS LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2018 to 31/12/2019 .

In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2018.05.09 12:07:58 +05'30'

For and on behalf of U.P. Pollution Control Board

Enclosed : As above
(condition of consent):

Copy to: Regional Officer UPPCB Bijnaur for information and to ensure the compliance of the conditions imposed in the consent order.

C.L. Gupta Exports Ltd. CLG Jivai Amroha

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2018.05.09 12:08:15 +05'30'

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U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.C.L. GUPTA EXPORTS LTD vide

Consent Order No. 939591/ Water

Dated : 09/05/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of metal artware- 30 Ton per month , glass artware- 150 Ton per month and wood artware 15 Ton per month.

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Industrial	100 KLD (Treated through ETP and again treated through 175 KLD ETP and recycled in the process to achieve ZLD)	ETP
2	Domestic	100 KLD(Treated and reused in flushing/gardening within the premises)	STP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	100mg/l
2	BOD	30mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	100 KLD (Treated through STP and reuse in flushing/gardening within the premises)

4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

C.L. Gupta Exports Ltd.

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Industrial Effulant		
S.No	Parameter	Standard
1	Total Suspended Solids	100mg/l
2	BOD	30mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	100 KLD (Treated through ETP and again treated in ETP of capacity 175 KLD and treated effluent shall be recycled in the process to achieve ZLD)

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

C.L. Gupta Exports Ltd. Jivan Amrcha

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1. This consent is valid for the operation of glass furnace and related process operations like electroplating, phosphating etc. The overall production capacity shall not exceed Metal Artware-200 Ton / Month, Glass artware- 250 Ton per month and Wood artware 150 Ton per month for which Consent to Operate has been issued vide letter no. F68502/C-7/58/Jal Pradushan/Bijnore/2015 dated 20-10-2015, valid up to 31-12-2019.
2. The process effluent generated from glass furnace unit shall not exceed 100 KLD and it shall be treated in the effluent treatment plant comprising of Reverse Osmosis Plant and treated effluent shall be sent to existing ETP of 175 KLD. The overall treated effluent 175 KLD shall be recycled and Zero Liquid Discharge outside the premises must be maintained. The reject from Reverse Osmosis Plant shall be sent to authorized TSDF.
3. Domestic effluent 100 KLD shall be treated through sewage treatment plant of 5 kl/hr capacity and recycled for flushing/gardening.
4. No effluent is allowed to discharge outside the factory premises.
5. Reject of Reverse Osmosis plant shall be disposed through TSDF as per the provisions of Hazardous and Other Waste (Management and Trans-Boundary Movement) Rules 2016,
6. Cyanide plating or use of cyanide in the process is not allowed.
7. Unit shall adopt the Cleaner Technology for Electroplating unit as prescribed by CPCB.
8. Electromagnetic flow meter shall be installed at water source (Tube well) and outlet of ETP, Inlet and Outlet of STP , proper records shall be maintained of the water extracted from ground water and effluent reused in the process and used in the irrigation
9. Unit shall ensure the compliance of NOC granted for ground water extraction from CGWA dated 21.12.2016. The ground water extratction shall not exceed 330 KLD.
10. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi dated 13.07.2017 in OA no. 200/2014 M C Mehta v/s Union of India and others.
11. Unit shall comply the provisions of Hazardous and Other Waste (Management and Trans-Boundary Movement) Rules 2016, and regularly sent the Hazardous waste generated from the unit to TSDF for safe disposal.
12. Unit shall maintain the records of the waste sent to TSDF.
13. Unit shall submit treated effluent monitoring report and ground water quality monitoring report done by MoEF & CC approved laboratory within 3 months.
14. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
15. The unit shall deposit fees of Rs. 25000 / only as Consent Fee for year 2019 within 15 days from the date of issue of this order.
16. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2019.05.09 12:08:35 +05'30'

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

C.L. Gupta Exports Ltd. Jagadhri (Haryana)

(T46)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी0सी0–12, विभूति खण्ड,
गोमती नगर, लखनऊ।

संदर्भ संख्या F 62502 /सी–7/58/जल प्रदूषण/बिजनौर/2015 दिनॉक: पंजीकृत 20-10-15

सेवा में,

मैसर्स सी0एल0 गुप्ता एक्सपोर्ट्स लि0,
ग्राम–जिवई, दिल्ली रोड, चौधरपुर,
अमरोहा।

विषय : जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–25/26 और इसके संशोधित अधिनियम, 1978 के अन्तर्गत घरेलू/प्रकिया जनित उत्प्रवाह के निस्तारण हेतु सहमति ।

होदय,

कृपया अपने सहमति आवेदन पत्र संख्या शून्य, दिनॉक: 22.07.2015 एवं पत्र दिनॉक 20.10.2015 का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया। सशर्त सहमति आदेश पत्रॉक–93/सहमति/2015 दिनॉक: 20/10/15 संलग्न है। आपका ध्यान निम्न बिन्दुओं पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

1 सहमति शर्तो तथा निम्न बिन्दुओं का कड़ाई से अनुपालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।

2 जल सप्लाई स्त्रोत के विभिन्न बिन्दुओं पर उत्प्रवाह मापक मीटर अवश्य लगवायें। उत्प्रवाह मीटर मापी गयी रीडिंग हर महीने समय से अवश्य भेजें।

3 उद्योग से प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ड्रेन में अन्तिम निस्तारण बिन्दु से पूर्व वी–नाच या अन्य कोई मापक यंत्र लगवायें, वी–नाच की मापी गयी सूचनायें तथा केलीब्रेशन चार्ट समय–समय पर प्रेषित करें।

4 आपको उद्योग की आडिट की हुई वर्ष, **2014–15** की बैलेन्सशीट की प्रतिलिपि या चार्टड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (अचल+वर्तमान–वर्तमान जिम्मेदारियॉ) का सत्यापित प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जॉच की जा सके।

5 उद्योग द्वारा स्थापित उत्प्रवाह शुद्धिकरण संयत्र का प्रभावी संचालन तथा रख–रखाव सुनिश्चित करे जिससे कि उत्प्रवाह बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।

6 कृपया ठोस अवशिष्ट पदार्थो को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी, सरिता, भूमिगत जल या अन्य किसी स्त्रोत का जल प्रदूषित न हो।

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मैसर्स सी0एल0 गुप्ता एक्सपोर्ट्स लि0,
ग्राम–जिवई, दिल्ली रोड, चौधरपुर, अमरोहा।

(2)

7 उचित मात्रा में वृक्षारोपण करें जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें।

8 आपको उपकर अधिनियम, 1977 में वॉछित नियमों का पूर्णतया पालन करने और बोर्ड को इस संबंध में प्रगति भेजने की सलाह दी जाती है।

9 उद्योग का पर्यावरणीय व्यक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।

10 परिसंकटमय अपशिष्ट(प्रबन्ध, हथालन एवं सीमापारीय संचलन) नियमावली, 2008 यथासंशोधित के प्राविधानों का पालन सुनिश्चित किया जाए तथा जनित होने वाले हैजार्ड्स वेस्ट समय से टी0एस0डी0एफ0 को प्रेषित किया जाए।

11 उद्योग द्वारा निकिल एवं साईनाईड का शुद्धीकरण प्रथक–2 रियेक्शन टैंक के माध्यम से किया जाए।

12 उद्योग में शून्य उत्प्रवाह निस्तारण हेतु व्यवस्था (रिवर्स ओसमोसिस प्लाण्ट) स्थापित करने हेतु प्रस्ताव ती माह के अन्दर बोर्ड में प्रस्तुत करना सुनिश्चित किया जाए।

13 स्थापित उत्प्रवाह शुद्धीकरण संयंत्र से जनित शुद्धीकृत उत्प्रवाह की विश्लेषण आख्या किसी मान्यता प्राप्त प्रयोगशाला से कराकर एक माह में प्रेषित की जाए।

14 बोर्ड के पत्र संख्या एफ 68466/सी–7/जल/58/2015, दिनॉक 19.10.2015 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33–ए के अन्तर्गत जारी कारण बताओ नोटिस दिनॉक 26.05.2015 को सशर्त निक्षेपित किया गया है। उक्त पत्र द्वारा दिये गये निर्देशों का पूर्णतया अनुपालन किया जाए।

इस सहमति आदेश के अंकित प्राविधान तथा सहमति शर्तो के होते हुए भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके अधिनियम, 1978 की धारा–27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने के या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय,

मुख्य पर्यावरण अधिकारी, (वृत्त–7)

तद् दिनॉक–

पृष्ठ संख्या–

प्रतिलिपि :–क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

मुख्य पर्यावरण अधिकारी
(वृत्त–7)

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी0सी0–12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

केवल सरिता/भूमि में निस्तारण के लिए
वर्तमान/बदली हुई क्षमता के लिए

फार्म XV

सहमति आदेश पत्र

संदर्भ संख्या 93/सहमति/जल आदेश / 2015 लखनऊ, दिनॉक: 20/10/15

विषयः **मैसर्स सी0एल0गुप्ता एक्सपोर्ट्स लि0, ग्राम–जिवई, दिल्ली रोड, चौधरपुर, अमरोहा** को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–25/26 के अन्तर्गत उत्प्रवाह निस्तारण हेतु सहमति।

संदर्भ : आवेदन पत्र संख्या–शून्य। दिनॉक: 22.07.2015 एवं 20.102015

1. जल राशि का सीवन में या भूमि पर बहिःश्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 जिससे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में **मेसर्स सी0एल0गुप्ता एक्सपोर्ट्स लि0, ग्राम–जिवई, दिल्ली रोड, चौधरपुर, अमरोहा** को उसके परिसर से निकलने वाले उसके घरेलू नगर पालिका/औद्योगिक बहिःश्राव के स्थानीय सरिता/नदी/कुए में/भूमि पर निस्तारित करने के लिए अनुलग्नक में उल्लिखित समान्य और विशेष शर्तो के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।

2. यह सहमति **दिनॉक 22.07.2015 से दिनॉक 31.12.2019** की अवधि के लिए विधि मान्य होगी।

3. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तो के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 और इसके संशोधित अधिनियम, 1978 की धारा–27(2) के अन्तर्गत वर्णित किसी भी/सभी शर्तो में पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति बोर्ड आरक्षित रखती है।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर से।
सक्षम अधिकारी की अनुमति से निर्गत।

मुख्य पर्यावरण अधिकारी, (वृत्त–7)

अनुलग्नकः संलग्नक ।

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मैसर्स सी0एल0 गुप्ता एक्सपोर्ट्स लि0,
ग्राम–जिवई, दिल्ली रोड, चौधरपुर, अमरोहा।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
लखनऊ

संलग्नक आदेश संख्या–...../सहमति (जल)/आदेश/.....दिनॉक.....

सहमति शर्ते

1. अधिकतम दैनिक उत्प्रवाह और प्रति घण्टे में निस्तारित होने वाले उत्प्रवाह की दर निम्न से अधिक नही होनी चाहिए ।

उत्प्रवाह का प्रकार	अधिकतम दैनिक निस्तारण मी^{3}	अधिकतम प्रति घंटा निस्तारण मी^{3}
(i) घरेलू–	175 कि0ली0/दिन (सेप्टिक टैंक/सोकपिट)	
(ii) औद्योगिक–	175 कि0ली0/दिन (गार्डेनिंग/भूमि सिंचाई में प्रयुक्त)	
(अ) प्रकिया जल ब्लीड धोने के जल सहित–		
(ब) शीतलन जल–		

2. ब्लीड जल सहित प्रकिया में प्रयुक्त जल तथा घरेलू उत्प्रवाह को एकत्र करने के लिए अलग–अलग बन्द जल प्रवाह की व्यवस्था बनाई जाये। एकत्र करने की व्यवस्था के अन्तिम छोर टर्मिनल मेनहोल, उत्प्रवाह मापन तथा उत्वाह का नमूना एकत्र करने की व्यवस्था होनी चाहिए। कोई भी उत्प्रवाह टर्मिनल, मेनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नही करना चाहिए। सहमति आवेदन पत्र में सूचित उत्प्रवाह के अलावा अन्य कोई उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश नही करना चाहिए तथा यह भी सुनिश्चित करें कि घरेलू उत्प्रवाह स्ट्रीम वाटर ड्रेन में निस्तारित न हो ।

3. घरेलू उत्प्रवाह सेप्टिक टैंक या अन्य शुद्धिकरण संयंत्र में शुद्धिकृत किया जाये जिससे शुद्धिकृत उत्प्रवाह निम्न मानकों के अनुरूप हो।

20 से0 पर 5 दिन की बी0ओ0डी0 न हो	30 मिग्रा/ली0 से अधिक
कुल निलम्बित ठोस से अधिक न हो	100 मिग्रा0/ली0

4. सभी प्रकियाओं से जनित उत्प्रवाह, ब्लीड जल, शीतलन उत्प्रवाह, फर्श व उपकरणों की धुलाई से जनित उत्प्रवाह सहित औद्योगिक उत्प्रवाह निस्तारित होने से पूर्व इस प्रकार शुद्धिकृत किया जाये कि उत्प्रवाह बोर्ड द्वारा सं–173/37/83/19/ए आर ए दिनॉक–06.04.83 में निर्धारित मानकों के अनुरूप हो।

5. अन्य प्रचालक जिनके मान मानक में न दिये हो उनका मान उद्योग में निर्माण प्रकिया में प्रयुक्त किये जाने वाले जल के मानकों से अधिक नही होना चाहिए।

6 घरेलू तथा औद्योगिक उत्प्रवाह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक 4733 व 2488 और इसके बाद के संशोधनों के अनुरूप होना चाहिए।

9. विश्लेषित करने के लिए नमूना शर्त संख्या 2 में संदर्भित टर्मिनल मेनहोल से एकत्रित किया जाना चाहिए।

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मैसर्स सी0एल0 गुप्ता एक्सपोर्ट्स लि0,
ग्राम–जिवई, दिल्ली रोड, चौधरपुर, अमरोहा।

8. शर्त संख्या 2 में संदर्भित टर्मिनल मेनहोल ऊपर से ढके, ताले लगाने की व्यवस्था युक्त, कम से कम MX15 साइज और आवश्यक गहराई के ईट या सीमेन्ट कंक्रीट के चैम्बर होने चाहिए। टर्मिनल, मेनहोल में उत्प्रवाह तथा विश्लेषित के लिए नमूना लेने की व्यवस्था होनी चाहिए।

9. शुद्धिकृत घरेलू व औद्योगिक उत्प्रवाह मिलाकर (उपरोक्त शर्त संख्या–2 के प्राविधानों के अनुसार) एक ही निस्तारण बिन्दु से निस्तारित किया जाये। इस संयुक्त उत्प्रवाह निस्तारण बिन्दु पर उत्प्रवाह मापने की कुछ व्यवस्था होनी चाहिए।

10. शुद्धिकृत औद्योगिक उत्प्रवाह शर्त संख्या–9 में वर्णित संयुक्त निस्तारण बिन्दु से अन्तिम निस्तारण बिन्दु **गार्डेनिंग/भूमि सिंचाई** तक पक्के, ढके हुए बन्द पाइप युक्त ड्रेन से होकर निस्तारित किया जाये। पक्की ड्रेन या बन्द पाइप को इस प्रकार बिछाना चाहिए जिससे कि अनाधिकृत व्यक्तियों द्वारा उसमें नुकसान न पहुँचाया जाये। टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल की भाँति बनाया जाये, बन्द पाइपों में स्थल की आवश्यकता के अनुसार माध्यमिक निरीक्षण कक्ष बनाये जाये।

11. इस शर्तो का विशेष रूप से उत्प्रवाह शुद्धिकरण, उत्प्रवाह मापन, नमूना एकत्र करने की व्यवस्था, टर्मिनल मेनहोल व टर्मिनल निस्तारण बिन्दु के संबंध में दो माह या उससे पहले पूर्ण अनुपालन किया जाये।

12. बोर्ड से निर्गत सहमति आदेश की प्राप्ति के 30 दिन के भीतर तथा उसके बाद प्रत्येक महीने की दस तारीख तक मासिक प्रगति आख्या, सहमति शर्तो की अनुपालन आख्या के साथ जरूर भेजें।

13. विस्तृत निर्माण स्थल, रेखाचित्र उत्प्रवाह ले जाने वाली पाइप लाइन की अनुदैर्ध्य काट व प्लान तथा शर्त 8ए 9 व 10 में वर्णित अन्तिम निस्तारण बिन्दु का रेखाचित्र इस सहमति आदेश के जारी करने के एक माह के भीतर बोर्ड को भेजें।

14. परिसर में एकत्र होने वाले बरसात, तूफान के जल को भली भाँति रखा जाये और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाये। कच्चे माल, उत्पाद या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हो, का खुले में ढेर न लगाया जाये।

15. फैक्ट्री परिसर में उत्पन्न होने वाले सभी ठोस अपशिष्ट पदार्थो का भली भाँति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये।

(i) अकिय पदार्थ होन पर उसका भूमि भराव के लिए इस प्रकार प्रयोग सुनिश्चित किया जाये कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करें या बरसाती, तूफानी जल के द्वारा बहा न दिया जाए।
(ii) ज्वलनशील कार्बनिक पदार्थ होने पर नियंत्रित प्रज्वलन किया जाये।
(iii) जैविक अवघट्य पदार्थ होने पर कम्पोस्टिंग की जाये।

16 विषैले पदार्थो का विषैलापन अगर संभव हो सके तो दूर किया जाए अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्त कर सुरक्षित क्षेत्रों में मुहरबन्द स्टील ड्रम मे रखा और दफनाया जाए। विषमुक्त करने या मुहरबन्द करने और दफनाने का कार्य बोर्ड के अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाय।

17. यदि फैक्ट्री के किसी संयंत्र/संयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्प्रवाह की मात्रा बढ़ जाए और/या उपरोक्त पैरा–3 व 4 में वर्णित मानकों का उल्लंघन हो तो बोर्ड को टेलीग्राफिकली तथा ऑचलिक स्वास्थ्य अधिकारी/मुख्य चिकित्सा अधिकारी को स्थिति बताते हुए सूचित किया जाए।

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18. प्रार्थी फैक्ट्री के अन्दर व परिसर में अच्छा रख–रखाव स्थापित करें। सभी पाइप, वाल्व, सीवर और ड्रेन रिसावरोधी होने चाहिए। फर्श की धुलाई से जनित उत्प्रवाह, उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्त के अनुसार किसी बरसाती/तूफानी जल की नाली या खुले स्थान पर नही दिया जाना चाहिए।

19. प्रार्थी को टर्मिनल मेनहोल तथा अन्तिम निस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिए उत्प्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिए।

20 शुद्धिकृत घरेलू व प्रकिया जनित उत्पव्राह का नमूना किसी भी सामान्य उत्पादन कार्य किये जाने वाले दिन, तीन महीने में एक बार लिया जाये और उन्हें शर्त संख्या 3 व 4 में दी हुई सीमा के अनुसार सभी प्रचालकों के लिए विश्लेषित किया जाये। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण करवाने के बाद तुरन्त/समय–समय पर विश्लेषण आख्या बोर्ड में जमा की जाए।

21. प्रार्थी/कम्पनी बिना लापरवाही किये इस सहमति आदेश में दिय गये निर्देशों तथा बाद में समय–समय पर निर्गत निर्देशों का अनुपालन करें। प्रार्थी/कम्पनी अगर किसी समय निर्गत किसी आदेश/निर्देश का पालन न करें और/या इस सहमति आदेश की शर्तो का उल्लंघन करें तो वह कानून/अधिनियम के प्राविधानों के अन्तर्गत विधिक कार्यवाही के लिए उत्तरदायी होगी।

22. प्रार्थी बोर्ड की पूर्व लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रवाह की गुणता व मात्रा, उत्प्रवाह निस्तारण की दर, उत्प्रवाह का तापमान न बदले या परिवर्तन करे।

23. उपरोक्त शर्ते जब तक अधिनियम/संशोधित अधिनियम की धारा 27(2) के अन्तर्गत समाप्त नही कर दी जाती है, तब तक लागू रहेगी।

24. प्रार्थी की सहमति की अवधि समाप्त होने के कम से कम 30 दिन पहले या प्रस्तावित नये या परिवर्तित निस्तारण बिन्दु के चालू होने और/या निस्तारण किये जाने के 30 दिन पूर्व, जो भी पहले हो, तक सहमति के नवीनीकरण हेतु आवेदन करना चाहिए।

25. एक निरीक्षण पुस्तिका खोली जानी चाहिए और बोर्ड के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिए।

26. प्रार्थी उत्प्रवाह शुद्धिकरण संयंत्र संस्थान के निर्माण, स्थापना या प्रयोग में लाने संबंधी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से संबंधित सूचना फैक्ट्री में बोर्ड से आये अधिकारी और/या बोर्ड को अवश्य उपलब्ध कराये।

27. फैक्ट्री परिसर से अन्तिम निस्तारण बिन्दु जैसे साल भर बहने वाली नदी या सिचाई योग्य फार्म, तक उत्पव्राह ले जाने वाली चैनल, सीवर, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिससे एनारोबिक स्थितियॉ या मच्छरों की पैदावार हो, को नही होने दिया जाए।

28. निदेशक (निदेशकों), साझेदार (साझेदारों), प्रोपराइटर(प्रोपराइटरों) के नाम, पदों व टेलीफोन की सूचना दी जाये।

29. इस सहमति आदेश में अंकित प्राविधान तथा दिये गये सहमति शर्तो के होते हुए भी उ0प्र0प्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, या अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

सक्षम अधिकारी की अनुमति से निर्गत।

मुख्य पर्यावरण अधिकारी, (वृत्त–7)

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ANNEXURE-1b

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 18535/UPPCB/Bijnore(UPPCBRO)/CTO/air/JYOTIBA PHULE NAGAR /2018 **Dated : 11/05/2018**

To ,

Shri TEEVRA GUPTA
M/s C.L. GUPTA EXPORTS LTD
18 KM DELHI-MORADABAD HIGHWAY NH-24, VILL-JIVAI, AMROHA
JYOTIBA PHULE NAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. C.L. GUPTA EXPORTS LTD

Reference Application No. 927007 Dated : 11/05/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s C.L. GUPTA EXPORTS LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2018 to 31/12/2019 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

AMIT CHANDRA Digitally signed by AMIT CHANDRA Date: 2018.05.11 17:55:56 +05'30'

For and on behalf of U.P. Pollution Control Board

Enclosed : As above
(condition of consent):

Copy to: Regional Officer UPPCB Bijnaur for information and to ensure the compliance of the conditions imposed in the consent order.

AMIT CHANDRA Digitally signed by AMIT CHANDRA Date: 2018.05.11 17:56:19 +05'30'

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U.P. Pollution Control Board

Dated : 11/05/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Metal Artware- 30 Ton / Month, glass artware- 150 Ton per month and wood artware 15 Ton per month. .

2(a) . The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	Polishing and buffing Section	emission	1	Particulate Matter	10 meter from ground or 3 meter above hood, whichever is more
2	glass furnace	propane	2	Particulate Matter	54 meter above from the ground level.

2(b) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Quantity of Emission	as per serial no. 9 of schedule 1 of E(P) Rules,2016
2	2	Quantity of Emission	as per serial no. 48 of schedule 1 of E(P) Rules,2016

3 . Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .

4 . The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .

5 . The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .

6 . The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .

7 . Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .

8 . The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

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1. This consent is valid for the operation of glass furnace and related process operations like electroplating, phosphating etc. The overall production capacity shall not exceed Metal Artware- 200 Ton / Month, Glass artware- 250 Ton per month and Wood artware 150 Ton per month for which Consent to Operate has been issued vide letter no. F68503/C-7/45/Vayu Pradushan /2015 dated 20-10-2015, valid up to 31-12-2019.
2. The process emission generated from glass furnace unit shall not exceed the emission norms as prescribed under Environment (Protection) Rules, 1986.
3. Unit shall regularly operate the Air Pollution Control System and ensure that the stack and ambient air quality is as per the norms as prescribed under Environment (Protection) Rules, 1986.
4. Cyanide plating or use of cyanide in the process is not allowed.
5. The minimum height of stack attach to electroplating, polishing and buffing section shall be atleast 10 meters above ground level or 3 meters above shed or building of the unit whichever is more.
6. Unit shall adopt the Cleaner Technology for Electroplating unit as prescribed by CPCB.
7. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi dated 13.07.2017 in OA no. 200/2014 M C Mehta v/s Union of India and others.
8. Unit shall comply the provisions of Hazardous and Other Waste (Management and Trans-Boundary Movement) Rules 2016, and regularly sent the Hazardous waste generated from the unit to TSDF for safe disposal.
9. Unit shall submit stack emission and ambient air quality monitoring report done by MoEF & CC approved laboratory within 3 months.
10. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
11. The unit shall deposit fees of Rs. 25000 / only as Consent Fee for year 2019 within 15 days from the date of issue of this order.
12. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
13. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2018.05.11 17:56:40 +05'30'

For and on behalf of U.P. Pollution Control Board .

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

पर्यावरण भवन, टी0सी0–12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ।

FG3503

संदर्भ संख्या /सी–7/45/वायु प्रदूषण/मुरा0/2015 दिनॉक: 20-10-15

सेवा में,

मेसर्स सी0एल0गुप्ता एक्सपोर्ट्स लि0,
ग्राम–जिवई, 18 कि0मी0स्टोन, दिल्ली रोड,
जिला–अमरोहा।

विषयः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत सहमति के संबंध में।

महोदय,

कृपया उपरोक्त विषयक आप अपने सहमति आवेदन पत्र प्राप्ति दिनॉक 27.12.2014 एवं 18.05.2015 का संदर्भ ग्रहण करें। आपके आवेदन पत्र का परीक्षण किया गया और आपका सहमति आदेश संख्या 957 सहमति (वायु) आदेश/2015 दिनांक–19/10/15 को संलग्न किया जा रहा है। आपका ध्यान निम्न बिन्दुओं पर आवश्यक कार्यवाही करने हेतु दिलाया जाता है:–

1- सहमति में दिये गये शर्तो एवं नीचे दिये गये विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अंदर प्रेषित करना सुनिश्चित करें।

2- प्लू गैस उत्सर्जन तथा वायु गुणता संबंधी अनुश्रवण आख्या इस पत्र प्राप्ति के **एक माह** के अंदर प्रेषित करना सुनिश्चित करें।

3- वायु प्रदूषण नियंत्रण व्यवस्था जैसे **मल्टीसाइक्लोन डस्ट कलेक्टर** का प्राविधान संचालन एवम् रख–रखाव इस प्रकार किया जाये, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हों।

4- आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहे।

5- उचित मात्रा में वृक्षारोपण करे, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चित करें।

6- यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिए ही मान्य है।

7- आपके उद्योग की आडिट की हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (अचल सम्पत्ति+वर्तमान सम्पत्ति–वर्तमान देनदारियॉ) का सत्यापन प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं, जिससे कि आपके द्वारा देय सहमति शुल्क की जॉच की जा सके।

8- आपको उपकर अधिनियम, 1977 में वॉछित नियमों का पूर्णतया पालन करने और बोर्ड को इस संबंध में प्रगति भेजने की सलाह दी जाती है।

9. उद्योग का पर्यावरणीय वक्तव्य प्रत्येक वर्ष 30 सितम्बर तक बोर्ड को प्रेषित किया जाए।

10. पाट फर्नेश एवं ब्वायलर से सम्बद्ध चिमनी की मानीटरिंग किसी मान्यता प्राप्त प्रयोगशाला से कराकर मानीटरिंग रिपोर्ट एक माह में प्रेषित की जाए।

C.L. Gupta Exports Ltd. Jivai Amroha

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मसस सी0एल0गुप्ता एक्सपोर्ट्स लि0,
ग्राम–जिवई, 18 कि0मी0स्टोन, दिल्ली रोड,
जिला–अमरोहा।

इस सहमति आदेश के अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी /सभी शर्तो में पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय,

संलग्नक : उपरोक्तानुसार ।

मुख्य पर्यावरण अधिकारी(वृत्त–7)

संदर्भ संख्या– /वायु प्रदूषण/ तद दिनॉक–

प्रतिलिपि :–क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित

मुख्य पर्यावरण अधिकारी
(वृत्त–7)

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मेसर्स सी0एल0गुप्ता एक्सपोर्ट्स लि0,
ग्रम–जिवई, 18 कि0मी0स्टोन, दिल्ली रोड,
जिला–अमरोहा।

4. बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवम् अनुश्रवण हेतु संयंत्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।

5. बोर्ड के अनुरूप ही उद्योगों द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवम् अनुरूप न पाये गये हो) किया जा सकता है।

6. बिन्दु–4ए 5 एवम् 7 में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में, इकाई में रखा जाये।

7. इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाये।

8. सहमति आदेश निर्गत किये जाने की दिनॉक के एक माह के भीतर इकाई के समस्त स्टैक से हो रह उत्सर्जन के अनुश्रवण किये जाने की सम्पर्ण व्यवस्था की जाये। उत्सर्जन का अनुश्रवण नियमित रूप से किया जाय एवम् इसकी मासिक आख्या बोर्ड में जमा की जाए।

9. (अ) उपरोक्त संदर्भित सहमति शर्तो का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाये एवं इस संबंध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के एक माह के भीतर प्रस्तुत किया जाये।

(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की शर्तो का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।

10. किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों सदर्भित धारा–29 के अधिक होता है या होने की संभावना हो तो बोर्ड और अन्य संस्थानों जो संदर्भित धारा–29 उत्तर प्रदेश वायु (प्रदूषण निवारण तथा नियंत्रण) धारा, 1983 में वर्णित है, को सूचित करना चाहिए।

11. इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाए।

12. इकाई का रख–रखाव इस प्रकार से सुनिश्चित किया जाए कि वायु प्रदूषणकारी तत्वों का उत्सर्जन, स्टैक के अतिरिक्त अन्य किसी बिन्दु से नही होना चाहिए।

32. इकाई द्वारा बोर्ड के कर्मचारियों, मान्यता प्राप्त संस्थानों द्वारा, चिमनी अथवा उक्त किसी अन्य "आउट लेट" से वायु उत्सर्जन का नमूना एकत्रित किये जाने से संबंध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाए।

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मेसर्स सी0एल0गुप्ता एक्सपोर्ट्स लि0,
ग्राम–जिवई, 18 कि0मी0स्टोन, दिल्ली रोड,
जिला–अमरोहा।

14. इकाई से आबादी, कृषिक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाए।

15. आवेदन कर्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिये जाने वाले समस्त निर्देशों/आदेशों का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिये गये आदेश/निर्देश अथवा इस सहमति आदेश की शर्तो का अनुपालन संतोषजनक नही पाये जाने की स्थिति में आवेदनकर्ता /इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।

16. उपरोक्त इंगित समस्त शर्ते अधिनियम की धारा–21 (6) के अन्तर्गत निरस्त न किये जाने तक वैद्य रहेगी।

17. आवेदन कर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाए। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से 30 दिन अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि हो एवम् प्रस्तावित नवीन उत्सर्जन की तिथि से 30 दिन पूर्व (जो भी पहले हो) जमा किया जाए।

18. बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करायी जाए।

19. आवेदक को निरीक्षणकर्ता/बोर्ड को अनुश्रवण एवम् प्रदूषण नियंत्रण संयंत्रों के निर्माण, अधिस्थापन अथवा संचालन तथा अन्य सूचनायें जो वायु प्रदूषण नियंत्रण से संबंधित हो, उपलब्ध करानी होगी।

20. इस सहमति आदेश की प्राप्ति के 30 दिन के अन्दर अपने उद्योग के डाइरेक्टर्स, पार्टनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।

21. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है। उत्तर प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।

सक्षम अधिकारी की अनुमति से निर्गत।

मुख्य पर्यावरण अधिकारी
(वृत्त–7)

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

पर्यावरण भवन, टी0सी0–12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

सहमति आदेश पत्र

संदर्भ संख्या 95 /सहमति (वायु) आदेश/ 2015 लखनऊ, दिनॉक– 19/10/15

विषय : **मैसर्स सी0एल0गुप्ता एक्सपोर्ट्स लि0, ग्राम–जिवई, 18 कि0मी0स्टोन, दिल्ली रोड, जिला–अमरोहा** को वायु(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा–21/22 के अन्तर्गत ।

संदर्भ : आवेदन संख्या– शून्य। दिनॉक: 27.12.2014 / 18.05.2015

1. वायु अधिनियम, 1981 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र **मैसर्स सी0एल0गुप्ता एक्सपोर्ट्स लि0, ग्राम–जिवई, 18 कि0मी0स्टोन, दिल्ली रोड, जिला–अमरोहा** को अपने संयंत्रों से संलग्नक में वर्णित शर्तो के अनुरूप वायुमण्डल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।

2. यह सहमति दिनांक–**01.01.2015** से दिनॉक **31.12.2019** की अवधि तक मान्य है।

3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत ।

सक्षम अधिकारी की अनुमति से निर्गत।

मुख्य पर्यावरण अधिकारी
(वृत्त–7)

अनुलग्नक : संलग्नक ।

(सहमति शर्तें)

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मेसर्स सी0एल0गुप्ता एक्सपोर्ट्स लि0,
ग्राम–जिवई, 18 कि0मी0स्टोन, दिल्ली रोड,
जिला–अमरोहा।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
लखनऊ

संलग्नक आदेश संख्या–...../सहमति(वायु)/आदेश/.....दिनॉक.....

सहमति शर्ते

1. पलू गैस की प्रतिघण्टा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नही होना चाहिए ।

(i) 02 टी0पी0एच0 एवं 01 टी0पी0एच0 ब्वायलर से सम्बद्ध चिमनी की ऊॅचाई 98 फिट व 10.5 मीटर।

(ii) 6X360 केवीए, 750 केवीए एवं 2300 केवीए क्षमता के डीजी सेटों से सम्बद्ध चिमनी की ऊॅचाई बोर्ड मानकों के अनुरूप।

(iii) पाट फर्नेश से सम्ब्द्ध चिमनी की ऊॅचाई (प्रत्येक) 30 मीटर।

(iv) ग्लास फर्नेस से चिमनी की ऊॅचाई भूतल से 130 फिट।

(v) –

(vi) –

2. वायु मण्डल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा बोर्ड मानकों के अनुरूप हो ।

(i)	सस्पैन्डेड पार्टिकुलेट मैटर (एस0पी0एम0)	मिलीग्राम प्रतिनार्मल मीटर क्यूबिक मीटर
(ii)	मैटल डस्ट (आयरन, जिंक, कॉपर आदि)	–
(iii)	हाईड्रोजन, सल्फर ट्राई आक्साइड सल्फेड मिस्ट	–
(iv)	सल्फर डाई आक्साइड	(पी0सी0एम0)
(v)	कार्बन मोनो आक्साइड	–
(vi)	हाइड्रोकार्बन	–
(vii)	अमोनिया	–
(viii)	फ्लोरीन	–
(ix)	मरकैप्टेन	–
(x)		–

3. समय–समय पर बोर्ड द्वारा निर्धारित अन्य परिचालकों की मात्रा भी मानकों के अनुरूप हो।

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ANNEXURE - 2

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 57800/UPPCB/Bijnore(UPPCBRO)/CTO/air/JYOTIBA PHULE NAGAR/2019 **Dated : 27/09/2019**

To ,

Shri TEEVRA GUPTA
M/s C L GUPTA EXPORTS LTD
C.L. Gupta Exports Ltd., Vill- Jivai, NH-24 Delhi Road Amroha,AMROHA,244221
JYOTIBA PHULE NAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. C L GUPTA EXPORTS LTD

Reference Application No. 5223743 Dated : 27/09/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s C L GUPTA EXPORTS LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 28/08/2019 to 31/12/2019 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Bijnore to ensure the compliance of conditions imposed in consent order

Chief Environment Officer

C.L. Gupta Exports Ltd. Amroha

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U.P. Pollution Control Board

Dated : 27/09/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Thermocol Block - 65 Ton/Month.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	Boiler-4 TPH	Wood - 4 TPD	01	Particulate Matter	Trima cyclone dust collector as APCS and stack height 30 meter from ground level.

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	01	Particulate Matter	600 mg/nm3

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

C.L. Gupta Exports Ltd. Jiwai Prabha

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1.This consent to operate is valid for production of Thermocol Block - 65 Ton/Month.
2. Boiler of 4 TPH shall be equipped with trima cyclone dust collector and stack of 30 Meter from ground level.
3. Unit shall submit stack monitoring report and ambient air quality monitoring report done by MoEF & CC approved laboratory within 3 months and after that submit on quarterly basis .
4. Unit shall maintain and operate Air pollution control system i. e. trima cyclone dust collector regularly and ensure that stack emissions are within the prescribed norms.
5.Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
6.The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
7. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in O.A. No. 220/2019 Adil Ansari vs M/s CL Gupta Exports and Ors.
8. Unit shall comply with the provisions of Hazardous and Other Waste (Management and Transboundary Movement)Rules 2016.
9.This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
10. The unit shall not undertake any expansion or modification in the plant and machinery or establishment of new unit without prior Consent to Establish of UPPCB.
11. Unit shall submit bank guarantee of Rs 100000/ (One Lakh only) for the compliance of above conditions within 15 days from the date of issue of this order, failing which this order shall be automatically deemed invalid.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

C.L. Gupta Exports Ltd. Gajraula Amroha

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ANNEXURE - 3a

UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. - 66853/UPPCB/Bijnore(UPPCBRO)/CTO/water/JYOTIBA PHULE NAGAR/2019 **Dated : 30/09/2020**

To ,

M/S TEEVRA GUPTA
C L GUPTA EXPORTS LTD
Vill- Jivai, 18 Kms Stone before Moradabad Delhi Higway Amroha (U.P),AMROHA,244302
JYOTIBA PHULE NAGAR

Sub : Consent to Operate Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended.

Kindly refer to your consent application dated 16/12/2019 and received on 16/12/2019 under section 25/26 of Water (Prevention & Control of Pollution) Act,1974 as amended. Your application and the information submitted have been examined along with the facts found during inspection made by officers of UPPCB on 21/09/2020 . Your consent application is hereby refused due to following reason.

Reasons :-

M/s C L Gupta Exports Ltd, Jyotiba Phule Nagar, Amroha have applied for Consent to Operate under Water Act, 1974 . The matter related to the unit is being heard by Hon'ble NGT in O.A. No. 220/2019 Adil Ansari vs. M/s. C. L. Gupta Exports Pvt. Ltd. & Ors.,. Unit was inspected by Joint Committee of CPCB, UPPCB and CGWA on 16-10-2019. Unit has submitted CGWA NOC valid till 19-12-2021 which permits withdrawal of 155 cubic meter per day Ground Water for domestic purpose only. In consideration of units representation and documents submission, Environmental Compensation of Rs. 1, 01, 80, 740/- (for abstraction of Ground Water for Industrial use without permission), Rs. 1,08,60,000/- (for discharging the effluent in violation of prescribed norms.) and Rs. 21,30,417/- (for violation of Hazardous Waste Rules). Unit has not deposited the Environmental Compensation. Also unit has not been issued NOC for abstraction of Ground Water for Industrial use. Hon'ble NGT in its order dated 06-08-2020 has passed following directions with observations :

".....In view of the above, not only there are serious continuing violations of environmental norms without corresponding stringent action, the unit appears to have played fraud in obtaining NOC for ground water extraction for industrial purpose by falsely representing that purpose of extraction was residential. Action needs to be taken in this regard as per law of the land. Apart from this aspect, compliance with environmental norms needs to be ensured by the industrial unit....."

UPPCB has issued show cause notice under section 33 A of Water(Prevention and Control of Pollution) Act 1974 vide letter dated 10.06.2020 to the unit for its closure in case of non submission of NOC for Ground Water Abstraction for Industrial purpose. The area of the existing unit is in Over Exploited Zone as per CGWA.

In view of above the Consent to Operate application is here by Rejected with the directions to ensure

compliance of Water (Prevention and Control of Pollution) Act, 1974.

The Consent to Operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended is hereby refused.Further, you are hereby informed to comply with the mandatory provisions of Water Act.

This order is issued with the approval of competent authority.

Amit Chandra

(Authorized Signatory)

Amit Chandra
Chief Environment Officer

Copy To -

Regional Office, UPPCB, Bijnore

Amit Chandra

Amit Chandra
Chief Environment Officer
(Authorized Signatory)

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ANNEXURE - 36

UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. - 71046/UPPCB/Bijnore(UPPCBRO)/CTO/air/JYOTIBA PHULE NAGAR/2019 **Dated : 30/09/2020**

To ,

M/S TEEVRA GUPTA
C L GUPTA EXPORTS LTD
Vill- Jivai, 18 Kms Stone before Moradabad Delhi Higway Amroha (U.P),AMROHA,244302
JYOTIBA PHULE NAGAR

Sub : Consent To Operate Application under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended.

Kindly refer to your consent application dated 16/12/2019 received on 16/12/2019 under section 21/22 of Air (Prevention & Control of Pollution) Act,1981 as amended. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 21/09/2020 .Your consent application is hereby refused/return due to following reasons.

Reasons :-

M/s C L Gupta Exports Ltd, Jyotiba Phule Nagar, Amroha have applied for Consent to Operate under Water Act, 1974 . The matter related to the unit is being heard by Hon'ble NGT in O.A. No. 220/2019 Adil Ansari vs. M/s. C. L. Gupta Exports Pvt. Ltd. & Ors.,. Unit was inspected by Joint Committee of CPCB, UPPCB and CGWA on 16-10-2019. Unit has submitted CGWA NOC valid till 19-12-2021 which permits withdrawal of 155 cubic meter per day Ground Water for domestic purpose only. In consideration of units representation and documents submission, Environmental Compensation of Rs. 1, 01, 80, 740/- (for abstraction of Ground Water for Industrial use without permission), Rs. 1,08,60,000/- (for discharging the effluent in violation of prescribed norms.) and Rs. 21,30,417/- (for violation of Hazardous Waste Rules). Unit has not deposited the Environmental Compensation. Also unit has not been issued NOC for abstraction of Ground Water for Industrial use. Hon'ble NGT in its order dated 06-08-2020 has passed following directions with observations :

".....In view of the above, not only there are serious continuing violations of environmental norms without corresponding stringent action, the unit appears to have played fraud in obtaining NOC for ground water extraction for industrial purpose by falsely representing that purpose of extraction was residential. Action needs to be taken in this regard as per law of the land. Apart from this aspect, compliance with environmental norms needs to be ensured by the industrial unit....."

UPPCB has issued show cause notice under section 33 A of Water(Prevention and Control of Pollution) Act 1974 vide letter dated 10.06.2020 to the unit for its closure in case of non submission of NOC for Ground Water Abstraction for Industrial purpose. The area of the existing unit is in Over Exploited Zone as per CGWA.

In view of above the Consent to Operate application is here by Rejected with the directions to ensure

compliance of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The Consent to Operate under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended is hereby refused.Further, you are hereby informed to comply with the mandatory provisions of Air Act.

This order is issued with the approval of competent authority.

Amit Chandra
(Authorized Signatory)

Amit Chandra
Chief Environment Officer

Copy To -

Regional Officer, UPPCB, Bijnore.

Amit Chandra
Amit Chandra
Chief Environment Officer
(Authorized Signatory)

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ANNEXURE- 4a

FORM 1
CONSENT SEEKING FORM

(To be submitted in triplicate)

(See RULE 27)

Application for consent for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

From ,

C L GUPTA EXPORTS LTD, Vill- Jivai, 18 Kms
Stone before Moradabad Delhi Higway Amroha
(U.P),AMROHA,244302
City:Amroha
Block:Amroha
District:JYOTIBA PHULE NAGAR

Dated
03/12/2020

To ,
The Member Secretary,
U. P. Pollution Control Board,
Lucknow.

Sir,

I/We hereby apply for CONSENT under Section 21 of the Air(Prevention and Control of Pollution)Act, 1981(14 of 1981) to make emission from Industrial Plant owned by (1)
TEEVRA GUPTA for a period upto (2) 3 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I /We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.
7. Bank Details.

Bank Draft No.	Date	Amount

Accompaniments:-

1. Old Air Consent Renewal Application (Attached)
2. Hazardous Waste Authorization (Attached)
3. Corrugation CTE (Attached)
4. Thermocol Consent (Attached)
5. Old Air Consents (Attached)
6. Report showing project cost (Attached)
7. Statement showing measures taken for increasing tree and forest cover. (Attached)

Yours faithfully,

Signature

Name of the applicant: TEEVRA GUPTA

Address of the Applicant: Vill- Jivai, NH -24 Delhi Road Amroha

ANNEXURE TO FORM

Existing

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to an action under the provisions of the Act .
While filling this Annexure the applicant shall in respect of such of the items as do not pertain to his activity state 'not applicable' and shall not leave blank .

7. State Working season per year of the plant: : Apr to Mar

8. (a) Number of workers attending the factory shift wise &/ or per day : 5500

   (b) Number of workers residing in the premises : 475

9. Indicate the present use of the land in the vicinity(5 Km.radius) of the:

Name of Surrounding	Distance(in meters)	Description

10. Climatological and Meterological Details(if available) :

    (a) Indicate the climate conditions at the site(arid and semi-arid etc.) : SEMI ARID

    (b) Rainfall(yearly average range) : 894

    (c) Temperature(seasonal range) : 25

    (d) Information on speed and direction of wind : 14 km/h

    (e) Humidity and Solar radiation : 73 and 4

11. Give list of all materials in the process:

Raw Materials Name	Raw Materials Quantity	Principal use
EPS Resin	30	Thermocol Blocks
Starch	10	Gum
Paper Reel	500	Corrugated Sheet and Boxes
Quartz	5	Glass Artwares
Dense Soda Ash	5	Glass Artwares
Lime Stone	5	Glass Artwares
Brass	4	Metal Artwares
Aluminium	115	Metal Artwares
Stainless Steel	70	Metal Artwares
Iron	250	Metal Artwares
Zinc	25	Metal Artwares
Wood	400	Wooden Artwares
Stone	400	Marble Artwares

A process flow diagram must be included with this statement showing entry and exit points of all raw materials, intermediate products, by products and finished products, Detail process and control equipment.: (See Enclosure)

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Comsumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
Wood Scrap	600	Kg/Hour		5	0.1	
Wood Scrap	150	Kg/Hour		3	0.1	
Wood Scrap	60	Kg/Hour		1	0.01	
HSD	0.090	Kilo Liters/Hour		0	0.15	
HSD	0.070	Kilo Liters/Hour		0	0.14	

13. Atmospheric Emission from each stack

Total no. of stacks:	13
Material for construction of Stack:	M.S , M.S , M.S , M.S , M.S , M.S , M.S , M.S , M.S , M.S , M.S , M.S ,
Stack Attached to:	Boiler , DG Set , DG Set , DG Set , DG Set , Boiler , The Fuel Heater , DG Set , DG Set , DG Set , DG Set , DG Set , DG Set ,
Height above ground level(in metres):	31.5 , 5.5 , 5.5 , 5.5 , 5.5 , 31.5 , 33.5 , 5.5 , 5.5 , 5.5 , 5.5 , 5.5 , 5.5 ,
Height above roof(in metres):	20 , 2.5 , 2.5 , 2.5 , 2.5 , 20 , 20 , 2.5 , 2.5 , 2.5 , 2.5 , 2.5 , 2.5 ,
Stack Top:	Circular , Round , Round , Round , Round , Circular , Round , Round , Round , Round , Round , Round , Round ,
Inner dimensions (in meters):	1.2 , 0.152 , 0.152 , 0.152 , 0.152 , 0.99 , 1.52 , 0.152 , 0.152 , 0.152 , 0.152 , 0.152 , 0.152 ,
Gas quantity-m^3/hr:	34590.24 , 1149.14 , 1123.02 , 1175.25 , 1162.2 , 34622.03 , 91408.67 , 1142.61 , 1786.03 , 1605.17 , 1168.73 , 1142.61 , 1161.32 ,
Flue gas temperature 'C:	145.0 , 207.0 , 207.0 , 202.0 , 204.0 , 140.0 , 145.0 , 205.0 , 162.0 , 170.0 , 205.0 , 206.0 , 202.0 ,
Exit velocity of gas/sec:	8.5 , 17.6 , 17.2 , 18.0 , 17.8 , 12.5 , 14.0 , 17.5 , 15.8 , 14.2 , 17.9 , 17.5 , 18.0 ,

(a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So2	Nox	CO/HC	Particulates	Others
5	Wood Scrap	600	Wood	17	46.5	0.13	358	
5	Wood Scrap	150	Wood	17	62.5	0.2	417	
5	Wood Scrap	60	Wood	25.5	76.8	0.13	83.5	
5	HSD	0.090	HSD	19.5	1.15		0.2	
5	HSD	0.070	HSD		1.69		0.12	

(b) Process Emission

Quantity of gas (in Nm^3/hr)	So2	Co2	Analysis of vent hydrocarbons	Particulates in mg/Nm3	Other Specify
34590.24	17				358
34622.03	19.5				417
91408.367	25.5				83.5
1123.02	17				0.2
1162.2					0.4

(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements : Stack Duckting

15. Give details of laboratory facilities available for analysis of emission : NA

16. Is there sufficient space available for installing air pollution control equipment : Yes

17. Details of Air Pollution :-

Stack Name	Equipment Name	State
Boiler	Multi Cyclone Separator	Existing
Boiler	Multi Cyclone Separator	Existing
The Fuel Heater	Water Scrubber	Existing
DG Set	Others	Existing
DG Set	Others	Existing
DG Set	Others	Existing
DG Set	Others	Existing
DG Set	Others	Existing
DG Set	Others	Existing
DG Set	Others	Existing
DG Set	Others	Existing
DG Set	Others	Existing
DG Set	Others	Existing

18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
Multi Cyclone Separator			Install
Multi Cyclone Separator			Install
Water Scrubber			Install
Others			Install
Others			Install
Others			Install
Others			Install
Others			Install
Others			Install
Others			Install
Others			Install
Others			Install
Others			Install

19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-246.50 cr. Year of Investment is :-2020

(b) The estimated expenditure for implementation of the scheme to control air pollution :50 Lacs

	(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme.	: 250KLD STP with Ultra Filtration and 150 KLD ETP with 3 Stage RO System for recycling and reuse and Multi effect Evaporator for ZLD Process and APCE like Water Scrubbers, Dust Colletor, Ducktings etc
	(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any	: 1 Crore
	(e) Further action that is being taken up by the firm to control air pollution.	: Already action taken by industry
20.	Other relevent information, if any	: Electoplating, Buffing, Polishing, Glass Furnace, 8 DG Set 500 KVA, 1 DG 750 KVA and Electric Load 3000 KVA

Signature

Name and Address of the applicant on behalf of : TEEVRA GUPTA,Vill- Jivai, NH -24 Delhi Road Amroha

Name and Address of the Firm on behalf of which application is made : TEEVRA GUPTA,Vill- Jivai, NH -24 Delhi Road Amroha

Explanatory Notes for filing in form and the Annexure .

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. lf the land/premises belongs to the factory/ industry, say self
2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing 'means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or qua|ity of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbastos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efflciency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

Additional Documents suggested for submission:

1 : Separate Demand Draft towards consent fee Water & Air .

2 : Annual Report or certificate frorn Chartered Accountants in support of fixed assets,current assets and current liabilities .

3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas,

air pollution control devices, hazardous waste treatment and disposal areast .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .

7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control)Act, 1981.

1.	(a) Full name of the applicant with address	:	TEEVRA GUPTA,Vill- Jivai, NH -24 Delhi Road Amroha (Tel. No.) 0591-2477000
	(b) Is the firm registered?	:	YES
	(c) If yes, give the number & date of registration and authority with whom registered.	:	UPFA6000007,
	(d) Full Address of the registered office	:	
	(e) Names, designation and full address of persons like Partners, Managing Director/Manager etc.	:	TEEVRA GUPTA Vill- Jivai, NH -24 Delhi Road Amroha AMROHA 9410051063
	(f) Under which category does the industry fall: Large/Medium/Small Scale.	:	large
2.	Full name of the Land/Premises/Institute/Factory/Industry/Local body with address	:	C L GUPTA EXPORTS LTD Address:Vill- Jivai, 18 Kms Stone before Moradabad Delhi Higway Amroha (U.P),AMROHA,244302 Tel. No.:0591-2447700 E-mail :ajaijohri@clgupta.com
3.	Give revenue /City Survey No. of the land/premises for which the application is made:	:	District:JYOTIBA PHULE NAGAR Town/Village:Amroha City Survey no./Revenue Survey no.: Khata No.: Area in Hectares:
4.	State month and year in which the plant was actually put into commissions or is proposed to be put into commission:	:	April,2001
5.	State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated:	:	Other District:JYOTIBA PHULE NAGAR Corporation: Village Panchayat Contonment: Defence Deptt: State Govt: Prohibited areas: Others:
6.	(a) State whether plant site has been declared as prohibited area:	:	NO
	(b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area	:	-

ANNEXURE- 46

FORM 1
CONSENT SEEKING FORM
(To be submitted in triplicate)
Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974
(See RULE 3)
Date- 03/12/2020

From ,
C L GUPTA EXPORTS LTD, Vill- Jivai, 18 Kms Stone before Moradabad Delhi Higway Amroha (U.P),AMROHA,244302
City:Amroha
Block:Amroha
District:JYOTIBA PHULE NAGAR

To ,
The Member Secretary,
U. P. Pollution Control Board
Lucknow.

Sir,
I/We apply for CONSENT under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 (Act no VI of 1974) to bring into use any* new or altered outlet for the discharge of sewage/trade effluent* to begin to make new discharge of sewage/trade effluent or *Continue to make discharge of sewage/trade effluent from land/premises owned by (1) TEEVRA GUPTA for a period upto (2).3 years

1. Disposal of Liquid/Solid Waste:-

   (a). Sewage/Sullage via drains/outfall sewers/treatment works.

   (b). Trade effluent via drains/outfalls sewers/treatment works

Surrounding of Site	Distance (in meters)	Description

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made.
5. I /We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consented period for outlet/discharge, if to be continued thereafter.
6. I/We undertake to furnish other information within one month of its being called by the Board.

Accompaniments:-

1. Old Renewal Application (Attached)
2. Hazardous Waste Authorization (Attached)
3. Corrugation CTE (Attached)
4. Old Water Consents (Attached)
5. Report showing project cost (Attached)
6. Statement showing measures taken for increasing tree and forest cover. (Attached)

Yours faithfully,

Signature ,
Name of Applicant:- TEEVRA GUPTA
Address of applicant:- Vill- Jivai, NH -24 Delhi
Road Amroha

*Note:- Strike out entries not relevant.

ANNEXURE TO FORM

Existing Outlet

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday — Yes
8. State working days per year and working season for the industry/factory — Apr to Mar
9. a) Number of workers attending the factory shift wise &/ or per day : — 5500
   b) Number of workers residing in the premises : — 475
10. For local bodies only:-
    a) Present population : NA
    b) Population covered under regular sewer facilities : NA
    c) population having septic tank/Soak pit facilities : NA
    d) Population covered by conservancy latrines : NA
11. For Industries Only:-

A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
EPS Resin	Resin	30	Thermocol Blocks
Starch	starch	10	Gum
Paper Reel	Paper Reel	500	Corrugated Sheet and Boxes
Quartz	Quartz	5	Glass Artwares
Dense Soda Ash	Dense Soda Ash	5	Glass Artwares
Lime Stone	Lime Stone	5	Glass Artwares
Brass	Brass	4	Metal Artwares
Aluminium	Aluminium	115	Metal Artwares
Stainless Steel	S.S	70	Metal Artwares
Iron	Iron	250	Metal Artwares
Zinc	Zinc	25	Metal Artwares
Wood	Wood	400	Wooden Artwares
Stone	Stone	400	Marble Artwares

Fuel Details:-

Fuel	Consumption
LSHS	10

Diesel	2
Others	12

B. Give the list Products and By Product Details

Product Name	Quantity
Metal Artwares	220
Wood Artwares	200
Glass	270
Marble Artwares	90
Thermocol	65
Corrugated Sheet and Boxes	500

ByProduct Name	Licence Qty	Installed Qty
Wood Briquettes	5	5

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month
Metal	215
Wood	225
Glass	300
Stone	100
Expendable Polystyrene	65
Starch	10

12. State daily quantity of water utilized :

Source Consumption	Quantity
Domestic	290.0
Industrial	30.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Domestic	175.0
Industrial	175.0

(B) State how measurement of rate and quantity are carried out: NA

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a)Is domestic effluent allowed to get mixed in industrial effluents? No

16. (a)Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief Through ETP/STP

(b)Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes

(c)If approved, furnish the authority (Two certified copies to be sent)

(d)If any effluent from any shop/ shops toxic? If so volume of this effluent — No

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)

18. State the area of land used for
(a)Above in Hectares

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Domestic	175.0
Industrial	175.0

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. — Yes

22. (a)Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment
Colour units	Milkish	Colour less
PH	7.5	6.5
BOD5 days 20 C mg/l	40	22
C.O.D mg/l	424	28

Note:-

1) Furnish a copy of the analysis report of representative samples carried out by a competent laboratory

2) Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

(b)Is the effluent toxic — No

(c)State if the Industrial effluent is having — Unpleasant Smell

(d)Is there any hidden change of temperature exceeding 10*c at any time — No

23. (a)Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed
Physical	Yes	No
Chemical	Yes	No

(b)If yes, give details of equipments — 250 KLD STP for Domestic Effluent Treatment
150 KLD ETP for Industrial Effluent Treatment

24. Has the land/premises, etc., for which the application is made open? — Yes

Highly polluting material : — NIL

Toxic Organic Inorganic Microbilogical : — Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
Hazardous Waste	30	0.06	Yes	Supply/Sale to other industry
Process Waste	300	0.3	Yes	Supply/Sale to other industry

26. Total investment of Plant/in the factory and the year of investment:-

Investment : 246.50 cr.
Year of Investment : 2020

Accompaniments
Flow sheet of effluents.

Name and Address of the applicant on behalf of : TEEVRA GUPTA,Vill-Jivai, NH -24 Delhi Road Amroha

Name and Address of the Firm on behalf of which application is made : TEEVRA GUPTA,Vill- Jivai, NH -24 Delhi Road Amroha

Explanatory Notes for filing in form and the Annexure

The notes are given only for those items for which explanations is considered desirable. Other items are self explanatory.

Form-

1. Here mention the name of the owner of the land/premises in case it belongs to other than the applicant industry or factory. If the land/premises belongs to the factory industry, say self.
2. Here mention the date up to which the consent is sought for.
3. Here mention the local name of the river/stream as may be applicable.

Annexure to form-

'Outlet' means the arrangement for discharge of the effluent for which consent is sought for.

'Discharge' means the effluent going out of the outlet.

'Existing' means that whcih is operation at the time of applying for consent.

'New' means that which will be brought into operation in future.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here give the name of the person who is authorised by the institution/industry/ factory/local body etc. to transact their legal business.

Item 2 : Here give the registered name of the Industry/ Factory/etc. under which the business is carried out.

Item 5 : Here state the concerned institution such as Bureau of Public Enterprises under whose administrative control the Factory/Industry etc., is set up.

Item 6 : Applicable to only those areas which are prohibited aeras, such as the Ordinance Factories, Mint, etc.

Item 13(b) : State method of measurement of hourly/daily maximum quantity of effluent i.e. by flow meters, ventury meters, v notch sump measurement estimated etc.

Item 15(a) : If the effluent is treated, give separately the method of treatment and flow diagram of the treatment process.

Item 16(b) : Here mention 'yes' is any other authority such as local body or Government Department as already approved the discharge of effluent either with or without treatment, at the time of establishment of the factory/industry.

Item 19 : Here give the quantity of effluent of different types such as domestic industrial mixed etc. proposed to be or is let into the stream/river, lands, sea, etc., as may be applicable.

Item 22(a) : Analysis to be furnished shall be covered as many Parameters as are expected to be found, in the effluent. If some of the parameters are not expected to be found say not applicable. If some parameters other than those listed under the items are expected,the same be mentioned at the end. The analysis shall be separately furnished for domestic/industrial and combined effluents.

Item 22(b) : Here toxicity meant that which is established by bio-assa studies on fish, as per procedure given in the standard methods.

Item 24 : This item is meant to cover highly polluting substances which do not ordinarily find way in the effluents, but are required to be handled in the premises and which may, by accident, join the effluent in large quantities.

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control)Act, 1981.

1.	(a) Full name of the applicant with address	:	TEEVRA GUPTA,Vill- Jivai, NH -24 Delhi Road Amroha (Tel. No.) 0591-2477000
	(b) Is the firm registered?	:	YES
	(c) If yes, give the number & date of registration and authority with whom registered.	:	UPFA6000007,
	(d) Full Address of the registered office	:	
	(e) Names, designation and full address of persons like Partners, Managing Director/Manager etc.	:	TEEVRA GUPTA Vill- Jivai, NH -24 Delhi Road Amroha AMROHA 9410051063
	(f) Under which category does the industry fall: Large/Medium/Small Scale.	:	large
2.	Full name of the Land/Premises/Institute/Factory/Industry/Local body with address	:	C L GUPTA EXPORTS LTD Address:Vill- Jivai, 18 Kms Stone before Moradabad Delhi Higway Amroha (U.P),AMROHA,244302 Tel. No.:0591-2447700 E-mail :ajaijohri@clgupta.com
3.	Give revenue /City Survey No. of the land/premises for which the application is made:	:	District:JYOTIBA PHULE NAGAR Town/Village:Amroha City Survey no./Revenue Survey no.: Khata No.: Area in Hectares:
4.	State month and year in which the plant was actually put into commissions or is proposed to be put into commission:	:	April,2001
5.	State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated:	:	Other District:JYOTIBA PHULE NAGAR Corporation: Village Panchayat Contonment: Defence Deptt: State Govt: Prohibited areas: Others:
6.	(a) State whether plant site has been declared as prohibited area:	:	NO
	(b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area	:	-

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ANNEXURE-5

MEMBER SECRETARY

सत्यमेव जयते

भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

File No:- 21-4/1237/UP/IND/2016 - 2745

NOC No:- CGWA/NOC/IND/ORIG/2016/2380

Date :- 21/12/2016
27 DEC 2016

To,
M/s C. L Gupta Exports Ltd.,
18 Km Stone Before Moradabad Delhi Highway,
Village Jiwai, Amroha,
District Amroha, Uttar Pradesh – 244221

Sub:- NOC for ground water withdrawal to M/s C. L. Gupta Exports Ltd., in respect of their existing furniture manufacturing unit located at 18 KM Stone Before Moradabad Delhi High Way, Village Jiwai, Block Joya, District Amroha, Uttar Pradesh -- reg.

Refer to your application on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board Northern Region, Lucknow vide their recommendations dated 03/11/2016 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to **M/s C. L. Gupta Exports Ltd., in respect of their existing furniture manufacturing unit located at 18 KM Stone Before Moradabad Delhi High Way, Village Jiwai, Block Joya, District Amroha, Uttar Pradesh.** The NOC is, however subject to the following conditions:-

1. The firm may abstract **330 cu.m/day** (and not exceeding **99,000 cu.m/year**) of ground water, through existing two (2) tubewells only. No additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA.
2. All the wells to be fitted with water meter by the firm at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, atleast once in a month. The ground water quality to be monitored twice in a year during pre- monsoon and post- monsoon periods.
3. **M/s C. L. Gupta Exports Ltd.,** shall, in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow implement ground water recharge measures atleast to the tune of **1,06,000 cu.m/year** as proposed, for augmenting the ground water resources of the area within six months from the date of issue of this letter. Firm shall also undertake periodic maintenance of recharge structures at its own cost. In addition, the firm shall adopt 1 no. villages for Water

West Block - 2, Wing - 3, Sector - 1, R.K. Puram, New Delhi - 110066
Tel : 011-26175362, 26175373, 26175379 • Fax : 011-26175369
Website : www.cgwa-noc.gov.in

Security Plan in District Amroha, Uttar Pradesh. The necessary guideline for the Water Security Plan is available on website of Ministry of Water Resources, RD & GR (www.mowr.gov.in). Both, the Demand Side Management /Supply Side Management with maintenance of structures in the said villages to be ensured and a comprehensive plan to be submitted to Regional Director, CGWB. Firm shall also undertake periodic maintenance of recharge structures at its own cost.

4. The photographs of the recharge structures after completion of the same are to be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification and under intimation to this office.

5. The firm at its own cost shall install two (2) piezometers fitted with automatic water level recorders having telemetry system at suitable locations and execute ground water regime monitoring programme in and around the project area on regular basis in consultation with the Central Ground Water Board, Northern Region, Lucknow.

6. The ground water monitoring data in respect of S. No. 2 & 5 to be submitted to Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year

7. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.

8. Action taken report in respect of S. No. 1 to 7 may be submitted to CGWA within one year period.

9. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 8.

10. This NOC is subject to prevailing Central/State Government rules/laws or Courts orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.

11. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.

12. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.

13. This NOC is valid from 21/12/2016 till 20/12/2018

Member Secretary

Copy to:

1. The Member Secretary, Uttar Pradesh Pollution Control Board, Picup Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh **with a request to ensure that the conditions mentioned in the NOC are complied by the firm.**
2. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your recommendation dated 03/11/2016.
3. The District Magistrate, District Amroha, Uttar Pradesh.
4. TS to the Chairman, Central Ground Water Board, Bhujal Bhawan, Faridabad. Haryana.
5. Guard File 2016-17.

Member Secretary

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ANNEXURE- 6

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Aplication for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater (Application For Renewal of NOC)

Application Number : 21-4/1237/UP/IND/2016

Applied For Renewal : 1st

1. General Information:

Water Quality:	Fresh Water
Application Type Category/ Type of Application:	Furniture
i) Name of Industry:	C.L.GUPTA EXPORTS LTD

ii) Location Details of the Industrial Unit- (Attach Site Plan and Certified Revenue Sketch) ($)

Address Line 1 :	18 KM STONE BEFORE MORADABAD DELHI HIGH WAY
Address Line 2 :	VILL-JIWAI AMROHA (UP)
Address Line 3 :	244221
State:	UTTAR PRADESH
District:	AMROHA
Sub-District:	JOYA
Village/Town:	Jiwai
Area Type :	Non-Notified
Area Type Category :	Critical

iii) Communication Address

Address Line 1:	18 KM STONE BEFORE MORADABAD DELHI HIGH WAY
Address Line 2:	VILL- JIWAI AMROHA (UP)
Address Line 3:	
State:	UTTAR PRADESH
District:	AMROHA
Sub-District:	JOYA
Pincode:	244221
Phone Number with Area Code:	91 591 2477000
Mobile Number:	91-9837038040
Fax Number:	91 591 2477300
E-Mail:	[illegible]@clgupta.com

(v) Details of Existing NOC issued by CGWA (enclose copy)

NOC Letter No:	CGWA/NOC/IND/ORIG/20[illegible]
Date of Issuance:	27/12/2016
Vailidity (Start):	27/12/2016
Validity (End):	26/12/2018
Reason for not applying for renewal before expiry of NOC Validity (Attach Affidavit):	N/A

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Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater (Application For Renewal of NOC)

Application Number : 21-4/1237/UP/IND/2016

Applied For Renewal : 1st

2. (v) Purpose of Renewal Application: Existing Ground Water

Details of Water Requirement (Fresh and Recycled Water Usage):
(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) ($)

(i) Total Water Requirement (a+b+c+d) (m3/day)

	Existing	Additional	Total
Water Requirement Details (Fresh Water) (m3/day)			
(a) Ground Water Requirement (m3/day):	330.00	0.00	330.00
(b) Surface Water Available (Canal, River, Ponds etc.) (m3/day):	0.00	0.00	0.00
(c) Water Supply from Any Agency (m3/day):	0.00	0.00	0.00
Total Fresh Water Requirement (a+b+c)(m3/day):	**330.00**	**0.00**	**330.00**
(d) Recycled Water Usage (m3/day):	160.00	0.00	160.00
Total Water Requirement : (a+b+c+d)(m3/day)	490.00	0.00	490.00

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m3/day)	Additional Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
Industrial Activity	375.00	0.00	375.00	300	112500.00
Residential / Domestic	55.00	0.00	55.00	[illegible]	[illegible]
Greenbelt Development /Environment Maintenance	60.00	0.00	60.00	300	18000.00
Other Use	0.00	0.00	0.00	0	0.00
Grand Total	490.00	0.00	490.00		147000.00

(iii) Details of Water Availability from ETP / STP for Recycle / Resuse usage:

	Existing			Additional			Total	
	(m3/day)	No. Of Days	(m3/year)	(m3/day)	No. Of Days	(m3/year)	(m3/day)	(m3/year)
Effluent / Sewerage generated and treated in ETP / STP:	180.00	300	54000.00				180.00	54000.00
Availability treated Effluent / Sewerage for usage:	160.00	300	48000.00				160.00	48000.00
Effluent / Sewerage discharge after treatment:	0.00	0	0.00				0.00	0.00

(iv) Availability treated effluent usage : Total quantity same as 2 i (d) and 2 ii (b) above

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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater (Application For Renewal of NOC)

Application Number : 21-4/1237/UP/IND/2016

Applied For Renewal : 1st

	Existing (m3/day)	Additional availability (m3/day)	Total Use + Availability (m3/day)
Industrial Activity / Commercial Use	375.00	0.00	375.00
Domestic / Residential Use	55.00	0.00	55.00
Greenbelt development / Enviorment maintenance	60.00	0.00	60.00
Other Use / Flushing Req.	0.00	0.00	0.00
Total	490.00	0.00	490.00

(a). Groundwater Abstraction Structure- Existing:

Number of Existing Structures: 2

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Borewell / 2016	75.00 / 250	15.82	16.00	9 / 300	Submersible Pump	15.00	Yes	Yes / -
2	Borewell / 2016	75.00 / 250	15.42	15.00	8 / 300	Submersible Pump	15.00	Yes	Yes / -

(b). Groundwater Abstraction Structure- Additional:

Number of Additional Structures: 0

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof

4. (a). Compliance to the Condition prescribed in the NOC

SNo.	Conditions given in NOC	Compliance Conditions Applicable	Status of Compliance
1	Area Specific Plantation	Yes	Complied
2	Domestic Water School Sanitation	Yes	For residential water supply separated
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	Yes	Complied
4	Maintenance of recharge structures	Yes	Under Construction
5	Number of Pizometers as per NOC and Water Level Record	Yes	Complied

Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater (Application For Renewal of NOC)

Application Number : 21-4/1237/UP/IND/2016

Applied For Renewal : 1st

6	Number of Tubewells Borewales as per NOC	Yes	Complied
7	Pizometer fitted with AWLRs with telemetrry as per NOC	Yes	Complied (Supplied installed commissioned technical and demonstrated to our staff hand trained all properly by OBM Electronics Technology Company Jaipur)
8	Quantum of Groundwater as per NOC	Yes	Complied
9	Recharge through ponds	Not Applicable	
10	Recycle and reuse of water	Yes	Complied
11	RWH and AR structures implemented	Yes	Under Construction
12	Submission of Compliance report to the Region	Yes	Complied
13	Water conservation measures	Yes	Water Sprinkler Boiler Heat Condensation
14	Water Security Plan of villages	Yes	Taken care of S.No 13 above. This condition requested to be waived as per letter #140 dated 29.5.17
15	Well monitored around the plant premises	Not Applicable	
16	Wells fitted with water meter and its Record	Yes	Complied

(b). Compliance to the Condition prescribed in the NOC - Other

SNo.	Conditions given in NOC	Status of Compliance
1	Complied	Complied but recharge structures are under construction

5. **Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition / Groundwater Quality in and Around the Area) Applicable to Industries Consuming Greater Than 500 m3/day and / or having a Land Area of Greater Than 2 Ha.- ($)**

   Ground water quailty is good

6. **Details of Rainwater Harvesting and Artificial Recharge Measures for Groundwater Recharge in the Area. If the Firm has Proposed to take up Rainwater Harvesting and Recharge outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency where the Harvesting Measures are Proposed, if Already implemented, details may be furnished. (Attach Report on Comprehensive & Feasible Rainwater Harvesting / Recharge Proposal).- ($)**

   Proposed 12 RWH Under Construction

INDUSTRIAL USE- Self Declaration

☑ It is to Certify that the Details and Information furnished above are true to the best of my Knowledge and Belief and I am aware that if any part of the Data/Information submitted is found to be false or misleading at any stage the application will be Rejected Out Rightly.

1. Application Proforma is Subject to Modification from Time to Time.

2. Application should be submitted to Regional Office.

Regional Director,Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B. Sitapur Road Yojna, Ram Ram Bank Chauraha, LUCKNOW, UTTAR PRADESH, 226021

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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater (Application For Renewal of NOC)

Application Number : 21-4/1237/UP/IND/2016

Applied For Renewal : 1st

3. Incomplete Application will be Summarily Rejected.

Submitted Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.

4. Applicant has to Submit Processing Fee of Rs. 500.00/- (Rupees Five Hundred Only) through NON TAX RECEIPT PORTAL (https://bharatkosh.gov.in). A receipt will be generated. Please fill in the Transaction Ref No. and Date from the receipt in print out of application and attach receipt along with hard copy of application.

Bharatkosh Details:-

Transaction Ref Number:- 081218O002009

Dated:- 8/12/2018

Note- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.

Attached Files:

1) **Site Plan : (Refer: 1 (ii))**

No Attachment Found!

2) **Certified Revenue Sketch : (Refer: 1 (ii))**

No Attachment Found!

3) **Reason for Not Applying for Renewal before Expiring NOC : (Refer: 1 (v))**

No Attachment Found!

4) **Existing NOC : (Refer: 1 (vii))**

S.No	Attachment Name	File Name
1	Water Noc	Water NOC.pdf

5) **Enclose Flow Chart of Activity and Requirement of Water: (Refer: 2)**

No Attachment Found!

6) **Groundwater Availability Report : (Refer: 4)**

S.No	Attachment Name	File Name
1	Ground Water Detail	Ground Water Detail.pdf

7) **Details of Rainwater Harvesting / Artificial Recharge Measures : (Refer: 5)**

S.No	Attachment Name	File Name
1	Rainwater Harvesting	Rainwater Harvesting.pdf

8) **Authorization :**

No Attachment Found!

9) **Extra Attachment :**

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Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater (Application For Renewal of NOC)

Application Number : 21-4/1237/UP/IND/2016

Applied For Renewal : 1st

No Attachment Found!

10). Compliance to the Condition prescribed in the NOC

SNo.	Conditions given in NOC	Attachments		
		S.No.	Attachment Name	File Name
1	Area Specific Plantation	1	Plantation	CLG Plantation.pdf
2	Domestic Water School Sanitation	1	Domestic Water sanitation	Domestic water Sanitation.pdf
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	1	Pre monsoon and Post monsoon	Pre and Post monsoon.pdf
4	Maintenance of recharge structures	1	Maintenance RS	Maintenance RS.pdf
5	Number of Pizometers as per NOC and Water Level Record	1	Pizometers Record	Ground Water Detail.pdf
6	Number of Tubewells Borewales as per NOC	1	Borewells	Borewells.pdf
7	Pizometer fitted with AWLRs with telemetrry as per NOC	1	Pizometer fitted with AWL	Pizometer fitted with AWL.pdf
8	Quantum of Groundwater as per NOC	1	Quantum of Groundwater	Water NOC.pdf
9	Recharge through ponds	No Attachment Found!		
10	Recycle and reuse of water	1	Recycle Water Record Glass Division	Recycle Water Record Glass Division.pdf
		2	Recycle Water Record Metal Division	Recycle Water Record Metal Division.pdf
11	RWH and AR structures implemented	1	RWH Structures	RWH Structures.pdf
12	Submission of Compliance report to the Region	1	Compliance Report	Compliance Report.pdf
13	Water conservation measures	1	Boiler Heat Condensation	Boiler Heat Condensation.pdf
		2	Water Sprinkler	Water Sprinkler.pdf
14	Water Security Plan of villages	1	Water Security Plan	Water Security Plan.pdf
15	Well monitored around the plant premises	No Attachment Found!		
16	Wells fitted with water meter and its Record	1	Water Meter and Reading	water meter.pdf

11). Compliance to the Condition prescribed in the NOC - Other

SNo.	Conditions given in NOC	Attachments		
		S.No.	Attachment Name	File Name
1	Complied	No Attachment Found!		

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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater (Application For Renewal of NOC)

Application Number : 21-4/1237/UP/IND/2016

Applied For Renewal : 1st

Date :

Place :

Name & Signature of the applicant

(With official seal)

Associated User : HARIOMSINGH

Submitted By User : HARIOMSINGH

Submission Date : 08/12/2018

*In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

APPLICATION FOR REGISTRATION OF WELL
कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department)
(वाणिज्यिक/औदयोगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

Applicant's Details
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	**Application Number** आवेदन संख्या	AMRH1120RIN0006
Name of the Applicant आवेदक का नाम	Teevra Gupta	**Father's Name** पिता का नाम	Anil Gupta
Date of Birth जन्मतिथि	28/08/1971	**Gender** लिंग	Male
Nationality राष्ट्रीयता	Indian	**ID as Address Proof** निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number आधार कार्ड संख्या	8891-0226-6654	**Uploaded Aadhaar Card** अपलोड किया गया आधार कार्ड	Download

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House No./Flat No./Building No. मकान सं0/फ़्लैट सं0/भवन सं0	-	**Locality/Village** मुहल्ला/गाँव	C. L. Gupta & Sons Near Kathghar Kotwali
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	Rampur Road	**State** राज्य	Uttar Pradesh
District जनपद	Moradabad	**Pin Code** पिन कोड	244001
Designation पद	Director	**Company Name** कंपनी का नाम	C. L. Gupta Exports Ltd.
Company Address कंपनी का पता	Vill-Jivai, NH-24 Distt-Amroha	**Authorization Letter** प्राधिकार पत्र	Download

Details of Existing Well
विद्यमान कूप का विवरण

District जनपद	Amroha (J.P.Nagar)	**Block** ब्लॉक	ZOYA
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	Vill- Jivai, Amroha	**Municipality/Municipal Corporation** नगर पालिक/नगर निगम	N/A
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या			N/A

Particulars of The Existing Well
विद्यमान कूप का ब्यौरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	01/04/2016	**Type of Well** कूप का प्रकार	Tube Well/Boring
Housing Pipe If Any यदि कोई है		No	

Strainer Details
स्ट्रेनर का विवरण

Material of Strainer स्ट्रेनर की सामग्री	PVC	**Number of Strainer(s)** स्ट्रेनर की संख्या	2

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S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	63.00	69.00	6.00	203.00
2	69.00	75.00	6.00	203.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	75.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No

Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	30.00
Horse Power (H.P.) हॉर्स पावर (एच.पी.)		15.00	
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	01/04/2016

Details of Utilization of Well कूप के उपयोग का विवरण

Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)	1500.00

198

Daily Running Hours दैनिक उपयोग (घंटे में)	5.00	**Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?**	No
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	We have ETP and STP for teatment of Waste Water equipped with U.F. and R.O.	**Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं**	Yes
Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें		Download	
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	Yes	**Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं**	We had ground water withdrawal permission of 330 KLD for Industrial and drinking domestic purposes. We applied for its renewal vide application dated 8.12.2018. Now, as per Govt. policy we applied 30 KLD for Industrial and 290 KLD for Drinking domestic purposes through letter dated 12.10.20.

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Capacity of Structure, Constructed for Rain Water Harvesting (M^3) **वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता (मी०^3)**	107000.00		
NOC Issued By: **अनापत्ति प्रमाण पत्र (द्वारा निर्गत)**			
Central Ground Water Authority **केन्द्रीय भूगर्भ जल प्राधिकरण**			Yes
Certificate Number **प्रमाणपत्र संख्या**	CGWA/NOC /2016/2380	**Issue Date** **निर्गमन तिथि**	21/12/2016
Expiry Date **अंतिम तिथि**	20/12/2018	**Upload Certificate** **प्रमाणपत्र अपलोड करें**	Download
Ground Water Department Uttar Pradesh **भूगर्भ जल विभाग उत्तर प्रदेश सरकार**			No

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars fuenished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ..

मैं एतद्द्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं | मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा"

I Agree/मैं सहमत हूं ☑

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 1(C)/फॉर्म 1(सी)

[See rule 6(3)/नियम 6(3) देखें]

APPLICATION FOR REGISTRATION OF EXISTING WELL
विद्यमान कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Domestic or Agricultural User of Ground Water)
(भूगर्भ जल का घरेलू या कृषि उपयोक्ता)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

Applicant's Details
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	**Application Number** आवेदन संख्या	AMRH1120RDO0004
Name of the Applicant आवेदक का नाम	Teevra Gupta	**Father's Name** पिता का नाम	Anil Gupta
Date of Birth जन्मतिथि	28/08/1971	**Gender** लिंग	Male
Nationality राष्ट्रीयता	Indian	**ID as Address Proof** निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number आधार कार्ड संख्या	8891-0226-6654	**Uploaded Aadhaar Card** अपलोड किया गया आधार कार्ड	Download

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House No./Flat No./Building No. मकान सं0/फ़्लैट सं0/भवन सं0	-	**Locality/Village** मुहल्ला/गाँव	C. L. Gupta & Sons Near Kathghar Kotwali
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	Rampur Road	**State** राज्य	Uttar Pradesh
District जनपद	Moradabad	**Pin Code** पिन कोड	244001
Designation पद	Director	**Company Name** कंपनी का नाम	C. L. Gupta Exports Ltd.
Authorization Letter प्राधिकार पत्र		Download	

Details of Existing Well
विद्यमान कूप का विवरण

District जनपद	Amroha (J.P.Nagar)	**Block** ब्लॉक	ZOYA
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	Vill- Jivai, Amroha	**Municipality/Municipal Corporation** नगर पालिक/नगर निगम	N/A
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या			N/A

Particulars of The Existing Well
विद्यमान कूप का ब्यौरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	01/04/2016	**Type of Well** कूप का प्रकार	Tube Well/Boring
Housing Pipe If Any यदि कोई है		No	

Strainer Details
स्ट्रेनर का विवरण

Material of Strainer स्ट्रेनर की सामग्री	PVC	**Number of Strainer(s)** स्ट्रेनर की संख्या	2

202

S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	63.00	69.00	6.00	203.00
2	69.00	75.00	6.00	203.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	75.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No

Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	30.00
Horse Power (H.P.) हॉर्स पावर (एच.पी.)		15.00	
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	01/04/2016

Details of Utilization of Well कूप के उपयोग का विवरण

Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Domestic	Daily Running Hours दैनिक उपयोग (घंटे में)	5.00

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Is Plot Size of Residential Premises is More Than 300 Square Meters? क्या आवासीय परिसर के भूखंड का आकार 300 वर्ग मीटर से अधिक है?	Yes	**Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?**	Yes
Capacity of Structure, Constructed for Rain Water Harvesting (M^3) वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता (मी०^3)	107000.00		
Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:	Approved		

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars fuenished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ..
मैं एतद्द्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं | मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा"

I Agree/मैं सहमत हूं ☑

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 3 (A)

[See Rule 8(1)]

Certificate Of Registration Of Existing/New Well

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202011000029

Name of the Owner	Teevra Gupta	**Son of**	Anil Gupta
Address of the Applicant	-	**Application Form Serial No.**	AMRH1120RDO0004
Date of Submission	04/11/2020	**Specimen Signature**	

Location Particulars

District	Amroha (J.P.Nagar)	**Block**	ZOYA
Plot No./Khasra No.	Vill- Jivai, Amroha	**Municipality/Corporation**	N/A
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/04/2016		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	75.00

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Purpose of well	Domestic	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	15.00
Operational Device	Electric Motor	**Rate of Withdrawal (m3/hr.)**	30.00
Date of Energization (In Case of Electric Pump)		01/04/2016	

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This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

   Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

   - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".

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- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 It capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.

8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 3 (A)

[See Rule 8(1)]

Certificate Of Registration Of Existing/New Well

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202011000030

Name of the Owner	Teevra Gupta	**Son of**	Anil Gupta
Address of the Applicant	-	**Application Form Serial No.**	AMRH1120RDO0005
Date of Submission	04/11/2020	**Specimen Signature**	

Location Particulars

District	Amroha (J.P.Nagar)	**Block**	ZOYA
Plot No./Khasra No.	Vill- Jivai, Amroha	**Municipality/Corporation**	N/A
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/04/2016		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	75.00

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Purpose of well	Domestic	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	15.00
Operational Device	Electric Motor	**Rate of Withdrawal (m3/hr.)**	30.00
Date of Energization (In Case of Electric Pump)		01/04/2016	

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This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

   Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

   - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".

211

- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.

8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 1(C)/फॉर्म 1(सी)

[See rule 6(3)/नियम 6(3) देखें]

APPLICATION FOR REGISTRATION OF EXISTING WELL
विद्यमान कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Domestic or Agricultural User of Ground Water)
(भूगर्भ जल का घरेलू या कृषि उपयोक्ता)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

Applicant's Details
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	**Application Number** आवेदन संख्या	AMRH1120RDO0005
Name of the Applicant आवेदक का नाम	Teevra Gupta	**Father's Name** पिता का नाम	Anil Gupta
Date of Birth जन्मतिथि	28/08/1971	**Gender** लिंग	Male
Nationality राष्ट्रीयता	Indian	**ID as Address Proof** निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number आधार कार्ड संख्या	8891-0226-6654	**Uploaded Aadhaar Card** अपलोड किया गया आधार कार्ड	Download

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House No./Flat No./Building No. मकान सं0/फ़्लैट सं0/भवन सं0	-	**Locality/Village** मुहल्ला/गाँव	C. L. Gupta & Sons Near Kathghar Kotwali
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	Rampur Road	**State** राज्य	Uttar Pradesh
District जनपद	Moradabad	**Pin Code** पिन कोड	244001
Designation पद	Director	**Company Name** कंपनी का नाम	C. L. Gupta Exports Ltd.
Authorization Letter प्राधिकार पत्र		Download	

Details of Existing Well
विद्यमान कूप का विवरण

District जनपद	Amroha (J.P.Nagar)	**Block** ब्लॉक	ZOYA
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	Vill- Jivai, Amroha	**Municipality/Municipal Corporation** नगर पालिक/नगर निगम	N/A
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या			N/A

Particulars of The Existing Well
विद्यमान कूप का ब्यौरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	01/04/2016	**Type of Well** कूप का प्रकार	Tube Well/Boring
Housing Pipe If Any यदि कोई है		No	

Strainer Details
स्ट्रेनर का विवरण

Material of Strainer स्ट्रेनर की सामग्री	PVC	**Number of Strainer(s)** स्ट्रेनर की संख्या	2

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S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	63.00	69.00	6.00	203.00
2	69.00	75.00	6.00	203.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	75.00	**Whether There has been Any Adverse Report Regarding Water Quality of the Well?** क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No

Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	**Pump Capacity (In m3/hr)** पंप क्षमता (m3/hr)	30.00
Horse Power (H.P.) हॉर्स पावर (एच.पी.)		15.00	
Operational Device परिचालन उपकरण	Electric Motor	**Date of Energization** विद्युतीकरण तिथि	01/04/2016

Details of Utilization of Well कूप के उपयोग का विवरण

Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Domestic	**Daily Running Hours** दैनिक उपयोग (घंटे में)	5.00

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Is Plot Size of Residential Premises is More Than 300 Square Meters? क्या आवासीय परिसर के भूखंड का आकार 300 वर्ग मीटर से अधिक है?	Yes	**Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?**	Yes
Capacity of Structure, Constructed for Rain Water Harvesting (M^3) वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता (मी०^3)	107000.00		
Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:	Approved		

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars fuenished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ..

मैं एतद्द्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं | मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा"

I Agree/मैं सहमत हूं ☑

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ANNEXURE-7

सत्यमेव जयते

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s C.L. Gupta Exports Ltd.		
Project Address:	18 Km Stone Before Moradabad Delhi High Way, Jiwai, Joya, Amroha, Uttar Pradesh		
Village:	Jiwai	Block:	Joya
District:	Amroha	State:	Uttar Pradesh
Pin Code:	244221		
Communication Address:	18 Km Stone Before Moradabad Delhi High Way, Jiwai, Joya, Amroha, Uttar Pradesh - 244221		
Address of CGWB Regional Office :	Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B Sitapur Road Yojna, Ram Bank Chauraha, Lucknow, Uttar Pradesh - 226021		

1.	**NOC No.:**	CGWA/NOC/IND/REN/1/2020/5657			
2.	Application No.:	21-4/1237/UP/IND/2016	3.	Category:	Industry
4.	Project Status:	Existing Project	5.	NOC Type:	1st Renewal
6.	**Valid from:**	21/12/2018	7.	**Valid up to:**	19/12/2021

8. Ground Water Abstraction Permitted:

Fresh Water		Saline Water		Dewatering		Total	
m³/day	m³/year	m³/day	m³/year	m³/day	m³/year	m³/day	m³/year
155.00	46500.00					155.00	46500.00

9. Details of ground water abstraction /Dewatering structures

	Total Existing No.:3					Total Proposed No.:0				
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
Abstraction Structure*	0	0	0	3	0	0	0	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit

10.	Quantum of ground water recharge/harvesting(m³/year):	106000.00

11.	Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers	Monitoring Mechanism		
			Manual	DWLR**	DWLR With Telemetry
	**DWLR - Digital Water Level Recorder	1	0	1	0

(Compliance Conditions given overleaf)

NOC VALID ONLY FOR DOMESTIC, DRINKING AND/OR GREENBELT PURPOSES

Digitally signed by
NANDAKUMARAN P
Date: 2020.04.23 12:51:34 +05'30'

सदस्य (केन्द्रीय भूमि जल प्राधिकरण)
Member (CGWA)

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743

Validity of this NOC shall be subject to compliance of the following mandatory conditions:

1. No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
2. The proponent shall seek prior permission from CGWAfor any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
3. All new as well as existing ground water abstraction/ de-watering structures shall be fitted with digital water flow meters by the firm at its own cost immediately on completion of their construction or grant of NOC as the case may be. In case of renewal of NOCs, all existing ground water abstraction structures shall continue to be fitted with digital water flow meters. Intimation of installation of flow meters shall be sent by the proponent to the Regional Director of CGWB within 6 months of grant of NOC. Daily ground water abstraction data shall be monitored / continue to be monitored (in case of renewal) by the firm and recorded in a log book. Details of month-wise ground water abstraction shall be submitted to the Regional Director, CGWB, once every year.
4. In case the ground water abstraction is more than 10 m^3/day, monthly water level monitoring data shall be maintained and submitted annually to the Regional Office of CGWB. Wherever groundwater withdrawal is more than 500 m^3/day,the firm shall install telemetry system in one of the piezometers and share USER ID and password of the telemetry system with the Regional Director, CGWB.
5. In case ground water abstraction is more than 10 m^3/day, ground water quality shall be monitored once in a year (during pre- monsoon period) and the report submitted to the Regional Office, CGWB. Wherever the extraction is less than 10 m^3/day, ground water quality report shall be submitted by the proponent at the time of submission of self-compliance report.
6. Ground water augmentation/harvesting measures, as stipulated in the NOC, shall be implemented (in new cases) / continue to be maintained (in case of renewal) in consultation with the concerned Regional Director, CGWB.
7. Proof of recharge/water harvesting structures constructed (photographs of structures) shall be submitted to the concerned Regional Director, CGWB within 6 months from the date of issue of NOC. The firm shall also undertake periodic maintenance of recharge/water harvesting structures at its own cost.
8. The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
9. In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
10. The firm shall optimize water use through recycling/ reuse of waste water after proper treatment.
11. Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
12. In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
13. Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
14. The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
15. This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.
16. This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
17. The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
18. This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
19. Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment(Protection)Act,1986.
20. **In case of any violation of NOC conditions or illegal extraction of Ground water the firm shall be liable to pay "Environmental Compensation"/ "Penalty", if any under Sec 15 of EPA 1986 as and when decided by statutory authorities.**

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

December 10, 2020

Summary Report

Feasibility Study for Use of ETP/STP Treated Water as Process Water at M/s CL Gupta Exports Ltd. Amroha, U.P.

Introduction

M/s C.L. Gupta Exports Ltd. is mainly engaged in the production of handicrafts of metal, wood, glass and marble. The Industry is situated at the village Jivai, Amroha, 18th km stone of Moradabad-Delhi road (NH-24). There are very few other manufacturing units of similar or different end products in the region.

To make-up their water utilization for different industrial process, M/s. CLG Exports Ltd. proposed UPPCB to utilize Industrial wastewater and Sewage after proper treatment for the industrial purpose. In response, UPPCB suggested that the Industry is required to submit a feasibility report from a reputed institution regarding use of domestic treated effluent in the process. Accordingly, M/s CLG Exports Ltd. approached CSIR-NEERI to undertake the required study. The study is taken-up by Delhi Zonal Centre of CSIR-NEERI with the objective to assess the suitability of use of treated domestic wastewater and also treated industrial effluent as the process water in the industry.

Analysis Results

NEERI team visited the Industry on 3rd November, 2020 for collection of samples. The sampling was done for ETP unit, STP unit and two Borewells. All the samples were analysed for various physico-chemical and bacteriological parameters as per the standard methods, APHA, 23rd Ed.2017. Further, metal contents were determined in all the samples. The results of water quality are given in summary table below. The water quality parameters are compared with the drinking water standards

Overall analysis of samples indicates that the treated water from RO outlet of ETP and from outlet of Ultra-filtration (UF) unit of STP can be used for different processes in the industry. Further, strict monitoring of treated water is required on regular basis to ensure continued desired quality of treated water.

Summary Table

Water Quality Characteristics of Final Treated Water from ETP, STP and Borewell

S. No.	Parameter	Bore-Well-1	Bore-Well-2	ETP-RO Treated Final Outlet	STP-UF Treated Final Outlet	BIS-DWQS (IS 10500:2012)
A.	**Physical Parameters**					
1.	pH	7.7	7.6	8.4	6.4	**6.5-8.5**
2.	EC	620	970	390	1730	-
3.	T.S.S, *mg/L*	Nil	Nil	Nil	40	-
4.	TDS, *mg/L*	304	542	203	1105	**500/2000**
B.	**Chemical Parameters (mg/L)**					
5.	Chloride	24	131	187	281	**250/1000**
6.	Sulphate	8	22	1	72	**200/400**
7.	Fluoride	Nil	Nil	Nil	Nil	**1.0/1.5**
8.	Nitrate	0.1	1.8	Nil	Nil	**45/NR**
9.	Phosphate	0.3	1.8	Nil	53	-
10.	Ammonia	Nil	Nil	Nil	0.05	**0.5/NR**
C.	**Demand Parameters (mg/L)**					
11.	BOD	Nil	Nil	5	16	-
12.	COD	Nil	Nil	12.8	64	-
D.	**Heavy Metals (mg/L)**					
13.	Al	0.086	0.034	0.03	-	**0.03/0.2**
14.	Cd	BDL	BDL	BDL	BDL	**0.003/NR**
15.	Cr	**0.109**	0.033	0.006	0.05	**0.05/NR**
16.	Co	BDL	BDL	BDL	BDL	-
17.	Cu	BDL	BDL	0.039	0.08	**0.05/1.5**
18.	Fe	0.878	0.436	0.15	0.88	**1.0/NR**
19.	Pb	BDL	BDL	-	-	**0.01/NR**
20.	Mn	0.244	0.224	0.06	0.26	**0.1/0.3**
21.	Ni	0.013	0.008	0.002	-	**0.02/NR**
22.	Sr	0.132	0.177	0.040	0.23	-
23.	Zn	0.109	0.008	0.008	0.77	**5/15**
E.	**Bacteriological Parameters (CFU/100 mL)**					
24.	Total Coliform	**20**	**140**	-	-	**Shall not be detectable in any 100 ml**
25.	Fecal Coliform	Nil	Nil	-	-	
26.	E.Coli	Nil	Nil	-	-	

BIS Drinking Water Quality Standards (10500:2012); BDL – Blow Detection Limit

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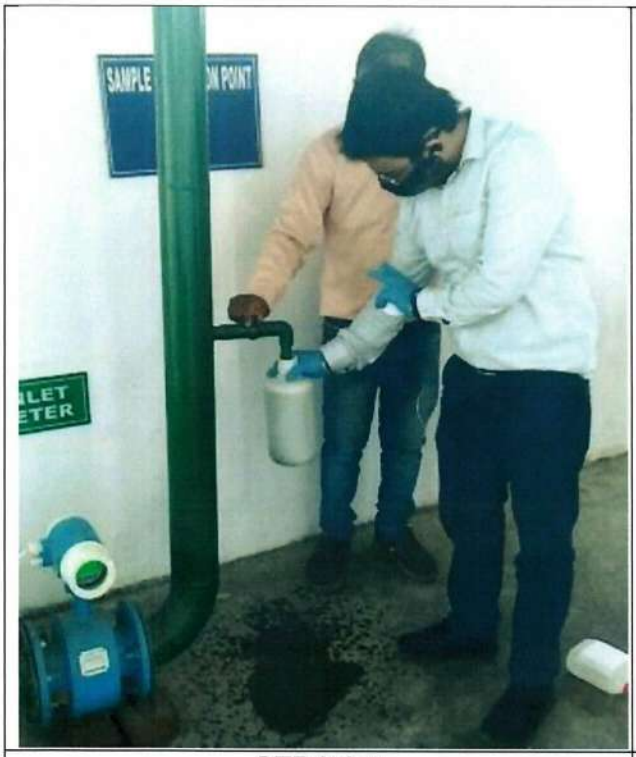
Glimpses of Sample Collection



STP Inlet

STP Outlet

STP UF Outlet

ETP Inlet

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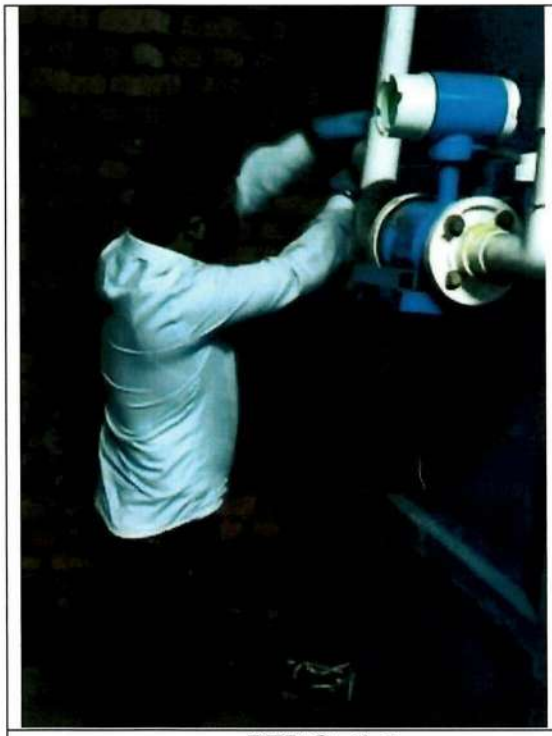
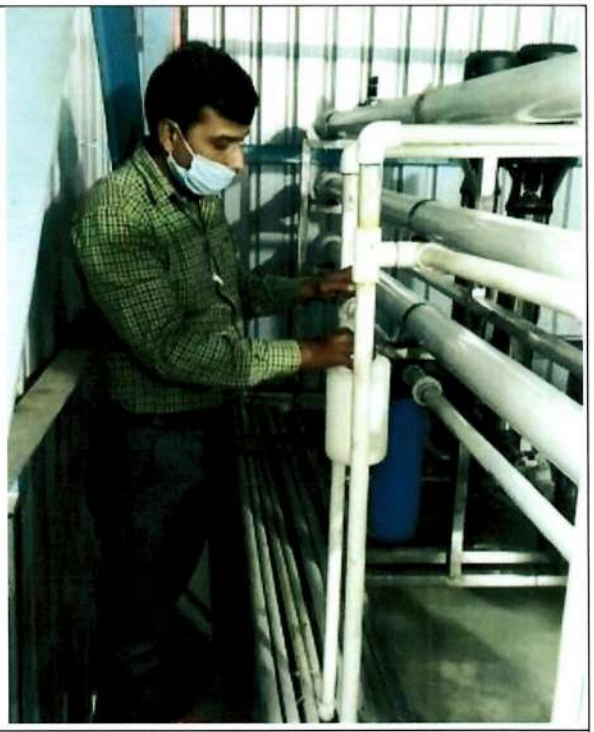
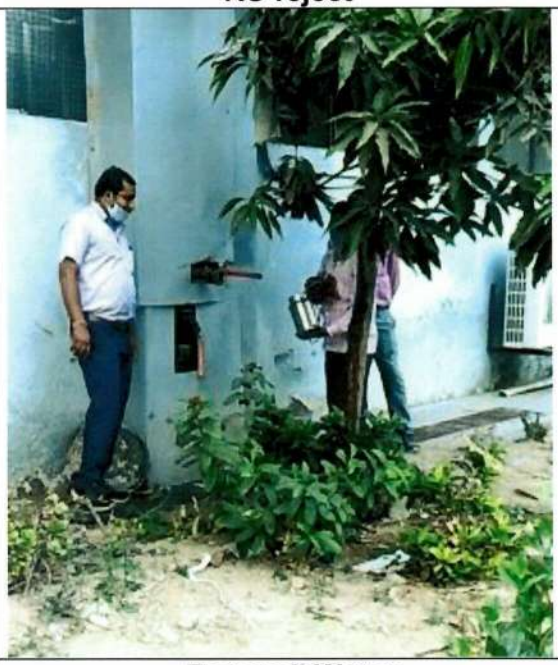
	
ETP Outlet	**RO reject**
	
RO Outlet	**Borewell Water**

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Chlorine Dosing system

ANNEXURE-9

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Ref. No : 8531/UPPCB/Bijnore(UPPCBRO)/HWM/JYOTIBA PHULE NAGAR/2019
Dated: 16/07/2019

To,

M/s C L GUPTA EXPORTS LTD
C. L. Gupta Exports Ltd, Vill- Jivai, NH-24 Moradabad- Delhi Highway
Amroha(U.P),AMROHA,244221
Tehsil : Amroha
District :JYOTIBA PHULE NAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 8531 and 16/07/2019 .
2. Reference of application (No. and date) 5269513 and 21/05/2019 .
3. Mr TEEVRA GUPTA of M/s C L GUPTA EXPORTS LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at C. L. Gupta Exports Ltd, Vill- Jivai, NH-24 Amroha .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule 1 (category 33.1) Empty Containers	TSDF/Authorized Recyclers	50 no. per day
2	Schedule 1 (category 33.2) Cotton Waste, Used Cloth Mask	TSDF/Authorized Recyclers	10 kg/day
3	Part B Schedule 3 (category B3040) Rubber Gloves	TSDF/Authorized Recyclers	5 kg/month
4	Part B Schedule 3 (category B4030) Old Batteries	TSDF/Authorized Recyclers	20 No./month
5	Schedule 4 (category 19) Paint Booth sludge	TSDF/Authorized Recyclers	50 kg/Month
6	Schedule 1 (category 1.3) Oily Rags	TSDF/Authorized Recyclers	0.15 kg/day
7	Schedule 1 (category 5.1) Used Oil	TSDF/Authorized Recyclers	0.1 KL/Month
8	Part D Schedule 3 (category B3020) Empty Corrugated Cartons	TSDF/Authorized Recyclers	8 kg/day
9	Schedule 1 (category 6.3) Melting Furnace Ash	TSDF	20 kg/Month
10	Schedule 1 (category 15.2) Asbestos Gloves/Cloth	TSDF/Authorized Recyclers	5 kg/month
11	Schedule 1 (category 3.3) Fuel Filter and Air Filter	TSDF/Authorized Recyclers	5 no./Month
12	Schedule 1 (category 12.6) Polishing Dust	TSDF	1000 kg/Month
13	Schedule 1 (category 35.3) ETP Sludge	TSDF	40 kg/day

1. The authorization shall be valid for a period of 16/07/2024 from the date of issue of this letter .

2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .

8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .

9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .

10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .

11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any

12. An application for the renewal of an authorisation shall be made as laid down under these Rules .

13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

1-The Authorization issued vide letter no. F72473/C-7/Haz.Auth./68/2016 dated 18-01-2016 is hereby revoked.
2- Unit shall ensure compliance of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
3- Unit shall comply with the provisions of Rule 19 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.
4- Unit shall comply with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit Annual Returns to State Board in Form-IV.
5- Unit shall comply with the directions issued by Hon'ble National Green Tribunal in O.A. No. 220/2019 Adil Ansari vs. M/s C.L. Gupta Export Ltd.

(Authorized Signatory)
Amit Chandra
Digitally signed by Amit Chandra
Date: 2019.08.26 17:24:02 +05'30'
UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Bijnore for information and necessary action .

Amit Chandra
Digitally signed by Amit Chandra
Date: 2019.08.26 17:24:28 +05'30'
CEO/EE, I/C Circle

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0(7) ISDt Membership Cert ANNEXURE-10

BHARAT OIL & WASTE MANAGEMENT LTD.

(BOWML)

www.bharatoil.com

Passionately Protecting Mother-Nature Since 1978

MEMBERSHIP CERTIFICATE

M/s. C.L.Gupta Exports Ltd.

18th km Before Moradabad, Delhi Highway Jivai, N. H - 24, J.P. Nagar, Amroha - 244221, Uttar Pradesh

is a registered member of our facility

Plot 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur- Dehat, Uttar Pradesh

for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/K/3603/19

Expiry Date : March 31, 2021

One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-4100 0710, 2981 6466 or Email : sales@bharatoil.com

78258

For Bharat Oil & Waste Management Ltd.

Director

*Membership is subject to the terms & conditions of agreement & may be terminated by BOWML, upon non-payment of dues / payment.

Packers of: 21ST CENTURY LUBRICANTS & GREASES

ANNEXURE-11

Copy for SPCB

FORM 10

[See rule 19.(1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No.: 45057

1 Occupier's Name & Mailing Address (Including Phone No. and email)	C L Gupta Exports Ltd. 18 KM Before, Moradabad-Delhi Highway, Jiwai, Amroha-244221 UP
2 Sender's Authorization No.	
3 Manifest Document No.	Challan No-3 Dt 30/11/20
4 Transporter's Name & Address (Including Phone No. and email)	CLGEL
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	UP23 AT 1470
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (E-18, Site-IV, Sahibabad Indus Ghaziabad, UP-201010 Tel.: 012 e-mail:sales@bharatoil.com
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285290 e-mail:sales@bharatoil.com
9 Receiver's Authorization No.	(I) 1486/UPPCB/Ghaziabad(UPPCB/RO)/HWM/GHAZIABAD/2018 Valid upto: 03/05/2023
(ii) UEPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023	(III) 1703/UPPCB/Kanpur Dehat(UPPCB/RO)/HWM/KANPUR DEHAT/2018 Valid upto: 30/04/2023
10 Waste Description	ETP Sludge, Cotton waste, Filter, Empty Cans, Carton
11 Total Quantity No. of Containers	2480 Kg, 114.800 Kg, 41 Pcs (5.74 Kg), 29.33 Kg and 4.980 Kg ..... Nos.
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.
14 SENDER'S CERTIFICATE Typed Name & Stamp : Signature :	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations. Month 11 Day 30 Year 2020
15 Transporter Acknowledgement of Receipt of Waste Typed Name & Stamp : Signature :	Month 11 Day 30 Year 2020
16 Receiver's Certificate for Receipt of Hazardous and other Waste Typed Name & Stamp : Signature :	Month 11 Day 30 Year 2020

Occupier's Copy

FORM 6
[See rule 19]

E- WASTE MANIFEST

S.No.: 2244

1 Occupier's Name & Mailing Address (including Phone No. and email)	CL Gupta Exports Ltd 18th KM Bejoi Moradabad-Delhi Hig
2 Sender's Authorization No. If applicable	Tiwari, Amroha - 244221 UP
3 Manifest Document No.	Challan No. 03 Dt 30/11/20
4 Transporter's Name & Address (including Phone No. and email)	CLGEL
5 Type of Vehicle	(Truck /.Container / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	UP23 AT 1470
8 Receiver's Name & Mailing Address (including Phone No. and email)	(i) BHARAT OIL COMPANY (I) REGD. E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP- Tel.: 0120-4167924, E-mail:sales@bharatoil.com
(ii) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK Tel :08874207664, E-mail:sales@bharatoil.com	(iii) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296, E-mail:sales@bharatoil.com
9 Receiver's Authorization No. if applicable	(i) G-132/Haz Order-30/13
(ii) UEPPCB/HO/Haz-B-06/11/290	(iii) 93/C-2/Haz/657/13

10 Description of E-Waste	Code	Desc.	Qty.	Code	Desc.	Qty.	Code	Desc.	Qty.
	Old Battery		91.800 kg						

11 Name and Stamp of Sender* (Manufacture or Producer or Bulk Consumer or Collection Centre or Refurbisher or Dismantler) :

Signature :

Day (Month)	Month (Day)	Year
30	11	2020

12 Transporter Acknowledgement of Receipt of E-Waste

Name & Stamp : Signature :

Day (Month)	Month (Day)	Year
30	11	2020

13 Recycler* (Collection Centre of Reburbisher or Dismantler or Recycler) Certificate for Receipt of E-Waste (* As Applicable)

Name & Stamp : Signature :

Kanpur Dehat U.P.

Day (Month)	Month (Day)	Year
30	11	2020

E-WASTE TYPES	CODE	E WASTE TYPE	CODE	E WASTE TYPE	CODE	E WASTE TYPE	CODE
CPU: Mainframes, Minicomputers	ITEW1	Telephones	ITEW12	UPS, Inverter, Power Strips	BOCIT7	Fluorescent and other Mercury containing lamps	CEEW5
PC:CPU with Monitor & Keyboard, Mouse	ITEW2	Pay telephones	ITEW13	Printer	BOCIT8		
Laptop		Cordless telephones	ITEW14	Mac IT	BOCIT9	BOC/BOWM Codes:	
Notebook	ITEW3	Cellular telephones	ITEW15			Copper Wire	BOCCE1
Tablets	ITEW4	Answering systems	ITEW16	Consumer electrical and electronics:		Dry Cell Battery	BOCCE2
Printers including cartridges	ITEW5	Cathode Ray Terminals (CRT)	BOCIT1	Television sets (including sets based	CEEW1	Lead Acid Battery; UPS Battery	BOCCE3
Copying equipment	ITEW6	Flat Panel Displays	BOCIT2	on Liquid Crystal Display and Light		Motors	BOCCE4
Electrical and electronic typewriters	ITEW7	Keyboards, Mouse	BOCIT3	Emitting Diode technology)		Transformers, CVT	BOCCE5
User terminals and systems	ITEW8	Modem, Hub, Switch	BOCIT4	Refrigerator	CEEW2	Speakers	BOCCE6
Facsimile	ITEW9	Mother Board	BOCIT5	Washing Machine	CEEW3	AUDIO/VIDEO SYSTEMS	BOCCE7
Telex	ITEW10	Memory Modules SIMM/DIMM,	BOCIT6	Air-conditioners excluding centralised air conditioning	CEEW4	Misc/no-IT	BOCCE8
	ITEW11	Flash Drives, Disk Drive					

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FORM 10 Copy for SPCB

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE **S.No.:** 40971

Occupier's Name & Mailing Address (including Phone No. and email)	C L Gupta Exports Ltd, Vill- Jivai, Amroha,
2 Sender's Authorization No.	
3 Manifest Document No.	Challan on Date- 25/08/2020
4 Transporter's Name & Address (including Phone No. and email)	By Occupier
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	UP21BN-2870
8 Receiver's Name & Mailing Address (including Phone No. and email) CIN-U11201DL2007PLC160944	(I) **BHARAT OIL COMPANY (I) REGD.** E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-4167924, e-mail:sales@bharatoil.com
(II) **BHARAT OIL & WASTE MANAGEMENT LTD.** Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) **BHARAT OIL & WASTE MANAGEMENT LTD.** Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com
9 Receiver's Authorization No.	(I) 1486/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2018 Valid upto: 03/05/2023
(ii) UEPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023	(iii) 1403/UPPCB/KanpurDehat(UPPCBRO)/HWM/KANPUR DEHAT/2018 Valid upto:30/04/2023
10 Waste Description	ETP Sludge, Old Battery, Cotton Gloves, Rubber Gloves, Used Masks, Used filter, Polish Dust
11 Total Quantity No. of Containers	2831 Kg + 185.4 Kg + 20 Kg m³ or MT 6.4 Kg + 53.4 Kg + 4.9 Kg + 140 Kgos.
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seapage, use Washing soap at point of leak to stop its leakage.
14 SENDER'S CERTIFICATE Typed Name & Stamp : For C L Gupta Exports Ltd Signature :	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations. Month 08 Day 25 Year 2020
15 Transporter Acknowledgement of Receipt of Waste Typed Name & Stamp : Signature :	Month 08 Day 25 Year 2020
16 Receiver's Certificate for Receipt of Hazardous and other Waste Typed Name & Stamp : Signature :	Month 08 Day 26 Year 2020

BHARAT OIL & WASTE MANAGEMENT LTD. Plot No.672 Village-Kumbhi NH-2 Akbarpur Kanpur Dehat

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FORM 10 Delhi ctty
[See rule 19 (1)]

Copy for SPCB

MANIFEST FOR HAZARDOUS AND OTHER WASTE **S.No.: 38178**

1 Occupier's Name & Mailing Address (including Phone No. and email)	CL Gupta Exports Ltd, Amroha
2 Sender's Authorization No.	
3 Manifest Document No.	Challan on Date-18/05/2020
4 Transporter's Name & Address (including Phone No. and email)	
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	UP21BN-6280
8 Receiver's Name & Mailing Address (including Phone No. and email) CIN-U11201DL2007PLC160944	(I) BHARAT OIL COMPANY (I) REGD. E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-4167924, e-mail:sales@bharatoil.com
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com
9 Receiver's Authorization No.	(I) 1486/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2018 Valid upto: 03/05/2023
(ii) UEPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023	(iii) 1403/UPPCB/KanpurDehat(UPPCBRO)/HWM/KANPUR DEHAT/2018 Valid upto:30/04/2023
10 Waste Description	ETP, Old Battery, Cotton gloves, Rubber Glove, Used Mask, Filter, Polish Dust
11 Total Quantity No. of Containers	(1740+88.2+22.2+8.6 m³ or MT 62.83+2.52+10.60) Kg Nos.
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seapage, use Washing soap at point of leak to stop its leakage.
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.
Typed Name & Stamp : For CL Gupta Exports Ltd Signature :	Month 05 Day 18 Year 2020
15 Transporter Acknowledgement of Receipt of Waste Typed Name & Stamp : Signature :	Month 05 Day 18 Year 2020
16 Receiver's Certificate for Receipt of Hazardous and other Waste Typed Name & Stamp : Signature :	Month 05 Day 19 Year 2020

Stamp: BHARAT OIL & WASTE MANAGEMENT LTD. Gata No. 672 Village-Kumbhi Akbarpur Nil Kanpur Dehat

Stamp: BHARAT OIL & WASTE MANAGEMENT LTD. www.bharatoil.com

Copy for the sender

FORM 10
[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.:35980

1 Occupier's Name & Mailing Address (including Phone No. and email)	CL Gupta Exports Ltd, Amroha
2 Sender's Authorization No.	
3 Manifest Document No.	letter on Date 27/01/2020
4 Transporter's Name & Address (including Phone No. and email)	
5 Type of Vehicle	(Truck / Tanker / Special Vehicle) [redacted]
6 Transporter's Registration	
7 Vehicle Registration No.	UP21BN·9870
8 Receiver's Name & Mailing Address (including Phone No. and email) CIN-U11201DL2007PLC160944	(I) BHARAT OIL COMPANY (I) [redacted] E-18, Site-IV, Sahibabad Industria[redacted] Ghaziabad, UP-201010 Tel.: 0120-4[redacted] e-mail:sales@bharatoil.com
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com
9 Receiver's Authorization No. (ii) UEPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023	(I) 1486/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2018 Valid upto: 03/05/2023 (iii) 1403/UPPCB/KanpurDehat(UPPCBRO)/HWM/KANPUR DEHAT/2018 Valid upto:30/04/2023
10 Waste Description	ETP Sludge, Old Battery, Cotton Gloves, Rubber Gloves, Used Mask, Corrugated Cotton Container, Polish Dust, Oily Rags
11 Total Quantity No. of Containers	(840+153+9+13+15 +80+107+2.59+120 kg) m³ or MT 4 Nos.
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seapage, use Washing soap at point of leak to stop its leakage.
14 SENDER'S CERTIFICATE Typed Name & Stamp : Signature :	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations. Month 01 Day 27 Year 2020
15 Transporter Acknowledgement of Receipt of Waste Typed Name & Stamp : Signature :	Month 01 Day 27 Year 2020
16 Receiver's Certificate for Receipt of Hazardous and other Waste Typed Name & Stamp : Signature	Month 01 Day 27 Year 2020

BHARAT OIL & WASTE MANAGEMENT LTD. Gata No. 672, Village-Kumbhi, Akbarpur NH-2, Kanpur

FORM 10 Copy for the sender

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE **S.No.: 30551**

1 Occupier's Name & Mailing Address (including Phone No. and email)	CL Gupta Exports Ltd
2 Sender's Authorization No.	
3 Manifest Document No.	NRGP-113 dt Date 31/10/2019
4 Transporter's Name & Address (including Phone No. and email)	By Occupier
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	UP91BN-4866
8 Receiver's Name & Mailing Address (including Phone No. and email) CIN-U11201DL2007PLC160944	(I) **BHARAT OIL COMPANY (I)** E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-4167924, e-mail:sales@bharatoil.com
(II) **BHARAT OIL & WASTE MANAGEMENT LTD.** Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) **BHARAT OIL & WASTE MANAGEMENT LTD.** Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com
9 Receiver's Authorization No.	(i) 1486/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2018 Valid upto: 03/05/2023
(ii) UEPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023	(iii)1403/UPPCB/KanpurDehat(UPPCBRO)/HWM/KANPUR DEHAT/2018 Valid upto:30/04/2023
10 Waste Description	ETP Sludge Tubelight, Old Battery, Cotton Gloves, Rubber Used Mask & CFL
11 Total Quantity No. of Containers	1165kg, 13kg, 82.6kg, 27kg m³ or MT 2.9kg, 3.75kg, 41.2kg ..... Nos.
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seapage, use Washing soap at point of leak to stop its leakage.
14 SENDER'S CERTIFICATE Typed Name & Stamp : For CL Exports Signature :	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed marked and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations. Month 03 Day 12 Year 2019
15 Transporter Acknowledgement of Receipt of Waste Typed Name & Stamp : Signature :	Month 03 Day 12 Year 2019
16 Receiver's Certificate for Receipt of Hazardous and other Waste Typed Name & Stamp : Signature :	Month 02 Day 12 Year 2019

BHARAT OIL & WASTE MANAGEMENT LTD. Village-Kumbhi Akbarpur NH-2 Kanpur Dehat

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ANNEXURE-12

FORM – 4

[See rules 5(6) and 22(2)]

FORM FOR FILING ANNUAL RETURNS
BY THE OCCUPIER OR OPERATOR OF A FACILITY

[To be submitted by occupier/operator of disposal facility to State Pollution Control Board/ Pollution Control Committee by 30th June of every year for the preceding period 1st Apr 2019 to 31st March '20

1.	Name and address of the generator/operator of facility	:	C. L. Gupta Exports Ltd. Vill- Jivai, 18 Kms Stone before Moradabad – Delhi Highway NH-24 Amroha (U.P)-244221
2.	Name of the authorized person and full address with telephone and. fax number	:	A. K. Johri C. L. Gupta Exports Ltd. Vill- Jivai, 18 Kms Stone before Moradabad – Delhi Highway NH-24 Amroha (U.P)-244221 Tel: 0591-2477000, 98370-38040 Fax: 0591-2477300

3.	Description of hazardous waste	:	Physical form with description	Chemical form
			Used Mask, Gloves	Sludge
			Batteries, Tube Lights	Used Oil
			Empty Container etc.	

4.	Consented quantity of product/others	:	As per authorization

5.	Quantity of hazardous wastes (in MTA) Note: If the space is not sufficient enclose annexure	:	Type of hazardous waste as per Authorization	Quantity (in Kg)	
				Authorized	Generated
			1. Sludge (ETP+Paint Booth)	ETP-40 Kg/day Booth-50 Kg/month	5352.00 Kg
			2. Tube Lights		37.20 Kg
			3. Old Batteries	20 Nos./month	438.60 Kg
			4. Used Masks	10 Kg/day	27.62 Kg
			5. CFL/Bulb		4.45 Kg
			6. Empty Containers	50 Nos./day	273.00 Kg
			7. Empty Corrugated	08 Kg/day	88.70 Kg
			8. Rubber Gloves	05 Kg/day	27.60 Kg
			9. Cotton Gloves	10 Kg/day	18.20 Kg
			10. Used Oil	0.1KL/month	44.00 Kg
			11. Used Filter	05 Nos./month	14.07 Kg
			12. Polish Dust	1000 Kg/month	120.00 Kg

6.	Description of Storage	:	SLUDGE CHAMBER OF ETP PLANT
7.	Description of Treatment	:	As per authorization No. 8531/UPPCB/Bijnore(UPPCBRO)/HWM/JYOTIBA PHULE NAGAR/2019 Dated: 16/07/2019

8.	Details of transportation	:	Name & address of consignee	Mode of packing	Mode of transportation	Transportation Date
			M/s Bharat Oil & Waste Management Ltd. Kanpur	Every 3 Month Bags	Authorized Vehicle	Same Day

10.	Details of disposal of hazardous waste	:	Name & address of consignee	Mode of packing	Mode of transportation	Transportation Date
			M/s Bharat Oil & Waste Management Ltd. Kanpur	Every 3 Month Bags	Authorized Vehicle	Same Day

11.	Quantity of useful materials sent back to the manufacturers* and others#	:	Name and Type of material sent back to Manufacturers* and Others#	NIL

* delete whichever is not applicable
# enclose list of other agencies

Date: 6/06/2020
Place: Jivai, Amroha

Signature: A. K. Johri
Designation: GM(HR/Admin)

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ANNEXURE - 13

M/s. C. L. Gupta Exports Ltd., Village-Jivai, NH-24, Delhi Road Amroha

Details of Month- wise treatment of Trade Effluent and Sewage

Quantity treated in Kiloliters (cu.m)

Month	ETP-1	ETP-2	ETP-3	STP-1	STP-2	STP-3
October 2019	1759	718	58	691	490	1517
November 2019	2007	759	51	880	256	2130
December 2019	1552	685	40	738	430	2393
January 2020	1292	473	54	1399	430	1819
February 2020	1649	550	49	1119	236	2007
March 2020	854	378	31	802	90	1050
April 2020	**COVID-19 Lock Down**					
May 2020	598	294	36	542	238	1680
June 2020	1888	440	55	1030	293	1868
July 2020	1222	483	56	1027	296	1652
August 2020	1351	366	60	238	34	3313
September 2020	1819	361	97	Closed	Closed	4291
October 2020	1299+703=2002	52	56			4362
November 2020	2280	Closed	Closed			3954

Sep. Individual

Consolidate to One

ANNEXURE - 14

M/s. C. L. Gupta Exports Ltd., Village-Jivai, NH-24, Delhi Road Amroha

Details of Month- wise Energy Consumption of each ETP and STP

Quantity Energy Consuption in Kilo Watt Hours (KWH)

Month	ETP-1	ETP-2	ETP-3	STP-1	STP-2	STP-3
October 2019	1517	-	852	415	-	-
November 2019	1875	-	899	641	-	-
December 2019	1984	2664	923	719	2112	-
January 2020	1822	4767	431	1774	2072	1166
February 2020	1775	4626	389	1846	1831	1153
March 2020	1319	2822	580	1306	968	1788
April 2020	COVID-19 Lock Down					
May 2020	1977	2773	797	1408	1260	1816
June 2020	2802	5120	1107	1460	2628	2514
July 2020	2390	4723	894	1322	2445	1455
August 2020	2363	3984	862	248	486	8296
September 2020	2690	4618	809	closed		11426
October 2020	2007	3093	535	closed		11835
November 2020	1863	Closed being consolidated to single		closed being consolidated to single		7759

List of Flow Meters

Sr. No.	Location	Type	Make	No. of Meter
1	Borewell No. 3	EMF (Electromagnetic Flow Meter)	Bellstone Hi-Tech International	1
2	Borewell No. 4	EMF (Electromagnetic Flow Meter)	Bellstone Hi-Tech International	1
3	Common-ETP Inlet	EMF (Electromagnetic Flow Meter)	UPC Instruments Pvt. Ltd	1
4	Common-ETP, Ultrafiltration Feed	EMF (Electromagnetic Flow Meter)	UPC Instruments Pvt. Ltd	1
5	Common-STP Inlet	EMF (Electromagnetic Flow Meter)	UPC Instruments Pvt. Ltd	1
6	Common-STP Outlet	EMF (Electromagnetic Flow Meter)	UPC Instruments Pvt. Ltd	1
7	Common-STP Treated Recycle Water Distribution	Digital Flow Meter (Glass)	ASTER Technologies	1
		Digital Flow Meter (Wood)	ASTER Technologies	1
		Digital Flow Meter (Metal for domestic purpose)	ASTER Technologies	1
		Digital Flow Meter (Metal for Process)	ASTER Technologies	1
		Digital Flow Meter (Horticulture)	ASTER Technologies	1
8	UF-1 (Inlet)	EMF (Electromagnetic Flow Meter)	UPC Instruments Pvt. Ltd	1
9	UF-1 (Outlet)	EMF (Electromagnetic Flow Meter)	UPC Instruments Pvt. Ltd	1
10	UF-2 (Inlet)	EMF (Electromagnetic Flow Meter)	UPC Instruments Pvt. Ltd	1
11	UF-2 (Outlet)	EMF (Electromagnetic Flow Meter)	UPC Instruments Pvt. Ltd	1
12	RO-1 (Inlet)	Rotameter	UPC Instruments Pvt. Ltd	1
13	RO-1 (Permeate)	Rotameter	UPC Instruments Pvt. Ltd	1
14	RO-1 (Reject)	Rotameter	UPC Instruments Pvt. Ltd	1
15	RO-2 (Permeate)	Rotameter	UPC Instruments Pvt. Ltd	1
16	RO-2 (Reject)	Rotameter	UPC Instruments Pvt. Ltd	1
17	RO-3 (Permeate)	Rotameter	UPC Instruments Pvt. Ltd	1
18	RO-3 (Reject)	Rotameter	UPC Instruments Pvt. Ltd	1

19	RO Final Water Distribution	Digital Flow Meter (Glass)	ASTER Technologies	1
		Digital Flow Meter (Wood)	ASTER Technologies	1
		Digital Flow Meter (Metal)	ASTER Technologies	1
20	MEE Feed	Turbine	UPC Instruments Pvt. Ltd	1
21	ATFD Feed	Turbine	UPC Instruments Pvt. Ltd	1
Total				**27**

ANNEXURE-16

UPC INSTRUMENTS PVT. LTD.
AN ISO 9001:2015, GMP & CE Certified Company
Office Address: Plot No. 18, Towel Market, Gohana Road, Panipat-132003
Manufacturing Unit : Plot No. 125, Near Tehsil, Dinger Majara Road, Gharaunda, Karnal-132114

FLOW COUNT

CALIBRATION CERTIFICATE

This product has been fully tested to below readings

Customer Name	:	C.L GUPTA EXPORTS LTD
Certificate No	:	UPCI-0797/20-21
Testing Date	:	1/12/2020

Technical Parameters

Serial No	:	184916	Size	:	80mm
Product Type	:	EMF	Flow range		0 - 181.000 M^3./Hr.
Make	:	Bellstone hi-tech Int	Calibration by		"UPC"

Observation Table

S.No.	Actual Flow Rate	Observed Flow Rate	Actual Totalizer	Observed Totalizer
1	8.35M^3/Hr.	8.34M^3/Hr.	0.354M^3.	0.353M^3
2	38.87M^3/Hr.	38.85M^3/hr	0.525M^3.	0.523M^3
3	76.46M^3/Hr.	76.43M^3/hr	0.756M^3.	0.753M^3
4	96.65M^3/Hr.	96.61M^3/hr	0.956M^3.	0.951M^3
5	136.76M^3/Hr.	136.71M^3/hr	1.286M^3.	1.281M^3

*This is to certify that the above product is warranted for a period of 1 year.

Authorised By:

UPC Instruments Private Limited

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+91-9896430031
info@unitechmeter.com
www.upcinstruments.in
www.unitechmeter.com

UPC INSTRUMENTS PVT. LTD.

AN ISO 9001:2015, GMP & CE Certified Company

Office Address: Plot No. 18, Towel Market, Gohana Road, Panipat-132003

Manufacturing Unit : Plot No. 125, Near Tehsil, Dinger Majara Road, Gharaunda, Karnal-132114

CALIBRATION CERTIFICATE

This product has been fully tested to below readings

Customer Name	:	C.L GUPTA EXPORTS LTD
Certificate No	:	UPCI-0796/20-21
Testing Date	:	1/12/2020

Technical Parameters

Serial No	:	184905	Size	:	80mm
Product Type	:	EMF	Flow range 0 - 181.000 M^3./Hr.		
MAKE	:	Bellstone Hi-tech Int.	Calibration by		"UPC"

Observation Table

S.No.	Actual Flow Rate	Observed Flow Rate	Actual Totalizer	Observed Totalizer
1	8.64M^3/Hr.	8.63M^3/Hr.	0.308M^3.	0.307M^3
2	26.56M^3/Hr.	26.54M^3/hr	0.674M^3.	0.672M^3
3	72.45M^3/Hr.	72.42M^3/hr	0.767M^3.	0.764M^3
4	129.86M^3/Hr.	129.82M^3/hr	1.036M^3.	1.031M^3
5	138.76M^3/Hr.	138.71M^3/hr	1.286M^3.	1.281M^3

*This is to certify that the above product is warranted for a period of 1 year.

Authorised By:

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